Vol. 269
No.14

Thursday,
18 December, 2025
27 Agrahayana, 1947(Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1-17)

Announcements by the Chair (page 18 and page 151)

Report of the Committee on Papers Laid on the Table, Rajya Sabha — *Presented* (page 18)

Reports of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing — *Laid on the Table* (pages 18-19)

Reports of the Department-related Parliamentary Standing Committee on External Affairs — *Laid on the Table* (pages 19-20)

Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj — *Laid on the Table* (page 20)

Statement of the Department-related Parliamentary Standing Committee on External Affairs– *Laid on the Table* (page 20)

Motion for Nomination to Serve on the Joint Committee on the Viksit Bharat Shiksha Adhishthan Bill, 2025– *Adopted* (pages 20-21)

Motion for Election to the Coconut Development Board– *Adopted* (page 21)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Statements by Minister—

Status of implementation of the Observations/Recommendations contained in the Twenty-sixth, Twenty-seventh and Twenty-eighth Reports (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on External Affairs — *Laid on the Table* (pages 21-22)

Status of implementation of the Observations/Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) and Third Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs — *Laid on the Table* (pages 22-23)

Matters raised with Permission —

Concern over rising Human-Wildlife conflict and increasing wildlife mortality in Maharashtra (pages 23-24)

Demand for early commencement of scientific coal mining following the NGT ban in Meghalaya (pages 24-25)

Demand for construction of overbridges or underpasses at critical railway crossings in Uttar Pradesh districts (pages 25-26)

Need for protection of fair use and livelihood security of digital content creators in the country (pages 26-28)

Demand to publish the Keezhadi Excavation Report (pages 28-29)

Concern over unequal Central assistance under Pradhan Mantri Surakshit Matritva Abhiyan (PMSMA) and maternal health neglect in States like Jharkhand (pages 29-30)

Need for complete eradication of manual scavenging (pages 30-31)

Demand for creation of a dedicated Renovation and Modernisation Fund for old hostels under the PM-AJAY scheme (pages 31-32)

Need for incentivising domestic manufacturing of air purifiers (pages 33-34)

Need for a national system for mandatory testing of pesticide and biological residues in imported fruits, vegetables and grains (pages 34-35)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@rss.sansad.in

Demand for resumption of Kalaburagi—Delhi and Kalaburagi—Bengaluru air services under UDAN scheme (pages 35-37)

Concern over crisis of inefficient solid waste management in Indian Metropolitan and Urban Cities (pages 37-38)

Demand for ensuring fee parity for OBC students in Government funded institutions (pages 38-39)

Demand for creation of a Bengal Regiment in the Indian Army (pages 39-40)

Demand for introduction of a superfast train service from Gorakhpur to Delhi via Balrampur—Gonda Loop Line (pages 40-41)

Demand for providing world-class facilities in 1000 ITIs across the country to accelerate the skill development through PM Setu Scheme (pages 41-42)

Need for comprehensive planning and environmental safeguards for Nashik Kumbh Mela, 2027 (pages 42-43)

Concern over huge volumes of natural rubber imports in the name of compound rubber and its impact on Indian rubber farmers (pages 43-44)

Oral Answers to Questions (pages 44-78)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

Government Bills—

The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025— *Passed* (pages 79-107, pages 108-150, pages 151-189)

The Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G Bill, 2025— *Passed* (pages 189-289)

Message from Lok Sabha— *Reported* and Government Bill laid on the Table (page 107)

Extension of time for the presentation of the Report of the Joint Committee on the Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; the Jammu and Kashmir Reorganisation (Amendment) Bill, 2025; and the Government of Union Territories (Amendment) Bill, 2025 (page 107)

The Viksit Bharat-Guarantee for Rozgaar and Ajeevika Mission (Gramin), VB - G RAM G Bill, 2025— *Laid on the Table* (pages 107-108)

Contents Page

RAJYA SABHA

Thursday, the 18th December, 2025/27 Agrahayana, 1947 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Corrigendum to Annexure to the First Supplementary Demands for Grants-2025-26

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of Shrimati Nirmala Sitharaman, I lay on the Table, a statement (in English and Hindi) regarding "Corrigendum to Annexure to the First Supplementary Demands for Grants — 2025-26".

Reports and Accounts (2023-24 and 2024-25) of RRRLF, Kolkata; VRI, Mathura, Uttar Pradesh; WZCC, Udaipur, Rajasthan and NCF, New Delhi and related papers

THE MINISTER OF CULTURE; AND THE MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) (a) Fifty-second Annual Report and Accounts of the Raja Rammohun Roy Library Foundation (RRRLF), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5544/18/25]

(ii) (a) Annual Report and Accounts of the Vrindavan Research Institute

Contents Page

(VRI), Mathura, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6017/18/25]

(iii) (a) Annual Report and Accounts of the West Zone Cultural Centre (WZCC), Udaipur, Rajasthan, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 6018/18/25]

(iv) (a) Annual Report and Accounts of the National Culture Fund (NCF), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Trust.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above

[Placed in Library. *See* No. L.T. 6019/18/25]

I. Report and Accounts (2024-25) of ANRF, New Delhi; IITM, Pune, Maharashtra; NIOT, Chennai; NCESS, Thiruvananthapuram; INCOIS, Hyderabad; NCPOR, Goa and related papers

II. Reports and Accounts (2024-25) of the Grih Kalyan Kendra, New Delhi; the Central Civil Services Cultural and Sports Board, New Delhi; the Kendriya Bhandar, New Delhi; NCGG, New Delhi and related papers

III. Reports and Accounts (2024-25) of NISER, Bhubaneswar; IPR, Gandhinagar, Gujarat; the Institute of Physics, Bhubaneswar; UM-DAE CEBS, Mumbai; IMSc Chennai; NARL, Gadanki, Andhra Pradesh and related papers

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY;

Contents Page

AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay on the Table:—

I. (A) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Anusandan National Research Foundation (ANRF), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

[Placed in Library. *See* No. L.T. 5771/18/25]

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Indian Institute of Tropical Meteorology (IITM), Pune, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5762/18/25]

(ii) (a) Annual Report and Accounts of the National Institute of Ocean Technology (NIOT), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5763/18/25]

(iii) (a) Annual Report and Accounts of the National Centre for Earth Science Studies (NCESS), Thiruvananthapuram, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 6020/18/25]

(iv) (a) Annual Report and Accounts of the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 5764/18/25]

(v) (a) Annual Report and Accounts of the National Centre for Polar and Ocean Research (NCPOR), Goa, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 6021/18/25]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Grih Kalyan Kendra, New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5765/18/25]

(ii) (a) Annual Report and Accounts of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5768/18/25]

(iii) (a) Annual Report and Accounts of the Kendriya Bhandar, New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5767/18/25]

(iv) (a) Annual Report of the National Centre for Good Governance (NCGG), New Delhi, for the year 2024-25.

(b) Annual Accounts of the National Centre for Good Governance (NCGG), New Delhi, for the year 2024-25, and the Audit Report thereon.

(c) Summary Report of the above Centre.

[Placed in Library. *See* No. L.T. 5761/18/25]

III. (A) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Institute of Science Education and Research (NISER), Bhubaneswar, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5757/18/25]

(ii) (a) Annual Report and Accounts of the Institute for Plasma Research, (IPR), Gandhinagar, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5756/18/25]

(iii) (a) Annual Report and Accounts of the Institute of Physics, Bhubaneswar, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5758/18/25]

(iv) (a) Annual Report and Accounts of the University of Mumbai-Department of Atomic Energy Centre for Excellence in Basic Sciences (UM-DAE CEBS), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5759/18/25]

(v) (a) Annual Report and Accounts of the Institute of Mathematical Sciences, (IMSc) Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5770/18/25]

(B) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Atmospheric Research Laboratory (NARL), Gadanki, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5760/18/25]

I. Notification of the Ministry of Law and Justice

II. Reports and Accounts (2024-25) of NALSA, New Delhi; and SLSA, U.T. of Chandigarh and related papers

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): Sir I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Law and Justice (Department of Legal Affairs) Notification No. G.S.R. 763 (E)., dated the 17th October, 2025, publishing the Notaries (Amendment) Rules, 2025, under sub-section (3) of Section 15 of the Notaries Act, 1952.

II. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 18 of the Legal Services Authorities Act, 1987:-

(i) (a) Annual Report and Accounts of the National Legal Services Authority (NALSA), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 6022/18/25]

(ii) (a) Annual Report and Accounts of the State Legal Services Authority (SLSA), U.T. of Chandigarh, for the year 2024-25, together with the Auditor's Report on the Accounts.

Contents Page

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 6023/18/25]

Report and Accounts (2024-25) of NCCT, New Delhi and related papers

सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं:—

(a) Annual Report of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2024-25.

(b) Annual Accounts of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

[Placed in Library. *See* No. L.T. 5745/18/25]

Reports and Accounts (2024-25)of the ITI Limited, Bengaluru; IPPB, New Delhi; and TRAI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I lay on the Table:—

(A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Seventy-fifth Annual Report and Accounts of the ITI Limited, Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review of the above Company, for the year 2024-25.

[Placed in Library. *See* No. L.T. 5784/18/25]

(ii) (a) Annual Report and Accounts of the India Post Payments Bank (IPPB), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

Contents Page

(b) Review by Government on the working of the above Bank.

[Placed in Library. *See* No. L.T. 5782/18/25]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 and sub-section (3) of Section 24 of the Telecom Regulatory Authority of India Act, 1997:—

(a) Annual Report and Accounts of the Telecom Regulatory Authority of India (TRAI), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. *See* No. L.T. 5783/18/25]

I. Notifications of the Ministry of Labour and Employment

II. Reports and Accounts (2024-25) of ESIC, New Delhi; VVGNLI, Noida, Uttar Pradesh; DTNBWED, New Delhi and related papers

श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूं:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947:—

(1) S.O. 3025(E)., dated the 7th July, 2025, declaring the services engaged in the industrial undertakings, as mentioned therein, to be a public utility service for a further period of six months with effect from 30.07.2025, along with delay statement.

(2) S.O. 3621(E)., dated the 6th August, 2025, declaring the services engaged in the manufacture of Alumina and Aluminium and mining Bauxite industry to be a public utility service for a further period of six months with effect from the 27.08.2025.

(3) S.O. 3687(E)., dated the 13th August, 2025, declaring the services engaged in the industry of transport (other than railways) for the carriage of passengers or goods, by land or water to be a public utility service for a

Contents Page

further period of six months with effect from the 16.08.2025.

(4) S.O. 3688(E)., dated the 13th August, 2025, declaring the services engaged in Bank Note Paper Mill India Private limited, Mysore, Karnataka to be a public utility service for a further period of six months with effect from the 19.08.2025.

(5) S.O. 3751(E)., dated the 14th August, 2025, declaring the services engaged in the Iron and Steel industries to be a public utility service for a further period of six months with effect from the 17.08.2025.

(6) S.O. 3904(E)., dated the 26th August, 2025, declaring the services engaged in the manufacture or production of mineral oil (crude oil), motor and aviation spirit, diesel oil, kerosene oil, fuel oil, diverse hydrocarbon oils and their blends including synthetic fuels, lubricating oils and the like to be a public utility service for a further period of six months with effect from the 28.08.2025.

(7) S.O. 4576(E)., dated the 7th October, 2025, declaring the services engaged in the Fuel Gases (coal gas, natural gas, and the like) to be a public utility service for a further period of six months with effect from the 09.11.2025.

(8) S.O. 4635(E)., dated the 10th October, 2025, declaring the services engaged in the Iron Ore Mining to be a public utility service for a further period of six months with effect from the 14.10.2024.

(9) S.O. 5172(E)., dated the 13th November, 2025, declaring the services of the industry engaged in the Uranium Industry to be a public utility service for a further period of six months with effect from the 19.12.2025.

[Placed in Library. For (1) to (9), *see* No. L.T. 6024/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. G.S.R. 720(E)., dated the 26th September, 2025, publishing the Code on Wages (Central Advisory Board) Amendment Rules, 2025, under sub-section (4) of Section 67 of the Code on Wages, 2019.

[Placed in Library. *See* No. L.T. 5614/18/25]

Contents Page

II. (A) A copy each (in English and Hindi) of the following papers, under Section 36 of the Employees' State Insurance Act, 1948: -

(a) Annual Report of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2024-25.

(b) Annual Accounts of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2024-25, and the Audit Report thereon.

[Placed in Library. *See* No. L.T. 5615/18/25]

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of V.V. Giri National Labour Institute (VVGNLI), Noida, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6025/18/25]

(ii) (a) Annual Report and Accounts of the Dattopant Thengadi National Board for Workers Education and Development (DTNBWED), New Delhi, for the year 2024-25, together with the Auditor's Report of Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6026/18/25]

I. Notification of the Ministry of Environment, Forest and Climate Change

II. Reports and Accounts (2021-22 and 2024-25) of CPCB, Delhi; NBA, Chennai; GBPNIHE, Almora, Uttarakhand; IIFM, Bhopal and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 877(E)., dated the 29th November, 2025, publishing the Van (Sanrakshan Evam Samvardhan) Second Amendment Rules, 2025, under

sub-section (2) of Section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

[Placed in Library. *See* No. L.T. 6027/18/25]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 39 of the Water (Prevention and Control of Pollution) Act, 1974, as amended by the Amendment Act, 1988:—

(a) Annual Report and Accounts of the Central Pollution Control Board (CPCB), Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 6028/18/25]

(B) A copy each (in English and Hindi) of the following papers, under Section 30 of the Biological Diversity Act, 2002: -

(a) Annual Report and Accounts of the National Biodiversity Authority (NBA), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. *See* No. L.T. 5617/18/25]

(C) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of G.B. Pant National Institute of Himalayan Environment (GBPNIHE), Almora, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6029/18/25]

(ii) (a) Annual Report and Accounts of the Indian Institute of Forest Management (IIFM), Bhopal, Madhya Pradesh, for the year 2021-22 together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above

[Placed in Library. *See* No. L.T. 6030/18/25]

Report and Accounts (2024-25) of ONGC, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the Oil and Natural Gas Corporation Limited (ONGC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5837/18/25]

Reports and Accounts (2024-25) of JNARDDC, Nagpur, Maharashtra; NIRM, Bengaluru and related papers

खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं:—

(i) (a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 5793/18/25]

(ii) (a) Annual Report and Accounts of the National Institute of Rock Mechanics (NIRM), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5792/18/25]

Reports and Accounts (2024-25) of KMRL, Kochi, Kerala; HPL, New Delhi; NBCC, New Delhi; HSCC, NOIDA; Uttar Pradesh; HSCL, Kolkata; BMTPC, New Delhi; NCHF, New Delhi and related papers

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Fourteenth Annual Report and Accounts of the Kochi Metro Rail Limited (KMRL), Kochi, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5922/18/25]

(ii) (a) Seventy-second Annual Report and Accounts of the Hindustan Prefab Limited (HPL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5921/18/25]

(iii) (a) Sixty-fifth Annual Report and Accounts of the NBCC (INDIA) LTD., New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5918/18/25]

(iv) (a) Forty-second Annual Report and Accounts of the HSCC (India)

Limited, NOIDA, Uttar Pradesh, [A subsidiary of NBCC (India) Limited], for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5920/18/25]

(v) (a) Sixty-first Annual Report and Accounts of the Hindustan Steelworks Construction Limited (HSCL), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5919/18/25]

(vi) (a) Thirty-fifth Annual Report and Accounts of the Building Materials and Technology Promotion Council (BMTPC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. *See* No. L.T. 5923/18/25]

(vii) (a) Annual Accounts of the National Cooperative Housing Federation of India (NCHF), New Delhi, for the year 2024-25, and the Audit Report thereon.

[Placed in Library. *See* No. L.T. 5924/18/25]

I. Reports of CAG (2025)- **Union Government Appropriation Accounts** (**Civil, Postal Services and Defence Services**)— 2024-2025 **and Union Government Finance Accounts** — 2024-2025

II. Report of CAG— **General Purpose Financial Reports of Central Public Sector Enterprises for the period ended March** 2023- **Report No.** 23 **of** 2025

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS (DR. DR. L. MURUGAN): Sir, on behalf of Shri Pankaj Chaudhary, I lay on the Ta table:—

I. A copy each (in English and Hindi) of the following Reports, under clause (1) of Article 151 of the Constitution:ङ

(a) Report of the Comptroller and Auditor General of India on Deen Dayal Upadhyaya Gram Jyoti Yojana/Pradhan Mantri Sahaj Bijli Har Ghar Yojana — Union Government - Ministry of Power - No.17 of 2025 (Performance Audit - Commercial);

[Placed in Library. *See* No. L.T. 5811/18/25]

(b) Report of the Comptroller and Auditor General of India on Skill Development under Pradhan Mantri Kaushal Vikas Yojana - Union Government (Civil) - Ministry of Skill Development and Entrepreneurship — Report No.20 of 2025 (Performance Audit - Civil);

[Placed in Library. *See* No. L.T. 5815/18/25]

(c) Report of the Comptroller and Auditor General of India for the year ended March 2023 — Union Government - Report No. 22 of 2025 (Compliance Audit — Civil & Commercial);

[Placed in Library. *See* No. L.T. 5819/18/25]

(d) Report of the Comptroller and Auditor General of India on Customs for the period ended March 2023 — Union Government — Department of Revenue (Indirect Taxes-Customs) - Report No. 21 of 2025 (Compliance Audit - Civil);

[Placed in Library. *See* No. L.T. 5814/18/25]

(e) Report of the Comptroller and Auditor General of India on Levy and recovery of charges on Private Sidings in Indian Railways and Working of Signalling Systems in South Western Railway — Union Government - Ministry of Railways — Report No.24 of 2025 (Compliance Audit - Railways);

[Placed in Library. *See* No. L.T. 5813/18/25]

(f) Report of the Comptroller and Auditor General of India on Ex-servicemen

Contents Page

Contributory Health Scheme — Union Government (Defence Services - Army) - Report No.27 of 2025 (Performance Audit - Defence);

[Placed in Library. *See* No. L.T. 5817/18/25]

(g) Report of the Comptroller and Auditor General of India for the period ended March 2023 Volume I — Union Government (Defence Services - Army) - Report No. 28 of 2025 (Compliance Audit — Defence);

[Placed in Library. *See* No. L.T. 5816/18/25]

(h) Union Government Appropriation Accounts (Civil) - 2024-2025 and Union Government Finance Accounts — 2024-2025; and

[Placed in Library. *See* No. L.T. 5825/18/25]

(i) Report of the Comptroller and Auditor General of India on Development of Multi-Functional Complexes and Commercial sites by Rail Land Development Authority — Union Government - Ministry of Railways — Report No.26 of 2025 (Compliance Audit - Railways).

[Placed in Library. *See* No. L.T. 5818/18/25]

(j) Union Government Appropriation Accounts (Postal Services) - 2024-2025;

[Placed in Library. *See* No. L.T. 5824/18/25]

(k) Report of the Comptroller and Auditor General of India for the period ended March 2023 — Union Government - Department of Revenue — (Indirect Taxes — Goods and Services Tax) Report No. 25 of 2025 (Compliance Audit); and

[Placed in Library. *See* No. L.T. 5809/18/25]

(l) Report of the Comptroller and Auditor General of India on Defence Public Sector Undertakings for the period ended March 2023 — Union Government — Defence Public Sector Undertakings - Report No. 34 of 2025.

[Placed in Library. *See* No. L.T. 5810/18/25]

(m) Union Government Appropriation Accounts of the Defence Services for the year 2024-25;

[Placed in Library. *See* No. L.T. 5823/18/25]

Contents Page

(n) Report of the Comptroller and Auditor General of India for the year ended March 2023 — Union Government — Scientific and Environmental Ministries/Departments — Report No. 29 of 2025 (Compliance Audit);

[Placed in Library. *See* No. L.T. 5820/18/25]

(o) Report of the Comptroller and Auditor General of India on Works Management in Indian Navy — Union Government (Defence Services-Navy) - Report No. 30 of 2025 (Performance Audit-Defence); and

[Placed in Library. *See* No. L.T. 5821/18/25]

(p) Report of the Comptroller and Auditor General of India on Duty Drawback Scheme — Union Government — Department of Revenue (Indirect Taxes-Customs) - Report No. 33 of 2025 (Performance Audit-Civil).

[Placed in Library. *See* No. L.T. 5822/18/25]

II. A copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India — General Purpose Financial Reports of Central Public Sector Enterprises for the period ended March 2023 - Union Government (Commercial) Report No. 23 of 2025 (Compliance Audit), under clause (2) of section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

[Placed in Library. *See* No. L.T. 5812/18/25]

Report of CAG (No. 38 of 2025) **on Performance of Blast Furnaces in Steel Authority of India Limited**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, I lay on the Table, under sub-section (2) of Section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India on Performance of Blast Furnaces in Steel Authority of India Limited — Union Government — Ministry of Steel — No. 38 of 2025 (Performance Audit — Commercial).

[Placed in Library. *See* No. L.T. 5932/18/25]

Contents Page

ANNOUNCEMENTS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, as passed by Lok Sabha, has been included in the Revised List of Business for today and will be taken up for consideration at 1.00 p.m., subject to the receipt of the recommendation of the hon. President as per the constitutional requirement.

The copy of the Bill was circulated to the Members electronically through the Members' Portal yesterday after 6.00 p.m. Members who decide to submit notices of amendments to the said Bill may do so now electronically through the e-Notices Portal latest by 12.00 noon.

Notices received after 12.00 noon will however not be processed.

REPORT OF THE COMMITTEE ON PAPERS LAID ON THE TABLE, RAJYA SABHA

SHRIMATI MAHUA MAJI (Jharkhand): Sir, I present the 172nd Report (in Hindi and English) of the Committee on Papers Laid on the Table, Rajya Sabha on 'Laying of the Annual Reports and Audited Accounts of Veterinary Council of India (VCI), New Delhi'.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD PROCESSING

श्री बंशीलाल गुर्जर (मध्य प्रदेश): महोदय, मैं विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति (2025-26) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

(i) Twenty-second Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in its Sixty-eighth Report (Seventeenth Lok Sabha) on 'Promotion of Climate Resilient Farming' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture & Farmers Welfare);

Contents Page

(ii) Twenty-third Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in its Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries);

(iii) Twenty-fourth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in its Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying);

(iv) Twenty-fifth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on Observations/Recommendations contained in its Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Food Processing Industries; and

(v) Twenty-sixth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on Observations/Recommendations contained in its Tenth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on External Affairs (Eighteenth Lok Sabha) (2025-26):—

(i) Ninth Report (Eighteenth Lok Sabha) of the Committee on 'Future of 'India- Bangladesh Relationship' pertaining to the Ministry of External Affairs;

(ii) Tenth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the observations/recommendations contained in its Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)'

Contents Page

pertaining to the Ministry of External Afairs; and

(iii) Eleventh Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the observations/recommendations contained in its Sixth Report (Eighteenth Lok Sabha) on 'Indian Diaspora Overseas including NRIs, PIOs, OCIs and Migrant Workers: All Aspects of their Conditions and Welfare, including the Status of the Emigration Bill' pertaining to the Ministry of External Afairs.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

SHRI NEERAJ DANGI (Rajasthan): Sir, I lay on the Table, a copy (in English and Hindi) of the Twenty-Fourth Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj (2025-26) on 'Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 - Implementation and Effectiveness' pertaining to the Ministry of Rural Development (Department of Land Resources).

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Action Taken by the Government on the observations/recommendations contained in the Seventh Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on External Affairs on Action Taken by the Government on the observations/recommendations contained in its Fourth Report (Eighteenth Lok Sabha) on the 'Demands for Grants (2024-25)' pertaining to the Ministry of External Affairs.

MOTION FOR NOMINATION TO SERVE ON THE JOINT COMMITTEE ON THE VIKSIT BHARAT SHIKSHA ADHISHTHAN BILL, 2025

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): Sir, I move:-
"That this House concurs in the recommendation of the Lok Sabha to join in the Joint

Committee of the Houses on the Bill to enable and empower the Universities and other higher educational institutions to achieve excellence in teaching, learning, research and innovation, through co-ordination and determination of standards in institutions for higher education or research and scientific and technical institutions, and for that purpose to constitute a Viksit Bharat Shiksha Adhishthan, to facilitate the Universities and other higher educational institutions to become independent self-governing institutions and to promote excellence through a robust and transparent system of accreditation and autonomy, and for matters connected therewith or incidental thereto and resolves that ten members of the Rajya Sabha be nominated by the Chairman to serve on the said Joint Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COCOUNUT DEVELOPMENT BOARD

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर): महोदय,मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँः-

"कि नारियल विकास बोर्ड नियम, 1981 के नियम 4 के उप-नियम (1) के खंड (i) और (ii) के साथ पठित नारियल विकास बोर्ड अधिनियम, 1979 (1979 का संख्यांक 5) की धारा 4 की उप-धारा (4) के खंड (ङ) के अनुसरण में, यह सभा उस रीति से जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को नारियल विकास बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

STATEMENTS BY MINISTERS

Status of implementation of the Observations/Recommendations contained in the Twenty-sixth, Twenty-seventh and Twenty-eighth Reports (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on External Affairs

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH): Sir, I lay the following statements regarding:-

(a) Status of implementation of the Observations/Recommendations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) of the Department-

Contents Page

related Parliamentary Standing Committee on External Affairs on 'India and Gulf Cooperation Council (GCC) — Contours of Cooperation' pertaining to the Ministry of External Affairs.

[Placed in Library. *See* No. L.T. 5932A/18/25]

(b) Status of implementation of the Observations/Recommendations contained in the Twenty-seventh Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on External Affairs on 'India's Engagement with G20 Countries' pertaining to the Ministry of External Affairs.

[Placed in Library. *See* No. L.T. 5932A/18/25]

(c) Status of implementation of the Observations/Recommendations contained in the Twenty-eighth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on External Affairs on 'Countering Global Terrorism at Regional and International Levels' pertaining to the Ministry of External Affairs.

[Placed in Library. *See* No. L.T. 5932A/18/25]

Status of implementation of the Observations/Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) and Third Report (Eighteenth Lok Sabha) of Department-related Parliamentary Standing Committee on Housing and Urban Affairs

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): महोदय, मैं निम्नलिखित के संबंध में वक्तव्य देता हूँ :-

(a) Status of implementation of the Observations/Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2022-23) on 'Evaluation of Implementation of Pradhan Mantri Awas Yojana (Urban)' pertaining to the Ministry of Housing and Urban Affairs.

[Placed in Library. *See* No. L.T. 5805/18/25]

Contents Page

(b) Status of implementation of the Observations/Recommendations contained in the Third Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs on 'Demands for Grants (2025-26)' pertaining to the Ministry of Housing and Urban Affairs.

[Placed in Library. *See* No. L.T. 5804/18/25]

MR. CHAIRMAN: Matters Raised with Permission of the Chair. Dr. Medha Vishram Kulkarni *ji*.

MATTERS RAISED WITH PERMISSION

Concern over rising Human-Wildlife conflict and increasing wildlife mortality in Maharashtra

डा. मेधा विश्राम कुलकर्णी (महाराष्ट्र): माननीय सभापति जी, मैं आपका ध्यान महाराष्ट्र के एक गम्भीर और महत्वपूर्ण विषय की ओर आकर्षित करना चाहती हूँ। महोदय, आज मैं मराठी में बात करूँगी। [&]" In Maharashtra, the confrontation between wild animals and humans is taking a serious turn. Wild animals are entering residential areas and affecting human lives. They are also entering agricultural fields, leading to significant crop loss. In 2023—24, more than 40,000 complaints were registered, and the annual economic loss exceeded ₹10,000 crore. Blue bulls, wild bison, wild boars and monkeys are causing large-scale damage. The Maharashtra Government is trying to provide compensation, but the loss to the State Government is never fully compensated. Along with economic loss, human loss is also huge. In 2023—24, more than 50 people died, and over 150 people were attacked and seriously injured. In areas such as Nashik, Palghar, Thane, Sangli, Kolhapur, Gadchiroli and Chandrapur, leopard movement has increased to such an extent that people cannot move out of their houses and are forced to move with thorn belts. Schools have had to be closed. In an unfortunate incident, a small baby sleeping in its mother's lap was snatched away.

Sir, the railway track between Chandrapur and Gondia passes through a tiger corridor. In 2025, 11 wild animals, including tigers, Indian bison, bears and partridges, were involved in accidents. When we try to find the reasons, we realize why wild animals are leaving forests and entering residential areas. There has been massive loss of forests, jungles have been cut down and their habitats destroyed. The food

---

[&] English translation of the original speech delivered in Marathi.

chain has been broken. The demon of urbanization is advancing rapidly, leading to a decline in water sources. An Indian bison lost its way. This grass-eating animal, weighing nearly 2,000 kg, was so terrified by the crowd that it killed itself by hitting its head against a tree.

To solve this problem, I would like to suggest the following measures. To save nature and wild animals and safeguard the food chain, appropriate steps should be taken. Solar fencing and physical barricading of forest areas should be built, along with alarm systems in residential areas. Underpasses and overpasses should be constructed on roads passing through forests. Loss of human lives and crops should be compensated, and a digital system should be created for this purpose. A 24-hour quick response scheme of the Forest Department should be activated. There is an urgent need to save both human lives and wildlife. Sir, I request the hon. Minister to take cognizance of this grave situation in Maharashtra and provide a special package or scheme to address this human-wildlife conflict urgently. Thank you, Sir."

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Medha Vishram Kulkarni: Dr. Fauzia Khan (Maharashtra), Shrimati Maya Naroliya (Madhya Pradesh), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Devendra Pratap Singh (Chhattisgarh), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Kavita Patidar (Madhya Pradesh), Shri Niranjan Bishi (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shrimati Rajathi (Tamil Nadu), Shri Sat Paul Sharma (Jammu & Kashmir), Shri P. Wilson (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), and Shri Maharaja Sanajaoba Leishemba (Manipur).

Now, Dr. Wanweiroy Kharlukhi.

Demand for early commencement of scientific coal mining following the NGT ban in Meghalaya

DR. WANWEIROY KHARLUKHI (Meghalaya): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak on the effect of NGT ban on coal mining in my State of Meghalaya. Sir, coal caters to the needs of thousands of families in my State and the result was that this ban affected the livelihoods of thousands of families. I feel that the right to earn livelihood is a fundamental right of every Indian citizen. I feel that my people have been deprived of this right. The ban has affected the District Council and the main source of revenue for two District Councils in my State, especially the

Contents Page

Garo Hills and the Jaintia Hills, is coal. The fact is, for months together, staff of the District Council had to go without pay. For that reason, I support what our hon. Members and friends from Assam, representing Bodoland, spoke yesterday about the amendment to the Sixth Schedule. Through you, I would request the Ministry of Home Affairs to bring an amendment to the Sixth Schedule so that it helps our District Councils in the North-East.

Sir, this ban has also caused a huge loss of revenue to the State. There is Cess. That helps in the promotion of education. It is more than Rs. 600 crore collected every year. But when the ban was imposed, collection was zero! The result was: For the first four to five years from 2014 onwards, teachers had come on streets to demand their salaries. I would like to thank the Government for the decision it has taken to allow the State to start mining in a scientific way. Through you, I would like to request the Government to speed up the process. Dangerous part is that recently drug-peddling seems to be on the rise in my State with certain arrests made by law enforcing agencies, especially in the coal belt area. So, through you, Sir, I would request the Government to take it seriously so that my State does not become a corridor for drug-peddling in the region. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Wanweiroy Kharlukhi: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri P. Wilson (Tamil Nadu), Shrimati Rajathi (Tamil Nadu) and Shri Maharaja Sanajaoba Leishemba (Manipur).

Now, Dr. Sangeeta Balwant.

Demand for construction of overbridges or underpasses at critical railway crossings in Uttar Pradesh districts

डा. संगीता बलवन्त (उत्तर प्रदेश): माननीय सभापति महोदय, आपने मुझे उत्तर प्रदेश के मेरे जनपद गाजीपुर के एक महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। महोदय, दिल्ली-पटना-हावड़ा रेल मार्ग पर जनपद गाजीपुर में रेलवे स्टेशन जमानिया, रेलवे स्टेशन दिलदारनगर और रेलवे स्टेशन भदौरा स्थित हैं। इन तीनों जगहों पर रेलवे क्रॉसिंग है, जहां हजारों की संख्या में लोग प्रतिदिन रेलवे फाटक बंद होने की वजह से भीषण जाम का सामना कर रहे हैं। इसी प्रकार वाराणसी गाजीपुर सिटी बलिया रेल मार्ग पर रेलवे क्रॉसिंग सैदपुर, रेलवे क्रॉसिंग सहेड़ी, रेलवे क्रॉसिंग महाराजगंज व रेलवे क्रॉसिंग फुल्लनपुर स्थित है। यहां पर भी प्रतिदिन जाम से लोगों का आवागमन बाधित हो रहा है। इसी प्रकार वाराणसी दुल्लहपुर मऊ रेल

Contents Page

मार्ग पर दुल्लहपुर बाजार स्थित है। जहां रेलवे फाटक बंद होने से प्रतिदिन लोग जाम से जूझ रहे हैं। उक्त सभी रेलवे क्रॉसिंग्स पर ओवरब्रिज या अंडरपास का बनवाया जाना अति आवश्यक है।

महोदय, मैं सदन के माध्यम से इन सभी रेलवे क्रॉसिंग्स पर ओवरब्रिज या अंडरपास बनवाने की मांग करती हूं। साथ ही जनपद गाजीपुर का रेल मार्ग दिलदारनगर, ताड़ीघाट अंग्रेजी शासन के समय लगभग 1880 ई. में बनाया गया था। जहां 2 वर्ष पूर्व तक ताड़ीघाट रेलवे स्टेशन भी सक्रिय था। पूर्व की सरकारों में भी ताड़ीघाट रेलवे स्टेशन से गाजीपुर सिटी व मऊ तक रेल लाइन का विस्तार करना एवं गंगा नदी पर पुल बनाया जाना प्रस्तावित था। लेकिन पूर्व की सरकारों ने इसे कभी बनाया नहीं। माननीय सभापति महोदय, देश के यशस्वी प्रधान मंत्री, माननीय श्री नरेन्द्र मोदी जी का कार्यकाल 2014 में प्रारंभ हुआ, जिसमें तत्कालीन रेल राज्य मंत्री, श्री मनोज सिन्हा जी के प्रस्ताव पर उपरोक्त रेल मार्ग के विस्तारीकरण एवं गंगा नदी पर डबल डेकर रेल-सह-रोड ब्रिज परियोजना की आधारशिला 14 नवंबर, 2016 को माननीय प्रधान मंत्री, मोदी जी के द्वारा रखी गई। माननीय सभापति महोदय, कुछ ही वर्षों में ताड़ीघाट से गाजीपुर सिटी तक रेल मार्ग एवं गंगा नदी पर पुल का निर्माण कर लिया गया, परंतु अभी संज्ञान में आया है कि उक्त प्रस्तावित रेल मार्ग, जो गाजीपुर सिटी से मऊ तक है, जो दिल्ली-हावड़ा लाइन को वाराणसी-मऊ-छपरा लाइन से जोड़ने वाली थी, इस परियोजना को बंद कर दिया गया है।

सभापति महोदय, मैं उपरोक्त परियोजना को पुनः प्रारंभ कर गाजीपुर सिटी से मऊ तक रेल मार्ग विस्तारीकरण की माँग करती हूँ। यह परियोजना पूर्वांचल के विकास में महत्वपूर्ण योगदान देगी। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Sangeeta Balwant: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shrimati Rajathi (Tamil Nadu), Shri Neeraj Shekhar (Uttar Pradesh), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Dr. Meenakshi Jain (Nominated).

Shri Raghav Chadha.

Need for protection of fair use and livelihood security of digital content creators in the country

SHRI RAGHAV CHADHA (Punjab): Sir, today, millions of Indians have chosen to become digital content creators. They function as educators, reviewers, satirists, entertainers, musicians and influencers. ये सही मायने में भारत के grassroots communicators बन गए हैं। इनका YouTube channel हो या Instagram page हो, यह इनके लिए source of entertainment नहीं, बल्कि इनकी source of income है, इनका asset है। It is the fruit of their hard work. लेकिन एक चीज से ये सब परेशान हैं और उस मुद्दे को आज मैं

Contents Page

सदन में उठाना चाहूँगा, that is, the issue of fair use and arbitrary copyright strikes by digital platforms.

सर, होता यह है कि अगर एक content creator कुछ सेकंड्स, चंद सेकंड्स, 2-3 सेकंड्स के लिए copyrighted content को re-purpose करके commentary, criticism, parody, educational या news reporting purposes के लिए use करता है, तो चाहे वह credit देता हो, उसको incidentally use करता हो, copyright strike मार कर उसका जो YouTube channel है, property है या Instagram page है, उसे wipe out कर दिया जाता है और उसकी सालों की मेहनत चंद मिनटों में समाप्त हो जाती है। Livelihoods must be decided by law and not by arbitrary algorithms. This, by no means, means that one is against copyright holders. उनके hard works और originality को respect करने की जरूरत है, लेकिन यह समझने की जरूरत है that fair use is not piracy. Fair use, where sometimes the purpose of using this content is incidental or transformative, this must not tantamount to wiping out somebody's hard work because innovation cannot grow in fear and creativity, cannot survive under threat.

सर, India का Copyright Act 1957 में बना। यह एक ऐसे दौर में बना, जब न internet था, न computer था, न digital content creators थे, न YouTube था, न Instagram था। And this Act lacks the very definition of digital creators. यह fair dealing की बात करता है, लेकिन fair dealing की बात किताबों, magazine और journal के context में करता है, जो उस दौर के information dissemination के sources थे, न कि आज के दौर के।

इसीलिए मैं आज सदन में तीन माँगे लेकर आया हूँ। मेरी पहली माँग है कि amend the Copyright Act of 1957 and define digital fair use. आप इसको परिभाषित करिए कि transformative use क्या है, जैसे कि commentary, satire, critique, explanation. आप इसको define करिए कि incidental use क्या होता है। अगर background में audio-visual चंद सेकंड्स के लिए चले, तो वह incidental use है या पूरे content को wipe out करें। फिर आज proportionate use, educational use, public interest use and non-commercial use की परिभाषा देने की आवश्यकता है। मेरी दूसरी माँग है कि bring in the proportionality doctrine in copyright enforcement. मान लीजिए कि background में कुछ सेकंड्स के लिए कोई video और sound चला, तो इसका यह मतलब नहीं होना चाहिए कि content creator की सालों की मेहनत चंद सेकंड्स में समाप्त हो जाए। My third demand is mandatory due process before take down.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Raghav Chadha: Shri Anil Kumar Yadav Mandadi (Telangana), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shrimati Rajathi (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Sudha Murty (Nominated),

Shri A. A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Prakash Chik Baraik (West Bengal), Shri P. Wilson (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri R. Girirajan (Tamil Nadu).

Thiru Tiruchi Siva.

Demand to publish the Keezhadi Excavation Report

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, in the year 2013-14, Keezhadi in Sivaganga near Madurai District in Tamil Nadu was identified by the Archaeological Survey of India for excavation. One Shri Amarnath Ramakrishna was appointed as the head of the excavation team. The team worked so well -- they were very much dedicated -- and within two years 7,500 artefacts were found. In 2016, Shri Amarnath was transferred and the process came to a standstill. In the year 2017, on the directions of the Madras High Court, the State Archaeological Department stepped in and started excavating. And, thereafter, up to 15,000 artefacts have been found and it proved the Tamil culture. Many utensils with the Tamil-Brahmi inscriptions, which were dated back to 5th century BCE, proved to be a very much matured one. So, above all, in 2021, Shri Amarnath returned as Superintendent of the ASI in Chennai Circle and after two years' work, he submitted a 982 pages Report on the excavations.

Sir, it was not done by himself. All the findings were sent to the Beta Lab in Florida, there were carbon tested, and then the Report was approved. But, the Report is not yet published by the Union Government. It is very painful. It is such a very important thing, which is bringing out the Tamil culture and is, of course, a proof of it.

Sir, in the Madras High Court, in February, 2024, the Union Government's counsel admitted, through the reply, that the Report will be published within nine months, i.e., by November, 2024. But, now, we are in December, 2025, and so far it has not been done. Why is there delay we are not able to understand? It is very painful. It amounts to denying the opportunity to Tamil people to understand the rich culture and heritage and also to celebrate this. Already, the Tamil Nadu Government is having a Museum and every day 3,000 to 4,000 people come and, in the weekend, 5,000 to 6,000 people are coming. With this, tourism will be developed and Tamil culture will also be established, as it is a proved one. It is an excavation which will

Contents Page

throw light about the Indian culture. It is from Tamil Nadu, but it reflects on Indian culture.

So, Sir, I urge the Government to publish the Excavation Report without any delay alongside the details of experts' consulted and review process to boost scientific transparency and to ensure that cultural truths are not suppressed. Tamil culture is very ancient. Everyone knows it and, of course, it is the duty of the Government to publish it immediately. Thank you very much.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Tiruchi Siva: Shrimati Rajathi (Tamil Nadu), Shri N.R. Elango (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Ms. Dola Sen (West Bengal), Shri K.R.N. Rajeshkumar (Tamil Nadu), Shri A. A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Prakash Chik Baraik (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shri Saket Gokhale (West Bengal), Dr. V. Sivadasan (Kerala), Shri Niranjan Bishi (Odisha), Shri P. P. Suneer (Kerala), Shrimati Sonia Gandhi (Rajasthan), Shri P. Wilson (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Mallikarjun Kharge (Karnataka).

श्रीमती महुआ माजी।

Concern over unequal Central assistance under Pradhan Mantri Surakshit Matritva Abhiyan (PMSMA) and maternal health neglect in States like Jharkhand

श्रीमती महुआ माजी (झारखंड): ऑनरेबल चेयरमैन सर, प्रधान मंत्री सुरक्षित मातृत्व अभियान (पीएमएसएमए) का उद्देश्य हाई रिस्क प्रेगनेंसीज़ की समय पर पहचान और मैटरनल मोर्टेलिटी को कम करना है। झारखंड जैसे राज्य, जहां जनजातीय आबादी अधिक है, स्वास्थ्य अधिसंरचना कमजोर है और मातृ-मृत्यु दर राष्ट्रीय औसत से अधिक रही है, वहां इस योजना का महत्व और भी बढ़ जाता है। महोदय, यह गंभीर तथ्य है कि स्पेशलिस्ट डॉक्टर्स, एडवांस्ड डायग्नोस्टिक फैसिलिटीज़ और डिजिटल हेल्थ सपोर्ट के मामले में कुछ राज्यों को अपेक्षाकृत अधिक केंद्रीय सहायता प्राप्त हो रही है, जबकि झारखंड जैसे जरूरत आधारित राज्य संसाधनों की कमी से जूझ रहे हैं।

सभापति महोदय, सरकार द्वारा पिछले 5 वर्षों में पीएमएसएमए में एनएचएम के अंतर्गत राज्यों को दी गई केंद्र सहायता का राज्यवार और मदवार विवरण सार्वजनिक रूप से उपलब्ध नहीं है, जिससे समानता, पारदर्शिता और जरूरत आधारित आबंटन पर प्रश्न खड़े हो रहे हैं। मैं इस सदन के माध्यम से सरकार से यह आग्रह करती हूं कि स्पेशलिस्ट डॉक्टर्स, एडवांस्ड

डायग्नोस्टिक फैसिलिटीज़ और डिजिटल हेल्थ सपोर्ट के लिए पिछले 5 वर्षों में राज्यों को दी गई केंद्रीय सहायता का विस्तृत राज्यवार विवरण सदन के पटल पर रखा जाए। झारखंड जैसे पिछड़े और जनजातीय बहुल राज्यों को पीएमएसएमए के अंतर्गत विशेष पैकेज और अतिरिक्त संसाधन प्रदान किए जाएं तथा मैटरनल मोर्टेलिटी रिडक्शन को राजनीतिक नहीं, बल्कि मानवीय और जरूरत आधारित दृष्टिकोण से देखा जाए। सभापति महोदय, मातृत्व की सुरक्षा किसी राज्य या दल का विषय नहीं है, बल्कि यह संवैधानिक दायित्व और सामाजिक न्याय का प्रश्न है, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Mahua Maji: Shri Prakash Chik Baraik (West Bengal), Dr. Sasmit Patra (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala),Shri A. A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Ms. Dola Sen (West Bengal), Shri A. A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Prakash Chik Baraik (West Bengal), Dr. Sasmit Patra (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Niranjan Bishi (Odisha), Shri P. P. Suneer (Kerala), Ms. Dola Sen (West Bengal), Shrimati Rajathi (Tamil Nadu), Shri Subhasish Khuntia (Odisha), Shri P. Wilson (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Prof. Manoj Kumar Jha (Bihar).

डा. अशोक कुमार मित्तल।

Need for complete eradication of manual scavenging

डा. अशोक कुमार मित्तल (पंजाब): महोदय, मैं सदन का ध्यान एक ऐसे कड़वे सच की ओर दिलाना चाहता हूं, जो हमारे 'विकसित भारत' के सपने पर एक प्रश्नचिह्न है। हम बड़े गर्व से 'स्वच्छ भारत मिशन' की सफलता का जश्न मनाते हैं, लेकिन उस मिशन की रीढ़ की हड्डी, हमारे सफाई कर्मचारी के साथ आज भी हम [£] जैसा व्यवहार करते हैं। सर, ये वे unsung heroes और असली brand ambassadors हैं, जो अपनी जान हथेली पर रख कर जहरीली गैसों के बीच में उतर कर हमारे समाज की गंदगी को साफ करते हैं।

सर, पिछले दिनों ही मैं एक मूवी देख रहा था, 'पारो पिनाकी की कहानी'। उस मूवी में scavenging के दुष्प्रभाव को जिस तरीके से चित्रित किया गया, उसने मुझे बहुत ही प्रभावित किया और मैंने सोचा कि मैं सदन में यह मुद्दा उठाऊँ। महोदय, संविधान के Preamble में हमने हर नागरिक को dignity of individual का वचन दिया है, लेकिन क्या गटर के अंधेरे में Hydrogen Sulfide युक्त जहरीली हवा में दम तोड़ते हुए इंसान के लिए इस गरिमा का कोई अर्थ है?

सर, National Commission for Safai Karamcharis के आँकड़े बताते हैं कि अकेले 2023-24 में हमने 100 से ज्यादा जानें इस तरीके से खोई हैं। ये सरकारी आँकड़े हैं, reality में तो

[£] *Exupnged as ordered by the Chair.*

Contents Page

इससे काफी ज्यादा हैं। केंद्र सरकार का सितंबर, 2023 का सोशल ऑडिट बताता है कि मरने वाले 90 परसेंट सफाई कर्मचारियों के पास न कोई safety gear था, न कोई PPE kit थी, जबकि 2013 का एक्ट कहता है कि यह अपराध है, फिर भी सदन के पटल पर सरकार मान रही है कि आज भी 98,000 से ज्यादा manual scavengers हैं और 84,000 से ज्यादा sewerage workers हैं, जो नरक की जिंदगी जीने को मजबूर हैं।

सर, मैं कुछ सजेशन्स देना चाहता हूँ कि सफाई के काम को तुरंत OSH Code, 2020 के अंतर्गत hazardous occupation घोषित किया जाए और अर्बन बॉडीज़ में सफाई कर्मचारियों की periodic जाँच अनिवार्य हो। सर, हमने Moon और Mars में रोवर उतारने की तकनीक तो बना ली है, लेकिन हम गटर को साफ करने के लिए एक रोबोट नहीं बना सके ताकि हम इन बहुमूल्य जानों को बचा सकें और उनको एक अच्छी जिंदगी दे सकें! सर, इन सब बातों के बीच मैं सदन के माध्यम से सरकार से निवेदन करूँगा कि वह इस चीज को थोड़ा-सा seriously ले और हम 'स्वच्छ भारत मिशन' को वाकयी में 'स्वच्छ भारत मिशन' बना सकें, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Ashok Kumar Mittal: Prof. Manoj Kumar Jha (Bihar), Shri P. P. Suneer (Kerala), Shrimati Rajathi (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Imran Pratapgarhi (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri Rajinder Gupta (Punjab), Dr. V. Sivadasan (Kerala), Shri G.C. Chandrashekhar (Karnataka), Dr. Syed Naseer Hussain (Karnataka), Shri Niranjan Bishi (Odisha), Shri Neeraj Dangi (Rajasthan), Shri Ramji (Uttar Pradesh), Shri Prakash Chik Baraik (West Bengal), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Jose K. Mani (Kerala), Shri A. A. Rahim (Kerala), Shri Narain Dass Gupta (NCT Delhi), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Haris Beeran (Kerala).

श्रीमती सुमित्रा बाल्मीक।

Demand for creation of a dedicated Renovation and Modernisation Fund for old hostels under PM-AJAY scheme

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): आदरणीय सभापति महोदय, मुझे शून्य काल में एक अत्यंत महत्वपूर्ण और संवेदनशील विषय पर बोलने का अवसर देने के लिए मैं आपका हृदय से आभार व्यक्त करती हूँ। महोदय, मैं उस समुदाय की बात कर रही हूँ, जिसने सदियों तक संघर्ष किया है। उनके हित को ध्यान में रखते हुए हमारे यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में अंत्योदय का सपना सच होता दिख रहा है। सरकार 'पीएम अजय योजना' में अनुसूचित जाति के छात्रों के जीवन में शिक्षा की नई रोशनी जलाई है। देश भर में जो नए छात्रावास बन रहे हैं, वे आधुनिक सुविधाओं से लैस हैं। इसके लिए मैं मोदी जी की सरकार का हृदय से अभिनंदन करती

हूँ। महोदय, एक ओर जहाँ नए निर्माण हो रहे हैं, वहीं मेरा ध्यान उन पुराने अंबेडकर छात्रावासों, समाज कल्याण हॉस्टल्स की ओर जाता है, जो 20 वर्ष से अधिक पुराने हैं और बहुत पहले के बने हुए हैं। आज उनकी जर्जर हालत है। उन हॉस्टल्स और इमारतों की दीवारें कमजोर पड़ गई हैं। वहाँ रहने वाले मजदूर, गरीब, अनुसूचित जाति के बच्चे टूटी हुई खिड़कियाँ, सीलन भरी दीवारें, आधुनिक सुविधाओं के अभाव में पढ़ाई करने के लिए मजबूर हैं। जनप्रतिनिधि होने के नाते मैं जब इस वर्ग की ओर देखती हूँ, तो मेरा मन व्यथित हो जाता है कि ऐसे जर्जर भवन में वे बच्चे शिक्षा ले रहे हैं। हमारे प्रतिभाशाली बच्चों के अंदर पढ़ने की एक अलग ऊर्जा और ललक है। वे समरसता में शिक्षा के माध्यम से आगे बढ़ना चाहते हैं।

महोदय, देश के महान संविधान रचयिता बाबा साहेब की एक लाइन याद आती है। वे कहते हैं - 'शिक्षा ही वह शेरनी का दूध है, जो पियेगा, वह बोलेगा।' महोदय, मैं सरकार से विनम्र निवेदन करती हूँ कि 'पीएम अजय योजना' के अंतर्गत एक विशेष अभियान चला कर उन भवनों का जीर्णोद्धार किया जाए। उन छात्रावासों में सर्वसुविधा युक्त digital library, Wi-Fi इत्यादि सुविधाएं प्रदान की जाएँ। सर, मुझे मोदी जी की कही हुई एक लाइन याद आती है, जिसे मैं आपके सामने बोलना चाहती हूँ। मोदी जी ने कहा है:

"सबको शिक्षा, सबको सुविधा,
विकसित होगा भारत अपना।"

महोदय, मैं यही माँग करना चाहती हूँ कि हमारी सरकार इन आवासों को ध्यान में लेते हुए इनका शीघ्र से शीघ्र जीर्णोद्धार करे, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sumitra Balmik: Prof. Manoj Kumar Jha (Bihar), Shri Shambhu Sharan Patel (Bihar), Shri Sujeet Kumar (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Bhim Singh (Bihar), Shri P. Wilson (Tamil Nadu), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Neeraj Shekhar (Uttar Pradesh), Shri Ram Chander Jangra (Haryana), Shri Naresh Bansal (Uttarakhand), Dr. Kalpana Saini (Uttarakhand), Shri Aditya Prasad (Jharkhand), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Sumer Singh Solanki (Madhya Pradesh), Smt. Seema Dwivedi (Uttar Pradesh), Shri Dorjee Tshering Lepcha (Sikkim), Shri Chunnilal Garasiya (Rajasthan), Shri Banshilal Gurjar (Madhya Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Shri R. Girirajan (Tamil Nadu), Shri Ramji (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shrimati Rajathi (Tamil Nadu), Dr. Fauzia Khan (Maharashtra) and Shri Sat Paul Sharma (Jammu & Kashmir).

Now, Shri Ashok Singh.

Need for incentivising domestic manufacturing of air purifiers

श्री अशोक सिंह (मध्य प्रदेश): आदरणीय सभापति महोदय, आज मैं यहाँ केवल अपनी बात रखने नहीं, बल्कि भारत की उस पीड़ा को व्यक्त करने के लिए खड़ा हुआ हूँ, जिसके कारण इस वक्त हर व्यक्ति सांस लेने के लिए संघर्ष कर रहा है और वह पीड़ा है - वायु प्रदूषण का जहर।

महोदय, आज दिल्ली-NCR तथा आस-पास के इलाकों में लोगों का दम घुट रहा है। हम फेफड़ों के गंभीर संक्रमण, अस्थमा और सांस की बीमारियों की बाढ़ देख रहे हैं। लंबे समय से प्रदूषण हमारे शरीर के हर अंग को बर्बाद कर रहा है। यह जहर हमारे खून में मिलकर हार्ट अटैक, स्ट्रोक, किडनी डैमेज आदि का खतरा कई गुना बढ़ा रहा है। प्रदूषित हवा के सूक्ष्म कण हमारी किडनी को स्थायी रूप से नुकसान पहुँचा रहे हैं। लंबे समय तक इस जहरीली हवा में सांस लेना फेफड़ों के कैंसर के साथ-साथ अन्य जानलेवा कैंसरों का प्रमुख कारण बन गया है। महोदय, हालात इतने खराब हो गए हैं कि कनाडा और सिंगापुर जैसे देशों ने अपने नागरिकों के लिए 'Travel Advisory' जारी कर दी है। दुःख की बात यह है कि साफ हवा आज एक 'लग्ज़री' बन गई है। Air Purifier केवल बड़े लोग ही खरीद सकते हैं और गरीब आदमी आज भी दूषित हवा में सांस लेने को मजबूर है।

महोदय, इसको रोकने के लिए मेरे कुछ सुझाव हैं। हमें एक 'National Mission for Clean Air' को युद्ध स्तर पर लागू करना होगा। प्रदूषण के स्रोतों पर नियंत्रण रखना होगा। सिर्फ दिवाली या पराली को दोष देने से काम नहीं चलेगा। सरकार को साल भर construction, landfills और industrial emissions पर सख्त निगरानी रखनी होगी। 'Green belt' और 'Smog Towers' सिर्फ कागजों तक सीमित न रहें, बल्कि वे जमीन पर भी दिखाई देने चाहिए। सरकार domestic manufacturing को बढ़ावा देने के लिए तुरंत एक PLI स्कीम लेकर आए। हमारा लक्ष्य यह होना चाहिए कि भारत के हर व्यक्ति को साफ हवा मिले। इसके लिए एक Inter-State Air Pollution Coordination Committee होनी चाहिए। प्रदूषण किसी राज्य की सीमा नहीं देखता। इसके लिए एक 'साझा कमांड सेंटर' बनाया जाए, जहाँ सभी प्रदेशों की सरकारें राजनीति छोड़ कर एक साथ काम करें।

महोदय, हम इस सदन में गर्व से 'वंदे मातरम्' का उद्घोष करते हैं। हम गाते हैं- *'सुजलाम्, सुफलाम्, मलयजशीतलाम्'*, यानी मलय पर्वत से आने वाली शीतल और सुगंधित हवा, लेकिन मैं सरकार से पूछना चाहता हूँ- आज कहाँ है वह 'मलयज शीतलाम्? उसकी जगह सल्फर की जलन है। सरकार इस संकट को केवल एक 'सीज़नल समस्या' न समझे, बल्कि इसे एक National Health Emergency मानकर काम करे। ...(**व्यवधान**)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ashok Singh: Dr. Sasmit Patra (Odisha), Shri Subhasish Khuntia (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri A.A. Rahim (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Ranjeet Ranjan (Chhattisgarh), Shri Prakash Chik Baraik (West Bengal),

Contents Page

Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri R. Girirajan (Tamil Nadu), Shri Ravi Chandra Vaddiraju (Telangana), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), Shri Saket Gokhale (West Bengal), Shri Ramji (Uttar Pradesh), Dr. V. Sivadasan (Kerala), Shri G.C. Chandrashekhar (Karnataka), Shri Niranjan Bishi (Odisha), Shri Neeraj Dangi (Rajasthan), Shri Anil Kumar Yadav Mandadi (Telangana), Shrimati Rajathi (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri Imran Pratapgarhi (Maharashtra) and Shrimati Mahua Maji (Jharkhand).

Now, Dr. Ajeet Madhavrao Gopchade.

Need for a national system for mandatory testing of pesticide and biological residues in imported fruits, vegetables and grains

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): माननीय सभापति महोदय, मैं हिन्दुस्तान की सामान्य जनता के स्वास्थ्य के लिए "आयातित फल, सब्जी और अनाज में कीटनाशक/जैविक अवशेषों की अनिवार्य वैज्ञानिक जांच हेतु राष्ट्रीय प्रणाली की आवश्यकता" विषय पर अपनी बात कहना चाहता हूँ।

महोदय, मैं आपके माध्यम से सरकार का ध्यान एक अत्यंत महत्वपूर्ण, हिंदुस्तान की जनता के स्वास्थ्य से जुड़े विषय की ओर आकर्षित करना चाहता हूँ। माननीय प्रधान मंत्री, श्री नरेन्द्र भाई मोदी जी के नेतृत्व में भारत ने कृषि व्यापार और वैश्विक आपूर्ति श्रृंखला में उल्लेखनीय प्रगति की है। अंतर्राष्ट्रीय कृषि व्यापार में देश की भागीदारी निरंतर बढ़ रही है, जिसके परिणामस्वरूप फल, सब्जियां और अनाज आयात किये जा रहे हैं, परंतु यह एक गंभीर तथ्य है कि इन आयातित खाद्य पदार्थों में कीटनाशकों, रासायनिक अवशेषों और जैविक कॉन्टैमिनेंट्स की नियमित एवं अनिवार्य जांच की सुदृढ़ व्यवस्था अधिकांश राज्यों में उपलब्ध नहीं है। पोर्ट्स और एयरपोर्ट्स पर सीमित परीक्षण के बाद ये खाद्य पदार्थ विभिन्न राज्यों में वितरित हो जाते हैं, जहां राज्य स्तर पर टेस्टिंग, मॉनिटरिंग और फॉलो अप का प्रभावी तंत्र नहीं है।

महोदय, बिना पर्याप्त वैज्ञानिक जांच के ऐसे खाद्य पदार्थों के सेवन से कम उम्र की बालिकाओं में समय से पहले मासिक धर्म आना, हार्मोनल असंतुलन एवं थायराइड का विकार होना, नसों से संबंधित रोग होना, समय से पहले बुढ़ापे के लक्षण, जैसे बाल झड़ना, बाल सफेद होना, प्रजनन संबंधी समस्याएं, खासकर नवविवाहित दांपत्यों में इसकी समस्या ज्यादा है। कैंसर जैसी गम्भीर बीमारियां भी बढ़ रही हैं। इसका प्रभाव विशेष रूप से बच्चे, गर्भवती महिलाओं और वरिष्ठ नागरिकों पर पड़ रहा है। माननीय सभापति महोदय, यह उल्लेख करना आवश्यक है कि सरकार ने माननीय प्रधान मंत्री जी के मार्गदर्शन में FSSAI को सुदृढ़ करने, डिजिटल अनुपालन और ट्रेसेबिलिटी सिस्टम जैसे कई सराहनीय कदम उठाए हैं। किंतु अब आवश्यकता है कि केंद्र और राज्यों के बीच समन्वय स्थापित करके एकीकृत राष्ट्रीय निगरानी ढाँचे में परिवर्तित किया जाए।

Contents Page

अतः मैं सरकार से विनम्र निवेदन करता हूँ कि आयातित फल, सब्जियों और अनाज के लिए Mandatory Residue Testing System लागू किया जाए, साथ ही प्रमुख ports और airports में NABL-accredited laboratories की स्थापना की जाए और FSSAI, customs और राज्य सरकारों के बीच एक Integrated Surveillance Framework विकसित किया जाए।

माननीय प्रधान मंत्री जी के organic farming, natural farming, स्वदेशी और Vocal for Local के दृष्टिकोण के अनुरूप जैविक एवं स्थानीय उत्पादों को नीतिगत प्रोत्साहन दिया जाए।

माननीय सभापति महोदय, एक मजबूत और वैज्ञानिक testing system, जो केंद्र के साथ-साथ राज्यों तक प्रभावी रूप से लागू हो, इससे न केवल हिंदुस्तान के नागरिकों के स्वास्थ्य की रक्षा भी होगी, बल्कि यह भारत की वैश्विक विश्वसनीयता और खाद्य सुरक्षा व्यवस्था को भी सुदृढ़ करेगा। यह नीति केवल राष्ट्र के भविष्य के लिए ही नहीं, बल्कि जन-जीवन की सुरक्षा का विषय है, इसलिए यह विषय तुरंत विचारार्थ लिया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Ajeet Madhavrao Gopchade: Shrimati Mahua Maji (Jharkhand), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Shri P. Wilson (Tamil Nadu), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Ram Chander Jangra (Haryana), Shri Naresh Bansal (Uttarakhand), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Shambhu Sharan Patel (Bihar), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shrimati Sumitra Balmik (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Baburam Nishad (Uttar Pradesh), Dr. Bhim Singh (Bihar), Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Surendra Singh Nagar (Uttar Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Chunnilal Garasiya (Rajasthan), Shri Brij Lal (Uttar Pradesh), Shri Banshilal Gurjar (Madhya Pradesh), Shri Deepak Prakash (Jharkhand), Shri S. Selvaganabathy (Puducherry), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Sat Paul Sharma (Jammu & Kashmir) and Dr. Fauzia Khan (Maharashtra).

Now, Dr. Syed Naseer Hussain.

Demand for resumption of Kalaburagi—Delhi and Kalaburagi—Bengaluru air services under UDAN scheme

DR. SYED NASEER HUSSAIN (Karnataka): Thank you, Mr. Chairman, Sir. I wish to raise the matter of urgent public importance concerning the discontinuation of air

Contents Page

connectivity to Kalburgi, a backward and aspirational district of Karnataka. Sir, the Kalburgi-Delhi and Kalburgi-Bangalore flights, operated under the Regional Connectivity Scheme, called UDAN, have been discontinued. As per the Government's own reply, the Kalburgi-Hindon route was stopped in January 2023 and the Kalburgi-Bangaluru route was discontinued in October 2025, despite continuing beyond the viability gap funding period and despite high passenger load. Kalburgi serves as an important educational, medical, judicial, and administrative hub for the entire Kalyan, Karnataka region. The withdrawal of these flights has caused serious hardship to students, patients, Government officials, businessmen, and the general public, who are now forced to rely on long and unreliable road and rail journeys. We should note that the distance between Bangalore and Kalburgi is more than 600 km.

Sir, when the Government states that the UDAN is a demand-driven scheme and depends on airline bidding, this explanation does not address the core issue; that is, why a route with proven passenger demand was allowed to lapse without proactive intervention. Connectivity to such regions cannot be left entirely to market forces, especially when the objective of UDAN is a balanced regional development.

I urge the Government to take immediate steps to ensure the early resumption of both Kalburgi-Delhi and Kalburgi-Bangaluru air services, either through fresh bidding under UDAN or through alternative policy support, and to lay down a clear timeline for restoration.

Sir, regional air connectivity is not a luxury; it is a necessity for inclusive development. Kalburgi must not be allowed to slip back into isolation. It is an area which is completely away from Bangaluru. It is more than 600 km. There have been lots of representatives who have gone and met our Civil Aviation Minister. He has assured us, in person, that he will help us out. I think, it is high time that he should restore the connectivity to Kalburgi and the other regions.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Syed Naseer Hussain: Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha), Shri Prakash Chik Baraik (West Bengal), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Saket Gokhale (West Bengal), Shri A. A. Rahim (Kerala), Shri G.C. Chandrashekhar (Karnataka), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Ashok Singh (Madhya Pradesh), Shri Pramod Tiwari (Rajasthan), Shri

Mallikarjun Kharge (Karnataka), Shrimati Rajani Ashokrao Patil (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Neeraj Dangi (Rajasthan), Shri Anil Kumar Yadav Mandadi (Telangana), Shrimati Jebi Mather Hisham (Kerala) and Shri Imran Pratapgarhi (Maharashtra).

Now, Shriman Abdul Wahab.

Concern over crisis of inefficient solid waste management in Indian Metropolitan and Urban Cities

SHRI ABDUL WAHAB (Kerala): Hon. Chairman, Sir, I rise to draw the attention of this House to the serious and growing crisis of inefficient solid waste management and sewage water, which has become a major environmental, public health, and governance challenge. Sir, India's urban areas generate over 62 million tones, some data says up to 80 million tones, of municipal solid waste annually. And, this figure is projected to rise sharply with increasing urbanization. However, only about 10-20 per cent of this waste is scientifically processed, while the remaining waste is dumped in open landfills and low-lying areas. Cities such as Delhi, Mumbai, Bengaluru, Chennai and Cochin are struggling with overburdened and hazardous landfill sites, many of which have exceeded their designed capacity several times over. Poor segregation at source, inadequate door-to-door collection and limited waste processing facilities have led to open dumping, leachate contamination of groundwater, frequent landfill fires and toxic air pollution. These conditions directly affect the health of urban residents, causing respiratory illnesses, skin diseases and increased risk of infections, especially among sanitation workers and communities living nearby. Despite existing rules under the Solid Waste Management Rules, 2016, implementation remains weak and urban local bodies lack adequate technical capacity, funding and accountability.

I urge the Ministry to implement the rules. Rules are there. Everything is there but the implementation is very poor. Our Modi*ji* is always for *Swachh Bharat* and all but see what is happening in the cities, especially in urban areas, and what happens to the waste and sewage water disposal! Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Abdul Wahab: Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Narain Dass Gupta (NCT Delhi), Shrimati Rajathi (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Ravi Chandra Vaddiraju (Telangana), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Shri Haris

Beeran (Kerala), Shri Prakash Chik Baraik (West Bengal), Shri Saket Gokhale (West Bengal), Shri Subhasish Khuntia (Odisha), Dr. V. Sivadasan (Kerala), Shri A. A. Rahim (Kerala), Shri Jose K. Mani (Kerala), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Imran Pratapgarhi (Maharashtra) and Shrimati Jebi Mather Hisham (Kerala).

Now, Shri Ryaga Krishnaiah.

Demand for ensuring fee parity for OBC students in Government funded institutions

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Respected Chairman, Sir, I want to bring to your notice how OBC students are getting injustice in higher educational institutions as some of the central institutions are not sanctioning full fee reimbursement, whereas EWS students are getting full fee reimbursement and other reserved candidates are also getting full fee reimbursement. This is purely bias; this is discriminative one. At the same time, I wish to bring to your kind notice the impact of the non- reimbursement of fee. Most of the meritorious OBC students are not taking admissions in these prestigious institutions because in IITs, IIMs and other central institutes, there is heavy fee. Among the OBC communities, some of the communities are most backward classes, denotified tribes, notified tribes and beggars. There are some very poor communities. Even if they get seats in higher educational institutions, they are not able to pay their fees. At the same time, I would like to bring to your notice that in both Telugu States, after a prolonged struggle by the backward classes, the Government introduced full fee reimbursement along with scholarship. By that, students belonging to very poor communities are also taking admissions in IITs, IIMs, engineering courses and medical courses. The total burden of fees is borne by the Government, along with scholarships, so that there is no child labour in both the Telugu States. Providing fee reimbursement and the financial assistance will help in a big way to the poor community, particularly the most backward classes, beggars, nomadic tribes and denotified tribes. At the same time, I would say, fee reimbursement and financial assistance is part and parcel of the reservation. Only providing reservation will not benefit the weaker sections. Along with reservation, kindly provide fee reimbursement, financial assistance and schoharships. Then only the poor people will go for higher education. It will have a good impact on the society. It will build up a stronger India. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ryaga Krishnaiah: Shri Niranjan Bishi (Odisha), Dr.

Contents Page

Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri Ravi Chandra Vaddiraju (Telangana), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Surendra Singh Nagar (Uttar Pradesh), Shri Ram Chander Jangra (Haryana), Shrimati Rekha Sharma (Haryana), Shri Amar Pal Maurya (Uttar Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Kavita Patidar (Madhya Pradesh), Dr. Bhim Singh (Bihar), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Dr. Fauzia Khan (Maharashtra).

Shrimati Mamata Thakur.

Demand for creation of a Bengal Regiment in the Indian Army

SHRIMATI MAMATA THAKUR (West Bengal): [&]"Sir, I thank you for allowing me to speak during Zero Hour. Two Bengali heroes, Rash Behari Bose and Subhas Chandra Bose formed the Indian National Army (INA) to liberate India and played a leading role in ousting British rule. The Cellular Jail in the Andamans stands as a testament to the armed revolution in Bengal and the courage of its people during the freedom struggle. Out of the 585 prisoners detained there, 398 were Bengali revolutionaries. However, it is regrettable that there is no Bengali Regiment in the army of independent India. This implies that the national hero, Subhas Chandra Bose, has no regiment of his own. It is ironic that during British rule, there was a Bengali Regiment in the army during the First World War, but it does not exist in independent India today. While Hindi-speaking candidates can take examinations in Hindi, Bengali youths cannot take them in the Bengali language. Despite this barrier, 54,871 Bengalis are currently serving in the Indian Army.

New regiments have been formed in independent India, such as the Naga Regiment and Ladakh Scouts in 1970, and the Sikkim Scouts in 2013. The Naga Regiment has only about 2,400 personnel. If a Bengali Regiment is created, lakhs of eligible Bengali youths will get the opportunity to serve Mother India through the army. The descendants of Subhas Chandra Bose, Khudiram Bose, Matangini Hazra, and Surya Sen are ready to dedicate themselves to national security. The absence of a Bengali Regiment in the army of independent India is deeply disappointing. Why has the Union Government not formed a Bengali Regiment? What is the Union Government's future plan regarding this matter? Do you wish to know more details about the historic 49th Bengali Regiment of the First World War, or regarding the

[&] English translation of the original speech delivered in Bengali.

Contents Page

representation of other regiment-based units? Our demand is simply that a regiment be created for us Bengalis. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Mamata Thakur: Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha), Shri Prakash Chik Baraik (West Bengal), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Saket Gokhale (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Mausam B Noor (West Bengal), Ms. Dola Sen (West Bengal), Shri Ramji (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Ms. Sushmita Dev (West Bengal) and Shri Mohammed Nadimul Haque (West Bengal).

Shri Brij Lal.

Demand for introduction of a superfast train service from Gorakhpur to Delhi via Balrampur—Gonda Loop Line

श्री बृज लाल (उत्तर प्रदेश)ः सभापति महोदय, आपने मुझे यहाँ पर बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद। महोदय, उत्तर प्रदेश में गोरखपुर एन.ई.रेलवे का मुख्यालय है। यहाँ से दिल्ली के लिए दो लाइन्स हैं। इनमें एक मेन लाइन और दूसरी लूप लाइन कहलाती है। यह गोरखपुर, सिद्धार्थनगर और भारत रत्न अटल बिहारी वाजपेयी जी की कर्मस्थली बलरामपुर गोंडा से लखनऊ होते हुए दिल्ली जाती है। इस लूप लाइन का सामरिक महत्व है। यह नेपाल की सीमा से गुज़रती है। सिद्धार्थनगर रेलवे स्टेशन से नेपाल सीमा मात्र 32 किलोमीटर, शोहरतगढ़ 12 किलोमीटर और बढ़नी मात्र 500 मीटर दूर है। यह लूप लाइन ऐसी है, जिसका प्रयोग इस पूर्वी क्षेत्र के अलावा नेपाल के लोग भी करते हैं और इसी रेलवे लाइन से देश के विभिन्न भागों में जाते हैं। महोदय, नेपाल से हमारा रोटी-बेटी का संबंध है। जब नेपाल से हमारे गोरखा सोल्जर्स आते हैं, उनका परिवार भारत आता है, तो इसी रेलवे लाइन का प्रयोग करता है।

सभापति महोदय, सिद्धार्थनगर से मात्र 20 किलोमीटर दूर भगवान बुद्ध की जन्मस्थली कपिलवस्तु है और उसके बगल में नेपाल का लुंबिनी है। जितने भी बुद्धिष्ट तथा टूरिस्ट्स कुशीनगर, सारनाथ और श्रावस्ती आते हैं, वे कपिलवस्तु अवश्य आते हैं। अभी तक इस लाइन से केवल एक सुपरफास्ट ट्रेन चलती है और वह भी हफ्ते में मात्र चार दिन चलती है। यह ट्रेन, नंबर 12571, हमसफ़र एक्सप्रेस है। महोदय, इस रेलवे लाइन पर इतनी ज्यादा ऑक्युपेंसी है कि एक ट्रेन उनकी जरूरत पूरा नहीं कर पाती है। नेपाल से ही हमारा काफी ट्रैफिक रहता है, क्योंकि इससे बुद्धिष्ट टूरिस्ट्स भी आते हैं। जो बुद्धिष्ट टूरिस्ट्स श्रावस्ती आते हैं, वे भी इसी रेलवे लूप लाइन का प्रयोग करते हैं।

सभापति महोदय, मैंने कहा है कि यह एक सामरिक महत्व की रेलवे लाइन है, जो नेपाल की सीमा से होकर गुज़रती है। मेरा आपसे अनुरोध है कि इस रेलवे लाइन पर, जो 12571 हमसफ़र

Contents Page

ट्रेन हफ्ते में मात्र चार दिन चलती है, जो दिल्ली आती है, उसे पूरे हफ्ते चलाया जाए। इसके अतिरिक्त एक सुपरफास्ट ट्रेन और चलाई जाए, जो गोरखपुर होते हुए, लूप लाइन से लखनऊ और दिल्ली आए। महोदय, इस लाइन से हमारे काफी कामगार काम करने के लिए दिल्ली आते हैं, अतः ऐसा करने से न केवल पूर्वांचल के इन पिछड़े जिलों के लोगों को, बल्कि नेपाल के लोगों को भी यहाँ आने में काफी सुविधा मिलेगी। सभापति महोदय, आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Brij Lal: Shrimati Mahua Maji (Jharkhand), Shri Sanjay Seth (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Sikander Kumar (Himachal Pradesh), Shri A. A. Rahim (Kerala), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Shambhu Sharan Patel (Bihar), Shri Deepak Prakash, (Jharkhand), Shri Aditya Prasad (Jharkhand), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Ram Chander Jangra (Haryana), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Baburam Nishad (Uttar Pradesh) and Shri Niranjan Bishi (Odisha).

Shri Masthan Rao Yadav Beedha.

Demand for providing world-class facilities in 1000 ITIs across the country to accelerate the skill development through PM Sethu Scheme

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, I wish to raise a matter of urgent public importance regarding the recently announced PM SETHU Scheme which aims to give a major push to skill development by establishing world-class facilities in 1,000 Industrial Training Institutes (ITIs) across the country. This flagship initiative is expected to transform India's skilling ecosystem by modernizing ITI infrastructure, bringing in advanced technology, strengthening industrial partnerships, and equipping youth with globally-competitive skills. However, there is lack of clarity on several critical aspects of the scheme, especially with respect to the criteria used to select 1,000 ITIs for transformation, the timeline and phases of implementation across States, the extent of financial support to be provided by the Centre and modalities for State participation, the nature of curriculum upgrades, smart classrooms, modern labs, digital tools and industry-linked courses planned, the mechanism for training and certification of faculty to meet global standards and the proposed monitoring framework to ensure transparency, quality and accountability and the role of private sector, sector skill councils and international partners in implementing the world class skilling ecosystem given that millions of

Contents Page

young people depend on ITIs for technical education and employment and considering the transformative potential of the PM SETU scheme.

Sir, I would request the Government to clarify about the comprehensive roadmap, funding architecture, institutional guidelines and quality assurance mechanisms proposed under the PM SETU Scheme for establishing world-class skill development facilities in 1,000 ITIs and how the Government plans to ensure timely execution, industry relevance and high employability outcomes for the youth of the country.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Masthan Rao Yadav Beedha: Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri Sant Balbir Singh (Punjab), Shri Ravi Chandra Vaddiraju (Telangana), Shri R. Girirajan (Tamil Nadu), Shrimati Mahua Maji (Jharkhand), Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shri Prakash Chik Baraik (West Bengal), Shri Sujeet Kumar (Odisha) and Shri P. Wilson (Tamil Nadu).

Now, Shrimati Sunetra Ajit Pawar.

Need for comprehensive planning and environmental safeguards for Nashik Kumbh Mela, 2027

श्रीमती सुनेत्रा अजीत पवार (महाराष्ट्र): माननीय सभापति जी, मैं आपके माध्यम से आज इस पवित्र सदन में नासिक सिंहस्थ कुम्भ मेला 2027 से जुड़ा एक अत्यंत महत्वपूर्ण राष्ट्रीय विषय उठाना चाहती हूँ। यह केवल धार्मिक आयोजन नहीं है, बल्कि करोड़ों श्रद्धालुओं की आस्था और भारत की संस्कृति का प्रतीक है। हमने प्रयागराज महाकुम्भ 2025 की अभूतपूर्व भव्यता देखी है। नासिक में भी वैसी ही भव्यता को बनाए रखते हुए, प्रभावी भीड़ प्रबंधन और उत्कृष्ट स्वच्छता व्यवस्था द्वारा श्रद्धालुओं के अनुभव को सर्वोत्कृष्ट बनाने का लक्ष्य रखना चाहिए।

माननीय सभापति जी, मैं आपके माध्यम से केंद्र सरकार और महाराष्ट्र सरकार से इस पवित्र आयोजन को सफल बनाने के लिए तत्काल तीन महत्वपूर्ण मोर्चों पर कार्य शुरू करने की अपील करती हूँ। पहला - पर्यावरण सुरक्षा या ग्रीन कुम्भ। महाराष्ट्र सरकार द्वारा साधुग्राम निर्माण के साथ 15 हज़ार पेड़ लगाने का संकल्प प्रशंसनीय है, पर इसे सफल बनाने के लिए इन पेड़ों की सुरक्षा हेतु एक ठोस नीति बनाई जानी चाहिए और इनके जीवित रहने की ज़िम्मेदारी अधिकारी स्तर पर सुनिश्चित की जानी चाहिए, ताकि नासिक कुम्भ पर्यावरण संरक्षण का एक अनूठा संगम बने। दूसरा - गोदावरी शुद्धिकरण। गोदावरी और रामकुंड की परम्परा सर्वोपरि है। जल उपचार यानी वॉटर ट्रीटमेंट की आधुनिक व्यवस्था को प्राथमिकता दी जानी चाहिए, जिससे स्नान के बाद जल का तुरंत शोधन हो सके। तीसरा - ज़ीरो वेस्ट और सुरक्षा। प्रयागराज की तर्ज़ पर नासिक को

भी प्लास्टिक मुक्त घोषित करना चाहिए और बायोडिग्रेडेबल विकल्पों को सख्ती से लागू किया जाना चाहिए।

माननीय सभापति जी, नासिक कुम्भ 2027 के लिए समग्र प्रौद्योगिकी संचालित और पर्यावरण अनुकूल मास्टर प्लान तुरंत तैयार किया जाना चाहिए, जो भीड़ नियंत्रण और मानवीय सुरक्षा को सुनिश्चित करे। आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sunetra Ajit Pawar: Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Mahua Maji (Jharkhand), Dr. Meenakshi Jain (Nominated) and Shrimai Sudha Murty (Nominated.)

Now, Shri Jose K. Mani.

Concern over huge volumes of natural rubber imports in the name of compound rubber and its impact on Indian rubber farmers

SHRI JOSE K. MANI (Kerala): Sir, the price of natural rubber in India is not decided by the farmers or the open market; it is decided by the Central Government's policy. Ninety per cent of the production of natural rubber is in Kerala. Now, the main issue is that India has got only very few major tyre manufacturers. These companies control the entire market. Even the Competition Commission of India has found evidence of cartelisation among tyre companies. Now, in the name of compound rubber, they are importing natural rubber. This import is happening through Singapore-based subsidiaries using ASEAN Trade Agreement with lower duty structures and using loopholes created by policy inaction. Look at the numbers, Sir. These are not allegations. These are facts. Import of compound rubber has exploded from just 25,000 tonnes in 2012-13 to 2,45,000 lakh tonnes in 2024-25. This is almost a ten times increase. This is not trade, this is systematic market manipulation. It may not be possible to define every compound rubber. But it is absolutely possible to set...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Jose K. Mani: Shrimati Mahua Maji (Jharkhand), Ms. Dola Sen (West Bengal), Prof. Manoj Kumar Jha (Bihar), Shri A. A. Rahim (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. V. Sivadasan (Kerala), Shrimati Jebi Mather Hisham (Kerala) and Shri P. Wilson (Tamil Nadu).

Contents Page

MR. CHAIRMAN: Now, Question Hour.

Question No. 196; Shri Pramod Tiwari. I hope, now, you believe in the draw because your name has come. You should always believe in the system. Sometimes, your name will come; sometimes somebody's name may come. But, you are free and you have every right to inspire participation.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Conservation of protected monuments by private players

*196. SHRI PRAMOD TIWARI: Will the Minister of CULTURE be pleased to state:

(a) whether Government proposes to open up protected monuments to private players;

(b) if so, the details thereof and the reasons therefor;

(c) the mechanism to be adopted to create a public-private model in heritage conservation; and

(d) the present corpus of National Culture Fund and the details of conservation projects being funded by it?

THE MINISTER OF CULTURE; AND THE MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (d) A Statement is laid on the table of the House.

Statement

(a) and (b) Adopt A Heritage 2.0 program, launched in September 2023, provides a framework for engagement with private and public sector entities, as well as NGOs, trusts, and societies, for the development and maintenance of visitor amenities at protected monuments. The involvement of stakeholders is strictly limited to non-conservation activities, including cleaning of premises and provision as well as upkeep of amenities such as washrooms, drinking water, child-care rooms, benches, pathways, garbage bins, signage, sound-and-light shows, and illumination. All works for provision of amenities are undertaken in

Contents Page

close consultation and guidance of the Archaeological Survey of India (ASI).

(c) Under National Culture Fund, Conservation activities are funded by public and Private donors and the conservation works are executed under the supervision of ASI.

(d) As of date, the total accumulated corpus of the National Culture Fund (NCF) is ₹50.04 Crores.

The details of the project funded by CSR funds / donations through NCF for protected monuments during last five years are given in **Annexure.**

Annexure

List of projects conceived on protected monuments under NCF during last 5 years

S. No.	Project	Donor / MoU signed/ Total Cost	Year of signed MoU	Amount of Project (in Lakh)
1.	Construction/setting up of the public toilets and drinking water facility at the Vijaydurg Fort, Dist. Sindhudurg, (Maharashtra)	Shipping Corporation of India	2025	60.00
2.	Conservation and Tourists facilities development at Jogeshwari Caves, Mumbai, (Maharashtra)	IRB Holding Pvt. Ltd.	2025	245.00
3.	Protection of the Ancient Palace of Shey, Leh, (UT of Ladakh)	IRCTC	2025	195.00
4. (i) (ii) (iii)	Providing Tourists Infrastructure Facilities: Sun Temple, Konark, (Odisha) Somnath and Ruins at Badgaon, Katni, (Madhya Pradesh) Brihadiswara temple Thanjavur, (Tamil	Armoured Vehicles Nigam Ltd. (AVNL)	2024	110.00

	Nadu)			
5.	Digital Upgradation of the ASI Hampi Museum at Kamalapura, (Karnataka)	Airport Authority of India	2023	325.00
6.	Conservation, Restoration and providing tourist amenities at Sri Lakshmi Narasimha Temple, Nuggehalli, Channarayapatna Taluk Hassan, (Karnataka)	Sh. Vasuki N. S/o Smt. Nagarattanama N.	2022	110.00
7.	Restoration & Development of centrally protected monument site at Deobaloda, Bhilai, (Chhattisgarh)	SAIL (Bhilai Steel Plant)	2022	283.70
8.	Restoration of Vishnu temple and math at Bateshwar Complex, District Morena, (Madhya Pradesh)	Infosys Foundation	2021	400.00

MR. CHAIRMAN: First supplementary; Shri Pramod Tiwari.

श्री प्रमोद तिवारीः सभापति महोदय, किसी देश की पहचान उसकी गौरवशाली संस्कृति, विरासत, त्याग और बलिदान से होती है। आने वाली पीढ़ियों, आने वाली नस्लों से यह उम्मीद की जाती है कि वे अपनी धरोहर को सुरक्षित और संरक्षित रखेंगे। दुर्भाग्य है कि आज इन धरोहरों को रखने के लिए सिर्फ 50 करोड़ रुपये आवंटित है, जैसा कि जवाब में बताया गया है। मान्यवर, जिसका डर था, वही हुआ। सरकार ने स्वीकार किया है कि बहुत से मंदिरों, इतिहास और बलिदान से जुड़ी बहुत सी धरोहरों का संरक्षण प्राइवेट सेक्टर, प्राइवेट पार्टीज़ के हाथों में दे दिया जाएगा। मैं अपना सवाल पूछते हुए * प्राइवेट सेक्टर का इंटरेस्ट होगा ...(**व्यवधान**)... मैंने तो सिर्फ इतना ही पूछा है कि जिनका नहीं रहा है, आप क्यों चिंतित हो रहे हैं, क्या आपका नहीं रहा है?

MR. CHAIRMAN: Please come to the question.

श्री प्रमोद तिवारीः सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से सीधे पूछना चाहता हूं। उनको याद होगा कि लाल किले पर, जहां पर नेताजी सुभाष चन्द्र बोस ने कहा था हम तिरंगा लहराएंगे, वहां एक झंडा और लगा दिया गया था। यह दिल्ली में ज्यादा दिन की बात नहीं है, क्योंकि वह डालमिया को दे दिया गया था और आर्मी से ले लिया गया था। मैं मंत्री जी से जानना चाहता हूं क्या सरकार सदन को इस बात के लिए आश्वस्त करेगी कि इनकी सुरक्षा, संरक्षा, पवित्रता और भावनाएं सुरक्षित रहेंगी और क्या सरकार इसका जतन करेगी?

* Not recorded.

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः माननीय चेयरमैन साहब, मैं नहीं समझ पाया हूं कि माननीय सदस्य की चिंता क्या है और उनकी चिंता किस विषय को लेकर है। यह मुझे कहीं स्पष्ट नहीं होता है। माननीय सदस्य ने कहा कि प्राइवेटाइज़ कर दिया गया है। जन भागीदारी के साथ या किसी संस्था विशेष की भागीदारी के साथ - यदि किसी भी ऐसी विरासत की धरोहर पर जन-सुविधाओं और वहां जाने वाले लोगों की, दर्शकों की सुविधाओं को लेकर, यदि वहां किसी तरह की amenities का विकास किया जाता है, उसकी साफ-सफाई के लिए, उसकी साज-सज्जा के लिए काम किया जाता है, अगर वहां कोई लाइट एंड साउंड प्रोग्राम है, उसको ऑपरेट करने के लिए उनका सहयोग लिया जाता है, उसको लेकर किस तरह की चिंता माननीय सदस्य को है, यह मैं नहीं समझ पाया हूं। जितनी भी संस्थाओं के साथ में हमने Adopt a Monument में जो एमओयू किया है, वह कुल 24 स्थानों पर किया है, उनमें से 4 जगहें मोटे तौर पर अभी ऑपरेशनल है, लेकिन उनमें उसकी कंज़र्वेशन की एक्टिविटीज़ को, उसकी upkeep की एक्टिविटीज़ को कहीं भी डेलीगेट नहीं किया गया है। मुझे लगता है कि शायद हो सकता है कि Adopt a Heritage जो प्रोग्राम है, उसको माननीय सदस्य ठीक से नहीं समझ पाए हैं। मैं आपके संज्ञान से, आपके माध्यम से सदन को आश्वस्त करना चाहता हूं कि सरकार पूरी तरह से विरासत के संरक्षण के लिए कृतसंकल्प है और माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने बार-बार यह बात कही है कि हम विरासत का संरक्षण करते हुए देश को विकसित करेंगे।

MR. CHAIRMAN: Second supplementary; Shri Pramod Tiwari. Please be specific about your question. Otherwise, the hon. Minister will also be giving a long answer.

श्री प्रमोद तिवारीः सर, मैं माननीय मंत्री जी को अपनी भावनाओं के साथ जोड़ते हुए कहना चाहूँगा कि आप मेरी चिंता को नहीं समझ पाएँगे। उसका कारण यह है कि जिनका बलिदान होता है, वे ही अपने पूर्वजों को याद रखते हैं; वे अपने पूर्वजों को याद नहीं रखते हैं, जिन्होंने बलिदान नहीं दिया होता है। ठीक है, मैं उस चिंता को नहीं समझ पाऊँगा। सर, मैं सिर्फ दो चीजें कहना चाहता हूँ। माननीय प्रधान मंत्री भी यहीं थे, दिल्ली का लाल किला भी यहीं था और नेताजी सुभाष चन्द्र बोस का तिरंगा भी यहीं था, जो हमारे देश की आन-बान-शान है। उसकी बगल में क्या एक ऐसा झंडा नहीं लगा, जो देश के संविधान को चुनौती दे रहा था, यहीं लाल किले पर?

MR. CHAIRMAN: Pramod Tiwariji, this is not a question. You please come to the question. Be specific about your question. Otherwise, what will happen is that he will also give a long answer. Then, the rights of the other Members will be getting affected. Please come to the question.

श्री प्रमोद तिवारीः सर, वे मेरी भावनाएँ नहीं समझ पा रहे हैं, इसलिए ज़रा भावनाओं को समझाना पड़ता है। उनको समझाना बड़ा मुश्किल होता है, जिनका आजादी के इतिहास में योगदान नहीं है। सर, अगली बात, मैं सिर्फ सवाल पूछ रहा हूँ कि क्या माननीय मंत्री जी सदन को आश्वस्त करेंगे? शेखावत जी, मैं आपसे ही कह रहा हूँ, कि ये जो व्यापारिक घराने हैं, उनकी मुख्य रुचि इस पर होती है कि कैसे उनका व्यापार बढ़े, कैसे उनकी इनकम हो, कैसे वे उसका फायदा

उठाएँ। जब आप उनको वे premises दे देंगे, चाहे वह मंदिर का हो, चाहे लाल किले का हो, तो वे पहले अपनी पहचान डालेंगे, देश की पहचान बाद में करेंगे। इसलिए क्या इसके लिए आप सदन को आश्वस्त करेंगे कि इसका जो प्रवेश शुल्क है, चूँकि वहाँ आम जनता पहुँचती है, उसको नहीं बढ़ाएँगे और दूसरा, मंदिरों का conservation, मंदिरों की पवित्रता किसी भी हालत में संरक्षित रखी जाएगी, जिनमें कोणार्क जैसा मंदिर शामिल है? मैं यह कहना चाहता हूँ कि क्या आप इसके लिए सदन को आश्वस्त करेंगे कि इनका प्रवेश शुल्क नहीं बढ़ाया जाएगा और जिन भावनाओं के साथ इनकी विरासत है, विरासत की उन्हीं भावनाओं के साथ रक्षा की जाएगी, व्यवसायीकरण नहीं होगा कि हर चीज बेच दो?

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः माननीय सभापति महोदय, माननीय सदस्य ने कहा कि हम भावनाएँ नहीं समझ सकेंगे और इन्होंने कहा कि जिन्होंने आजादी की लड़ाई में बलिदान नहीं दिया, वे शायद देश की विरासत का मोल नहीं समझते हैं। मैं आपके माध्यम से माननीय सदस्य की जानकारी के लिए बताना चाहता हूँ कि मैं उस परिवार से आता हूँ, जिस परिवार की 22 पीढ़ियों ने एक हजार साल तक इस देश की संस्कृति और सभ्यता की रक्षा के लिए कुर्बानी दी।

श्री प्रमोद तिवारीः मैं पार्टी की बात कर रहा था।

श्री गजेन्द्र सिंह शेखावतः मुझे लगता है कि यह प्रश्न मुझे पूछना चाहिए। आजादी के बाद से अब तक पिछले 70 सालों में मेरे परिवार ने इस देश की सीमाओं की रक्षा के लिए लगातार बलिदान दिया है। ...(**व्यवधान**)... इससे आगे ...(**व्यवधान**)... वे मुझे व्यक्तिगत रूप से नहीं समझ पाएँगे, उन्होंने ऐसा कहा, इसलिए मैं यह निवेदन करना चाहता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Let him complete. ...(*Interruptions*)... Hon. Minister, you please answer and address the Chair.

श्री गजेन्द्र सिंह शेखावतः दूसरा, माननीय सदस्य ने प्रश्न किया है कि क्या हम उसका टिकट शुल्क बढ़ाएँगे? मैं इस सदन को विश्वास दिलाना चाहता हूँ कि टिकट के शुल्क को तय करना उनके purview में नहीं होता है। वह ASI तय करता है। उसका जो भी पैसा आता है, वह भारत के Consolidated Fund में जाता है। वह ASI और डिपार्टमेंट के पास भी नहीं आता है। इसलिए उसमें उनका कहीं कोई योगदान नहीं होगा और कोई रोल भी नहीं होगा। उनका रोल बहुत limited है, limited up to upkeep, maintenance, cleanliness and management. इससे ज्यादा उनका कोई रोल नहीं होता है। उनका किसी तरह का कोई योगदान नहीं होता है। इससे आगे बढ़ कर अभी हमने एक SOP बनाई है। ऐसे monuments, जिनको हम 'culture spaces' बना सकें, cultural landscape पर उनका उपयोग हो सके, उनके लिए हमने इस तरह की एक SOP बनाई है। हमने उसमें एक positive list बनाई है कि किस तरह के cultural programmes किए जा सकते हैं, किस monument पर किस तरह के programmes किए जा सकते हैं, exhibition की जा सकती है, literary festivals किए जा सकते हैं। हमने उन सबकी व्यवस्था की है। उसका भी

जो शुल्क एकत्रित होगा, वह dedicated fund में जाएगा और dedicated fund में आया हुआ पैसा भी केवल उस monument के रखरखाव पर खर्च होगा। इसके रखरखाव के अतिरिक्त वे एक भी पैसा व्यक्तिगत उपयोग में नहीं ले सकते हैं।

MR. CHAIRMAN: Now, third supplementary, Shri Khiru Mahto.

श्री खीरू महतो: महोदय, मैं आपके माध्यम से माननीय मंत्री से कहना चाहता हूं कि झारखंड प्रदेश में, रामगढ़ जिला में एक छिन्नमस्तिका मंदिर है और बिहार प्रदेश में, कैमूर जिले में मां मुंडेश्वरी मंदिर है। माननीय मंत्री जी ने जवाब में लिखा है कि हमने पेयजल, शिशु-देखभाल कक्ष, बेंच आदि सारी व्यवस्थाएं की हैं, लेकिन मैं यह जानना चाहता हूं कि रामगढ़ के छिन्नमस्तिका मंदिर में, बहुत भीड़ रहती है, वहां कतार लगी हुई रहती है, लेकिन वहां पर बेंच-डेस्क आदि की कोई व्यवस्था नहीं है। मैंने मुंडेश्वरी मंदिर में भी जाकर यही देखा। वहां एक पहाड़ पर चढ़ना पड़ता है और वहां भी भारी संख्या में भीड़ रहती है, लेकिन वहां भी बेंच-डेस्क या बैठने की कोई व्यवस्था नहीं है। यहां तक कि वहां बरसात के मौसम में हर समय कीचड़ रहता है। इसीलिए मैं यह जानना चाहता हूं कि क्या माननीय मंत्री जी ये सब व्यवस्थाएं वहां करेंगे?

श्री गजेन्द्र सिंह शेखावत: चेयरमैन सर, मैं आपके माध्यम से सदन को निवेदन करना चाहता हूं और माननीय सदस्य को भी अवगत कराना चाहता हूं कि उनके रखरखाव की जिम्मेदारी केवल एएसआई के मॉन्यूमेंट्स तक सीमित है। एएसआई के जो लिस्टेड मॉन्यूमेंट्स हैं, उनके अतिरिक्त देश भर में जितने भी मंदिर हैं, वे या राज्य सरकारों के अधीन हैं या देवस्थान विभाग के अधीन हैं या मंदिर ट्रस्ट के अधीन हैं। मुझे लगता है कि एएसआई वहां पर जाकर, सारी सुविधाओं को जुटाए, यह एएसआई के purview से बाहर है।

MR. CHAIRMAN: Fourth supplementary; Shri Saket Gokhale.

SHRI SAKET GOKHALE: Hon. Chairman, Sir, there are recent reports which have come out indicating a major policy shift where private entities, who have been given a lot of these spaces, may be allowed to undertake core conservation work effectively ending the Archaeological Survey of India's century-old monopoly on preservation. Sir, a lot of these private companies, maybe either cement companies or steel companies, do not have any expertise when it comes to conservation. So, my specific question to the hon. Minister is: Does the Government have any vetting mechanism to prevent amateur restoration jobs done by unqualified archeologists, and, also, what is the liability for private players doing conservation work, in case they cause any damage to our heritage structure.

श्री गजेन्द्र सिंह शेखावत: माननीय सभापति महोदय, मैं माननीय सदस्य का धन्यवाद करता हूं कि उन्होंने एक बहुत महत्वपूर्ण प्रश्न खड़ा किया है। National Culture Fund (NCF) के तत्वावधान में private entities, चाहे corporations हों, business houses हों, corporate

houses हों या सरकार के PSUs हों, वे National Culture Fund में अपनी तरफ से, अपने CSR का पैसा देते हैं और उसमें conservation activities पूर्ण रूप से ASI के द्वारा की जाती है। लेकिन चूंकि धरोहरों की संख्या और उनके काम के विस्तार को देखते हुए, पहले भी, पूर्व में 2009-10 में भी, एक empanelment exercise हुई थी कि हम heritage conservation पर काम करने वाले, ऐसे heritage conservation के विषय में दक्षता रखने वाले architects की एक लिस्ट बनाएं, उनका empanelment करें और उनके माध्यम से ASI के guidance में, ASI के तत्वाधान में और ASI के निरीक्षण में वहां पर conservation activities को allow करें।

महोदय, मैं सदन के संज्ञान के लिए और सदस्य के संज्ञान के लिए यह निवेदन करना चाहता हूं कि राज्यों ने भी अपने आर्कियोलॉजिकल एसेट्स के संरक्षण के लिए, इस तरह की activities पर काम किया है। हमारा जो यूनेस्को वर्ल्ड हेरिटेज साइट छत्रपति शिवाजी टर्मिनल है, उसका conservation activity भी private heritage architect ने वहां की राज्य सरकार के तत्वावधान में किया है। मैं आप सब के सामने ऐसे बहुत से उदाहरण रख सकता हूं। राजस्थान में, पंजाब में, मध्य प्रदेश में, दिल्ली में और यहां तक कि जम्मू-कश्मीर में शालीमार बाग, निशात बाग के लिए इस तरह के heritage conservation में एक्सपर्टीज़ रखने वाले प्राइवेट आर्किटेक्ट्स ने काम किया है। हम अपना wingspan बड़ा कर सकें, अपने काम की क्षमता को बढ़ा सकें और अपनी working hands को बढ़ा सकें, इसके लिए हमने एक empanelment exercise शुरू की है। एक बार उस empanelment के पूरा हो जाने से पहले उनका ओरिएंटेशन और उसके बाद में जो भी काम होगा, उसकी सारी detailed DPR और उस पर सतत निगरानी ASI की रहेगी, इस व्यवस्था को सुनिश्चित किया गया है।

MR. CHAIRMAN: Fifth supplementary; Shri Kesridevsinh Jhala.

SHRI KESRIDEVSINH JHALA: Sir, first of all, I would like to congratulate the hon. Minister for being able to bring in a lot of private sector involvement into the cultural aspects of our country through the Adopt a Heritage scheme. Sir, my original question was regarding the commercial interests overshadowing the cultural and historical authenticity. But, as the hon. Minister has already answered it in the previous three questions, let me change my question. Would the hon. Minister please inform the House that the commercial aspects of more well known sites would get more demand under this scheme? For the smaller centres and the smaller sights in the rural areas, which are there in lakhs in the country, how are we promoting them to be getting picked up under these schemes?

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः माननीय सभापति महोदय, हमने अनेक ऐसे heritage monuments, जो probable हो सकते हैं, potential हो सकते हैं, उनको वेबसाइट पर पब्लिश किया है। यह पूर्ण रूप से स्वैच्छिक है, क्योंकि जो भी private entities interested हैं, जो आना चाहती हैं, जो

सीएसआर पर काम करना चाहती हैं - यह पूरी तरह से उन पर निर्भर है। लेकिन ऐसे सारे साइट के संरक्षण, उनके conservation के लिए तथा उन पर सुविधाओं के लिए काम हो सके, इसके लिए हमने monuments का categorization किया है, जिसके तहत monuments को 7 तरह की categories में बांटा गया है, उसके अनुरूप उन पर संरक्षण और उनकी सारी activities पर सरकार जिम्मेदारी के साथ काम करती है। जिस momentum से पहले चल रहा था, उसी तरह से हम continuous काम करेंगे।

MR. CHAIRMAN: Now, Question No. 197.

Radiation technologies, radio-pharmaceuticals and cancer-care infrastructure

*197. DR. PARMAR JASHVANTSINH SALAMSINH: Will the PRIME MINISTER be pleased to state:

(a) whether the Department has developed or launched new radio-pharmaceutical products and medical isotopes since 2022 for diagnosis and cancer treatment;

(b) if so, the details thereof;

(c) whether steps have been taken to indigenise radio-pharmaceuticals and scale up their commercial availability across hospitals;

(d) if so, the details thereof;

(e) the number of DAE-supported cancer-care centres functioning across the country, along with the details of medical infrastructure at each centre; and

(f) the latest initiatives undertaken to expand cancer-care services, including collaborations with medical institutions and global recognition earned in cancer treatment?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) to (f) A statement is laid on the Table of the House.

Statement

(a) The Board of Radiation & Isotope Technology (BRIT), an industrial unit under the Department of Atomic Energy is a major producer and supplier of sealed radioactive sources and radiopharmaceutical products to hospitals in the country for diagnosis and treatment of diseases including cancer. BRIT has launched several radiopharmaceutical products for diagnosis and cancer treatment since 2022.

Contents Page

(b) The list of radiopharmaceuticals and other radioisotope-based products for healthcare launched by BRIT along with their application is given in the following Table.

S. No.	Name	End Use
1	Kit for ^{99m}Tc-MAA Injection	Lung perfusion imaging
2	Kit for ^{99m}Tc-UBI Injection	Infection imaging
3	Kit for ^{99m}Tc-HYNIC-TATE Injection	Neuroendocrine tumour imaging
4	Kit for ^{99m}Tc-HYNIC-E[c(RGDfK)] Injection	Non-invasive monitoring of cancers over-expressing integrin $\alpha_v\beta_3$ receptors
5	Medical grade high specific activity Mo-99	For use in ^{99}Mo/^{99m}Tc generator to avail ^{99m}Tc, the most widely used diagnostic radioisotope
6	Kit for ^{68}Ga-PSMA-11 Injection	Staging, detection & monitoring of metastatic castration-resistant prostate cancer
7	[^{18}F]-DOPA	Early diagnosis of neurological disorders by PET imaging
8	[^{18}F]-Fluoro choline	Early diagnosis of cancers by PET imaging
9	[^{18}F]-FDG (BRIT Regional Centre Kolkata)	Early diagnosis of diseases incl. cancer by PET imaging
10	[^{18}F]-NaF (BRIT Regional Centre Kolkata)	Early diagnosis of bone malignancies by PET imaging
11	^{68}Ga-DOTATATE (BRIT Regional Centre Kolkata)	PET based diagnosis of neuroendocrine cancers

Contents Page

12	^{68}Ga-PSMA-11 (BRIT Regional Centre Kolkata)	PET based diagnosis of prostate cancers
13	$^{201}TlCl$ (BRIT Regional Centre Kolkata)	Myocardial perfusion imaging by SPECT
14	^{177}Lu-DOTATATE (Carrier added)	Neuroendocrine tumour therapy
15	^{177}Lu-PSMA-617 (Carrier added)	Prostate cancer therapy
16	^{177}Lu-HA	Management of joint disorders
17	^{177}Lu-EDTMP	Bone pain palliation
18	^{90}Y-HA	Management of joint disorders
19	No carrier added ^{177}Lu-DOTATATE	Neuroendocrine tumour therapy
20	No carrier added ^{177}Lu-PSMA-617	Prostate cancer therapy
21	Bhabhasphere (^{90}Y glass microspheres)	Liver cancer therapy
22	^{106}Ru plaque	Treatment of eye cancers
23	Higher specific activity (200 — 225 RMM) Co-60 Teletherapy Sources	Cancer treatment
24	^{137}Cs based blood irradiator	Irradiation of blood products/components before transfusion in immune-compromised patients

(c) The production of radio-pharmaceuticals has been scaled up at BRIT over the years as per market demand. Apart from scaling up, several radiopharmaceuticals have been also launched for the benefit of the patients over the past decade, details of which are given in the Table above.

(d) BRIT launched ^{177}Lu-PSMA-617 for treatment of prostate cancers in Sept. 2019. Initially production was started with a batch size of < 1 Ci (one batch per month). Currently, production of ^{177}Lu-PSMA-617 is scaled up to > 10 Ci per batch (2-3 batches per month) to cater to increasing demand. Similarly, batch sizes of several technetium cold kits such as TCK-5 (sulphur colloid), TCK-33 (DMSA[III]), TCK-53 (HSA nano-colloid kit), TCK-56 (MAA) cold kit towards formulation of ^{99m}Tc radiopharmaceuticals for early diagnosis of diseases have been increased in the past decade to cater to increasing demand from the nuclear medicine centres.

(e) The Tata Memorial Centre (TMC) has established 9 hospitals, and is in the process of establishing 2 more hospitals, in seven States of India. These hospitals are located in Mumbai, Varanasi, Muzzafarpur, Visakhapatnam, Sangrur, New Chandigarh (Mullanpur), Guwahati and Bhubaneswar. The TMC and its units are fully equipped with the necessary human resources and infrastructure for the use of radiopharmaceuticals in diagnostic imaging (e.g., SPECT, PET-CT) and therapeutic purposes (e.g., iodine-based or lutetium-based radiopharmaceuticals). The details of the facilities available at TMC hospitals are given below:

<u>Diagnostic and Therapeutic Treatment under TMC</u>

	TMH Mumbai	ACTREC Kharghar	HBCH & MPMMCC Varanasi	HBCH &HBCH& RC Punjab	HBCH & RC Muzaffarpur	BBCI, Guwahati	HBCH & RC, Visakhapatnam
CT Scan	3	2	2	3	1	1	1
MRI	2	1	2	2	0	0	1
USG	14	17	5		1	6	1
Mammography	2	1	2	2		1	1
PET-CT	2	1	2	1		1	1
SPECT	1	3	1			1	1
Radiotherapy machines Linear Accelerator	6	3	4	3	3	2	2
Cobalt / Bhabhatron	3	0	1	1	0	2	1
Brachy therapy	2	1	1	2	1	1	
CT simulators	2	2	2	2		2	1

Contents Page

In addition to the above, ACTREC/TMC (Navi Mumbai, Maharashtra) has one of the world's largest therapeutic nuclear medicine facilities, with 42 "hot beds". Here, a large number of cancer patients receive radio-isotope-based treatment at an affordable cost.

(f) TMC has initiated to expand its facilities by establishing 3 more hospitals, namely, Platinum Jubilee Block, Mumbai, Integrative Centre for Treatment, Research and Education in Cancer (ICTREC) in Khopoli, Maharashtra (where indigenous medicinal plants and AYUSH will be integrated with allopathic treatments for cancer), and Homi Bhabha Cancer Hospital and Research Centre, Khurda, Bhubaneswar. In addition to above, TMC is constructing an Integrated Radiation Oncology Centre (IROC) in ACTREC with CSR funds which will provide radiotherapy treatment to a large number of the patients. A list of collaborations with medical institutions and global recognition earned in cancer treatment is as under

<u>**National and International collaborations:**</u>

1. **With BARC, Mumbai:** The collaboration is primarily for research cooperation to develop drugs and devices. Two important gains in the field of drug development include the launch of chlorophyllin as a nutraceutical for radioprotection following the successful completion of a phase 2 clinical trial in radiotherapy-induced hemorrhagic cystitis, and the completion of preclinical investigations of diselenodipropionic acid (DSePA) as a lung radioprotector.

   In addition, four task forces have been created involving scientists from TMC and BARC to spearhead development work in novel drugs, radiopharmaceuticals, biomarkers and AI/ML. The progress is being overseen by a steering committee comprising of senior scientists from both institutions.

2. **Stereotactic Neuronavigation System with BARC**

   A passive serial arm-based coordinate measuring mechanism was finalised, and the development for the same was initiated. Further, the scope of research work was extended to incorporate a robotic system which can be used for minimally invasive neurosurgical procedures (biopsy sample collection) with high accuracy. At this stage, the "Robot-assisted Neurosuit" was formulated.

3. **Collaboration with Institute for Plasma Research (IPR) for setting up a Bio-Medical Waste Treatment Facility at TMC at Varanasi**

TMC has entered into an MoU for the setting up of a Bio-Medical Waste Treatment facility based on a 200 kgh plasma pyrolysis system at Varanasi. The facility involves an eco-friendly disposal technique. The technology has been approved by MoEF for biomedical waste disposal.

4. Tata Memorial Centre (TMC) collaboration research with the **Heavy Water Board (HWB)**, **Department of Atomic Energy**, to investigate the potential anticancer effects of **Deuterium-Depleted Water (DDW)**.

5. **Collaboration with Govt. of Bihar for setting up of Palliative Care Facility:**

Homi Bhabha Cancer Hospital Muzaffarpur has received INR 112 Cr Grant from Bihar Government to establish a Model Palliative Care Centre with 100 Beds facility & dedicated Academic Block to start Course's on Palliative Medicine for Medical & Nursing Students. It will be First such Centre of India Constructed & Managed by Govt. entity. The work is under progress.

6. **Strengthening Cancer Care in Arunachal Pradesh**

A Memorandum of Understanding was signed between the Department of Health and Family Welfare, Government of Arunachal Pradesh, through the State Cancer Society of Arunachal Pradesh, and Tata Memorial Centre, Mumbai, through Dr. B. Borooah Cancer Institute (BBCI), Guwahati. The aim of this partnership is to strengthen the State Cancer Institute (SCI) and establish it as an autonomous, state-of-the-art, tertiary cancer care facility.

Key Initiatives & Activities

~ Cancer Screening Camps with SCI and TRIHMS, Arunachal Pradesh, Total 1266 persons were screened and Indian Medical Council, SCI and TRIHMS, Arunachal Pradesh, Total 1000 persons were screened.

~ **Online District-wise training** for early detection of common cancers for **all Community Health Officers (CHOs)** in Arunachal Pradesh

Contents Page

- **Cancer Awareness program** for teachers across the state in collaboration with **Department of Education**, Government of Arunachal Pradesh – 800 participants

7. **Collaboration with Ministry of AYUSH**

DAE/TMC is setting up a medicinal plant with cancer research facility at Khopoli, near Mumbai, in collaboration with the ministry of AYUSH to conduct research on AYUSH formulations and their utility in cancer management. The work is under progress.

<u>International collaborations</u>

1. **The International Collaboration for Research Methods Development in Oncology (CReDO) initiative is a collaboration between the National Cancer Grid (NCG) and many international organizations.**

2. **Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation** (BIMSTEC)

Tata Memorial Hospital in Mumbai today launched a specialised cancer care training programme for BIMSTEC countries, aimed at strengthening regional cooperation in healthcare. The initiative will not only help improve cancer care but also help establish a network for further collaboration and research among BIMSTEC countries.

The four-week program at TMC focuses on Radiation Oncology, Nuclear Medicine, and Radiology, providing hands-on experience with advanced diagnostic and therapeutic techniques. The initiative is expected to have a lasting impact by improving cancer care, expanding the reach of cancer control activities, and strengthening the overall BIMSTEC partnership. The Tata Memorial Centre emphasizes a multidisciplinary approach to cancer care, which is also being shared with the participating BIMSTEC countries.

3. **The collaboration between IAEA and Tata Memorial Hospital (TMC) focuses on enhancing global cancer care, with TMC designated as an** <u>IAEA</u> **"Anchor Centre" under the IAEA 'Rays of Hope' Initiative.**

This partnership aims to train healthcare professionals, organize specialized training programs, and support radiotherapy and medical imaging facilities,

particularly in low-and-middle-income countries (LMICs). The outcome includes strengthening cancer treatment and research capabilities, and expanding access to cancer care globally, leveraging TMC's expertise and resources. TMC has been recognized for its contributions to IAEA activities and its role as a leading cancer center in India and globally.

The list of global recognitions for cancer treatment includes the publication of important practice-changing findings in the world's top medical journals. These publications have been widely incorporated in guidelines and recommendations by the top professional cancer societies worldwide. A partial list of representative publications is as below:

1. Phase I/II Study of Palliative Triple Metronomic Chemotherapy in Platinum-Refractory/Early-Failure Oral Cancer. J Clin Oncol. 2019 Nov 10;37(32):3032-3041.
2. Evaluation of 1-Year vs Shorter Durations of Adjuvant Trastuzumab Among Patients With Early Breast Cancer: An Individual Participant Data and Trial-Level Meta-analysis. JAMA Netw Open. 2020 Aug 3;3(8):e2011777.
3. Prostate-Only Versus Whole-Pelvic Radiation Therapy in High-Risk and Very High-Risk Prostate Cancer (POP-RT): Outcomes From Phase III Randomized Controlled Trial. J Clin Oncol. 2021 Apr 10;39(11):1234-1242.
4. Prospective Phase II Open-Label Randomized Controlled Trial to Compare Mandibular Preservation in Upfront Surgery With Neoadjuvant Chemotherapy Followed by Surgery in Operable Oral Cavity Cancer. J Clin Oncol. 2022 Jan 20;40(3):272-281.
5. Prophylactic Use of Compression Sleeves Reduces the Incidence of Arm Swelling in Women at High Risk of Breast Cancer-Related Lymphedema: A Randomized Controlled Trial. J Clin Oncol. 2022 Jun 20;40(18):2004-2012.
6. Low-Dose Immunotherapy in Head and Neck Cancer: A Randomized Study. J Clin Oncol. 2023 Jan 10;41(2):222-232.
7. Results of Phase III Randomized Trial for Use of Docetaxel as a Radiosensitizer in Patients With Head and Neck Cancer, Unsuitable for Cisplatin-Based Chemoradiation. J Clin Oncol. 2023 May 1;41(13):2350-2361.
8. Effect of Peritumoral Infiltration of Local Anesthetic Before Surgery on Survival in Early Breast Cancer. J Clin Oncol. 2023 Jun 20;41(18):3318-3328.
9. Low-dose versus standard-dose olanzapine with triple antiemetic therapy for prevention of highly emetogenic chemotherapy-induced nausea and vomiting

in patients with solid tumours: a single-centre, open-label, non-inferiority, randomised, controlled, phase 3 trial. Lancet Oncol. 2024 Feb; 25(2):246-254.

10. Bevacizumab Erlotinib Switch Maintenance in Chemo-Responsive Advanced Gallbladder and Cholangiocarcinoma (BEER BTC): A Multicenter, Open-Label, Randomized, Phase II Trial. J Clin Oncol. 2024 Sep 20;42(27):3218-3227.
11. Addition of Carboplatin to Sequential Taxane-Anthracycline Neoadjuvant Chemotherapy in Triple-Negative Breast Cancer: A Phase III Randomized Controlled Trial. J Clin Oncol. 2025 Oct 20:JCO2501023. doi: 10.1200/JCO-25-01023.

MR. CHAIRMAN: First supplementary, Dr. Parmar Jashvantsinh Salamsinh.

DR. PARMAR JASHVANTSINH SALAMSINH: Thank you, hon. Chairman, Sir. जैसे कि हम सब जानते हैं कि radiopharmaceuticals बहुत ही highly versatile होते हैं और costly भी होते हैं, इसलिए मेरा माननीय मंत्री जी से यह प्रश्न है: What measures are we taking to ensure the affordability and accessibility of newly-launched theranostics, like Lutetium-177 Prostate-Specific Membrane Antigen 617, for patients in rural areas of India where the logistics is challenging, and this particular isotope is very crucial for Prostatic cancers?

MR. CHAIRMAN: Hon. Minister.

DR. JITENDRA SINGH: Mr. Chairman, Sir, at the outset, I have to appreciate the concern of the hon. Member and also thank him for giving me the opportunity to take up this very important aspect of the cancer treatment which is being offered by the Tata Memorial Centre, Mumbai, which now has actually 11 hospitals spread across the country, two of them still to get functional. This has happened in the last one decade under this Government. In addition, we have also a cancer grid spread over more than 300 hospitals where, in one form or the other, the Tata Memorial Centre cancer care is being provided. As far as the affordability is concerned, I think all of us on both the sides should be proud of the fact that the Tata Memorial Centre, while being one of the best quality hospitals in the world as far as the cancer treatment is concerned, is also providing an extremely affordable cancer care, both preventive as well as therapeutic. On the isotope that he has mentioned, I would like to again mention over here that in the last 10 years, there have been at least about 24 such different isotopes which are being used either for diagnostic purpose or for curative

purpose. Diagnostic purpose like PET scan was being done earlier also, but with the use of these isotopes, the diagnosis becomes more specific. As he has rightly mentioned, we have come out with one of the very remarkable developments as far as the prostate cancer therapy is concerned, like Lu-PSMA-617 which he is referring to, because with the increasing lifespan in this country, the old age cancers, including prostate cancer, are also going up in prevalence. I would also like to add, -- I am sure he will be glad to know -- that while we have come out with a prostatic possible remedy, we have also come out for Acute Lymphoblastic Leukemia, which is very common in the children, known as the blood cancer of the children. As far as the affordability is concerned, we have a ratio of 60:40 whereby the treatment is provided. Now, 60 per cent are the patients who are treated virtually free of cost, or with very minimal cost, that too with the larger ecosystem of the health care that is being provided by the Modi Government in the form of Ayushman Bharat. That is virtually free which, I think, is a huge, huge relief for the cancer patient and his family. The rest of the 40 per cent who are said to be the private ward patients have to pay something, which is much, much lower compared to the corporate hospitals. At the same time, in the last 10-11 years, we have come out with 24 such new discoveries which are totally indigenous. These are world-class discoveries. And we have come out with five or seven of them just in the last five years.

MR. CHAIRMAN: Second supplementary. Dr. Parmar Jashvantsinh Salamsinh.

DR. PARMAR JASHVANTSINH SALAMSINH: Sir, this is my second question to the Minister. He elaborately answered my first question. I think medical fraternity will be very happy to hear this. My question is: How has the collaboration between the Tata Memorial Centre and the International Atomic Energy Agency under the Rays of Hope Initiative impacted the training of healthcare professionals from low and middle income countries and what are the measurable outcomes so far?

DR. JITENDRA SINGH: I think one of the unique features of the Tata Memorial Centre is that it is a patient care hospital with indoor facilities. It is also a teaching hospital, while at the same time, it is one of the leading research institutions of the world. It began just before the independence of India. And teaching here started a little later. Some of the colleagues from medical profession would be better aware of that. Teaching first started in the Adyar Cancer Institute in Chennai. It came up later, but started Post-Doctoral and DM Courses in oncology, etc. Later on, the Tata Memorial Centre also started its proper academic sessions. We have a Deemed University. It is not only confined to Tata Memorial Centre in Mumbai but also in some other

Contents Page

hospitals. We have one hospital in Guwahati. This is Borooah Cancer Institute. It is now called Cancer Institute. Earlier, it was run by a family trust. We are engaged in a tripartite MOU with the Government of Assam, the Ministry of DoNER, Tatas and the Department of Atomic Energy. They have started DM courses in the last four or five years through that Deemed University. Otherwise, the process was tedious. Tata is providing not just affordable super specialty education both in Onco surgery and Onco medicine. It is now going one step further in super specialty like Onco Paediatrics. It is no longer limited to DM or MCh or Surgery. They are now targeting specific field. You will be glad to know that Tata has also come out with another innovative experiment. Besides these isotopes and components that the hon. Member has mentioned, we are also trying to work out some of the non-conventional, non-cancer drugs. As far as their role in the prevention or treatment of cancer is concerned, there is this common drug called metformin or even metacin or paracetamol. It is said to be having some anti-inflammatory effects which could be used as adjuvants in cancer therapy, if not as the drug for cure *per se*. A lot of new experimentation, which is first of its kind but indigenous in nature, are being done both for the benefit of teaching scholars and patients.

MR. CHAIRMAN: Third supplementary. Shrimati Rajani Ashokrao Patil.

SHRIMATI RAJANI ASHOKRAO PATIL: Sir, through you, I would like to put this question to the Minister. In recent years, the number of cancer cases in the country has seen a steady rise, placing a growing burden on families, especially those from economically weaker sections. In this context, could the Minister state what concrete steps the Government is taking to ensure timely availability and affordability of essential cancer medicines for poor patients and how access to treatment is being expanded through public hospitals and support schemes? Further, we have read in newspapers that a cancer vaccine has come. What is the news about it? I would like to know about it.

MR. CHAIRMAN: Hon. Minister.

DR. JITENDRA SINGH: I am glad that the hon. Member has asked this question. I am sure she could actually ponder over it after going through the subject deeply. It is true that cancer incidence has actually increased all over the world. If you take the world statistics, we are having 20 million, that is around 2 crore, cancer patients every year. If you take India alone, it is about 1.4 to 1.5 million, which is almost 15 lakh. The figure is expected to go up to almost two million by, say, 2040 or so, which means it will be

nearly 20 lakh. So, we stand at number three after China and the USA as far as prevalence of cancer is concerned. This could have been possible for a number of reasons. First may be the changing spectrum of disease in this country today. Medical professionals would bear me out that till 1980s, we were mostly beset with communicable diseases. Then, the era of non-communicable diseases came after 1980-85. You started having coronary heart diseases. You started having metabolic disorders, even cancers, and somebody, in a lighter vein, wrote in our journal, the Journal of the Association of Physicians of India, that now India has entered into an era of civilized diseases. We don't die of tuberculosis; we die of a heart attack. That was in a lighter way. But, what I was trying to say is, spectrum change. But, as of today, what has happened is that we are beset with both. We have communicable diseases and non-communicable diseases. With the increasing lifespan, we have those cancers which were not happening because people were not living long enough. For example, at the time of Independence, lifespan was hardly 50 years. Now, it is going up to almost 70 years. At the same time, environmental factors and extraneous factors -- whether it be in the atmosphere, in our food habits and food elements -- have further contributed. And, the irony is that many of these diseases, including cancers, which were earlier happening in the later decades of the life, have started happening in the earlier decades. About two decades back, cancer of a later age can now happen at an early age. Heart attack or Type 2 Diabetes Mellitus, which was happening at the age of 50, is now happening at the age of 25-30. So, there is a biphasic spectrum of disease and also biphasic lifespan, in the sense, that though we take pride in saying that India comprises 70 per cent of the population below the age of 40, but the other half of the truth is that the actual number of 60+ citizens has also gone up. So, it is not that if 70 per cent are below 40, the oldies are quitting. So, it is biphasic. That also adds to the disease spectrum and the disease burden. As far as treatment is concerned, as I mentioned, the Government has started an ambitious programme to provide a cancer facility in virtually every district hospital in the country. This is a heterogeneous country and the nature of cancers also varies. For example, in North-East, you have head and neck cancers. Hon. Member has asked about vaccine and she is right. The other Department which I am dealing with is the Department of Biotechnology. It has come out with the first-ever HPV vaccine, which is said to have a preventive role in prevention of cervical cancers, which are said to be very common and more prevalent among young females in India. We are negotiating with the Health Ministry as to how best we can make it available to a larger population at an affordable price or free of cost.

Contents Page

MR. CHAIRMAN: Fourth supplementary; Shrimati Seema Dwivedi.

श्रीमती सीमा द्विवेदी: माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करना चाहती हूं कि जैसे वाराणसी के सुंदरपुर में होमी भाभा कैंसर अस्पताल खुला है, उससे पूर्वांचल के अनेक कैंसर रोगियों को अत्यंत सुविधा प्राप्त हुई है। सरकार का यह भी मंतव्य है कि प्रत्येक जिला अस्पताल में कैंसर रोगियों के लिए कैंसर उपचार की व्यवस्था की जाएगी। महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूं कि जो कैंसर के गंभीर मरीज होते हैं, उनके अस्पताल में भर्ती होने की प्रक्रिया अत्यंत लंबी और जटिल होती है, जिसके कारण उनके परिवारों पर अनावश्यक load पड़ता है। अतः मैं माननीय मंत्री जी से यह जानना चाहती हूं कि क्या भर्ती प्रक्रिया में सरलीकरण लाने की कोई योजना सरकार की है?

श्री सभापति: माननीय मंत्री जी।

DR. JITENDRA SINGH: Sir, as we all know, one of the assets in our practice of medicine is our traditional knowledge. That gives me the cue that Tata Memorial Centre has also started another experiment of using *yoga* in randomized clinical trials. And, it has been found, in a very commonly prevalent cancer among women, the breast cancer, with the practice of right kind of *yoga asanas*, there was a reduction of 15 per cent in the possibility of happening and also 15 per cent improvement in survival rate. So, we are actually dabbling into cost effective means also, combining them with oriental systems of medicine. As far as the hospital admissions are concerned, I agree with the hon. Member, the burden is increasing rapidly. The Bill, that is going to happen over here this afternoon, which is passed by the Lok Sabha, also envisages including healthcare research and the medicine, including the nuclear medicine. It is a part of a larger gamut of PPP model so that we could upscale it in the right manner. Even though the Tata Memorial Centre is providing best of the facility, as I said, it was after Prime Minister Modi came in 2014 that we have now eleven hospitals and more than 300 other hospitals. Sir, 11 are as such Tata Memorial Centres and around 340 are other hospitals where we have started, one way or the other, some kind of a facility. Plus if you want me to go in detail, we have something called ACTREC -- this is called the national faculty -- which is also providing different kinds of facilities in different hospitals. We are coming up in the Navi Mumbai with a Platinum Block coinciding with the Platinum Jubilee of the Tata Memorial Centre. So, the Tata Memorial Centre, the existing one, is also in the mode of expansion plus multiplication.

MR. CHAIRMAN: Fifth supplementary, Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादवः सभापति महोदय, माननीय मंत्री जी के उत्तर से यह साफ है कि हर साल बड़े पैमाने पर कैंसर के पेशेंट्स बढ़ते जा रहे हैं। यह एक ऐसा रोग है, जिसमें मरीज बचता भी नहीं है और परिवार भी बरबाद हो जाता है। इतना महंगा इलाज है। चाहे आप कितना ही कहें, यह PMJAY के माध्यम से 5 लाख रुपये तो 5 कीमो के बराबर नहीं होते हैं और वह भी एक परिवार का है। मैं यह जानना चाहता हूं कि ये जो लोग बढ़ रहे हैं, इनके संबंध में क्या सरकार ने कोई रिसर्च, किसी कमेटी के द्वारा अनुसंधान कराया है? इसका क्या कारण है? क्यों इतने बड़े पैमाने पर ये लोग बढ़ रहे हैं? चाहे वे नए युवाओं में हार्ट के पेशेंट्स हों, चाहे कैंसर पेशेंट्स हों, आज हर दूसरे घर में कैंसर पेशेंट हो गया है और वह इलाज नहीं करवा पा रहा है। इसका कारण क्या है कि इतनी तेजी से ये लोग बढ़ रहे हैं? चर्चा यह है कि कोरोना काल में जो वैक्सीन्स लगीं, उनके after effects की वजह से नए-नए बच्चों में, कम उम्र के लोगों में यह रोग बढ़ रहा है। क्या सरकार ने इस संबंध में कोई जानकारी अपने experts के माध्यम से ली है, जिससे इसको रोक सकें?

MR. CHAIRMAN: Hon. Minister.

डा. जितेंद्र सिंहः सभापति महोदय, राम गोपाल जी बहुत वरिष्ठ नेता हैं। उन्होंने एक चिंता व्यक्त की है, जो सारे समाज की चिंता है। इसमें कोई संदेह नहीं कि कैंसर का prevalence दिन-प्रतिदिन बढ़ रहा है, दुनिया भर में बढ़ रहा है और भारत में भी शायद इस तरह का scenario, इस तरह का दृश्य पहले न था, जो अब है। अब जहां तक उसकी रिसर्च और रोकथाम को लेकर सवाल है, इसके लिए टाटा के माध्यम से भी और उसके अतिरिक्त भी हमारे बहुत सारे कार्यक्रम चल रहे हैं। उदाहरण के तौर पर पिछले 10 वर्षों में हमारे यहां एक Board of Radiation and Isotope Technology है, जो इसमें शोध भी करता है और दवाइयों की सप्लाई भी करता है। इसमें लगभग जो हमारे radioactive sources, radio pharmaceutical products होते हैं, जो diagnosis में काम आते हैं, उसमें भी ट्रीटमेंट किया जा रहा है, उसमें हमारी कुछ एक – एक तो कैंसर होता है। आपने ठीक कहा कि कैंसर के साथ-साथ कैंसर के इलाज की वजह से भी बीमारी होती है। हमारा शोध न केवल कैंसर की छान-बीन, जानकारी और उसके अध्ययन करने तक सीमित है, बल्कि कैंसर की कीमो थेरेपी, रेडियो थेरेपी के जो after effects हैं, उनकी कैसे रोकथाम की जाए, उस दिशा में भी हम बढ़ चुके हैं। उदाहरण के तौर पर अभी हाल ही में Chlorophyllin, एक नया सॉल्ट ईजाद किया गया है। कई बार radiotherapy जब prostate के लिए या किसी और के लिए होती है, तो ब्लैडर में इन्फेक्शन हो जाता है, तब haemorrhagic cystitis हो जाता है, because of the radiotherapy effects. इसी तरह से lung radio protectors, क्योंकि जब radiation जाता है और जब हमारी quantum technology आ जाएगी, तो और ज्यादा स्पेसिफिक हो जाएगा, जिससे collateral damage नहीं होगा। यानी कोई organ हिल रहा है, तो gall bladder, lung है, रेडिएशन की वजह से वह बीम भी हिलेगी और जाकर उसी को टारगेट करेगी। हमें एक तरफ तो ट्रीटमेंट की सुविधाएँ और ज्यादा स्पेसिफिक करनी हैं और दूसरा हमारे टीचिंग हॉस्पिटल्स में भिन्न-भिन्न शोध चल रहे हैं। हमारे यहां पर prevalent cancers हैं, जैसे लंग कैंसर, ब्रेस्ट कैंसर, महिलाओं में सर्वाइकल कैंसर है। महोदय, सबसे बड़ी बात प्रिवेंशन की है। इसके लिए early diagnosis जरूरी है। आजकल हर कैंसर को लाइलाज या बेइलाज नहीं कहा जाता है, बल्कि अब तो एक फेहरिस्त बनती है। इन्हें curable cancers कहते हैं। इसलिए early detection and early

Contents Page

diagnosis can give you the same lifespan as was decided by the destiny of the natural lifespan. इसके लिए आवश्यक है कि आप आरंभिक समय में ही उसे डिटेक्ट करें। इसके लिए frequent health checks, health surveys की सुविधा के लिए भी हमारा स्वास्थ्य मंत्रालय के साथ सौजन्य बना हुआ है और वैक्सीन्स इत्यादि का प्रयोग करने का भी हमारा प्रयास है।

MR. CHAIRMAN: Now, Question No.198.

Protection and preservation of Indian Roller

*198. DR. K. LAXMAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware of reported 30 per cent decline in the population of Indian Roller (Palapitta), the State bird of Telangana, Karnataka and Odisha, during the last twelve years and its recent listing as 'Near Threatened' in the IUCN Red List;

(b) the steps taken or proposed to conserve its habitat and prevent illegal capture; and

(c) whether the Ministry is coordinating with concerned State Governments to promote awareness and community participation for the bird's protection and ecological preservation?

THE MINISTER OF FORENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Protection and management of wildlife and their habitat is primarily the responsibility of the State Governments and Union Territory Administrations. Population estimation of flagship species such as Tiger, Snow Leopard, Dolphin are carried out at the national level. Population assessments for other wild animals/birds etc. are carried out by the States and Union Territories, and these are not collated at the level of Ministry.

Wild animals listed in the Schedule I and II of the Wild Life (Protection) Act, 1972 are protected against hunting. Indian Roller (*Coraciasbenghalensis*) is listed in Schedule II of the Act.

The important steps taken by the Government to protect wildlife, including birds are:

Contents Page

(i) A network of Protected Area (National Parks, Sanctuaries, Conservation Reserve and Community Reserve) have been created in the country.

(ii) Financial assistance is provided to States and Union Territories for management of wildlife and development of its habitat under the Centrally Sponsored Schemes 'Development of Wildlife Habitats' and 'Project Tiger & Elephant', as per the Annual Plan of Operation (APO) submitted by the respective States and Union Territories. The activities supported under the schemes include habitat improvement, protection, awareness and Eco Development involving local communities in wildlife conservation.

(iii) A specific component of 'Recovery programme for saving critically endangered species and habitats' is provided under the Centrally Sponsored Scheme 'Development of Wildlife Habitats' for focused conservation action on identified 24 critically endangered species.

(iv) Special programmes like 'Project Tiger', 'Project Elephant' 'Project Lion', 'Project Snow Leopard', Project Dolphin, 'Project Cheetah', 'Project Great Indian Bustard', have been undertaken for their conservation.

(v) Eco-sensitive Zones (ESZ) are notified around National Parks and Sanctuaries under the provisions of the Environment (Protection) Act, 1986.

(vi) The Wild Life Crime Control Bureau (WCCB) has been set up to ensure co-ordination among various agencies and State Governments to combat organized wildlife crime.

(vii) Advisories and alerts are issued to State and Central agencies by the WCCB for preventive action on poaching and illegal wildlife trade.

(Viii) GPS/Satellite tracking, camera traps, drones etc. are used for monitoring of wild animals.

MR. CHAIRMAN: First supplementary; Dr. K. Laxman.

DR. K. LAXMAN: Mr. Chairman, Sir, I have gone through the reply given by the hon. Minister. I do understand and I can also say that the protection and management of wildlife and the habitants is primarily the responsibility of the concerned State Government. But, there is an alarming 30 per cent decline in the population of Palapitta, which is supposed to be very auspicious, emotionally, and sentiments

Contents Page

attached to the majority community of the people. Sir, it is a species, particularly, of profound cultural significance in States like Telangana, Andhra Pradesh and Odisha where it is called a symbol of good fortune. Not only that, particularly, during the Dussehra festival, it has been displayed and everybody feels that it is to be seen. Sir, I would like to know whether Government proposes to take measures such as encompassing scientific habitat mapping, population monitoring, mitigation of anthropogenic threats such as power lines, urban expansion, habitat fragmentation, and community-based awareness. Thanks to the initiative of the hon. Union Minister -- we represent the State of Rajasthan--the Rajasthan Government, led by BJP, has taken an innovative and novel decision. Proactive conservation and public health measures have been adopted by them, including culturally resonant efforts such as naming newly hatched Great Indian Bustard chicks—Sindoor, Vyom, Mishri and Sophia--in honor of Operation Sindoor and the valour of Indian Armed Forces. Now, I request the hon. Minister as to whether the Ministry can direct the concerned States to prepare species-specific action plans for the Indian Roller under the Development of Wildlife Habitats' Scheme & Project, and table the timelines for approval and funding to see that the particular Indian Roller, Palapitta, is being protected. Thank you, Sir.

MR. CHAIRMAN: Hon. Minister.

श्री भूपेन्द्र यादवः माननीय सभापति महोदय, इंडियन रॉलर, सामान्यतः शुष्क क्षेत्र में पक्षी के रूप में पाया जाता है। कई राज्यों में – जैसा कि माननीय सदस्य बता रहे थे, इसे काफी शुभ भी माना जाता है। इसे हिंदी में नीलकंठ कहते हैं। यह पूरे भारत में पाया जाता है। वास्तव में यह पक्षी खेत, चारागाहों, घास के मैदानों और गाँव के आसपास बहुतायत संख्या में पाया जाता है।

महोदय, जहाँ तक इसके प्रोटेक्शन का संबंध है, मैं उसके लिए आपको बताना चाहता हूं कि हमने इसे बर्ड स्पीशीज़ सेकंड में रखा है। मैं बताना चाहता हूं कि जयराम जी कमेटी के चेयरमैन थे। हमने कुल मिलाकर 1,134 बड्र्स सेकंड स्पीशीज़ में रखी हैं, जिनकी हंटिंग अलाउड नहीं है। हमने 208 स्पीशीज़ शेड्यूल 1 में रखी हैं। महोदय, हमने शेड्यूल 1 में जो स्पीशीज़ रखी हैं, उनमें जो अच्छी स्पीशीज़ हैं, उनमें Black-necked Crane है, Great Indian Bustard है, and Bar-headed Geese है। जहाँ तक इसके संरक्षण का सवाल है, मैं माननीय सदस्य को बताना चाहता हूं कि इसके संरक्षण के लिए सभी को मिलकर कार्य करना होगा। बड्र्स की जो सबसे बड़ी समस्या है, वह पोचिंग की समस्या है। दूसरी समस्या यह है कि आबादी के बीच इनके अंडों को जानवर नुक़सान पहुँचाते हैं। ओवर-एजिंग भी एक इश्यू है और इकोलॉजिकल फैक्टर्स भी हैं। कुछ जगहों पर इसमें कमी आने का कारण इनके हैबिटेट डिस्ट्रक्शन का विषय भी है। हम इनकी चिंता कर रहे हैं, लेकिन अभी नीलकंठ स्पीशीज का कोई स्पेसिफिक प्रोटेक्शनल प्रोजेक्ट नहीं चलाया जा रहा है।

Contents Page

MR. CHAIRMAN: Second supplementary; Dr. K. Laxman.

DR. K. LAXMAN: Sir, I would like to know whether the Government will create a national database consolidating State or Union Territory level assessments of wild birds and other Schedule-I and II species and place State-wise numbers and trends in the public domain on an annual basis.

श्री भूपेन्द्र यादव: माननीय सभापति महोदय, अभी ऐसी कोई योजना नहीं है।

MR. CHAIRMAN: Third supplementary; Dr. M. Thambidurai.

DR. M. THAMBIDURAI: Sir, the Minister in his reply said that protection and management of wildlife and their habitat is primarily the responsibility of the State Government. He said like that. You know very well that in Tamil Nadu, especially, in my district, Krishnagiri, Hosur area, in your area Coimbatore, and other places, the elephants are creating a lot of problems. Protecting the elephants is one of the responsibilities of the State Government, but at the same time, protecting the human beings is also the responsibility of the State Government. In Karnataka, the Railway Department has given rail scraps, etc., which can be used for fencing in corridors so that elephants cannot come. An association from Coimbatore in Tamil Nadu met me and requested that these kinds of things should be given to the State Government of Tamil Nadu also. Sir, through you, I would like to know whether the Ministry of Environment and Forest has recommended the request of the association to the Railway Department which demanded for these kinds of scrap material for fencing. I would also like to know whether the State Government of Tamil Nadu has taken any responsibility to do that. If they have not taken, will the Central Government take care of that? It will not only protect the elephants, but it will also protect the human beings and the casualties which are taking place. The Tamil Nadu Government has failed to protect them by not giving them proper compensation. I would like to know this from the hon. Minister.

MR. CHAIRMAN: Hon. Minister.

श्री भूपेन्द्र यादव: माननीय सभापति महोदय, मैं आपके माध्यम से माननीय सदस्य से निवेदन करता हूँ कि वे आपके माध्यम से मुझे रिप्रेजेंटेशन पहुँचा दें।

MR. CHAIRMAN: Fourth supplementary; Shri Shaktisinh Gohil,

श्री शक्तिसिंह गोहिल: चेयरमैन साहब, माननीय मंत्री जी ने अपने जवाब में बताया कि ग्रेट इंडियन बस्टर्ड को शेड्यूल 1 में रखा गया है। चेयरमैन साहब, मैं आपके जरिए मंत्री जी के ध्यान में

लाना चाहता हूँ कि कच्छ, गुजरात में द ग्रेट इंडियन बस्टर्ड के लिए sanctuary बनी है। वहाँ सिर्फ तीन फीमेल्स बची हैं। जब अशोक गहलोत जी मुख्यमंत्री थे, तब उन्होंने कहा था कि मैं मेल बर्ड देने के लिए तैयार हूँ, लेकिन वह नहीं लाया गया। सर, आपके जरिए मंत्री से गुजारिश करता हूँ कि आप इस पर ध्यान दीजिए। उस sanctuary की लैंड पर जो तीन फीमेल्स बची हैं, अगर वे भी मर जाएँगी, तो क्या उस sanctuary की लैंड को किसी बिजनेसमैन को देने की मंशा है? मंत्री जी, मैं आपसे गुजारिश करता हूँ कि आप वहाँ एक मेल बर्ड भेजिए। इसके साथ ही, वहाँ लगी विंड मिल्स से टकराने के कारण यह बर्ड मरता है। इसे रोकने की कोई कोशिश होगी या नहीं?

MR. CHAIRMAN: Hon. Member, please be specific about your question. You are giving a big lecture. ...*(Interruptions)*...That is affecting the chances of other Members to raise their questions. Please be specific.

SHRI SHAKTISINH GOHIL: Sir, my simple request is that the hon. Minister should give us the assurance that it will be taken care of. That is my only concern.

MR. CHAIRMAN: Hon. Minister.

श्री भूपेन्द्र यादवः माननीय सभापति महोदय, मैं यह कहना चाहता हूँ कि इस समय हम द ग्रेट इंडियन बस्टर्ड का कंज़र्वेशन कार्यक्रम चला रहे हैं। यह कार्यक्रम दो जगहों पर चल रहा है - एक सम है और एक नकोडा में। मैं बताना चाहता हूँ कि राजस्थान में इनकी संख्या 140 है। कच्छ, गुजरात में चार फीमेल्स हैं। महाराष्ट्र में भी एक-दो इंडिविजुअल्स हैं और कर्नाटक में भी छः इंडिविजुअल्स हैं। माननीय सदस्य की मंशा निराधार और तथ्यहीन है। हम गुजरात में भी ग्रेट इंडियन बस्टर्ड के लिए पूरी तरह से काम कर रहे हैं।

MR. CHAIRMAN: Dr. Sangeeta Balwant.

डा. संगीता बलवन्तः माननीय मंत्री जी, आप यह बताने की कृपया करें कि क्या प्रादेशिक पक्षियों की सुरक्षा, संरक्षण के लिए एआई का उपयोग करने की कोई व्यवस्था है?

श्री भूपेन्द्र यादवः माननीय सदस्या को कहना चाहूंगा और यह मेरा एक व्यक्तिगत मत भी है कि पशु, पक्षी और प्रकृति के साथ हमारा सहज संवाद होना चाहिए, कृत्रिम नहीं होना चाहिए।

MR. CHAIRMAN: Now, Question No. 199.

Preservation of archaeological monuments in Tamil Nadu

*199. SHRI R. GIRIRAJAN: Will the Minister of CULTURE be pleased to state:

(a) whether Government plans to preserve and protect archaeological monuments in Tamil Nadu and if so, the details thereof;

Contents Page

(b) the steps taken by Government to provide adequate funds to centrally protected monuments in the State;

(c) whether Government has taken any measures to include more archaeological monuments like Vellore fort as UNESCO World Heritage Monument and if so, the details thereof; and

(d) whether NGOs and cultural research organisations would be involved under PPP model in protection of monuments in the State and if so, the details thereof and the details of monuments brought under this scheme?

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (d) A statement is laid on the table of the House.

Statement

(a) and (b) There are 412 centrally protected monuments/sites under the jurisdiction of Archaeological Survey of India (ASI) in the State of Tamil Nadu. Conservation and preservation of these monuments/sites is continuous process and is taken up as per the requirement and availability of resources subject to the National Policy for Conservation. All monuments/sites are in a good state of preservation. Government provides sufficient funds for conservation and preservation of all centrally protected monuments/sites which are under the jurisdiction of ASI in the State of Tamil Nadu.

(c) Any site to be declared as a World Heritage Monument need to be first included in the Tentative List of the World Heritage on the basis of Outstanding Universal Values integrity and authenticity criterion specified as per the Operational Guidelines for the implementation of the World Heritage Convention. As of now, there is no proposal to include the Vellore Fort in the Tentative List.

(d) Government has set up National Culture Fund (NCF) as a Trust on 28th November, 1996 under the Charitable Endowment Act, 1890 with a view to mobilize extra resources through Public Private Partnerships towards promoting, protecting and preserving cultural heritage of the country as a whole including Tamil Nadu.

Adopt A Heritage 2.0 program for protected monuments of national importance, was launched in September, 2023 to create a framework for engaging with private/public sector companies and NGOs/ Trusts/ Societies, etc., to develop/provide a group of amenities at protected monuments to enhance visitors'

experience and make them visitor-friendly. As of date, a total of 29 MoUs have been executed in the country, the details of which are given in **Annexure**.

Annexure

The details of MoUs materialized under Adopt A Heritage 2.0 Program

S. No.	Name of Monument	Entity	State
	Agra Fort, Agra (UP)	Ease My Trip Foundation	Uttar Pradesh
	Mehrauli Archaeological Park, Delhi	Sabhyata Foundation	Delhi
	Safdarjung Tomb, Delhi	Sabhyata Foundation	Delhi
	Western Group of Temples, Khajuraho	Ease My Trip Foundation	Madhya Pradesh
	Kailasanatha temple, Kanchipuram (TN)	Cholamandalam Investment and Finance Company Limited (CIFCL)	Tamil Nadu
	Sun temple, Konark, Puri (Odisha)	Ease My Trip Foundation	Odisha
	Elephanta Caves, Raigarh (Maharashtra)	Mahesh Enterprises and Infra India Private Limited	Maharashtra
	Upper Fort Aguada, Goa	Drishti Lifesaving Pvt Ltd	Goa
	Purana Qila, Delhi	Sabhyata Foundation	Delhi
	Qutub Minar, Delhi	Ease My Trip Foundation	Delhi
	Humanyun's Tomb, Delhi	Sabhyata Foundation	Delhi
	Jantar Mantar	Powerlinks Transmission Ltd	Delhi
	Group of Monuments,	Tata Power Trading Pvt Ltd	Delhi

Contents Page

	Hauz Khas		
	Ugrasen ki Baoli	Zee Aakash	Delhi
	Delhi Gate	Redtape Ltd	Delhi
	Kashmere Gate and Mori Gate	Redtape Ltd	Delhi
	Rock Shelters of Bhimbetka	HEG Ltd	Madhya Pradesh
	Ajmeri Gate	Redtape Ltd	Delhi
	Madrasa Mahmud Gawan	Shaheen Group of Institutions	Karnataka
	Kamalapur Museum	JSW Foundation	Karnataka
	Tomb of Khan-i-Khana	Inter Globe Aviation Pvt Ltd (Indigo)	Delhi
	Tomb of Najaf Khan	Sawasdee Projects Pvt Ltd	Delhi
	Padma and Rani Talabs at Ranthambore Fort	Bisleri International Pvt Ltd	Rajasthan
	Baori Abaneri	Bisleri International Pvt Ltd	Rajasthan
	Baori Neemrana	Bisleri International Pvt Ltd	Rajasthan
	Budha Budhi pond at Kalinjar Fort	Bisleri International Pvt Ltd	Uttar Pradesh
	Development of audio guides at 18 monuments	Resbird Technologies	Multiple states
	Red Fort	Dalmia Bharat Limited	Delhi
	Aga Khan Palace	DCB Bank	Maharashtra

MR. CHAIRMAN: First supplementary, Shri R. Girirajan.

Contents Page

SHRI R. GIRIRAJAN: Sir, in Tamil Nadu State, THE Department of Archaeology has recognised 109 State-protected monuments. Keezhadi in Tamil Nadu, which is a very important archaeological site, provides evidence to prove that a well-developed civilization flourished 3500 years ago in Tamil Nadu. My first supplementary to the hon. Minister is whether the Government is keen to publish the long-pending Keezhadi Excavations Report which has been delayed so long and also state the reasons why ASI not employing adequate caretakers to physically protect the Centrally-protected monuments in Tamil Nadu.

श्री गजेन्द्र सिंह शेखावतः माननीय चेयरमैन सर, माननीय सदस्य के प्रश्न के संदर्भ में मैं आपके माध्यम से निवेदन करना चाहता हूं कि Archeological Survey of India, excavation पर activities देश भर में संचालित करती है। तमिलनाडु में 2014-15 और 2015-16 में Archeological Survey of India के एक अधिकारी, जिनका नाम अमरनाथ रामासुंदरम था, उनके माध्यम से उन्होंने excavation activities की थीं। 2016-17 में उनका स्थानांतरण होने के बाद, दूसरे अधिकारी को यह जिम्मेदारी दी गई थी। उनको जो रिपोर्ट सब्मिट करनी चाहिए थी, वह रिपोर्ट सब्मिट नहीं हो पाई। 2023 में उसको लेकर के न्यायालय में एक वाद दायर किया गया और न्यायालय के आदेश के बाद वह रिपोर्ट सब्मिट हुई। एएसआई जो भी फाइनल रिपोर्ट पब्लिश करता है - क्योंकि वह एक internationally validated document होता है, पूरी दुनिया उसके ऊपर अध्ययन करती है - इसलिए यह प्रथा है कि जो भी रिपोर्ट कोई भी excavation करने वाला आर्कियोलॉजिस्ट अगर सब्मिट करता है, तो उसको दो एक्सपर्ट्स वैलिडेट करते हैं, उसको vet करते हैं। उसको vet करने के बाद उनके यदि कोई ऑब्ज़र्वेशन्स हैं, तो वे excavator को सूचित किए जाते हैं। वह उसमें अपना प्रति उत्तर सब्मिट करता है और उसके बाद तय प्रक्रिया से उसका पब्लिकेशन होता है। यह रिपोर्ट सब्मिट होने के बाद excavator को 21/05/2025 को एक चिट्ठी लिखी गई थी कि इस तरह के ऑब्ज़र्वेशन सब्जेक्ट मैटर एक्सपर्ट्स ने दिए हैं। उन सब्जेक्ट मैटर एक्सपर्ट्स के ऑब्ज़र्वेशन के आधार पर आप अपने आन्सर्स या इम्प्रूवमेंट अपनी सब्मिटेड रिपोर्ट में करके दें। वह अभी तक excavator ने सब्मिट नहीं किया है। उसके बाद लगातार राज्य सरकार को जो अनुमति दी गई, राज्य सरकार ने उस पर excavation activities की हैं। उसकी रिपोर्ट भी अभी एएसआई तक नहीं पहुंची है।

मुझे लगता है कि जो रिपोर्ट अभी तक अधूरी है, जिस रिपोर्ट पर अभी तक पूरी तरह निर्णय नहीं हुआ है, उसका राजनीतिकरण किया गया, उसके संबंध में अखबारों में समाचार छापे गए और पोलिटिकल स्टेटमेंट्स दी गईं। इतने साइंटिफिक, जो हमारी ऐतिहासिक धरोहर है, जिसकी चिंता और विरासत की चिंता अभी माननीय सदस्य आदरणीय तिवारी साहब पहले क्वेश्चन में कर रहे थे, उस परिप्रेक्ष्य में मैं कहना चाहता हूं कि हमको ऐसे विषयों को जो विषय भारत की विरासत, भारत के इतिहास, भारत की सभ्यता से जुड़े हुए हैं, उनका politicization करने की एक्टिविटीज़ से बचना चाहिए। यह मैं माननीय सदस्य के लिए नहीं कह रहा हूं, लेकिन जिस तरह का मैंने पढ़ा है, वह अत्यंत ही दुर्भाग्यपूर्ण है। अभी उस रिपोर्ट को पब्लिश करने के लिए excavator को ऑब्ज़र्वेशंस के ऊपर जो अपने कमेंट्स करने थे, वे अभी सब्मिट नहीं हुए हैं।

MR. CHAIRMAN: Second supplementary, Shri R. Girirajan.

SHRI R. GIRIRAJAN: Sir, in Tamil Nadu, there are about 148 megalithic sites under the Centrally-protected list. Megalithic sites are found in abundance in Tamil Nadu. Some are creating bottlenecks to hinder infrastructure development activities in Tamil Nadu. This amounts to huge loss of revenue to the State. I would like to know from the hon. Minister whether those megalithic sites which do not exist anymore, can be delisted from the Central List so as to allow legitimate construction and infrastructure development projects around it, especially, in and around Chennai, Chengalpattu, Kanchipuram Districts.

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः माननीय सभापति महोदय, megalithic sites हम सब लोगों के लिए ऐतिहासिक विरासत के रूप में अत्यंत महत्वपूर्ण हैं। इस तरह की किसी भी megalithic site को delisting या denotify करने पर अभी किसी भी तरह का प्रस्ताव विचाराधीन नहीं है।

MR. CHAIRMAN: Third supplementary, Dr. Sasmit Patra.

DR. SASMIT PATRA: Mr. Chairman, Sir, my specific question pertains to Annexure 1 of the reply, Serial No. 6, regarding the Sun Temple, Konarak. The agency with which the MoU has been signed is the Ease My Trip Foundation, under the Adopt a Heritage 2.0 programme. My specific questions are: What is the current status of this MOU? How many activities have been conducted so far; and, by when is the entire facility expected to be completed?

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः माननीय सभापति महोदय, वैसे मैंने प्रश्न का उत्तर देते हुए 'Adopt a Heritage' के बारे में विस्तार से कहा था। जब यह प्रोग्राम initiate किया गया था, तब कुल मिला कर बहुत से MoUs किए गए थे। ठीक उसके बाद कोविड की परिस्थिति उत्पन्न हुई और उसके बाद इस 'Adopt a Heritage' की योजना पर कुछ विराम लगा था। उस समय उसमें बहुत ज्यादा प्रगति नहीं हो पाई थी, लेकिन कुछ जगहों पर हमने अभी उस पर काम करना प्रारंभ किया है। मुझे विश्वास है कि हमने जो MoUs किए थे, हम आने वाले समय में उस विषय को आगे बढ़ा कर धरोहर का संरक्षण करेंगे। Conservation की activities को लेकर मैं फिर कहूंगा कि जो MoUs हैं, वे केवल वहां visitor amenities के लेवल को upgrade करने के उद्देश्य से किए जाते हैं। Conservation और upkeep को लेकर 'Adopt a Heritage/Monument' में जो concessionaire है या जिनके साथ हमारा MoU है, उनका इससे कहीं कोई संबंध नहीं है।

MR. CHAIRMAN: Fourth supplementary, Shrimati Mausam B. Noor.

SHRIMATI MAUSAM B. NOOR: Thank you, Mr. Chairman, Sir, for giving me this opportunity. The UNFCCC's 2024 Report on loss and damage recognize cultural heritage as facing both irreversible loss from extreme climate events and slow-onset deterioration due to changing rainfall, humidity, and sea level patterns, requiring new scientific methodologies and policy responses. In this context, why has the Ministry not instituted climate-specific independent scientific assessments for Centrally-protected monuments? Thank you, Sir.

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः माननीय सभापति महोदय, माननीय सदस्या ने एक बहुत ही महत्वपूर्ण विषय को सदन के संज्ञान में लाने का श्रम किया है। मैं माननीय सदस्या को धन्यवाद देते हुए निवेदन करना चाहता हूं कि Archaeological Survey of India सभी संदर्भित विषय, preservation, preventive maintenance पर काम करता है, nature and technique of construction पर काम करता है, natural disasters या जो degradation है, उसके ऊपर भी काम करता है और जो man made क्षरण हो सकता है, उसके ऊपर भी चिंता करता है। मैं माननीय सदस्या के संज्ञान के लिए बताना चाहता हूं कि इस तरह की various activities बहुत सारे monuments में की गई हैं। जैसे ताजमहल को लेकर जहां संरक्षण होता है, वहां उसके ऊपर mud paint करके और उसकी सारी कार्बन प्रिंट आउट को तकनीक के आधार पर हम कैसे ले सकते हैं, वह किया जाता है। पेपर मैशे को यूज करके भी बहुत सारे monuments के संरक्षण के लिए काम किया जा रहा है। उस धरोहर का जो naturally deterioration होता है, उसको लेकर भी बहुत सारी जगहों पर प्रयास किए जा रहे हैं। इसलिए मैं निवेदन करना चाहता हूं कि जहां जैसे preventive measures की आवश्यकता है, चाहे वे climate impact के कारण से हों, चाहे वे weather impact के कारण से हों, चाहे वे excessive rainfall के कारण से हों, ASI उपलब्ध संसाधनों को दृष्टिगत रखते हुए जो ऐसी सारी तकनीकें हैं, उनका उपयोग करते हुए उनके conservation पर काम कर रहा है।

MR. CHAIRMAN: Fifth supplementary, Shrimati Darshana Singh.

श्रीमती दर्शना सिंहः सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह कहना चाहती हूं कि पुरातात्विक दृष्टिकोण से जो कुछ महत्वपूर्ण स्मारक हैं, उनके संरक्षण की व्यवस्था है, लेकिन कुछ ऐसे स्मारक हैं, जो पुरातात्विक दृष्टिकोण से बहुत ही महत्वपूर्ण हैं, लेकिन वे चिह्नित नहीं हैं। क्या इस तरह के स्मारकों के संरक्षण की कोई व्यवस्था है?

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः माननीय चेयरमैन सर, माननीय सदस्या ने जो प्रश्न खड़ा किया है, उसमें मैं यह निवेदन करना चाहता हूं कि भारत सरकार के Archaeological Survey of India के listed monuments के अतिरिक्त, लगभग सभी पुरातात्विक संपदाएं राज्यों के Archaeological

Contents Page

Department के तहत चिन्हित होती हैं, notified होती हैं। लेकिन उनके अतिरिक्त भी कुछ हो सकती हैं, तो उसकी एक प्रक्रिया है। यदि राज्य सरकार प्रस्तावित करे या भारत सरकार कहीं यह महसूस करे कि यह जो particular monument है, it has a national importance, तो उसके ऊपर इस तरह से विचार किया जाता है। यह एक सतत प्रक्रिया है, जो निरंतर चलती है।

MR. CHAIRMAN: Now, Question No. 200.

Networks in Raigad and Konkan regions

#* 200. SHRI DHAIRYASHIL MOHAN PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government is planning to deploy emergency communication equipment suchas satellite phones, radio repeaters or mobile signal boosters in Ratnagiri and widerKonkan region in view of the fact that the area has witnessed wide variations in 3G/4G/5Gnetwork coverage and numerous "dead zones"; and

(b) whether Government is considering expediting the implementation of satellite-basedemergency communication systems (such as portable terminals) in network-inaccessiblelocations such as coastal and hilly areas of Raigarh district in view of the fact that thelicensing and other restrictions applies to the use of satellite phones?

THE MINISTER OF COMMUNICATIONS (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The uncovered villages in the country, including Raigad and Konkan regions of Maharashtra, are being provided telecom coverage progressively through Digital Bharat Nidhi (DBN) funded schemes and telecom service providers on their own. Satellite-based communication services can provide connectivity in rural, remote, underserved and unserved regions, which are otherwise difficult to be covered through terrestrial media.Further, the Telecom Service Providers (TSPs) are free to deploy the mobile signal boosters/repeaters within their network to improve the coverage/quality of service.

Original notice of the question was received in Hindi.

Contents Page

Bharat Sanchar Nigam Limited (BSNL) is providing Satellite Phone Services through a GSO satellite under the Sui Generis License granted by DoT in the country including Raigad and Konkan regions of Maharashtra.

Further, DoT has issued Unified License (UL) with authorization of Global Mobile Personal Communication by Satellite (GMPCS) service to three companies, namely OneWeb India Communications Private Limited, JIO Satellite Communications Limited, and Starlink Satellite Communications Private Limited for providing Satellite-based communication services. Prior to rollout of operations in India, the licensee is required to successfully demonstrate the system capabilities with respect to security aspects.

It is also mentioned that as per the License conditions, the licensee will provide satellite-based communication services without any discrimination to any applicant at any place in the service area for the service(s) authorized.

MR. CHAIRMAN: First supplementary, Shri Dhairyashil Mohan Patil.

श्री धैर्यशील मोहन पाटिलः आदरणीय सभापति महोदय, देश के अनेक पर्वतीय, दुर्गम और समुद्र तटीय क्षेत्रों में mobile network connectivity की समस्या एक थोड़ी गंभीर चुनौती है। ऊंचाई वाले क्षेत्र और दुर्गम भौगोलिक क्षेत्र होने के कारण, वहां network coverage में बाधा आती है और बड़े पैमाने पर dead-coverage बन जाता है। इसका सीधा असर आम नागरिक के दैनंदिन जीवन, रोजगार और अजीविका पर पड़ता है।

सभापति महोदय, महाराष्ट्र का कोंकण क्षेत्र भी पहाड़ी क्षेत्र है और दुर्गम भौगोलिकता से भरा है, जिसके कारण वहां पर दूरसंचार या टेलीफोन की सुविधा पहुंचना बिल्कुल ही संभव नहीं है, इसलिए वहां के लिए मोबाइल सेवा ही एकमात्र पर्याय है। महोदय, तटीय क्षेत्र होने के कारण, यह मुद्दा राष्ट्रीय सुरक्षा से भी जुड़ा हुआ है। मेरा प्रश्न यह है कि क्या यहां network connectivity और communication के लिए, इसका audit करने की सरकार की कोई योजना है, ताकि दुर्गम पर्वतीय क्षेत्र में मौजूदा dead zones और under-coverage वाले areas पहचाने जा सकें और dead zones को चरणबद्ध तरीके से coverage देने की सुविधा सरकार द्वारा की जा सके?

MR. CHAIRMAN: Hon. Minister.

SHRI JYOTIRADITYA M. SCINDIA: [&]"Hon. Chairman, Sir, the question raised by the hon. Member is very important not only for the nation but also particularly for the State of Maharashtra. I would like to assure the hon. Member, Shri Dhairyashil Mohan Patil, that the Government under the leadership of hon. Prime Minister, Shri Narendra

[&] English translation of the original speech delivered in Marathi.

Modi, is fully committed to achieving one hundred per cent 4G saturation. Sir, in this regard, nearly two lakh fifty thousand BTS (Base Transceiver Stations) have been dedicated for strengthening telecom connectivity in Maharashtra except Mumbai and Mumbai Suburban (Mumbai LSA). Out of these, about one lakh sixty-four thousand BTS pertain to 4G services, and about forty thousand BTS pertain to 5G services. The hon. Member has specifically raised the issue concerning the Konkan region. Sir, Konkan is a very important region in the history of our country and comprises five districts. At present, the number of BTS functioning in these districts is as follows: Palghar has about 8900 BTS; Thane has about 10,000; Raigad has about 5,000 BTS; Ratnagiri has about 3,500 BTS; and Sindhudurg has about 2,000 BTS. Thus, Sir, nearly 29,000 BTS are currently operational across these five districts. In line with the vision of the hon. Prime Minister to ensure complete 4G saturation, the Government has taken steps to install additional BTS under the 4G Saturation Scheme. Accordingly, one hundred additional villages are being set up in Palghar, 213 in Raigad, 365 in Ratnagiri, 193 in Sindhudurg, and 75 in Thane. In total, 1000 additional BTS have been approved under this Scheme. Out of these, Sir, 712 villages have already been completed and are ready for service. About seventy-five per cent of the Scheme has been accepted and implemented. Sir, there are 127 villages across these five districts which are yet to be covered. These include 57 villages in Ratnagiri, 23 in Raigad, 33 in Sindhudurg, 8 in Thane, and 6 in Palghar. Field surveys have been carried out, and planned coverage is being undertaken so that telecom services are provided to these villages at the earliest under the 4G Saturation Scheme.

MR. CHAIRMAN: Second supplementary; Shri Dhairyashil Mohan Patil.

SHRI DHAIRYASHIL MOHAN PATIL: [&] "Hon. Chairman, Sir, the hon. Minister has replied satisfactorily and has explained the matter very well. I would like to submit that the issue of 4G connectivity is also closely connected with the concerns of fishermen in coastal areas. I request the hon. Minister to kindly take this aspect into consideration."

MR. CHAIRMAN: Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

[&] English translation of the original speech delivered in Marathi.

Contents Page

1.00 P.M.

GOVERNMENT BILLS

The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025

MR. CHAIRMAN: Now, the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025. The Bill was listed in the Revised List of Business for today, subject to receipt of President's recommendation required under Article 117(3) of the Constitution. The same has been received. Dr. Jitendra Singhji to move a motion for consideration of the Bill.

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Mr. Chairman, Sir, I move:

"That the Bill to provide for the promotion and development of nuclear energy and ionizing radiation for nuclear power generation, application in healthcare, food, water agriculture, industry, research, nvironment, innovation in nuclear science and technology, for the welfare of the people of India, and for robust regulatory framework for its safe and secure utilization and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

Mr. Chairman, Sir, it is our privilege that we are today destined to discuss this very historic Bill which is going to be part of a landmark legislation in the history of Parliament of India. We have had an atomic programme or a nuclear programme which began about six-seven decades back. At that time, there was some amount of scepticism all over the globe because Hiroshima, Nagasaki had just happened, not even a decade had passed; and many nations also started questioning India's intentions. At that point in time, the founding father, Shri Homi Babha, had declared to the world that India's nuclear programme will be dedicated to peaceful purposes. I am glad to note that the moment of vindication has arrived and vindication is happening when Prime Minister Narendra Modiji is at the helm. In 1962, the Atomic Energy Act was brought in. Subsequently, another Act called the Civil Liability Nuclear

Act, 2010 was brought in; in between, a Regulatory Board called 'Atomic Energy Regulatory Board' was constituted.

Now, first and foremost, -- I will come out with a detailed reply at the end after listening to the hon. Members — just, briefly, in five-ten minutes, I would like to tell what the spirit behind bringing in this Bill and what the need that arose was. In the last ten to eleven years, Mr. Chairman Sir, India is fast assuming and assuming increasingly a global role for herself. India is no longer following others like it happened earlier. For example, IT happened about a decade or so earlier. Television was seen in the United States in the 1950s. And the most talked about Presidential election of USA, the 1960 election, where suddenly a young handsome John Kennedy turned the tables on a veteran called Richard Nixon, was also largely determined by a TV debate, whereas, here in India, we got to see first *Chitrahaar* in the National Capital of Delhi around 1970 or so. But we are now in the first-line nation. We are no longer followers. For example, if America landed a human being on the surface of Moon in 1969 called Neil Armstrong, who made that famous statement, "Small step for man, giant step for mankind", but they could not pick up the evidence of water being there. It was our Chandrayaan which picked it up. So, now, we are no longer following. On the other hand, India is now offering cues for others to follow. Therefore, to live up to that role, we have to follow global strategies, live up to global benchmarks. And, for the first time, after 2014, the kind of priority that is being given to the global concerns has also increased, whether it is the climate concern, whether it is the energy concerns, energy security or clean energy. You would recall that soon after Prime Minister Modiji took over, in one of the earlier COP meetings, he made the pledge to the world, 'Net zero by 2070.' So, we need to carry forward the same movement, because as we move on, the diversion would be towards the clean energy sources for a number of reasons because the entire world is moving towards that.

And that is also important for us to achieve *in toto* the goal of *Aatmanirbhar Bharat*, so that we become less and less dependent on the petroleum and fossil resources and, therefore, our share of the other resources increases. Simultaneously, the other sectors which have now come up in the last one decade, like, for example, Artificial Intelligence, the data and the rest of the processes associated with AI, would also, to a large extent, require nuclear energy as a reliable 24/7 supply source, which is not so in the case of several renewable energy options.

Contents Page

Sir, in the last ten years, a lot has been done to upscale this sector. For example, before 2013-14, the budget of the Department of Atomic Energy was just Rs. 13,879 crores, which has now been increased in the current year to Rs. 37,483 crore, nearly 107.07 per cent more. In 2015, this Government took another heroic decision and opened up the nuclear sector to joint ventures, but joint ventures limited only to PSUs, not to the private sector. In 2017, for the first time, in a single Cabinet decision, bulk approval was given to set up ten reactors. In September, 2025, just two months back, hon. Prime Minister laid the foundation for four nuclear reactors in Rajasthan, at a place called Mahi Banswara. Moreover, we have also shifted to other parts of the country. Most of our reactors were earlier located in the Western region or in the South. We are now coming up with a nuclear plant close to about 150 km from where we are sitting right now, in a place called Gorakhpur in Haryana. Therefore, in the process, while our capacity was just about 4.7 GW, when this Government came to power in 2014, it has now gone up to more than double, almost 8.9 GW. Still, our contribution to the entire requirement of generation is just about three per cent. In order to scale it up and take it up to at least ten per cent by 2047, when India celebrates the 100th year of her Independence, the Nuclear Energy Mission was launched in this Budget. Announcement was made later on. The important component of that was (a) opening up the nuclear sector to private players albeit with certain safeguards and other surveillance mechanisms in place; (b) starting off, in a mission mode, production and development of semi-modular conductors because we are going to need this when we have small crowded colonies, densely populated areas and in different strengths and capacities. Usually the cut-off is 200 to 300 MW below; that is their range. We have also envisaged for ourselves an ambitious target of having at least five semi-modular reactors by 2033. Four of them are already in an advanced stage of being developed. In spite of that, as I said, we are not at that level. We could not actually achieve that target of 2017 Net Zero without taking some path-breaking decisions. For example, US today produces 97 GW with 94 reactors and China, 55 GW with 57 reactors. We have 25 of them. One of them is not functional. So, the decision was taken with the intention to improve our installed capacity, we have more resources, our gestation period reduces, some of the avoidable embargos are done away with and, in the process, accommodate the private players. Now, for that, obviously, some adjustments and modifications needed to be made in the existing position of law. As I said, there were two main Acts.

Contents Page

One was the Atomic Energy Act of 1962, the other was the CLND Act of 2010. In between, the Atomic Regulatory Board also was established. Now, instead of undoing all the three, or coming up with a new version of each one of three, what was considered prudent was to revisit all the three, and to come up with a larger comprehensive Bill which we have tried to do, which is also now being called SHANTI Bill, as an acronym. It also lives up to the spirit of the peaceful purposes because this Government has hugely, hugely diversified, as was also mentioned earlier, for cancer care, for nuclear medicine, etc. In this Bill, we also tend to open it up for research and other sectors as far as the private players are concerned. Also, the Atomic Energy Regulatory Board, which was a regulatory board and has been brought somewhere in early 1980s, is also now being made part of the Act and being given a statutory status. Let me also assure, in the beginning, that no compromise will be made with any safeguard. There were apprehensions in the CLND Act that the supplier was made party to the liability, which had caused some amount of reservation on the part of the investors. So, that part of CLND Act is also being accordingly handled with and modified. It has three Sections, A, B and C. The other two are being retained. Section B is being slightly modified in order to get over that inhibition that is faced by several potential investors. So, at the end, I will come out with a detailed reply. Thank you, Sir.

MR. CHAIRMAN: Motion moved. Four Members, namely, Shri Tiruchi Siva, Dr. V. Sivadasan, Shri A.A. Rahim and Dr. John Brittas, have given Amendments for reference of Bill to a Select Committee of Rajya Sabha. Members may move the Amendments at this stage without any speech. Shri Tiruchi Siva. Since the hon. Member is absent, the Amendment cannot be moved. Dr. V. Sivadasan; are you moving the Amendment.

Amendments for reference of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 to a Select Committee of the Rajya Sabha

DR. V. SIVADASAN (Kerala): Sir, my proposal is very important. So, I move:

"That the Bill to provide for the promotion and development of nuclear energy and ionising radiation for nuclear power generation, application in healthcare, food, water, agriculture, industry, research, environment, innovation in nuclear science and technology, for the welfare of the people of India, and for robust regulatory framework for its safe and secure utilisation and for matters connected therewith or incidental

thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Dr. V. Sivadasan
2. Shri Bikash Ranjan Bhattacharyya
3. Dr. John Brittas
4. Shri A. A. Rahim
5. Shri Sandosh Kumar P
6. Shri P. P. Suneer
7. Shri Jose K. Mani

with instructions to report by the last day of the first week of the next Session (270th) of the Rajya Sabha."

MR. CHAIRMAN: Shri A. A. Rahim; are you moving the Amendment?

Amendments for reference of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 to a Select Committee of the Rajya Sabha

SHRI A. A. RAHIM (Kerala): Sir, I move:

"That the Bill to provide for the promotion and development of nuclear energy and ionising radiation for nuclear power generation, application in healthcare, food, water, agriculture, industry, research, environment, innovation in nuclear science and technology, for the welfare of the people of India, and for robust regulatory framework for its safe and secure utilisation and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri A. A. Rahim
2. Dr. John Brittas
3. Dr. V. Sivadasan
4. Shri Bikash Ranjan Bhattacharyya

Contents Page

5. Shri Sandosh Kumar P

6. Shri P. P. Suneer

with instructions to report by the last day of the first week of the next Session (270th) of the Rajya Sabha."

MR. CHAIRMAN: Dr. John Brittas; are you moving the Amendment?

Amendments for reference of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 to a Select Committee of the Rajya Sabha

DR. JOHN BRITTAS (Kerala): Sir, I am moving the Amendment for the safety of Indians. Sir, I move:

"That the Bill to provide for the promotion and development of nuclear energy and ionising radiation for nuclear power generation, application in healthcare, food, water, agriculture, industry, research, environment, innovation in nuclear science and technology, for the welfare of the people of India, and for robust regulatory framework for its safe and secure utilisation and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Bikash Ranjan Bhattacharyya

2. Dr. John Brittas

3. Dr. V. Sivadasan

4. Shri A. A. Rahim

5. Shri Sandosh Kumar P

6. Shri P. P. Suneer

7. Shri Jose K. Mani

with instructions to report by the last day of the first week of the next Session (270th) of the Rajya Sabha."

MR. CHAIRMAN: Shri Tiruchi Siva; are you moving the Amendment?

Contents Page

Amendments for reference of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 to a Select Committee of the Rajya Sabha

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

"That the Bill to provide for the promotion and development of nuclear energy and ionising radiation for nuclear power generation, application in healthcare, food, water, agriculture, industry, research, environment, innovation in nuclear science and technology, for the welfare of the people of India, and for robust regulatory framework for its safe and secure utilisation and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Kamal Haasan
2. Shri Haris Beeran
3. Shri Imran Pratapgarhi
4. Shri Sanjay Yadav
5. Shri Tiruchi Siva
6. Dr. V. Sivadasan
7. Shri Sandosh Kumar P
8. Shri Ritabrata Banerjee
9. Dr. Sandeep Kumar Pathak
10. Shri Javed Ali Khan

with instructions to report by the last day of the first week of the next Session (270th) of the Rajya Sabha."

The questions were proposed.

MR. CHAIRMAN: Amendments are moved. The motion for consideration of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, as passed by the Lok Sabha and the Amendments moved thereto, are now

Contents Page

open for discussion. I now call upon the Members whose names have been received for participation in the discussion. Shri Jairam Ramesh.

श्री जयराम रमेश (कर्नाटक): महोदय, मुझे इस बात को स्वीकार करने में कोई एतराज नहीं है कि एक्रोनिम ढूंढ निकालने में, पारिवर्णी शब्द खोजने में, उनके इस्तेमाल में और बिल को रंगीन नाम देने में मोदी सरकार का कोई मुकाबला नहीं है। वे पहले एक्रोनिम ढूंढ निकालते हैं, फिर अधिनियम; पहले एक्रोनीम, बाद में नीति।

(**उपसभापति महोदय** *पीठासीन हुए।*)

आज हम इसकी एक और मिसाल देख रहे हैं - पहले 'शांति' और दूसरा 'जी राम जी'। हालांकि वह एक्रोनिम मेरे नाम से जुड़ता है, फिर भी मैं उसका विरोध बाद में करूंगा। ...(**व्यवधान**)... महोदय, मैं सदन के समक्ष तीन मुद्दे रखना चाहता हूं। पहला मुद्दा यह है कि 2014 के पहले का इतिहास क्या है। क्योंकि हमें बार-बार यह बताया जाता है कि 2014 में ही सब कुछ शुरू हुआ है - खास तौर पर परमाणु ऊर्जा कार्यक्रम, स्पेस कार्यक्रम और science and technology से संबंधित विभिन्न कार्यक्रम। हमें यह ज्ञान दिया जाता है कि 2014 से पहले कोई फाउंडेशन नहीं था और 2014 के बाद ही एक नई क्रांति आई है। मैं थोड़ा इतिहास के बारे में बताना चाहता हूं। दूसरी बात यह है कि इस बिल के जो तीन मुख्य बिंदु हैं, उन पर मैं कुछ बोलना चाहता हूं और अंत में इस बिल से जो मुद्दे और चिंताएं निकल कर आएंगी, मैं उनको मंत्री जी के सामने रखना चाहता हूं और उन पर मंत्री जी विचार करें। जब रूल्स बनाए जाएंगे और जब इस बिल पर और चर्चा होगी, तब उनको ध्यान में लेंगे।

महोदय, the first Atomic Energy Act of independent India was passed not in 1962; it was passed on the 6th of April, 1948. 06 अप्रैल, 1948 को Constituent Assembly में Atomic Energy Bill pass किया गया था। उस समय बहस हुई थी। जवाहर लाल नेहरू ने इस motion को move किया था और 30 या 40 सदस्यों ने इस बहस में भाग लिया। ...(**व्यवधान**)... और 06 अप्रैल, 1948 को पहला Atomic Energy Bill pass होता है।

सर, 22 मई, 1948 को प्रधान मंत्री जवाहर लाल नेहरू अपनी cabinet के लिए एक note पेश करते हैं। जिस कैबिनेट में सरदार वल्लभभाई पटेल मंत्री थे, श्यामाप्रसाद मुखर्जी मंत्री थे, बाबा साहेब अम्बेडकर मंत्री थे, उस कैबिनेट ने 22 मई, 1948 में Note for Cabinet पर भारत में परमाणु ऊर्जा को लेकर क्या नीति होनी चाहिए, परमाणु ऊर्जा को लेकर हमारे देश की क्या रणनीति है, परमाणु ऊर्जा का भविष्य क्या होना चाहिए, इस पर बहस हुई। यह पहला नोट था कैबिनेट के लिए और मुझे कोई शक नहीं है कि जिसके बनाने में होमी भाभा का बहुत बड़ा योगदान भी रहा था।

तीसरी बात यह है कि 15 अगस्त, 1948 को Atomic Energy Commission का गठन होता है। यानी की आज़ादी के ठीक एक साल बाद भारत सरकार Atomic Energy Commission स्थापित करती है। होमी भाभा उसके अध्यक्ष हैं। के.एस. कृष्णन और शांति स्वरूप भटनागर दो

Contents Page

सदस्य हैं और ये सीधे प्रधान मंत्री को रिपोर्ट करते हैं। पहला Atomic Energy Commission 15 अगस्त, 1948 को बनता है।

सर, इसके बाद क्या होता है? आजकल कोई भी अखबार खोलो, टीवी में प्रोग्राम देखो तो आप 'rare earth' का नाम सुनोगे। अमेरिका और चीन के बीच में 'rare earth' को लेकर लड़ाई चल रही है। 18 अगस्त, 1950 को भारत सरकार Indian Rare Earths Limited की स्थापना करती है। इसके बाद 3 अगस्त, 1954 - यह महत्वपूर्ण डेट है। मंत्री जी आप जानते हैं, क्योंकि 3 अगस्त, 1954 को Department of Atomic Energy की स्थापना होती है, जिसका जिक्र आज हम कर रहे हैं। Department of Atomic Energy की 2014 के बाद नहीं, बल्कि 3 अगस्त, 1954 को स्थापना की गई थी। ठीक दो महीने बाद पूसा में National Physical Laboratory है, वहां तीन दिन विचार-विमर्श होता है। उस विचार-विमर्श की अध्यक्षता प्रधान मंत्री जी करते हैं। उस समारोह में सांसद, विशेषज्ञ, वैज्ञानिक, टेक्नोलॉजिस्ट्स, हमारी तीनों सेनाओं – वायु सेना, जल सेना, थल सेना के प्रमुख मौजूद रहते हैं। National Symposium on Peaceful Application of Nuclear Energy और उसी बैठक में 26 नवंबर, 1954 को होमी भाभा अपने मशहूर तीन फेज़ प्रोग्राम की घोषणा करते हैं, जिसका मैं जिक्र करने वाला हूँ।

सर, 4 सितंबर, 1956 को भारत का पहला रिएक्टर कमीशन्ड होता है। उसको 'अप्सरा' नाम दिया जाता है। महोदय, उस जमाने में भी अच्छे-अच्छे नाम दिए जाते थे। भारत का पहले रिएक्टर का नाम 'अप्सरा' था। 'अप्सरा' के बाद 'जरलिना' आया, 'जरलिना' के बाद 'सायरस' आया, 'सायरस' के बाद 'ध्रुव' आया और 'ध्रुव' के बाद 'पूर्णिमा' आया। यानी, भारत 1956 से रिएक्टर लगा रहा है। वह 2014 के बाद से नहीं, बल्कि 2014 के पहले से लगा रहा है।

सर, इसके बाद, 1958 के सितंबर महीने में Atomic Energy Commission विस्तार से पुनर्गठित होता है और उसके बाद परमाणु ऊर्जा का कार्यक्रम शुरू होता है। हमारे देश का पहला रिएक्टर 28 अक्टूबर, 1969 को तारापुर में कमीशन्ड होता है। यह 160 मेगावॉट वाला रिएक्टर था। महोदय, तारापुर के बाद राजस्थान में रावतभाटा, रावतभाटा के बाद चेन्नई के पास कल्पाक्कम में, कल्पाक्कम के बाद अलीगढ़ के पास नरौरा, नरौरा के बाद कैगा, जो उडुपी के पास है, उसके बाद गुजरात में काकरापार, उसके बाद कुडनकुलम, जहाँ पर रशिया से रिएक्टर लगाए गए हैं, इन जगहों पर लगाए जाते हैं।

उपसभापति महोदय, यह जो परमाणु ऊर्जा का कार्यक्रम है, उसके लिए मेरा यह कहना है कि एक परमाणु पॉवर प्लांट को कमीशन्ड करने में 8 साल लगते हैं। 2014 से पहले हमारी 8 गीगावॉट की कैपेसिटी लागू हो गई थी। ये इन अलग-अलग जगहों – तारापुर, कैगा, नरौरा, काकरापार, रावतभाटा, कल्पाक्कम, उडुपी, कुडनकुलम जैसी आठ अलग-अलग जगहों पर लगाए गए थे। हमने परमाणु ऊर्जा के क्षेत्र में बड़े-बड़े कदम उठाए थे, बड़ी उपलब्धियाँ हासिल की थीं। सर, मंत्री जी जानते हैं कि Atomic Energy Establishment से ही भारत में इलेक्ट्रोनिक्स की क्रांति शुरू हुई, भारत में स्पेस प्रोग्राम शुरू हुआ, भारत में इंजीनियरिंग प्रोग्राम शुरू हुआ। ये सभी 2014 से पहले की उपलब्धियाँ हैं।

सर, मुझे खुशी है कि जब अटल बिहारी वाजपेयी जी प्रधान मंत्री थे — महोदय, इस सरकार को अटल बिहारी वाजपेयी जी से सबक सीखना चाहिए कि पोखरण 2.0 के बाद, अगस्त के महीने में, 1998 में '50 Years of Atomic Energy Research' नाम से एक किताब निकाली जाती है — यह कांग्रेस की सरकार के समय में नहीं, बल्कि आप ही की सरकार के समय में निकलती है और प्रधान मंत्री अटल बिहारी वाजपेयी जी इस किताब में यह स्वीकारते हैं कि 50 सालों में महान उपलब्धियाँ हुई हैं, जिनकी वजह से हम पोखरण - 1 और पोखरण - 2 करने में समर्थ हुए। आपको इसके बारे में पढ़ना चाहिए, मैं इसको टेबल पर रखूँगा। मंत्री जी यह जानते हैं, लेकिन अलग-अलग सांसदों को भी यह पढ़ना चाहिए कि 50 साल में यह हुआ था। महोदय, 70 साल में क्या किया, 70 साल में क्या किया — ऐसा कहते रहते हैं, लेकिन 50 साल में क्या हुआ, इस पर लिखी आप ही की सरकार की एक किताब है।

महोदय, मैं 2014 से पहले की उपलब्धियों के बारे में ज्यादा और कुछ नहीं कहूँगा, क्योंकि यह सभी के सामने है। देश में रिएक्टर को लेकर, न्युक्लियर रिसर्च को लेकर, न्युक्लियर इंफ्रास्ट्रक्चर को लेकर बहुत बड़ी-बड़ी उपलब्धियाँ हुई हैं। पर मैं एक बात का ज़िक्र जरूर करना चाहता हूँ। 2008 में भारत और अमेरिका के बीच में एक परमाणु करार हुआ, 20 अक्टूबर को इंडो-यूएस न्यूक्लियर एग्रीमेंट हुआ। इंडो-यूएस न्यूक्लियर एग्रीमेंट का विरोध किसने किया? यह बीजेपी का एक दस्तावेज है - 'Why BJP Opposes Indo-US Nuclear Deal'. यह बीजेपी का 52 पन्ने का दस्तावेज है। मंत्री जी, यह अगस्त 2008 का बीजेपी का ऑफिशियल डॉक्यूमेंट है - 'Why BJP Opposes Indo-US Nuclear Deal'. इसमें कहा जाता है कि परमाणु ऊर्जा में ज़्यादा भविष्य नहीं है, इसीलिए हम इसका विरोध कर रहे हैं! इन्होंने इसमें और भी कई बातें कही हैं। पर 2008 का जो भारत और अमेरिका के बीच में, जो समझौता था, उसने कई दरवाजे खोले, जिसका एक नतीजा यह बिल है। 2008 के उस करार के कारण ही यह बिल संभव हुआ है, इस बिल की कल्पना आप कर पा रहे हैं, जिसका विरोध आपने किया था।

Sir, let me now turn to the Bill. There are three major elements in the Bill. One is private sector participation; the second is civil liability for nuclear damage; and the third is the Atomic Energy Regulatory Board. सर, एटॉमिक एनर्जी रेगुलेटरी बोर्ड के बारे में मैं यह बता दूँ कि 2011 में न्यूक्लियर सेफ्टी रेगुलेटरी अथॉरिटी बिल लाया गया था। उसे स्टैंडिंग कमिटी को भेजा गया था, पर कई कारण थे - मंत्री जी जानते हैं - जो यह बिल अधिनियम नहीं बन पाया। लेकिन उसे इस बिल में शामिल किया गया है। जो 2011 का बिल था, उसके प्रमुख बिंदु इस बिल में शामिल हैं। एटॉमिक एनर्जी रेगुलेटरी बोर्ड को एक कानूनी दर्जा दिया जा रहा है। यह एक सकारात्मक कदम है।

दूसरी बात, मंत्री जी ने अभी-अभी सिविल लायबिलिटी की बात कही। यह 30 अगस्त 2010 का अरुण जेटली जी का राज्य सभा का भाषण है। मेरे पास 25 अगस्त 2010 का जसवंत सिंह जी का लोकसभा का भाषण है। अरुण जेटली जी के नाम पर तो आप क्रिकेट स्टेडियम बना देते हैं, पर अरुण जेटली जी का कानून बनाने में जो योगदान है, उसे आप नकारते हैं। मंत्री जी, आप इस बिल के माध्यम से जो संशोधन लाए हैं - सिविल लायबिलिटी फॉर न्यूक्लियर डैमेज एक्ट 2010

Contents Page

को लेकर जेटली जी और जसवंत सिंह जी ने जो कहा था, यह उसके बिल्कुल विपरीत है। सर, मैं जेटली जी का भाषण टेबल करना चाहता हूँ। सदस्य इसे पढ़ें। जेटली जी कहते हैं कि हमारी सहायता से ही, हमारे सहयोग से ही यह बिल आया है। सर, आपको यह याद दिलाने में मुझे कोई ऐतराज़ नहीं है कि 2010 का कानून बनाने में पृथ्वीराज चव्हाण, जो पीएमओ में एमओएस थे और अरुण जेटली जी का योगदान था। इन दो लोगों ने मिलकर इस कानून को बनाया, जिसका आप संशोधन कर रहे हैं। हमें बताइए कि आप क्यों संशोधन कर रहे हैं? क्यों आप अरुण जेटली जी के योगदान को नकार रहे हैं? क्यों आप जसवंत सिंह जी को नज़रअंदाज़ कर रहे हैं? आप काँग्रेस को छोड़िए, ये आप ही के नेता हैं, आप ही का योगदान है। मंत्री जी, 2010 का कानून, जिसमें आप संशोधन कर रहे हैं, वह कानून आपका योगदान था, पर यू-टर्न लेने में तो आप बहुत माहिर हैं। इसकी कई मिसालें हैं - जीएसटी पर यू-टर्न, मनरेगा पर यू-टर्न, खाद्य सुरक्षा कानून पर यू-टर्न और सिविल लायबिलिटी फॉर न्यूक्लियर डैमेज एक्ट पर भी आप यू-टर्न ले रहे हैं। ऐसा क्यों कर रहे हैं? क्या मजबूरी है? क्या अमेरिका के साथ रिश्ते और मजबूत करने हैं, इसीलिए आप ऐसा कर रहे हैं? क्या इस संशोधन के लिए प्राइवेट कंपनियां आपको मजबूर कर रही हैं? प्लीज़, सदन को विश्वास में लीजिए। क्यों 15 साल बाद आप यह संशोधन ला रहे हैं?

सर, प्राइवेट सेक्टर इस बिल में तीसरा मुद्दा है। मैं मंत्री जी से एक सवाल पूछना चाहता हूं। आपने कहा है कि विकसित भारत में 100 GW न्यूक्लियर कैपेसिटी होगी। आज करीब 8 या 9 GW का है, यानी कि वह 10 गुना बढ़ेगा। मैं आपसे सवाल पूछना चाहता हूं कि आपका नजरिया क्या है? आपका विज़न क्या है? इसमें प्राइवेट सेक्टर कितना है और इसमें पब्लिक सेक्टर कितना होगा? मेरा यह सीधा आरोप है कि यह बिल सिर्फ प्राइवेट सेक्टर कंपनियों के लिए ही है। निजी क्षेत्र का योगदान बढ़ाने के लिए है। मंत्री जी, मैं आपसे कहना चाहता हूं कि हमारे देश में क्षमता है। हमने 220 MW के प्लांट्स लगाए हैं। 540 MW का प्लांट लगाया है। काकरापार में हमने 700 MW का प्लांट लगाया है। मैं आपसे गुजारिश करूंगा कि 700 MW प्लांट को एक workhorse बनाइए। जो रिएक्टर हैं, उनको फ्रांस, अमेरिका, इंग्लैंड, साउथ कोरिया अलग-अलग देशों से मत लाइए। हम आत्मनिर्भर हैं। 700 MW का प्लांट हम लगा रहे हैं। गुजरात में लगा हुआ है। प्रधान मंत्री जी जानते हैं, वे वहां गए हुए हैं। उससे आप प्रेरणा लीजिए और standardization कराइए। कंपनियों द्वारा जो बिल आप ला रहे हैं, आप vendor-driven Bill मत कराइए। आप कृषि क्षेत्र में तीन कानून लाए थे। वे आपको वापस लेने पड़े, क्योंकि उसमें भी आपको प्राइवेट सेक्टर से ऑक्सीजन मिल रही थी। इस बिल का वह भविष्य नहीं होना चाहिए।

सर, indigenous versus imported - हमारे देश में पहला रिएक्टर तारापुर अमरीकी सहायता से तो बना, लेकिन उसके बाद में हम आत्मनिर्भर हैं। हम self-reliant हैं। सारे fuel cycle का नियंत्रण हमारे हाथों में है, भारत के हाथों में है, हमारे वैज्ञानिकों के हाथों में है। मंत्री जी, ये प्राइवेट कंपनियां जो ला रहे हैं, उन प्राइवेट कंपनियों को कहिए कि आप यह 700 MW एटॉमिक एनर्जी का प्लांट लीजिए और पावर प्लांट लगाइए। वे क्यों नहीं लगाते? फलाना अमेरिकन कंपनी, साउथ कोरियन कंपनी, फ्रेंच कंपनी पीछे-पीछे भागती हैं। आप स्टैंडर्डाइज़ करिए और indigenous technology को बढ़ावा दीजिए। मैं जानता हूं कि आप देना चाहते हैं। 700 MW को workhorse बनाइए और उसी के आधार पर आप 100 GW के रास्ते पर चलिए।

Contents Page

दूसरी बात, SMR, SMR का मंत्र चलाया जा रहा है। SMR मतलब Small Modular Reactor. हमारे देश में तो भारत स्मॉल रिएक्टर है। 220 MW के करीब 15 या 16 रिएक्टर्स हमने लगाये हैं। ऐसे 20 रिएक्टर होंगे। उसको स्टैंडर्डाइज़ करिए। 220 MW का भारत स्मॉल रिएक्टर लगाइए और अगर आप 100 MW का लगाना चाहते हैं, तो उसी के आधार पर उसका इवॉल्यूशन कराइए। वह असली आत्मनिर्भरता है। वह true self-reliance है। मैं जानता हूं कि हमारे देश में तीन प्राइवेट कंपनियां हैं, जो इस बिल का फायदा लेंगी। उनका जिक्र मैं नहीं करना चाहता हूं। सब लोग जानते हैं कि वे तीन या चार कंपनियां कौन सी हैं? मंत्री जी, उन तीन कंपनियों को कहिए कि आप भारत की टेक्नोलॉजी को लगाइए। आप 700 MW की टेक्नोलॉजी एटॉमिक एनर्जी से लीजिए और प्लांट लगाइए। आप प्राइवेट सेक्टर को ला रहे हैं, क्योंकि प्राइवेट सेक्टर कैपिटल लाएगा। प्राइवेट सेक्टर टेक्नोलॉजी तो नहीं लाएगा, क्योंकि टेक्नोलॉजी तो एटॉमिक एनर्जी के हाथ में है, ज्ञान तो उनके हाथ में है, क्षमता तो उनके हाथ में है, कुशलता तो उनके हाथ में है। प्राइवेट सेक्टर तो सिर्फ पैसा लाएगा, सिर्फ निवेश करेगा। आप उनको कहिएगा कि अगर आपको प्राइवेट इन्वेस्टमेंट करना है, तो आप यह 700 MW का प्लांट या 220 MW का प्लांट लगाइए। आप देखिए, कितने लोग आएंगे।

सर, मैंने तीन फेज़ कार्यक्रम का उल्लेख किया। होमी भाभा का नजरिया था। आज होमी भाभा को हमें याद करना चाहिए, क्योंकि वे हमारे परमाणु ऊर्जा कार्यक्रम के निर्माता थे, भीष्म पितामह थे। होमी भाभा ने कहा था कि तीन फेज़ होना चाहिए। पहला फेज़ यूरेनियम होगा, दूसरा फेज़ प्लूटोनियम-थोरियम होगा और तीसरा फेज़ थोरियम-यूरेनियम होगा। मैं सरल भाषा में बोल रहा हूं। मैं टेक्निकल भाषा इस्तेमाल नहीं कर रहा हूं, सरल भाषा में बोल रहा हूं। आज फर्स्ट फेज़ में तो हमें मास्टरी मिल गई है, लेकिन सेकंड फेज़ थोड़ा रुका पड़ा है, कुछ देरी हुई है, कुछ विलंब हुआ है। मंत्री जी जानते हैं कि हम अभी तक सेकंड फास्ट ब्रीडर रिएक्टर कमीशन नहीं कर पाए हैं, पर दुनिया का एक चौथाई, 25 परसेंट थोरियम रिज़र्व हमारे देश में है। हम uranium deficit thorium rich country हैं। थोरियम का इस्तेमाल हम कैसे करें? मंत्री जी, मैं आपके ध्यान में लाना चाहता हूं कि हमारे देश के सबसे जाने-माने न्यूक्लियर इंजीनियर, डा. अनिल काकोडकर, जो हमारे Atomic Energy Commission के चेयरमैन भी रह चुके हैं, जो आप अच्छी तरह से जानते हैं, उन्होंने पिछले तीन-चार महीनों में दो लेख लिखे हैं। मैं इनको आपको दे दूंगा, टेबल पर रखूंगा। उन्होंने कहा है कि थोरियम का इस्तेमाल हम कैसे करें। हम इस विचार के थे कि हम थोरियम का इस्तेमाल सेकंड फेज़ में करेंगे, उसके बाद हम थर्ड फेज़ में जाएंगे, पर सेकंड फेज़ में डिले हो गई है। इसलिए डा. काकोडकर का यह मानना है और डा. काकोडकर से कोई मुकाबला नहीं कर सकता, उनके पास जो रिएक्टर इंजीनियरिंग का ज्ञान है, मैं समझता हूं कि दुनिया भर में अगर किसी एक व्यक्ति में वह ज्ञान है, तो डा. काकोडकर के पास है और वे कहते हैं कि समय आ गया है कि हमें थोरियम को फर्स्ट फेज़ में भी इस्तेमाल करना चाहिए, ताकि हम सीधे थर्ड फेज़ में जाएं, bypass करें, leapfrog करें, थर्ड फेज़ में जाएं। हमारा अंतिम उद्देश्य क्या है? हमारा अंतिम मकसद क्या है? हमारा अंतिम मकसद है हमारे देश के थोरियम का इस्तेमाल करना, यूरेनियम का नहीं। यूरेनियम का तो हम हमेशा आयात करते रहेंगे। यह 2008 का जो करार है, उसका एक सकारात्मक असर यह हुआ है कि हम अलग-अलग देशों से यूरेनियम ला सकते हैं।

Contents Page

हम फ्रांस से लाए हैं, कजाकिस्तान से लाए हैं, और देशों से लाए हैं। अगर हमें एनर्जी सिक्योरिटी चाहिए, अगर हमें ऊर्जा सुरक्षा चाहिए, तो हमें यूरेनियम पर नहीं, बल्कि थोरियम पर निर्भर होना चाहिए। थोरियम का भंडार हमारे पास है। केरल का Travancore beach sand monazite एक बहुत बड़ा भंडार है। इसीलिए 1950 में Indian Rare Earths Limited की स्थापना की गई थी। मंत्री जी, जो हमारे देश के विशेषज्ञ हैं, उनके विचार को सुनिए। ये जो बाहर से प्राइवेट कंपनियां आती हैं और कुछ न कुछ हमें ज्ञान देती हैं, उसके पीछे हम मत पड़ें। ये प्राइवेट कंपनियां मिलती रहती हैं, प्राइवेट कंपनियों के बारे में मैं रोज अखबार में पढ़ता हूं, प्राइवेट, प्राइवेट, प्राइवेट, पर हमारे पास जो क्षमता है, जो हमारे साइंटिस्ट लोग कह रहे हैं, उसको आप नजरअंदाज मत कीजिए।

मंत्री जी, 2009 में मेरा सौभाग्य था कि मैं ऊर्जा मंत्रालय में MoS था, सुशील कुमार शिंदे जी हमारे कैबिनेट मंत्री थे। हमने पहली बार NTPC और NPCIL के बीच में joint venture कराया। जो आप कह रहे हैं कि हमने 2015 में कराया, यह 2009-2010 में कराया गया था। एक चीज, इतिहास को वापस लिखने में आपका कोई मुकाबला नहीं है। असली इतिहास को भूलने में और नया इतिहास लिखने में आपसे कोई मुकाबला नहीं, आप उसमें बहुत माहिर हैं। मंत्री जी, 2010 में NTPC और NPCIL की बीच में joint venture हुआ था।

[**उपसभाध्यक्ष (डा. सस्मित पात्रा)** *पीठासीन हुए।*]

आप ऐसे joint venture को प्रोत्साहन दीजिए, अलग-अलग कंपनियों को प्रोत्साहन दीजिए। आप अलग-अलग कंपनियों को यह कहिए कि हमारे देश के लिए न्यूक्लियर एनर्जी जरूरी है, अगर आपको न्यूक्लियर प्लांट लगाना है, तो हमारी टेक्नोलॉजी के आधार पर ही लगाइए। ऐसे तो कुडनकुलम में 6 reactors, Russian reactors लग रहे हैं। वह ठीक है, वह निर्णय हुआ था, जो हुआ है, परन्तु आगे ऐसा नहीं होना चाहिए कि हम सिर्फ import पर dependent हों। हमारे यहां हमारी क्षमता पर, हमारे reactors लगने हैं। मंत्री जी, मैं आपको याद दिलाना चाहता हूं कि फ्रांस में आज भी सारे nuclear reactors government के control के हैं और फ्रांस में 70 प्रतिशत बिजली nuclear energy से आती है। 70 per cent electricity comes from nuclear sources and all nuclear plants in France are owned by the Government. फ्रांस में हर साल परमाणु स्रोत पर आधारित बिजली का जो उत्पादन होता है, वह NPCIL की तुलना में 7 गुना ज्यादा है। इसका माने यह है कि NPCIL को आप और भी बढ़ावा दे सकते हैं। आप NPCIL को और मजबूत कीजिए, NPCIL को और ऑक्सीजन दीजिए, उसे और साधन दीजिए, उसमें और निवेश कीजिए। आप निजी क्षेत्र को प्रोत्साहन जरूर दें, परन्तु काकोडकर साहब ने अपने लेख में क्या लिखा है? उन्होंने एक लेख में साफ लिखा है कि "It is worth recognizing that most of what is contained in this article is developed by our own laboratories like the Bhabha Atomic Research Centre, the Indira Gandhi Centre for Advanced Research etc. That needs to be pursued. The private sector, while it needs to be mobilized to scale up the programme, should play a secondary role. The reverse would cause irreversible damage." यह मैं नहीं कह रहा हूं। यह Atomic Energy Commission के पूर्व अध्यक्ष, जाने-माने Atomic Engineer, डा. काकोडकर साहब लिख रहे हैं।

Contents Page

सर, मेरा एक मिनट अभी बाकी है। मेरे कहने का यही एक मकसद है कि मंत्री जी, आपकी कई मजबूरियां हैं - अमेरिका की मजबूरी है, विदेशी कंपनियों की मजबूरी है, हमारी निजी कंपनियों की मजबूरी है, लेकिन आप मजबूरी में बिल मत लाइएगा। ...(**व्यवधान**)... इस पर और विचार-विमर्श होने दीजिए। मैं जानता हूं कि इस पर आप एक साल से विचार कर रहे हैं, परन्तु और विचार करने से कोई आसमान नहीं गिरेगा। इसलिए इस पर और विचार होने दीजिए, और लोगों से मशवरा कीजिए, और लोगों की राय लीजिए। परन्तु मंत्री जी, एक चीज याद रखिए, अगर हमने अपने पब्लिक सेक्टर को नजरअंदाज किया, अगर आपकी मंशा यह है कि पब्लिक सेक्टर को हम नीचे गिराएंगे और उसके स्थान पर हम प्राइवेट सेक्टर को प्रोत्साहित करेंगे, तो यह हमारे देश के हित में नहीं है। मैं प्राइवेट सेक्टर का समर्थक हूं। इसमें प्राइवेट इन्वेस्टमेंट आना चाहिए, लेकिन प्राइवेट इन्वेस्टमेंट, इंजन नहीं बन सकता। ...(**समय की घंटी**)... इंजन, पब्लिक सेक्टर होना जरूरी है। अगर आपने यह प्राइवेट सेक्टर को बनाया, तो मैं समझता हूं कि होमी भाभा का जो विज़न था, सभी विशेषज्ञों का जो विज़न था, उसको आप बुरे तरीके से नजरअंदाज कर रहे हैं।

महोदय, मैं अंत में एक बात कहूंगा। मैं इस मौके को छोड़ना नहीं चाहता हूं। हमारे एटॉमिक एनर्जी कार्यक्रम में कई लोगों का योगदान रहा है। मैं कुछ नाम लेना चाहता हूं, क्योंकि हम ऐसे नामों को भूल जाते हैं। जवाहरलाल नेहरू, होमी भाभा और विक्रम साराभाई को तो हम जानते हैं। राजा रमन्ना, होमी सेठना, एन. डी. प्रसाद, एम.आर. श्रीनिवासन, ए.के. गांगुली, आर.के. असुंडी, वी.डी. अठावले, जगदीश शंकर, डी.एन. वाडिया और सबसे महत्वपूर्ण ब्रह्म प्रकाश, जिनका जिक्र मैंने ISRO के समय में किया था, जब चंद्रयान पर बातचीत हो रही थी। ब्रह्म प्रकाश जी हमारे एकमात्र ऐसे Metallurgical Engineer थे, जिन्होंने ISRO में भी योगदान दिया है और Atomic Energy में भी योगदान दिया है। ऐसे वैज्ञानिकों को हम याद रखें। ये सब किसी भी देश में काम कर सकते थे, पर वे भारत लौट आए और भारत में उन्होंने काम किया।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

श्री जयराम रमेशः उन्होंने पब्लिक सेक्टर में काम किया, सरकारी सैलरी पर काम किया और उसको प्रोत्साहन जवाहरलाल नेहरू से लेकर सभी प्रधान मंत्रियों ने दिया।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

श्री जयराम रमेशः मंत्री जी, अभी उस रास्ते से मत हटिए, उसी रास्ते पर जाइए, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shrimati Kiran Choudhry.

SHRIMATI KIRAN CHOUDHRY (Haryana): Sir, I rise in support of the SHANTI Bill, 2025. मैं बताना चाहती हूँ कि यह केवल एक कानूनी सुधार नहीं है, बल्कि यह भारत की ऊर्जा सुरक्षा और आत्मनिर्भरता के प्रति एक बहुत बड़ा कदम है। It is a historic and landmark Bill which has been brought in. अभी-अभी मैं माननीय सदस्य को सुन रही थी, उन्होंने बहुत लंबा-

Contents Page

चौड़ा भाषण दिया और उसमें उन्होंने पूरा पाठ पढ़ाया कि पिछले 50 सालों में क्या हुआ है। इसलिए मैं उनको यही बताना चाहती हूँ कि हम जिस fragmentation, policy paralysis से जूझते आ रहे थे, आज उसी को सुदृढ़ करने के लिए यह बिल लाया गया है। This Bill is to end the fragmentation and create one modern nuclear law. This is why, this Bill has been brought in and that is why, I term it as a very historical and a landmark Bill.

Sir, this Bill repeals old scattered regulations, replaces them with a single unified and modern framework covering licensing, safety approvals, liability and compensation. I would like to add that 'yes', the genesis of this nuclear programme has been very long--there is no doubt about it--but, because of the policy paralysis, we could not move forward. Shri Atal Bihari Vajpayee, our former Prime Minister, laid the solid foundation with a clear focus on national security and public safety. Now, under the leadership of our hon. Prime Minister, Modi*ji*, this vision has been concretized and it is being taken forward to.

Sir, this Bill permits limited private and joint venture participation in nuclear power generation, subject to strict licensing, safety and security approvals. I would like to tell the hon. Member that when they cry wolf over privatization, privatization, we know how to protect the nation and we know how to protect the interest of our country.

So, Sir, in this Bill very stringent, strict licensing, safety and security approvals by the Central Government have been made and incorporated in the Bill. Critical areas such as fuel reprocessing, enrichment, and spent fuel management remain exclusively within the domain of the Government of India. So, this is not going into the private hands. I want to assure my colleague of this. And, this is a very balanced approach because we have seen, during the past years, that in the regulated electricity, private participation made India the third largest power producer. So, it is an example that is before us. In telecom too, liberalization transformed a State monopoly into one of the world's most affordable networks. So, all this when my colleague cries wolf over privatization, I would like to tell him that there are ample safeguards and he need not be worried because under the hon. prime minister stewardship, there is no question of any kind of threat to the security of our country.

Sir, at the same time, we all know that nuclear energy is the core pillar of sustainability. It is projected to be doubled by 2040 and it is being driven by manufacturing, urbanization, AI and data services.

Contents Page

Sir, coal still accounts for 70 per cent of electricity generation, making de-carbonization impossible without a firm non-fossil based load. This SHANTI Bill strengthens India's nuclear framework, enabling large-scale deployment of nuclear power and small modular reactors, as the hon. Minister has said. And I would like to congratulate and compliment him for bringing forth such a comprehensive Bill. It stabilizes grid stability, energy security, achievement of COP 30 targets towards global warming. We are committed to this the world over. As we know the emissions that are happening in our country, we have to keep them and rein them in. This is a very important aspect.

Sir, progress towards *Viksit Bharat* is the aim of our hon. Prime Minister. Sustaining 24X7 electricity for every Indian is the goal that our Government is looking forward to. Over the last decade, rural electricity availability has risen from 12 to 14 hours to 20 to 22 hours and in urban areas, almost 20 to 24 hours. This is a very big achievement. I would also like to say that defence is a very major sector. We have seen this time how important it is to be self-reliant in our defence sector. Until now, no action had been taken. For the first time, during the BJP Government, under the leadership of hon. Prime Minister, it is now that we are bringing forward the defence reforms and it is a proven fact that when private participation was allowed in the defence sector-- today, the majority of domestic defence equipment and defence products are being exported globally. When these kinds of doubts are raised from the Opposition side, especially, when it concerns the security of our country, as an army officer's daughter, as a daughter of a Brigadier, who has bled for this country, my heart also bleeds when they talk like this. From political hesitation to strategic confidence, this is the mantra of the Modi Government. Sir, after the Pokhran nuclear test, some leaders in the Congress questioned the nuclear assertion and it is a matter of record. Whatever they might try and show us, this is also a matter of record. It reflected a deeper hesitation to embrace strategic strength. Now for the first time, with confidence, we are moving forward and I do not understand why they have a problem with this. It reflects the Modi Government's unambiguous belief that nuclear power is a pillar of national strength and development. I have no hesitation in saying that during the UPA's time, there was complete apathy. A whole series of this thing can show us that there was total apathy and now in the NDA's time, energy revolution is taking place, we are moving forward into the 21st century. We are not sitting on our backs and not doing anything about it. I would like to tell them that in 2009, the UPA promised 63 GW of nuclear capacity by 2032, but delivered less than 7 GW. Prime Minister Modi inherited a broken nuclear pipeline, but he reversed this with his

Contents Page

strength and conviction. He added 21 reactors, increasing generation from 34 to 56 million units. This is all a part of record, and that is the reason why the world looks towards us today. It is not for charity that they are coming and working with us. It is because they have confidence now in India, that we are capable, that we are self-reliant. हम आत्मनिर्भर हैं, there is no doubt about it. That is why Kundankulam is there with Russian technology. Jaitapur is set to become the world's largest nuclear plant with French collaboration and with American and Japanese cooperation, which they were talking about, which was once stalled, has now taken over again. Sir, I would also like to rebut some of the issues which my honorable colleague raised that this privatization endangers national security.

Sir, I have already talked about the examples of electricity and telecom. When the private sector comes in, how much of a boost that we get? Sir, fuel enrichment, reprocessing, spent fuel management remain exclusively under Government control. Nobody can take that away from us. Private participation is only limited, regulated and fully supervised by the Central Government and the AERB. I would like to put this on record.

Another rebuttal is that foreign players will compromise sovereignty. I don't understand that. Sovereignty is protected by law and control and not by fear. We are strong. हम आत्मनिर्भर हैं, हमें दूसरों से नहीं डरना है कि कोई बाहर से आ जाएगा और हमारा सब कुछ ले जाएगा। We know how to control and we know how to take this thing forward. And we also know, Sir, that nuclear energy is the backbone of clean growth. It is very important for the future. We can't look back 50 years and see what happened. We have to look towards the 50 years in future if we want our country to take its stand in the world nations. Along with that, nuclear power is carbon free, reliable and essential to meet our climate commitments and industrial growth, as we all know. And, another issue which they raised was nuclear power is unsafe! Sir, this fear belongs to the past. We all know that India has the strongest nuclear safety record globally. The world acknowledges us. This SHANTI Bill strengthens safety norms, aligns them with international standards and promotes Small Modular Reactors like the hon. Minister told us, which are safer, quicker to build and globally acceptable. Sir, my hon. colleague also said that the Bill weakens liability and protects corporates. I would like to rebut him by saying that this allegation is completely misleading. Under the UPA rule, liability confusion stalled projects for a decade. Something which all should have been done a decade earlier and where our country would have been today, was completely stalled. This Bill provides legal

Contents Page

certainty, victim compensation and accountability, which is the most important thing. And, it ensures projects move forward without compromising public safety.

Sir, I would like to say that this Bill, despite all my Opposition colleagues crying wolf over every issue, is a trajectory which will take our country to the path of development in the future. And also, it stands for clarity over confusion, which was the norm of the day. At that point in time, confidence over hesitation; because they were always hesitating, करना है या नहीं करना है; क्या करना है, क्या नहीं करना है। All the time this was the issue that was going on. And, Sir, progress over paralysis. This is the mantra of the BJP Government under the stewardship of our hon. Prime Minister. And, I would like to say that this is, like I said, a historic legislation and I would request all the hon. Members, in the interest of the country, to support the Bill. Thank you very much.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shrimati Sagarika Ghose; she may speak in Bengali in between.

SHRIMATI SAGARIKA GHOSE (West Bengal): Mr. Vice-Chairman, Sir, on behalf of my party, All India Trinamool Congress, I rise to speak on the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, the so-called SHANTI Bill. Sir, this Bill brings neither *shanti* nor security. It brings *ashanti*, brings Bipod, it brings *khatra*, it brings grave danger. This Bill brings danger, disguised as development; cronyism, disguised as reform; surrender, disguised as strategy. This Bill is not just flawed. This Bill is fundamentally dangerous. Let me be clear. We are not debating whether India should pursue nuclear energy. As the hon. Member before me said, 'India has always pursued nuclear energy responsibly for decades'. India has always been a responsible nuclear State. But, as a country, are we now prepared to abdicate our sovereign responsibility, gamble with public safety, and place one of the most sensitive sectors of the nation at the mercy of crony capitalism and Government-friendly oligarchs, as well as foreign pressure?

2.00 P.M.

Sir, this Bill is not a reform; it is recklessness. This Bill is not for the public; it is for profit. This Bill is not about sovereignty; it is about surrender. The ruling party must also remember that you, Mr. Minister, once accused Dr. Manmohan Singh Government of a "sell-out" on the Civil Nuclear Deal, on the Indo-US Civil Nuclear Deal. Today, forget sell-out, you are rushing through this crucial Bill without any

Contents Page

parliamentary oversight simply because, as your leader says, 'अब की बार ट्रंप सरकार'. That is why you are rushing through this Bill.

Sir, the Government wants to produce 100 GWs of nuclear power capacity by 2047, under the Viksit Bharat programme. But, the way it is trying to do this is through privatization; in fact, the oligarchization of nuclear power. Privatization can be benign if there is a level playing field, if there are checks, if it is open for all. But, in the name of privatisation, this Government consistently promotes oligarchization, the rule of the oligarchs.

The SHANTI Bill removes restrictions on private entry by allowing any company or person authorized by the Central Government to establish and operate a nuclear installation. This is a huge policy shift, as was pointed out, and ends seven decades of State exclusivity over nuclear power. Let's admit that the scale of investment needed for setting up such an industry can only be undertaken by the high-profile cronies of this Government. And, the question arises, is cronyism the reason why this Government is paving the way for them? Why not go in for public-private partnership instead? And we all know, Sir, who this Government's favourite oligarchs are. We all know the 'हम दो, हमारे दो' approach that this Government has adopted.

From the vision of the father of our nuclear programme, Homi J. Bhabha, to the resolve shown at both Pokhran 1 and 2, India's nuclear programme has always been deliberately kept under public control. This is because nuclear power can be so deadly, so deadly, that the cost of failure is absolute. One mistake can poison the land, the water, and lives for generations to come. Nuclear energy is not a 'normal' commercial activity. It is not telecom, it is not aviation, it is not even defence manufacturing. It is a strategic national asset, bound up with national security, and the risks are existential for humankind. The risks are catastrophic. Should profit maximisation and cost-cutting be the aim of such a sector?

At the core of the Bill is a highly diluted liability regime, a reworked liability framework under Chapter III, which caps the maximum compensation for any single nuclear incident with the operator's liability, limited to installation-specific ceilings, set out in the second schedule. So, the Doctrine of Absolute Liability held by the Supreme Court in the 1984 Bhopal Gas Disaster is being limited. The Bill repeals the existing Civil Liability for Nuclear Damage (CLND) Act of 2010, uprooting decades-old legal protections around nuclear accidents, weakening accountability for suppliers. The liability cap, 300 million Special Drawing Rights or SDR, a few hundred

million US dollars or ₹3,900 crore, is absurdly insufficient compared to the catastrophic cost of a major nuclear accident. As per the SHANTI Bill, the sovereign top-up is discretionary in form and fund design, not automatic, in comparison to what existed under the CLND Act. This means that beyond the limit of ₹3,900 crore as per the second schedule, the Government will be liable. And, this is discretionary in function. The liability is discretionary! The Clause is, thus, highly regressive, as compensation beyond the given amount becomes optional, leaving communities and victims helpless. The citizens of India will be rendered helpless. Nuclear disasters take place on a vast scale, Sir. In the 1986 Chernobyl Catastrophe, the property damage was $7 Billion, with 350,000 people resettled. In the Fukushima Daiichi Disaster of 2011, the cleanup and compensation cost $180 billion, with 160,000 temporarily or permanently evacuated. So, why this cap on liability, given the high urban population density around sites like Tarapur and Kudankulam?

The 2010 Act clearly defined the operator as a Government or Government company and allowed "right of recourse", Section 17, against suppliers for defective components. The SHANTI Bill redefines operators to include any company and allows liability transfer via contract, making supplier liability voluntary. The SHANTI Bill shifts liability and recourse rules towards contract rather than statute, meaning, suppliers can be insulated by fine print in contract and victims' ability to seek redress becomes uncertain. This is because contracts will be negotiated from an unequal bargaining position. It is terribly unfair to the potential victims.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, speak on the subject.

SHRIMATI SAGARIKA GHOSE: *But you only understand the language of profit, not the language of the people. Profit and nuclear safety cannot coexist, Sir. One rewards cost cutting, the other demands zero tolerance for error. These are irreconcilable philosophies. And, the helpless Indian citizen will pay the price. Nuclear accidents are not imaginary fears. Chernobyl was not the result of mere technical failure, it was weak oversight and political pressure to prioritize output over safety. As a result, human lives were destroyed for generations. For generations, human lives were destroyed.

Nuclear radiation does not negotiate. Nuclear radiation does not forgive. Nuclear radiation does not respect contracts and corporate liability clauses. We still remember the photo of the lifeless baby lying in the Bhopal mud. SHANTI removes

* Not recorded.

Contents Page

explicit acknowledgement of long-term radiation injury and allows the Government to exempt facilities deemed "insignificant risk." This is a violation, Sir, of the ILO Convention no. 115 on radiation protection. The Bill also reflects a blind and obsessive push for nuclear expansion, without adequate debate on alternatives or consequences. India is blessed with solar, wind, hydro and storage potential. A responsible energy transition demands balance, not fixation on the one source.

Energy security cannot come at the cost of human security. When safety audits slow down profits, which one will be sacrificed, Sir? Which one will be sacrificed? Safety audits, or, profits? When maintenance budgets threaten balance sheets, what will be cut? When emergency preparedness looks expensive, who will take responsibility? The global trend is to strengthen and not weaken safety norms. But this Bill, Mr. Minister, is going in the opposite direction to what the global trend is. But the real shocker of the Bill is this. This sudden enthusiasm for opening India's nuclear sector coincides very conveniently with the intense foreign pressure, particularly from the United States, to allow private and foreign companies' access to India's nuclear market.

Under the existing DPIIT FDI Policy, private entities in atomic energy can attract up to 49 per cent foreign investment. By removing the "Government company only" clause, the SHANTI Bill enables such FDI. This is startling. Will foreign entities now gain control over one of the most strategic resources of our country? Is India's nuclear law being rewritten to suit foreign commercial interests? Is Parliament being asked to legalize what was politically promised abroad? Is national policy being shaped to please Washington rather than protect the citizens of India? This is a Government of मुँह में स्वदेशी, दिल में विदेशी! मुँह में बोलते हैं 'आत्मनिर्भर भारत', but the *dil* is *videshi*. We must again remember the slogan, shouted with great enthusiasm by the leader of this Government, "*Abki baar Trump Sarkar*". That is what their motto is, "*Abki baar Trump Sarkar*". *This Bill cannot be rushed through Parliament. This Bill requires discussion. It requires extensive inputs from stakeholders. It requires a long legislative process. It is a shame that the Prime Minister is not in the House when this crucial Bill is being discussed. Citizens of India's lives are at stake. Existentially, humankind is at stake. Nuclear radiation is a possible fallout. How can this Bill be passed? How can this Bill be rushed through Parliament with four hours' notice, with a four-hour debate? It cannot happen, Sir. This Bill has to be thought about more. There have to be more discussions. There have to be greater consultations with

* Not recorded.

stakeholders. Otherwise, the lives of the citizens of India are at stake. The lives of helpless citizens of India are at stake.

Sir, I want to point out to you one important fact here that the nuclear installations that exist in our country are all in tribal areas, in the tribal regions. Nuclear mining, primarily, for uranium, significantly impacts tribal regions, globally, notably, in India's Jharkhand, in the Jadugoda area, where indigenous communities -- Santhal, Munda, Ho -- suffer severe health crises like cancers, deformities, and contaminated water from mining. Are we going to let these helpless vulnerable communities be at the mercy of profit maximization of oligarchs? Is that what we are trying to do here? This Bill cannot go through in this shoddy, rushed manner. It needs much greater deliberation, much greater discussion. I would urge the Minister who is sitting here, to please, please rethink about it. The lives of Indians are at stake. The lives of citizens are at stake. This Bill must not go through in this form. We need greater discussion.

Thank you, Sir. Jai Hind; Vande Mataram; Jai Bangla.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Thank you, Vice Chairman, Sir, for allowing me to speak on the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, ironically branded as SHANTI Bill.

Sir, this Bill will not give Shanti, but will snatch Shanti through nuclear shock. This Bill is nothing but a nuclear bomb which threatens our country's peace and security. The nuclear supply chain is sought to be removed from the sovereign functions and from the Union of India Government's active oversight. Sir, there is nothing peaceful, nothing sustainable, nothing transformative about this legislation. On the contrary, it is a reckless, dangerous and deeply-flawed attempt to privatize one of the most sensitive and high-risk sectors of a nation, the nuclear energy sector. Sir, one of the most critical, essential, sovereign functions of an elected Government is given to the private sector. Mark my words, the day is not far off when Judiciary and Legislative functions will also be privatized.

Sir, let me begin with Section 31(C) and (E) of this Bill. These provisions allow any company or any person, explicitly permitted by the Central Government, to apply for a licence to establish and operate nuclear facilities. This is blanket opening of the entire nuclear fuel cycle from uranium mining to waste management to private entities with indeterminate qualification, unclear accountability and profit as their primary

motive. More disturbing is that this Bill allows a single composite licence to cover multiple stages of the nuclear fuel cycle. That means, one corporate entity could control mining, fuel fabrication, reactor operation and radioactive waste-handling.

Sir, this is dangerous concentration of power. Such monopolization exponentially heightens systematic risk. When one operator controls everything, a single failure, technical, financial, or ethical, can trigger catastrophic consequences. A private person could threaten the nation's security and still get things done.

Sir, we have already seen what monopolization of a critical sector can do to this country. The aviation sector is a stark warning before our eyes. When *Indigo* cancelled flights *en masse*, the country witnessed near paralysis, passengers stranded, fares shooting up overnight and no alternate capacity to absorb the shock. One company's operational crisis became a national disruption. Let us be very clear, nuclear energy is not like ports, spectrum, liner projects or airports. This is about fissile material, radioactive waste and technologies that can devastate entire regions for generations. Handing over operational control of Uranium, Plutonium and high-level radioactive waste to private corporations driven by quarterly profits and shareholder pressure is nothing short of irresponsible. So, our safety cannot be subordinate to the balance sheet.

Sir, history is our sternest warning. Chernobyl, Fukushima and Three Mile Island were not accidents of poverty or incompetence alone. They were failures of regulation, oversight and human judgment. One mistake, one compromised safety protocol and the consequences were irreversible. Are we prepared to repeat such tragedies on Indian soil? Even within our own country, nuclear projects have faced sustained public opposition due to the systemic risk, untested technologies and a lack of transparency. Instead of addressing these legitimate concerns, this Bill proposes to dilute supplier liability and shift responsibility on to the operators, many of whom now are private players.

Sir, there is a direct assault on nuclear accountability and public safety. Climate change only worsens the picture. With increasing cyclones, floods, heat waves, and rising sea levels, nuclear installations are becoming less safe, not more. In such a volatile environmental context, expanding nuclear power, especially under private control, is a gamble with national security and human life.

Sir, the environmental consequences are equally alarming. Radioactive waste remains lethal for thousands of years. Even today, India does not have a fully proven

fail-safe long-term waste disposal mechanism, including for the spent nuclear fuel. This Bill proposes expansion without first resolving this historic injustice. This is unacceptable. And yet, the most troubling aspect is this. Who stands to benefit? Large private conglomerates, including one of the noted industrialists close to the power corridors, have publicly expressed interest in entering the nuclear energy sector and suddenly, we have a Bill that opens the entire nuclear fuel cycle to private players, allows composite licenses across mining operations and waste and caps liability at laughably lower levels. Sir, is this a coincidence or this legislation being tailored to suit corporate entities rather than public safety? This Bill appears tailor-made to facilitate corporate entry into a domain that was deliberately kept under strict public control for reasons of national security and safety. Sir, are we legislating in the interest of people or in anticipation of the corporate appetite? Nuclear power may have a limited complementary role, but this Bill treats it as a silver bullet while privatizing profits and socializing risk. It undermines decades of carefully built safeguards and threatens the sovereignty of our energy policy.

Sir, under this Bill, the operator liability for a Central nuclear installation above 3,600 megawatts is capped at mere Rs. 3,000 crores. For smaller reactors, it is even worse, as low as Rs. 100 crores, rising in tiers. And the total maximum liability per nuclear accident is fixed at Rs. 300 billion special drawing rights, roughly, about Rs. 3,600 to 3,900 crores. Any cost beyond that, the Government has to bear, meaning that the Indian taxpayer has to shoulder the negligence of the private players.

Sir, the Fukushima nuclear disaster of 2011 has already cost Japan more than 200 billion US dollars, that is, Rs. 16 lakh crores. Some estimates put the figure closer to 500 billion dollars when long term decontamination, compensation, economic loss and health impacts are fully accounted for.

The Chernobyl disaster of 1986 is estimated to have a cost up to 700 billion US dollars over the decades. Its cost is nearly Rs.58 lakh crores. What message does it send? That a private nuclear operator in India can walk away after paying Rs.3,000 crores while farmers, fishermen, workers, future generation and taxpayers will pay the remaining price for decades! Rupees 3,000 crores is less than 0.02 per cent of Fukushima's total cost. It is not even a rounding error. It is an absolute nuclear disaster. Do we want to gamble with the lives of the people, the safety of our environment and the future of our nation in the name of corporate-driven nuclear expansion? For whom are they bringing this draconian Bill? I have clearly highlighted that this Bill is a draconian Bill and it is not required for the safety and security of this

Contents Page

country. Therefore, I urge this House to reject this SHANTI Bill, 2025 in the present form or refer it to the Select Committee as sought for by the Opposition Parties or to a Joint Parliamentary Committee. If peace, *Shanti*, is truly our objective, then let us invest in energy sources that do not carry the shadow of irreversible destruction. Let us choose a path that is genuinely sustainable, democratic and safe. Therefore, I would only request the House to reject the Bill in toto and refer it to the Select Committee as sought for by the Opposition Parties. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Dr. Sandeep Kumar Pathak.

डा. संदीप कुमार पाठक (पंजाब): ऑनरेबल वाइस-चेयरमैन सर, सबसे पहले तो मैं अपनी पार्टी का और फिर आपका और इस पूरे सदन का धन्यवाद करना चाहूंगा कि इतने महत्वपूर्ण बिल पर मुझे बोलने का मौका दिया गया।

ऑनरेबल वाइस-चेयरमैन सर, कई ऐसे बिल होते हैं, जो देश की दिशा तय करते हैं। यह उन बिलों में से एक है, जो इस देश की दिशा तय करेगा। 10 साल बाद, 20 साल बाद जब हम पीछे पलट कर देखेंगे, तो हमारी इस बात पर डिस्कशन होगी कि जब हमने प्राइवेट प्लेयर को अपने न्यूक्लियर एनर्जी के सेगमेंट में इंट्रोड्यूस किया था, तो वह डिसीजन सही था या गलत था।

ऑनरेबल वाइस-चेयरमैन सर, आगे मैं कुछ बोलूं, इससे पहले मैं डा. होमी भाभा को, डा. काकोडकर को और सारे वैज्ञानिकों को, जिन्होंने इस देश को न्यूक्लियर एनर्जी की दिशा में कमजोर से शुरू करके मजबूती तक पहुंचाया, आत्मनिर्भर बनाया, उन सबको इसके लिए धन्यवाद और बधाई देना चाहता हूं। कई बार हम अपने नियमों में और बातों में उनको भूल जाते हैं, जिन्होंने इसकी नींव रखी, इसकी फाउंडेशन रखी। इस बिल में मोटा-मोटी दो-तीन चीजें हैं। जैसे कि 1962 का जो एटॉमिक एनर्जी एक्ट है और फिर 2010 का इस पर जो लायबिलिटी रिलेटेड एक्ट है, उनको ऑल्टर करके यह प्राइवेट प्लेयर्स को और फॉरेन डायरेक्ट इन्वेस्टमेंट को एलाऊ कर रहा है। इससे पहले कि हम इस पर आगे डिस्कस करें, हमें यह समझना पड़ेगा कि क्या हमारे देश को न्यूक्लियर एनर्जी के डायरेक्शन में जाना चाहिए या फिर जो रिन्यूएबल एनर्जी के सेगमेंट में हमने इतनी एडवांसमेंट की है, जैसे सोलर ले लीजिए, विंड ले लीजिए, हाइड्रो ले लीजिए, हाइड्रोजन ले लीजिए, कई सारे ऐसे एनर्जी के सेगमेंट्स हैं, उनमें जाना चाहिए?

(**उपसभापति महोदय** *पीठासीन हुए।*)

क्या हमें इन सारे सेगमेंट्स में अपना ज्यादा फोकस रखना चाहिए या न्यूक्लियर एनर्जी की तरफ जाना चाहिए? अगर हम न्यूक्लियर एनर्जी की डायरेक्शन में फर्दर आगे बढ़ रहे हैं, तो हमें कौन-कौन सी चीजों की जरूरत पड़ेगी, जिनके आधार पर यह डिसीजन होगा?

ऑनरेबल डिप्टी चेयरमैन सर, आज की तारीख में अगर आप देखें, तो न्यूक्लियर एनर्जी न सिर्फ बहुत एक्सपेंसिव है, बल्कि कॉम्प्लेक्स है और रिस्की है। सबसे महत्वपूर्ण यह है कि जो वेस्ट

मैनेजमेंट होता है, जो इसका कचरा निकलता है, उसको लाइफलॉन्ग, लाइफ साइकिल तक आपको सहेज कर रखना पड़ेगा और उसको डिस्पोज़ ऑफ करने के लिए इंश्योर करना पड़ेगा। यह कोई छोटी-मोटी बात नहीं है। It is not about कि आपने institutions बना लिए, reactors लगा लिए और उससे एनर्जी बना ली। जब हम प्राइवेट कंपनीज़ को एलाऊ करेंगे, तब इन सारी चीजों को हमें डिटेल में देखना पड़ेगा। अभी तक मैं इस बात से काफी प्रसन्न हूं, यह संतुष्टीदायक है और गर्व महसूस होता है कि हमारे देश के जो साइंटिस्ट्स हैं, उन्होंने इसे जिस भी level तक आज पहुंचाया है, reasonably इस पर safety के जो हमारे norms रहे हैं, वे काफी अच्छे रहे हैं।

ऑनरेबल डिप्टी चेयरमैन सर, हम आज इस पड़ाव पर हैं कि हमें renewable की तरफ जाना चाहिए या nuclear energy की तरफ जाना चाहिए। कई सारी ऐसी कंट्रीज हैं, जिन्होंने nuclear energy का परित्याग कर दिया और जो पहले से technology में strong थे वे धीरे-धीरे करके इसे छोड़ने लगे। आप जर्मनी का ही उदाहरण ले लीजिए। जर्मनी ने यह डिसाइड किया है कि हम इसे phase out करेंगे। आप इटली का उदाहरण ले लीजिए। इटली ने डिसाइड किया है कि हम इसे phase out करेंगे। आप जापान का उदाहरण ले लीजिए। जापान में accident के बाद, वह धीरे-धीरे इसे phase out करने का प्लान कर रहा है। इनके साथ-साथ, स्पेन, बेल्जियम - ये सारी कंट्रीज ऐसी हैं, जो technologically strong हैं। ऐसा नहीं है कि उनके पास technology नहीं है, लेकिन फिर भी वे इसे phase out कर रहे हैं। हां, मैं मानता हूं कि यूनाइटेड स्टेट्स, कनाडा, यूके - ये उन कंट्रीज़ के league में हैं, जो काफी मात्रा में अभी भी इनमें invest कर रहे हैं और प्राइवेट कंपनीज़ को भी इसमें involve कर रहे हैं।

ऑनरेबल डिप्टी चेयरमैन सर, एक चीज और है कि यहां पर जब डॉ. मनमोहन सिंह जी 2005 में यह बिल लेकर आए थे, जब अमेरिका के साथ न्यूक्लियर एनर्जी के संबंध में समझौता हो रहा था, तो भारतीय जनता पार्टी का जो सामूहिक ग्रुप था, उसने इसका विरोध किया था। पूरे देश में बहुत बड़े सेक्शन द्वारा भी इसका विरोध किया गया था। इसका कारण यही था कि इसमें foreign involvement को रोका जाए। इससे external oversight बढ़ेगा, market-linked nuclear framework होगा। ये ideological decisions थे। ये कोई छोटे-मोटे डिसीजंस नहीं थे। मैं आज इस सदन के माध्यम से पूछना चाहता हूं कि क्या आप यह accept करते हैं कि उस समय जो आपने विरोध किया था, वह political था। It was not an ideological opposition. Had it been ideological, then today, do you accept that you have changed your ideology on this particular issue?

ऑनरेबल डिप्टी चेयरमैन सर, हम 'Make in India' की बात करते हैं। यह बहुत अच्छी चीज है। हम सब उस पर pride लेते हैं। आज हमारे nuclear scientists और institutions इस capability में हैं कि आज अगर हम इसको expand करना चाहें, तो हम कर सकते हैं। हमारी science and technology उस matured condition में है। ये जिस modular reactor की बात कर रहे हैं, आज हमारे पास उसे लगाने की capabilities हैं। इसलिए मैं आपके माध्यम से यह पूछना चाहता हूं कि आप इसमें private players को किस लिए लाना चाह रहे हो? क्या आप सिर्फ इसीलिए लाना चाह रहे हैं कि उसमें पैसे की जरूरत है या फिर आपको लगता है कि वे

Contents Page

technology लेकर आएंगे और technology से advancement होगा। आज आपके देश के पास एक relatively, reasonably, well-established, matured technology है। क्या हम उसको improve और increase नहीं कर सकते?

ऑनरेबल डिप्टी चेयरमैन सर, हम विदेशों के एक model को import कर रहे हैं, without importing their regulatory spine. हम जब तक regulatory system को मजबूत नहीं करेंगे, तब तक private players को आप बुला तो लेंगे, लेकिन आप चला नहीं पाएंगे, क्योंकि उसमें काफी दिक्कतें आएंगी।

ऑनरेबल डिप्टी चेयरमैन सर, अगर हमारे देश की regulatory history को आप देखें, जब हम regulatory history देखेंगे, तो पाएंगे कि जो यूरेनियम के खदान हैं, जैसे हमारे देश में राजस्थान में है, छत्तीसगढ़ में है, झारखंड में है, तेलंगाना में है और आंध्र प्रदेश में है। हम मोटा-मोटी झारखंड और आंध्र प्रदेश में mining करते हैं। यूरेनियम के खान जहां पर हैं, जहां पर हम माइनिंग करते हैं, आप वहां के आसपास के लोगों के जीवन को जाकर देखिए। वहां पर एक research हुआ था, survey हुआ था। उस सर्वे में यह पाया गया कि वहाँ पर 30 परसेंट लोग congenital defects के साथ पैदा हो रहे हैं। About 18-20 per cent miscarriages हो रहे हैं या still babies पैदा हो रहे हैं। आप skin के cancer का तो नाम मत लीजिए। ऑनरेबल डिप्टी चेयरमैन सर, यह इतना prevalent है कि अगर आप वे फोटोग्राफ्स और उनकी स्थिति देखेंगे, तो आपकी रूह कांप जाएगी। तो यह इतना आसान नहीं है। यह माइनिंग सरकार के अंडर में हो रही है और जब सरकार माइनिंग कर रही है, फिर भी जनता की हालत यह है। आप ही सोचिए कि जब private players यहाँ आकर चारों तरफ mining करेंगे, तो इनकी चिन्ता करने वाला कौन होगा? यह हमारा इतिहास है। हमारी जो regulatory bodies हैं, हमारा जो institutional discipline है, यह उसका reflection है।

ऑनरेबल डिप्टी चेयरमैन सर, आप आपको याद होगा कि भोपाल में जो गैस लीक हुई थी, उस Union Carbide वाले एक्सीडेंट को 40 साल हो गए, लेकिन उससे हम आज भी उबर नहीं पाए हैं। इससे भी हमें समझ लेनी चाहिए कि हमारे देश में आप technology, technology के नाम पर तो यह कर देंगे, लेकिन जब तक regulatory framework, regulations, institutional discipline नहीं रहेगा, किसी न किसी दिन एक्सीडेंट हो जाएगा। यहां water level में uranium के contaminations बढ़ रहे हैं। आप पंजाब का उदाहरण ले लीजिए। चाहे आप पंजाब में फरीदकोट चले जाइए, भटिंडा के बेल्ट पर चले जाइए, फिरोजपुर के बेल्ट पर चले जाइए या दिल्ली का उदाहरण ले लीजिए, आप झारखंड का उदाहरण ले लीजिए या आप बिहार का उदाहरण ले लीजिए, यहां water level में uranium बढ़ रहा है और इसका direct impact यहां cancer के number of cases में दिख रहे हैं।

ऑनरेबल डिप्टी चेयरमैन सर, हम nuclear को एक मिनट के लिए भूल जाते हैं। आप thermal के ही regulatory bodies की capabilities और institutional discipline ले लीजिए। हम कितनी बार वहाँ पर जाकर इंस्पेक्शन करते हैं? How many times? हमने कितनी बार किसी

कोयले के थर्मल पावर प्लांट को यह बोल कर बंद किया है कि आप ठीक से काम नहीं कर रहे हैं? क्या आपने कभी कोयले का जो थर्मल पावर प्लांट है, उसके आसपास रहने वाले लोगों से जाकर पूछा है कि क्या आप यह चाहते हैं? जहाँ भी यह खुला है, वहाँ अस्थमा और कैंसर की प्रॉब्लम है। हम कोयले की जो mature technology है, उसमें तो अभी तक हम कोई institutional maturity लेकर नहीं आ पाए हैं। वहाँ पर कोई regulatory interventions नहीं हो पाए हैं, तो हम न्यूक्लियर कैसे करेंगे? आज हमारे देश के सामने प्रश्न यह नहीं है कि हमें यह करना चाहिए या नहीं करना चाहिए, बल्कि प्रश्न यह है कि क्या आपकी रेगुलेटरी बॉडीज़ इतनी इंडिपेंडेंट और statutorily matured हैं कि उनमें यह कैपेबिलिटी है कि आज वे इसको ले सकते हैं?

आप pollution ले लीजिए, waste management ले लीजिए। दिल्ली में कूड़े का एक पहाड़ है, वह हमसे नहीं उठ रहा है। हम नदियों को क्लीन करने की बात कर रहे हैं। नदियाँ हमसे क्लीन नहीं हो पा रही है। इतने दिन हो गए, लेकिन कहाँ से effluents आ रहे हैं, यह किसी को नहीं पता है। It is not a rocket science. It is all about the political will, understanding and the independence of the regulatory bodies.

सर, यह जो नया बिल - 'शांति बिल, 2025' है, उसमें कई सारी चीजें हैं, जिनको हमें इंट्रोड्यूस करना चाहिए। सबसे पहले तो उसमें fully statutory regulatory body होनी चाहिए। उस पर transparent licensing होनी चाहिए। उसमें transparent safety documents disclosure होना चाहिए। उसमें clean enforcement and shut down की पावर्स होनी चाहिए। इसके साथ ही clarity on liability भी होनी चाहिए। Again, I would say that we are importing a private model without its regulatory spine.

सर, जहाँ पर भी nuclear accidents हुए हैं, चाहे आप Chernobyl ले लीजिए, चाहे Fukushima ले लीजिए या कहीं का ले लीजिए - यह इसलिए नहीं हुआ कि टेक्नोलॉजी नहीं थी। वह इसलिए हुआ, क्योंकि वहाँ पर वे रेगुलेटरी फ्रेमवर्क में रेगुलेशंस में फेलियर हुए हैं। ऐसा नहीं है कि हमारे देश में इंजीनियर सक्षम नहीं हैं। हमारे देश के इंजीनियर सक्षम हैं, साइंटिस्ट सक्षम हैं। उसको हम अपने रेगुलेशन, रेगुलेटरी पावर्स और लॉज़ से फेल करते हैं। आप कह सकते हैं कि वह फेलियर इनडायरेक्टली हमारी पार्लियामेंट से होता है, क्योंकि यहीं से रूल्स बनते हैं, कानून बनते हैं।

सर, अभी इसमें जो प्रपोज्ड रेगुलेटर है, वह Atomic Energy Regulatory Board (AERB) है। यह अच्छी बात है। हम एक स्टेप आगे बढ़े हैं। यहाँ पर जो ऑपरेटर है, जो रेगुलेटर है और जो प्रमोटर है, वह तीनों का तीनों एक ही है। यह कैसे संभव है कि जो पुलिस है, वही **चोर** है? आप जिसको पुलिसिंग कराना चाह रहे हैं, उसको आपको statutory body बनाना पड़ेगा, सेपरेट और इंडिपेंडेंट बॉडी बनाना पड़ेगा। अमेरिका में NRC है, जो independent है, statutory body है। यूके में ONR है, वह independent है, statutory है। कनाडा में CNSC है, वह independent है। They all report to the Parliament. Sir, I would like to urge, through

you, that here also, the nuclear oversight ...*(Time-bell rings.)*... should be reporting to the Parliament.

श्री उपसभापतिः कृपया आप conclude करें।

डा. संदीप कुमार पाठकः सर, बस दो important points हैं। जहाँ तक सेफ्टी के मेजर्स हैं, तो हमारे देश में आप देखेंगे कि जो इंस्टिट्यूशन्स हैं, उनके जो सेफ्टी के डॉक्यूमेंट्स होते हैं, उनको हम कभी पब्लिक में नहीं लाते। क्या आपने कभी किसी भी इंस्टिट्यूशन में सेफ्टी के डॉक्यूमेंट को पब्लिक में लाते हुए देखा है? हमारी यह कमी है। आप उसको पब्लिक स्क्रूटनी में लाइए। इस नए बिल में इसके बारे में कुछ भी नहीं बताया जा रहा है। आप यूएसए, कनाडा, यूके को ले लीजिए, जिनका रेफरेंस और उदाहरण हम देते हैं कि देखो, वे कंट्रीज़ कर रहे हैं, लेकिन वे अपने सारे सेफ्टी के डॉक्यूमेंट्स पब्लिक स्क्रूटिनी में लाकर रखते हैं। जो पुरानी एजेंसीज़ हैं, जो पुराने रिएक्टर्स हैं, उनको जब आप वापस से relaxation देते हैं, तो भी पब्लिक स्क्रूटिनी में नहीं आता। Stage Licensing सबसे इंपॉर्टेंट है। I will conclude. This is very important to understand. अभी पूरा इंटरेस्ट किस पर है? थोरियम पर है। मैं आपको बता दूँ कि इंडिया में abundance में थोरियम है और अब पूरी माइनिंग जो शिफ्ट होगी, वह थोरियम पर होगी। चूँकि बिल में क्लेरिटी नहीं है, मैंने कई बार इसको पढ़ा है, इसलिए मैं यह पूछना चाहता हूँ कि क्या इस बिल के माध्यम से प्राइवेट कंपनियों को थोरियम की खदान देने की प्लानिंग है? क्या आप इसलिए यह बिल ला रहे हैं? गवर्नमेंट को यह क्लेरिटी देनी पड़ेगी।...**(समय की घंटी)**... Thank you for giving me the opportunity.

SHRI AYODHYA RAMI REDDY ALLA: Sir, I rise to speak on the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025.

MR. DEPUTY CHAIRMAN: One minute, please.

MR. DEPUTY CHAIRMAN: Now, Message from Lok Sabha.

MESSAGE FROM LOK SABHA

(i) **Extension of time for the presentation of the Report of the Joint Committee on the Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; the Jammu and Kashmir Reorganisation (Amendment) Bill, 2025; and the Government of Union Territories (Amendment) Bill, 2025**

(ii) **The Viksit Bharat-Guarantee for Rozgaar and Ajeevika Mission (Gramin), VB - G RAM G Bill, 2025**

Contents Page

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 18th of December, 2025:-

(i) has adopted the following motion:

"That this House do extend time for the presentation of the Report of the Joint Committee on the Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; the Jammu and Kashmir Reorganisation (Amendment) Bill, 2025; and the Government of Union Territories (Amendment) Bill, 2025, up to the first day of last week of the Budget Session, 2026."

(ii) Passed the Viksit Bharat-Guarantee for Rozgaar and Ajeevika Mission (Gramin), VB - G RAM G Bill, 2025.

I lay a copy of the said Bill on the Table.

MR. DEPUTY CHAIRMAN: Shri Ayodhya Rami Reddy Alla. Your time starts now.

GOVERNMENT BILLS

The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025- *Contd.*

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Sir, for giving me the opportunity to speak on the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025. Sir, for decades, nuclear power in India remained largely restricted to Government bodies. This Bill recognises the aspirations of 21st century India. Especially energy security and low-carbon growth require bringing in private investment and regulatory clarity. At the same time, it rightly retains Central Government control over strategic and sensitive activities, ensuring national security and technical integrity. The Bill recognises that nuclear technology is not limited to electricity alone, but also towards regulation of radiation facilities used in medicine, diagnostics, cancer therapy, agriculture and industrial applications which will help standardise safety while enabling innovation and wider public benefit. However, Sir, while we support the broad vision of clean energy, we cannot discuss any national policy without considering the real governance challenges that we will be facing. However, there are some key features of this Bill. They are allowing private companies, Government entities and joint ventures to build, operate and

decommission nuclear power plants. Here, I have some concerns on the private companies coming into it. It also keeps sensitive activities such as fuel reprocessing, high-level waste management and enrichment strictly under Central Government control. That is a very good thing. It introduces a dual authorisation system -- a licence from the Centre and a safety authorisation from the AERB. It is also a very good feature. It also gives the AERB statutory powers to inspect, enforce safety compliance and coordinate with international nuclear regulators. This is a very, very good thing. It regulates radioactive substances and radiation facilities used across healthcare, research and industry; good. It updates the nuclear liability regime, capping operator liability and having the Central Government assume residual liability. Sir, I am not for capping the liability of private operator. It sets up a Nuclear Damage Claims Commission to handle compensation without civil court intervention; very good.

However, Sir, there are some challenges. The nuclear projects can succeed only when people have confidence in the system. This Bill does not clearly mandate community consultation, transparent information sharing or continuous engagement with people living around nuclear facilities. There are also some ground-level emergency response gaps which we saw in this Bill. In any nuclear incident, the first responders will be the district officials, hospitals and local communities, not the authorities sitting in Delhi. Yet, the Bill does not mandate emergency drills, radiation-specific medical preparedness or public awareness programmes. Given the present State Governments' poor track record in routine disaster management responses, this gap becomes even more alarming. The nuclear waste remains hazardous for decades and even centuries, but the Bill does not clearly fix long-term responsibility after plant decommissioning. If private operators exit and State institutions remain weak, future Governments and the citizens of this country may be forced to manage unresolved environmental risks, an issue of inter-generational injustice. We certainly need to take into account the environmental concerns that are going to come out of the nuclear waste management.

Sir, now I am coming to the benefits that we have to give to the host States which are permitting these kinds of facilities. While the Bill centralises key powers, it does not sufficiently strengthen preparedness or negotiating capacity at the level of States and Districts. If private entities are allowed to operate nuclear power plants, host States must be assured of clear and tangible benefits. The Bill is largely silent on guaranteed local employment or priority power allocation or structured community development. Further, the Bill creates a nuclear damage claims mechanism. It does

Contents Page

not clearly explain how affected communities will be informed, represented or assisted in accessing compensation. Without clear benefit- sharing mechanisms and transparent participation, nuclear expansion risks become extractive rather than inclusive. Introducing private nuclear operators without strong Centre-State coordination is very dangerous. I want hon. Minister to take note of this.

On behalf of my Party, I respectfully suggest that the Government of India, for atomic energy, must have a clear strategy for next 25-50 years. We should also have the right kind of structuring to see how these projects are going to come. If at all it has to happen, you can bring in public-private participation where the Government must have partnership with private investors. Then we should also clearly mention the deliverables around this at every front. It is not just about power generation. It is beyond that. It is about how we are going to take advantage of this particular activity to take our country to the next level. Also, we need right kind of review mechanisms and right kind of audit mechanisms, especially the AERB. We are bringing it in, but it needs to be strengthened a lot. We need to really get into that. Also, the Union Government should make mandated State level consultation frameworks before siting nuclear projects with legally binding stakeholder engagement protocols. Disaster management and public health readiness plans integrated with local Governments, especially for States with coastal populations and industrial growth aspirations, must be brought in. A transparent benefit-sharing model should be built into the licensing regime, so that host regions gain tangible social and economic advantages from these nuclear investments.

Sir, once again, I want to say about the need to strengthen it, because this is atomic energy. As some hon. Members have mentioned, it is a very, very sensitive subject. From the Government side, if you look at environment, whether it is air pollution or water pollution, or solid waste management or even atomic waste management, we have to do a lot of work. I would strongly recommend that when it comes to waste management or environment protection around atomic energy plants, we must have a thought process to strengthen the AERB and to take it to the next level. With these recommendations, from YSR Congress Party, we support this Bill. Thank you, Sir.

श्री उपसभापतिः माननीय श्री मुजीबुल्ला खान।

Contents Page

श्री मुजीबुल्ला खान (ओडिशा)ः उपसभापति महोदय, मैं आज मेरे नेता नवीन पटनायक जी तथा बीजू जनता दल की तरफ से इस 'शांति' बिल पर बोलने के लिए खड़ा हुआ हूं। मैं माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूं। यहां बहुत सारे वक्ताओं ने अपनी बात रखी है। जैसा कि हम सब जानते हैं, पहले प्रधान मंत्री पंडित जवाहरलाल नेहरू जी के वक्त 1954 में डा. होमी जहांगीर भाभा के नेतृत्व में एटॉमिक एनर्जी डिपार्टमेंट की शुरुआत हुई। महोदय, हमारा देश शांति के लिए एटॉमिक एनर्जी बनाना चाहता था और भविष्य के लिए भी बनाना चाहता है। 18 मई, 1974 को जब हमारे देश में पहली टेस्टिंग हुई, उस वक्त हमारी माननीय प्रधान मंत्री श्रीमती इंदिरा गांधी जी थीं।

जब पहली टेस्टिंग हुई, तब सारी दुनिया में तहलका मच गया कि भारत ऑटोनॉमिक टेस्ट कर चुका है। हम यह सब शांति के लिए करना चाहते थे। उसके बाद 11 और 13 मई, 1998 को जब अटल बिहारी वाजपेयी जी प्रधान मंत्री थे, तब हमारे देश में यह टेस्टिंग फिर से हुई। उस वक्त डा. ए.पी.जे अब्दुल कलाम उसको लीड कर रहे थे, वे मेन कोऑर्डिनेटर थे। डा. ए.पी.जे अब्दुल कलाम, जो हमारे पूर्व राष्ट्रपति भी थे, डा. आर. चिदम्बरम और डा. अनिल काकोडकर, ये भी उनके साथ थे। उन्होंने कोऑपरेट किया था, तब जाकर यह टेस्ट हुआ था। मैं डा. अब्दुल कलाम के बारे में एक चीज़ कहना चाहता हूं कि उनको मिसाइल मैन भी कहा जाता है। जब वे मिसाइल टेस्टिंग के लिए ओडिशा में एक रेंज प्रतिष्ठा करने के लिए तत्कालीन मुख्य मंत्री बीजू बाबू से मिले और उन्होंने कहा कि उनको आईलैंड की जरूरत है, जहां वे टेस्टिंग करेंगे, तब बीजू बाबू ने उनसे कहा था कि अगर यहां से आप चीन तक पेनिट्रेट कर सकते हो, मार सकते हो, तो मैं आपको जगह दूंगा। आप ऐसी मिसाइल बनाओ। अब्दुल कलाम जी ने उनसे वादा किया था कि मैं यह काम जरूर करूंगा और उन्होंने करके दिखाया।

उपसभापति महोदय, यह जो बिल आ रहा है, यह प्राइवेट कंपनियों को फायदा देगा, लेकिन अगर प्राइवेट कंपनियां एंटर करेंगी, तो सुरक्षा के बारे में हमें बहुत सचेत होना पड़ेगा। मैं सरकार से मांग करूंगा कि सुरक्षा कैसे की जाएगी? खासकर, मुआवजा कैसा दिया जाएगा, अगर कोई घटना घट गई, कोई प्रॉब्लम आ गई, तो उसको कैसे हल किया जाएगा। यह सबसे बड़ी बात है, क्योंकि परमाणु ऊर्जा बहुत खतरनाक होती है। इससे पर्यावरण और लोगों की जान भी प्रभावित हो सकती है। यह बिजली बनाने का एक माध्यम है। जब दुर्घटना होती है, तो उसकी जिम्मेदारी कौन लेगा? आप जानते हैं कि जब 3 दिसंबर, 1984 में भारतवर्ष में घटना हुई थी, उस समय यूनियन कार्बाइड से गैस लीक हुई थी। उस समय 16 हजार से ज्यादा लोगों की जान गई थी और बहुत-से लोग अपंग हो गए थे। कई सालों तक बच्चे भी अपंग पैदा हुए। इसका मतलब है कि यह बहुत खतरनाक भी है। जितना अच्छा है, उतना खतरनाक भी है। अगर सुरक्षा दृष्टि से देखा जाए, तो हमें बहुत ध्यान से इस बिल को आगे बढ़ाना पड़ेगा और खासकर उन प्राइवेट कंपनियों के ऊपर ज्यादा ध्यान देना पड़ेगा। अगर कुछ दुर्घटना घट गई, तो लोगों को मुआवजा कैसे मिलेगा, उसको देखना पड़ेगा। जब यूनियन कार्बाइड से दुर्घटना घटी, तो बहुत से लोग आज तक कोर्ट-कचहरी के चक्कर लगा रहे हैं, लेकिन उनको कुछ मिल नहीं रहा है। कई साल हो गए हैं, लेकिन आज तक उनको मुआवजा नहीं मिला है। यह घटना 1984 में हुई थी। करीब 35-40 साल हो गए हैं, वे मुआवज़े के लिए दौड़ रहे हैं, लेकिन आज तक उनको मुआवजा नहीं मिला है। इसमें कुछ

Contents Page

नियम बनाने चाहिए। दुनिया भर में ऐसी बहुत सी जगहों पर दुर्घटना हुई है, जैसी 1986 में चेर्नोबिल परमाणु दुर्घटना हुई थी। 2011 में फुकुशिमा में दुर्घटना हुई। परमाणु कचरे को साफ करना भी हमारे लिए बहुत महत्वपूर्ण है। अगर वह परमाणु कचरा रह जाएगा, वह बहुत खतरनाक साबित होगा। जैसा छोटी-सी बैटरी के बारे में कहते हैं अगर उसको जमीन में गाड़ दो, तो उसको जमीन में गाड़ने के बाद वह खतरनाक होती है। यह बहुत बड़ी चीज़ है। परमाणु कचरे को कैसे साफ किया जाए, यह सबसे बड़ी बात है। मैं ओडिशा राज्य से आता हूं।

मेरे ओडिशा राज्य में मछुआरे हैं, किसान हैं, वहाँ बहुत जंगल है। विभिन्न राज्यों में भी ऐसे मछुआरे हैं, किसान हैं और बहुत जंगल हैं। उन जंगलों में बहुत से जानवर भी हैं। भगवान करे कि इस तरह की कोई दुर्घटना न हो, लेकिन अगर इस तरह की कोई दुर्घटना हो गई, तो उसका मुआवज़ा कौन देगा? महोदय, इसमें एक Clause ऐसी भी रखनी चाहिए कि जिन private companies की इसमें involvement रहेगी, उसका मुआवज़ा वे देंगी। यह एक बहुत बड़ी बात है और मैं माननीय मंत्री जी का ध्यान इस ओर आकर्षित करना चाहता हूं कि अगर जल्दबाज़ी में यह बिल पास किया जाएगा, तो भविष्य में बहुत problem होगी।

महोदय, 2047 तक 100 गीगावॉट बिजली चाहिए - ऐसा Government का target है। हम इसके लिए मना नहीं कर रहे हैं, हम चाहते हैं कि विकास हो, हम विकास के खिलाफ बिल्कुल भी नहीं हैं, लेकिन मैं सोचता हूं कि इस बिल को पास करने से पहले इसको ध्यान से देखा जाए और यदि हो सके को इसको Joint Parliamentary Committee में भी भेजा जाए, ताकि इस बिल की बहुत अच्छे तरीके से जाँच हो। अगर उस बिल में कुछ करने की जरूरत हो, तो उसे fulfill किया जाए। अगर हम जल्दबाज़ी में इस बिल को पास कर देंगे, तो लोगों के जान-माल का खतरा तो है ही, साथ ही जानवरों के जान-माल को भी खतरा है, उनकी जिंदगी भी दाँव पर लगती है। इसलिए मैं सरकार से अनुरोध करूँगा - मान्यवर मंत्री जी यहाँ पर बैठे हैं, मैं उनसे भी अनुरोध करूँगा कि आप इस बिल के बारे में ध्यान से सोचिए, आप ध्यान से इस बिल की चिंता कीजिए। यह बिल Joint Parliamentary Committee में जाए, वहाँ इस बिल पर discussion हो और इस बिल में यदि खामियाँ हों, तो उन खामियों को कैसे पूरा किया जाए — इस पर विचार करना आप लोगों का दायित्व है, सरकार का दायित्व है। महोदय, मैं आपके माध्यम से फिर से गुज़ारिश करूँगा कि इस bill को फिर से देखा जाए और Joint Parliamentary Committee को भेजने की कोशिश की जाए। मैं इन्हीं शब्दों के साथ अपना भाषण समाप्त करता हूं। माननीय उपसभापति जी, आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Prof. Manoj Kumar Jha.

प्रो. मनोज कुमार झा (बिहार): माननीय उपसभापति महोदय, आपका बहुत-बहुत शुक्रिया। मैं इस चर्चा में अपने दल की ओर से अपनी कुछ आपत्तियाँ दर्ज कराना चाहता हूँ। महोदय, मेरी आपत्तियाँ हैं, आलोचना है और उसके पीछे मकसद है कि संसद की इमारत इसीलिए बनी है। मैंने हाल ही में एक किताब पढ़ी है, जो गोपालकृष्ण गाँधी जी की है, जिसका नाम है - "The Undying Light." मुझे पता नहीं है कि मंत्री जी ने वह किताब पढ़ी है या नहीं पढ़ी है, लेकिन मैं उनसे पढ़ने

Contents Page

का आग्रह करूँगा, क्योंकि nuclear power और nuclear energy को लेकर हमारा एक बहुत लंबा इतिहास रहा है।

महोदय, राजगोपालाचारी जी, जवाहरलाल नेहरू जी और बाकी अन्य के बीच में कई खत, कई तरह की positions शेयर की गईं। मैं माननीय मंत्री जी से आग्रह करूँगा कि इतिहास में देखिए — महोदय, आजकल वैसे भी counter factual imagination का दौर चला हुआ है, इसलिए एक सही इतिहास से कुछ सबक लीजिए।

माननीय उपसभापति महोदय, न जाने क्यों इस बिल को देखकर मुझे लगता है कि कोई अदृश्य शक्ति है, जो शांति, ओम शांति करवा रही है। कोई अदृश्य शक्ति अवश्य है। उस अदृश्य शक्ति का नाम एक है, दो है, तीन है या समृद्धि के पाँच टापू इस शांति के पीछे हैं — मैं यह इतिहास के आकलन के लिए, सदन के आकलन के लिए, आने वाली पीढ़ियों के आकलन के लिए छोड़ता हूँ, लेकिन आपके समक्ष इतना जरूर कहूँगा कि हमारा पूरा nuclear programme ऐतिहासिक रूप से कुछ सिद्धांतों पर आधारित था। उसमें एक महत्वपूर्ण सिद्धांत था कि जहाँ risk catastrophic की संभावना आए, वहाँ राज्य अनुपस्थित न हो। मैं एक अदृश्य शक्ति के प्रभाव में राज्य की अनुपस्थिति का दस्तावेज़ देख रहा हूँ।

माननीय उपसभापति महोदय, दुनिया में best practices हैं। मैं उनका एक छोटा उदाहरण दूँगा। Global nuclear output में चाइना का contribution 16 per cent, फ्रांस का 14 per cent और रशिया का 8 per cent है। मैं तीन देश ले रहा हूँ और इन तीनों में State ownership की प्रबलता है, प्रमुखता है और उसी के इर्द-गिर्द यह पूरा प्रोग्राम घूमता है। हाँ, इसमें एकमात्र अपवाद है — यूनाइटेड स्टेट्स ऑफ अमेरिका, जहाँ पर यह 80 per cent तक निजी हाथों में है। American model cannot be considered as the best practice model for my country. And, keeping in view the inconsistent position of a country called United States of America, अगर कोई अपमान होता है, तो वह पक्ष का ही नहीं, हमारा भी होता है। इस देश का अपमान होता है। तो हमें वे चीजें रखनी चाहिए थीं।

क्या हमने इसका जियोपॉलिटिकल कंसिक्वेंस सोचा? जियोपॉलिटिकल कंसिक्वेंस क्या है? मैं आपको एक छोटा उदाहरण देता हूँ। हमारी जो जानकारी है, मीडिया के माध्यम से, अखबारों के माध्यम से, बीते कई वर्षों से फ्रांस और रूस के साथ हमारी बातचीत चल रही थी - स्टेट ओनरशिप के मॉडल को और प्रबल बनाने की, और प्रखर बनाने की, और ताकत देने की बातचीत चल रही थी। इसके दस्तावेज़ हैं। यह उस पर विराम लगा देता है। न जाने कैसे? अगर सीधे शब्दों में कहूँ, तो मैंने ऐसे बिल देखे हैं, जिनमें लाभ का तो निजीकरण कर रहे हैं, जोखिम का सार्वजनिकीकरण! क्या यह उचित है भारत की जनता के लिए, भारत के नागरिकों के लिए?

उपसभापति महोदय, मैं कई बार इस सदन में कह चुका हूँ कि कोई सरकार अमृत पीकर नहीं आती है। हर सरकार का एक आखिरी दिन होता है। लेकिन अगर हम इस तरह की चीजें कर जाएंगे, तो इसके लिए डिलीट बटन आसानी से नहीं दबता है। ह्यूमन साइकोलॉजी में, ह्यूमन हिस्ट्री में डिलीट बटन का प्रावधान नहीं है।

Contents Page

माननीय उपसभापति महोदय, मैं एक बात और कहूँगा। ट्रांसपेरेंसी के पूरे क्लॉज़ से पता नहीं कि क्या दिक्कत है? हम आरटीआई को खत्म होता देख रहे हैं, आरटीई को खत्म होता देख रहे हैं। और तो और, राम का नाम लगाकर राइट टू वर्क, आर्टिकल 41 के तहत उसे भी खत्म होता देख रहे हैं।

महोदय, अब इसमें रिस्ट्रिक्टेड इन्फॉर्मेशन, सेफ्टी वायलेशन और रेडिएशन लीक्स को लेकर कहते हैं। सर, इस सरकार के बिलों में मैं एक चीज़ तो कन्सिस्टेंटली देख रहा हूँ और कभी-कभी मैं सोचता हूँ कि अगर इस पर कोई कंटेंट एनालिसिस हो - Most of the Bills are attacking the architecture of federalism. सर, देखिए, यह पहली बार नहीं हुआ है। जब ओवरव्हेल्मिंग मेजॉरिटी आती है, तो टेम्प्टेशन्स बहुत खतरनाक आते हैं। उन टेम्प्टेशन्स को कंट्रोल करने की जरूरत है। कहते हैं न - कंट्रोल, कंट्रोल - वह नहीं कर पा रहे हैं। नतीजे में क्या हो रहा है? Most of the Bills surpass that. It is an attack. अब मैं कहूँ, तो रिस्क्स लोकल हैं, लेकिन निर्णय कहाँ होगा? दिल्ली दरबार में। क्या यह विसंगति नहीं है? मैं तो तमाम दलों से अपील करूँगा, जो अलग-अलग छोटे-छोटे दल हैं... ...(**समय की घंटी**)... सर, मुझे बस तीस सेकंड्स दे दीजिए। ...(**व्यवधान**)... नहीं, नहीं, तीस सेकंड्स। सर, आप तो इतिहास के छात्र रहे हैं। 1600 ईस्वी में एक कम्पनी को एक चार्टर मिला था और वह ईस्ट इंडिया कम्पनी राज्य में तब्दील हो गई। मैं सिर्फ यह कहना चाहता हूँ कि मेरा प्राइवेट और निजी से विरोध नहीं है, लेकिन, सर, देश की सार्वभौमिक सत्ता, सार्वभौमिक आग्रह, सार्वभौमिक नियति, सार्वभौमिक मानदंड समृद्धि के पाँच टापुओं के आगे जाकर आत्मसमर्पण न कर दें। इसका बचाव इस संसद को करना है। एक नहीं, दो नहीं, सब मिलकर करेंगे, अन्यथा, माननीय उपसभापति महोदय, हम जिस बिल को 'शांति' के नाम से पास कर रहे हैं, कहीं राज्य और राज्य की व्यवस्थाओं के लिए वह 'ओम शांति' का क्षण न हो जाए। जय हिंद ! ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Deputy Chairman, Sir, I rise, today, to participate in the discussion on The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 on behalf of AIADMK party under the leadership of respected General Secretary, Shri Edappadi K. Palaniswami. AIADMK is always stood firmly in support of scientific progress, clean energy initiatives and national self-reliance.

Sir, I would also like to place on record our deep appreciation for India's nuclear scientists, engineers and researchers whose tireless efforts often, under international constraints, have strengthened India's position as a responsible nuclear power. AIADMK salutes their dedication and service to the nation.

Contents Page

3.00 P.M.

Sir, States like Tamil Nadu has most important nuclear installations such as Kalpakkam and Kudankulam. The Centre's continued engagement with host States has helped address public concerns and strengthen confidence in the nuclear energy. In Kudankulam, Tamil Nadu, the people are opposing. There are still agitations going on. They have their concerns. The Central Government must take care of their interests, which AIADMK is always insisting upon. We are supporting the people of Kudankulam. The Centre must accept the demand which they are raising. AIADMK, particularly, welcomes the Government's focus on cooperative federalism. While nuclear energy is a highly-specialized sector requiring strong central coordination, the Union Government has consistently worked with the State Governments on issues of safety, emergency preparedness and local development. In this regard, I want to raise one matter. Recently the DMK Member, Mr. Wilson spoke about privatization of nuclear energy. I am also appreciating his concern on nation's security. I want to bring to the notice of the House about the spectrum. Spectrum is also a very important thing. It is a critical thing. *...(Interruptions)...* I am telling...

MR. DEPUTY CHAIRMAN: Please speak on the Bill. Only that will go on record. *...(Interruptions)...* Please speak on the Bill.

DR. M. THAMBIDURAI: *

MR. DEPUTY CHAIRMAN: Only that will go on record. *...(Interruptions)...*

DR. M. THAMBIDURAI: But they are telling now that nuclear energy is a critical thing. *...(Interruptions)...* I am saying, spectrum is also a critical thing as the nation's security was involved in that. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please speak on the Bill.

DR. M. THAMBIDURAI: I am coming to the point. *...(Interruptions)...* I am raising about nation's security and the nuclear energy. In the same way, spectrum also is important. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please speak on the Bill. *...(Interruptions)...* We are not discussing spectrum. *...(Interruptions)...*

---

* Not recorded.

Contents Page

DR. M. THAMBIDURAI: Sir, the nation's security is involved. ...*(Interruptions)*... What happened during the auction?

MR. DEPUTY CHAIRMAN: We are not discussing spectrum. That will not go on record. Please. ...*(Interruptions)*...

DR. M. THAMBIDURAI: *

MR. DEPUTY CHAIRMAN: No, it will not go on record. ...*(Interruptions)*...We are not discussing that. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Whatever happened, you know, Sir.

MR. DEPUTY CHAIRMAN: We are not discussing that. ...*(Interruptions)*...

DR. M. THAMBIDURAI: When they are criticizing the Government on nuclear energy, ...*(Interruptions)*...I appreciate that. How can they give spectrum to the private sector? ...*(Interruptions)*... That is a point I am raising. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thambidurai*ji*, that will not go on record. Please speak on the Bill. ...*(Interruptions)*...

DR. M. THAMBIDURAI: They are continuing with their double standards. ...*(Interruptions)*... This is a point which is very, very important. Why I am telling this is because it is about the nation's security. National security is very important, which is DMK's concern. I am also raising that concern. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You speak on the Bill. You are supposed to speak on the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025. Only that will go on record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, when they are opposing this Bill of national security, what about the spectrum which is another important factor? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the Bill. That only will go on the record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: *...*(Interruptions)*...

---

* Not recorded.

Contents Page

MR. DEPUTY CHAIRMAN: That will not go on record. ...*(Interruptions)*... No, you have to speak only on the Nuclear energy. Only that will go on record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: * ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It will not go on the record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: They are all doing these kinds of things. ...*(Interruptions)*...
MR. DEPUTY CHAIRMAN: You have to speak on the Bill. You are a senior Member. ...(Interruptions)*... Please speak on the nuclear energy Bill,that will only go on record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, nuclear energy and safety is very important. The Government has already mentioned about the measures in the Bill and how to safeguard the people. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please sit down. I have already told. Please take your seat. ...*(Interruptions)*...

DR. M. THAMBIDURAI: The Bill has covered as to what safeguards have to be given. I appreciate that point which has been mentioned. At the same time, whenever we are discussing, the Opposition parties must not play the double game.

MR. DEPUTY CHAIRMAN: Please speak on the Bill. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Double game must not be ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, that will not go on the record. ...*(Interruptions)*... You have to speak on the Bill. Or, I will call the other Member. You are a senior Member. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, I am speaking on the Bill. ...*(Interruptions)*... The nation's security is the most important. ...*(Interruptions)*... *

MR. DEPUTY CHAIRMAN: This will not go on the record. You are supposed to speak on the Bill. ...*(Interruptions)*... Shrimati Sudha Murty.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: One minute, yes.

---

* Not recorded.

SHRI TIRUCHI SIVA: Sir, when you say it won't go on record, it won't be in the records. But, the video is going on. That will be on YouTube. Sir, the mike should be switched off. Everyone is enjoying whatever he is speaking!

MR. DEPUTY CHAIRMAN: No, no. Hon. Member, please. ...(*Interruptions*)... Please take your seat. Tiruchi*ji,* go back to your seat. ...(*Interruptions*)... Nothing is going on record. Please take your seat. ...(*Interruptions*)... Tiruchi*ji*, you are not ready to listen to the Chair. Please, one minute. ...(*Interruptions*)... Yes, Tiruchi*ji* has raised a very significant point. ...(*Interruptions*)... Please take your seat. ...(*Interruptions*)... Please, nothing is going on record. ...(*Interruptions*)... No, I am not allowing. ...(*Interruptions*)... It is not going on the record. ...(*Interruptions*)... No, no, it is not going on record. ...(*Interruptions*)... Hon. Members, it is not going on record. ...(*Interruptions*)... It is not going on record, Mr. Thambidurai. ...(*Interruptions*)... Please do not force me to warn you. ...(*Interruptions*)... Do not force me to warn you, you are a very senior Member. ...(*Interruptions*)... No, I am not allowing. ...(*Interruptions*)... माननीय सदस्यगण, तिरुची शिवा जी ने ...(**व्यवधान**)... प्लीज़। माननीय सदस्यगण, तिरुची शिवा जी ने एक बहुत ही relevant point उठाया है। हाउस में सारे पक्षों से यह समस्या है। चेयर आपको बार-बार Rules of Procedure से चलने का आग्रह करती है, लेकिन मैं सभी पक्षों की तरफ से देखता हूँ कि you cross the border line. Then, you raise the question which is very validly raised by him. यह इधर से भी होता है, उधर से भी होता है। इसलिए मेरी request है कि आप सब Rules of Procedure को follow करें। Shrimati Sudha Murty*ji*, please speak.

SHRIMATI SUDHA MURTY (Nominated): Thank you, Sir, for giving me an opportunity to speak on this Bill. Let me remember India's Bhishma Pitamah, Homi Bhabha*ji*, and then continue this one. Sir, for *Viksit Bharat,* 2047, we require energy independence. Without energy, nothing is possible. Sun is another source of energy. I call nuclear energy a great source of energy. That is the reason. The folk story says, 'When Neil Bohr first time saw the nuclear energy, he said, '*Aham Brahmasmi*'. It may be a story and it may not be true; but, this is what I have heard. Sir, there are many ways to get energy. One is hydel, second one is coal, third one is wind and fourth one is nuclear energy. Sir, in solar energy you do generate a lot of energy, but you cannot store, as of today, for a long time and after two, three decades of time when it goes, it is not working. It is very difficult to discard that. That is the main problem in that. In case of hydro energy, in the olden days, it was easy. Today, with the new geopolitics, building a dam is not that easy and, with the climate change, getting the water and using that water is not that easy. It is not for a large energy. Coming to coal, yes; coal energy, you can use it. But, it gives you a lot of coal emission which is not good for

Contents Page

the environment. So, it is not really recommended. But, if there is no other go, we have to use it. Next comes wind energy. Wind energy has a limitation. It is intermittent. All the time, you don't get good wind. Second thing, transmission is a problem. When looking at all these points, as of today, in the given set of circumstances, nuclear energy, power generation through nuclear power, is more acceptable. I don't say, it is the best. But, it is more acceptable in today's scenario.

Sir, I just want to refer one point which my hon. colleague made that East India Company came and it all happened. Sir, even the same history, I want to refer and tell him. East India Company did come in 1630, but at that time, they established a small shop in Surat. But, India was not what India is today. Today's India is entirely different. We are all one today. Even though, we fight on all various things, on the lighter side, we are all Indians, irrespective of the State. It is not easy to open a shop again in Surat or do any trade and occupy India. It is not possible.

Sir, privatization is not a bad word, as everybody is saying it is bad. No; privatization is not a bad word. Because of privatization, we are creating wealth, and because we are creating wealth, there is a reduction in poverty. There are a lot more opportunities in privatization, and the quality of the material in privatization is always good. So, I am all for privatization.

Sir, we all have grown up, at least, my generation has grown up. Thinking of Japan, World War II, Hiroshima, Nagasaki, and the devastating effects of the big bomb; we always think about the effect of that for many generations. But, we never think about the use of nuclear energy in other ways, such as in medicine, agriculture, and many other fields. It is like a *Kalpavriksha*, I say, in modern medicine, and all those things we are using. So, nuclear energy brings hope, it brings peace, and that is why the apt name, Sir, you have given is the SHANTI Bill, because it is a source of peace and hope for a better future.

Sir, India has a vast uranium reserve, and it is a sustainable long-term solution, but it will take a little more time to do that. People say that we should have public sector to do this. Jairam*ji* is not here. The public sector requires a lot of money, and how do we finance that? That is the reason privatization is needed, and it is not that you have to give everything to them; there is controlled privatization. It is partially private, and the main control is still with the Government. So, we should not worry that it goes to an individual, and we can't do anything. No, don't do that. Let us start always with a positive mind, with hope, and we will do this.

Sir, if we want to achieve the Prime Minister's dream of Viksit Bharat by 2047, then, we require power. Today, the installed power generation through nuclear energy is only 8.8 GWs, but we have to achieve 100 GWs, and to get 100 GWs, it won't happen in one day or in one year or in one decade; it is not possible. It is 2025, and 23 years are left, and we have to start somewhere, sometime, with the first step. If we start building now, over 23 years, it requires time, technology, a lot of planning, and many other sources of energy. So, we have to start with this new privatization Bill, so that we will be able to get 100 GWs of energy by 2047. There is nothing wrong with considering our *swadeshi*; everything is right. But, there is nothing wrong with looking around for the best practices around the world. The Rigveda says, "*Anubhadrani*," which means, let all noble thoughts come from all sides of the world, and we will accept the best and modify it according to our situation. There is nothing wrong in it.

Sir, there are many countries like the UK, France, Japan, Korea, and America, and every country has some best practices. Of course, Germany has a different strategy. It is their own country's strategy. We would not take that into consideration. I am taking the example of these five countries. Every country has, as I said, some best practices. France is using waste as a resource again, Korea has standard modularization, and America is completely privatized, with 80 per cent. So, for our country, whatever is the best as of today, we should use. And, in the process, I want to give a small suggestion that we should also use waste as a resource like France and make a model in such a way that it is standardized, so that it becomes easy to operate. Thirdly, Sir, we can have a robust regulatory system with the Atomic Energy Regulatory Board where safety is above profit. So, I would really like to recommend this Bill because it helps to grow, innovate, and makes us dependable. The Small Model Reactor saves time, space, and can be closer to the work area, unlike before.

Sir, there is a very famous saying, how we should implement this: With the affection of a mother and the discipline of a scientist, so that we are benefited. We should go ahead. Thank you very much, Sir, for giving me generous time. Jai Hind! Vande Mataram!

MR. DEPUTY CHAIRMAN: Next, hon. Member, Shri K.R. Suresh Reddy.

SHRI K. R. SURESH REDDY (Telangana): Mr. Deputy Chairman, Sir, this is an important piece of legislation for a rapidly developing nation like ours with increasing electricity needs. As the Bill relates to nuclear power, on behalf of my Party and

Contents Page

myself, I take this opportunity to appreciate the efforts of all our nuclear scientists and their staff who have got us to this stage where India can proudly claim as one of the strong nuclear nations. Sir, the Bill has a lot of pros and cons, and with my limitation of time, I would like to understand from the hon. Minister: When the Bill came up, it was primarily meant that this Bill will add a lot of electricity to our growing needs. And, this has raised a lot of hopes, especially, in the rural areas. As you are aware, Sir, India is agriculture-based country. But when we look at the needs of electricity and the wastage of natural resources, it has been said that almost 35 per cent of the river water, rainwater goes waste into the sea for the reason being that it is not able to be tapped because of the terrain, where they need a lot of electricity to pump water.

[THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair*.]

If this Bill and, in the due course, can achieve the goal of ensuring access to power for these far-flung areas which are deprived of electricity but who have natural resources, if they get access to the power which is envisaged in this Bill, then, definitely, India would be reaching greater heights and also getting our food security assured, Sir.

The second part is, when we look at the Bill, a *Viksit Bharat* is the theme for the Government, and as part of that, industrialization is one of the main keys. Now, for industrialization also, power is the key requirement. And, we have noticed a lot of small enterprises suffering. Not in major cities but also in smaller towns, India has gained a lot of enterprise. But, if we can create the facilities, infrastructure at smaller, *taluka* level, district levels, a lot of enterprise can come. And, this, definitely, can help reach the goal of *Viksit Bharat* as you are planning.

And, then, of course, the changing times, bringing in of technology — I am talking of the pros of the Bill, Sir, before I come to the cons of it. The pros say that India is rapidly developing data centres and Artificial Intelligence. It is good that these are all coming up and India is becoming a centre for these. Obviously, these centres would require a huge quantum of power and we assume that this Bill would be one of the sources to create that requirement. Of course, our climate commitments for low carbon also are fulfilled through this Bill. But, then, there are some concerns. There are concerns about safety. The glaring deficiency of this Bill is the complete omission of the environmental liability. It contradicts India's international commitments, which we have made at the Paris Agreement, and also the Principle 10 of the Rio Declaration. It also undermines Article 21 of our Constitution, the right to clean and

healthy environment. That is in question if the Bill is introduced in the form where it is being debated. A significant portion of nuclear mining also is happening in tribal areas. Vice Chairman, Sir, you are aware that in tribal areas, especially Jharkhand, the cases of cancer which came up through water contamination and other reasons has been an area of concern. They did try to bring in Nalgonda also; that was stopped. So, fundamentally, I would request the Bill be passed to the Select Committee. And, if it does not go to the Select Committee, Sir, I have a suggestion -- the responsibility lies on this House; it lies on the Chair, -- then the Committee on Environment, Science and Technology should continuously monitor the Bill and its implementation. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Shri Suresh Reddy Garu. Now, hon. Member, Shri A.A. Rahim.

SHRI A.A. RAHIM (Kerala): Thank you, Mr. Vice-Chairman, Sir, for giving me the opportunity. Sir, let me start my speech with a *mantra, Lokah Samastah Sukhino Bhavantu*. In the light of this *mantra*, myself and my Party strongly oppose this Bill.

Sir, this Bill is against humanity. For my country, for the future generations, for the entire earth, for the humanity, we are opposing this Bill. Sir, why are we opposing this Bill? This Bill is clearly protecting the interests of private players, especially, the interest of suppliers. The second thing, the prime thing is the liability cap. The liability cap is not sufficient. It must be enhanced. This is my Party's demand.

Sir, Section 4, Clause 1 (b) of the Civil Liability for Nuclear Damage Act, 2010, which was passed by the UPA-II Government, clearly states that the operators are liable for nuclear damage arising from nuclear material coming from, or originating in, that nuclear installation. The most dangerous aspect of this Bill is that it selectively omits the liability of suppliers. This is highly objectionable. Sir, Clause 13 (1) of the Bill states that "the maximum amount of liability in respect of each nuclear incident shall be the rupee equivalent of 300 million Special Drawing Rights or such higher amount as the Central Government may, by notification, specify." This is exactly the same approach adopted in the UPL-2 legislation. Sir, now I am going to another section. Clause 14 (1) (a) states that the Central Government shall be liable for the amount by which the liability exceeds the amount specified for an operator in the Second Schedule. Sir, in effect, public money is being used to shield private operators.

Sir, I would like to recollect here a memorable speech given in the very same House, Rajya Sabha. Then, they were in the Opposition. Shri Arun Jaitley was the

Contents Page

Leader of the Opposition of this House. These are the words of Shri Arun Jiatley. I quote, "Today, you are in power; tomorrow somebody else can be in power. Why must the Government of India take the liabilities of mistakes created by some third party?" This quotation, these words were said by your leader, Shri Arun Jaitely, in the very same House. So I would like to ask the Treasury Benches: Are you still with that position?

Sir, I would like to recollect another legendary leader here, none other than my leader, a legendary Parliamentarian and the leader of oppressed, Comrade Sitaram Yechury. He spoke in the same House on the same day. I quote, "Even after 26 years of the Bhopal accident, the entire elected political class of the country has let down the victims of Bhopal. 'Let down' is because we did not have adequate liability laws." ...(*Time-bell rings.*)... Sir. I am going to conclude. "We, the Left, have been raising this issue in this House and in the other House ever since 1984. It was those who were in Government, from one side or the other, who let down the people due to the absence of strong liability laws." In the same House, my Party, the Communist Party of India (Marxist), has been repeatedly asking for strong liability laws.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Mr. Rahim.

SHRI A. A. RAHIM: Sir, I am going to conclude; only one thing. I would like to conclude by saying that Clause 81 of the Bill states that no civil court shall have jurisdiction. Sir, what is happening in our country? In conclusion, I would like to repeat, *"लोकाः समस्ताः सुखिनो भवन्तु।"* "Don't undermine the peace of the world, don't undermine the future of our next generation."

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Got your point.

SHRI A. A. RAHIM: So, I strongly oppose the Bill and request the Government to kindly send back the Bill to the Select committee. That is my opinion.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you very much. Now, Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, समय की कमी होने के कारण मैं बहुत संक्षेप में अपनी बात रखना चाहूंगा। सर्वप्रथम, मैं इस विधेयक का विरोध करता हूं। विरोध इसलिए करता हूं कि वर्ष 2010 का जो लायबिलिटी का एक्ट था, पुराने लोग सब जानते हैं कि वह न्यूक्लियर डील के बाद लाया गया था और उसे स्टैंडिंग कमेटी को भेजा गया था। यह विधेयक उस समय भी बहुत महत्वपूर्ण था और आज भी उतना ही महत्वपूर्ण है। इसलिए इस विधेयक को

Contents Page

भी स्टैंडिंग कमेटी को भेजा जाना चाहिए था। महोदय, मैं स्वयं उस स्टैंडिंग कमेटी का सदस्य था, जब न्यूक्लियर डील पर चर्चा हुई थी। वह समय अत्यंत संवेदनशील था। ऐसा लग रहा था कि उस शाम माननीय प्रधान मंत्री डा. मनमोहन सिंह जी की सरकार बचेगी या नहीं बचेगी। उस समय भी मैंने कहा था कि हमें हर वक्त यूरेनियम की आवश्यकता पड़ती है - चाहे वह शांतिपूर्ण प्रयोग के लिए हो या अन्य प्रयोगों के लिए। हम यह नहीं कह सकते कि वह केवल weaponise करने के लिए है, लेकिन आवश्यकता तो है ही। वह असली ज़रूरत थी।

महोदय, हमारे देश में थोरियम का इतना बड़ा भंडार है कि यदि हम फास्ट ब्रीडर रिएक्टर बनाएं और न्यूक्लियर यूरेनियम-233 तथा उसके सहयोग से आगे बढ़ें, तो भविष्य में हमें दूसरों से यूरेनियम लाने की आवश्यकता नहीं पड़ेगी। एनरिच्ड यूरेनियम-235 या प्लूटोनियम-239, जो एटम बम या weaponise करने के लिए प्रयोग होते हैं — जो बाहर से ला रहे हैं, उससे काम अलग चलता रहेगा, लेकिन उस दिशा में हम आगे नहीं बढ़े। यह कहना कि न्यूक्लियर एनर्जी के माध्यम से हम अपनी सारी ऊर्जा आवश्यकताओं की पूर्ति कर लेंगे, मैं स्पष्ट करना चाहता हूं कि आज की स्थिति में हमारे पास कुल ऊर्जा उत्पादन का दो-तीन प्रतिशत से अधिक हिस्सा न्यूक्लियर एनर्जी से नहीं आता। हम कितनी भी कोशिश कर लें, तब भी इसका हिस्सा बहुत ज्यादा नहीं बढ़ सकता। इसके साथ-साथ इसके खतरे भी बहुत हैं। महोदय, माननीय सदस्य संदीप जी ने भी इस विषय पर बताया था। मैंने स्वयं उत्तर प्रदेश के नरौरा न्यूक्लियर पावर रिएक्टर को देखा है। वहां से जो रेसिड्यू निकलता है, वह पुलिस संरक्षण में ट्रकों द्वारा ले जाया जाता है और वे ट्रक 20 किलोमीटर प्रति घंटे से अधिक की गति से नहीं चल सकते। यह इतना खतरनाक होता है कि जब वह residue वहां से गुजरता है, तो लोग डरते हैं कि कहीं कोई दुर्घटना न हो जाए। इस विधेयक में आप सप्लायर की लायबिलिटी का प्रावधान हटा रहे हैं। यदि सप्लायर पर कोई लायबिलिटी नहीं होगी, तो इसका कोई औचित्य ही नहीं रह जाता। इसका अर्थ यह होगा कि आप ऐसा privatization कर रहे हैं, जिसमें कुछ लोगों को लाभ पहुंचाने के लिए देश की जनता को जोखिम में डाला जा रहा है। यदि कोई emergency हो - जैसे Chernobyl या जापान में हुई दुर्घटनाएं - तो सारा नुकसान पब्लिक पर ही आएगा। टैक्स पेयर्स को ही इसका बोझ उठाना पड़ेगा। आम लोगों में यह चर्चा है, और यह वास्तविकता भी है, कि हमारे देश के थोरियम वगैरह के भंडार को किसी को सौंपने की साजिश की जा रही है। घुमा-फिरा कर यह व्यवस्था की जा रही है कि यदि सप्लायर की गलती भी हो, चाहे वह न्यूक्लियर रिएक्टर से जुड़ी हो या किसी अन्य उपकरण से, तो उसका खामियाजा जनता भुगते और सप्लायर को पर्याप्त मुआवजा देने की जिम्मेदारी न हो। इसलिए मैं सरकार में बैठे हुए लोगों से प्रार्थना करता हूं कि इस पर एक बार पुनर्विचार अवश्य करें और इस विधेयक को सेलेक्ट कमेटी को भेजें। यह विधेयक जनता के हितों के खिलाफ है और कुछ गिने-चुने लोगों के interest के लिए लाया गया प्रतीत होता है। आम जनता में इसको लेकर जो चर्चा है, वह वास्तविक भी है।

जब-जब लोगों ने संदेह व्यक्त किया कि गवर्नमेंट इसलिए करने जा रही है, हुआ भी वही, यह भी वही होगा। दो-चार लोग प्लेयर हैं, जो इस फील्ड में भी घुस आएंगे, वे छोड़ ही नहीं सकते। आप आश्चर्य करेंगे कि दिल्ली में अभी कचरे की जो नीलामी हुई, वह हज़ारों-करोड़ों रुपयों की थी, उसमें भी देश के सबसे बड़े बिजनेसमैन ने टेंडर डाल दिया। ...(**व्यवधान**)...

Contents Page

उपसभाध्यक्ष (श्री तिरुची शिवा): थैंक यू, राम गोपाल जी।

प्रो. राम गोपाल यादवः वे कोई क्षेत्र छोड़ना ही नहीं चाहते हैं, जिसमें उनकी मोनोपोली न हो। आप देख लीजिएगा, नोट कर लीजिए यह जो बिल आप पास कर रहे हैं, इसके माध्यम से आज नहीं, तो कल इस न्यूक्लियर क्षेत्र में भी एक-दो बाहर के लोगों की होगी तो होगी ...(**समय की घंटी**)... हिंदुस्तान के भी एक-दो लोगों की ऐसी मोनोपोली होगी और गवर्नमेंट का उस पर कोई नियंत्रण नहीं होगा। AERB भी कुछ नहीं कर सकता। इसलिए अभी भी वक्त है कि इस बिल में संशोधन करने के लिए इस बिल को सेलेक्ट कमेटी को भेजा जाए, मेरी आपसे यही प्रार्थना है और इसके साथ मैं इस बिल का विरोध करता हूं।

MR. VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, hon. Member, Shri Ramji.

श्री रामजी (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपने मुझे Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। इसके साथ ही मैं अपनी पार्टी की मुखिया आदरणीय बहन कुमारी मायावती जी का भी आभार व्यक्त करता हूं।

मान्यवर, परमाणु बिजली को भले ही आधुनिक और शक्तिशाली ऊर्जा स्रोत्र कहा जाए, लेकिन इसके जोखिम और दुष्परिणाम किसी भी लाभ से कहीं ज्यादा अधिक गंभीर हैं। परमाणु बिजली बनाने में हर स्तर पर खतरा होता है। Mining से लेकर, transportation से लेकर reactor चलाने तक, हर जगह खतरा होता है। एक किलो यूरेनियम निकालने में 1,750 किलो radioactive wastage निकलता है। सबको मालूम है कि झारखंड के जादूगोड़ा में यूरेनियम की माइन्स हैं। वहां की आस-पास की आबादी रेडिएशन का शिकार हो चुकी है, जो गंभीर बीमारियों से जूझ रही है। तो हमें तमाम परमाणु दुर्घटनाओं से सीख लेनी चाहिए। हमें मालूम है कि 2011 में जापान का फुकुशिमा न्यूक्लियर इंसिडेंट हुआ। चेर्नोबिल डिजास्टर यूक्रेन में हुआ। Three-Mile Island accident, 1979 यूएस में हुआ। SL-1 accident 1961 में हुआ। इसके अलावा इंडिया को नरोरा में 1993 में आग लगी, जिसमें टर्बाइन हॉल में आग लगी। कलपक्कम में 1987 refueling accident हुआ। 1989 में तारापुर में radioactive पदार्थ की leakage हुई और यहां तक कि मद्रास में 1999 में heavy water leak हुआ।

मान्यवर, ये घटनाएं देश में तब हुईं, जब देश में सरकारी तंत्र का पूरा कंट्रोल था। अगर यह प्राइवेट हाथों में पहुंचा और इस तरह की घटनाएं हुईं, तो उसकी जिम्मेवारी किसकी होगी? साथ ही, मान्यवर मैं आपसे कहना चाहता हूं कि परमाणु रिएक्टर देश में लगाने की बात चल रही है। हमारी कैपेसिटी 8 गीगावॉट है। अभी जो परमाणु रिएक्टर लगे हुए हैं, इसको 100 तक ले जाने की प्लानिंग चल रही है। अब यह बात साफ है कि भारत चार seismic zones में बंटा हुआ है - high risk, very high risk, moderate risk and low risk. यह चार जोन्स में बंटा हुआ है। हम high risk में इसको लगा नहीं सकते। Moderate risk में लगा सकते हैं या low risk में लगाएंगे। Seismic zone का जो मॉडरेट एरिया है या seismic zone का low risk एरिया है, वह पूरी पॉपुलेशन से पूरा dense एरिया है। अगर इसको वहां पर लगाते हैं और कोई mishappening हुई

Contents Page

या कोई टेरर से लेकर या पाकिस्तान से कोई वॉर हुआ या फ्यूचर में चीन से वॉर हुआ, कोई भी इस तरह की mishappening हुई, तो यह एक बड़ी तबाही लेकर आने वाला है। इसके लिए मैं माननीय मंत्री जी से कहूंगा कि आप जो इस तरह के स्टेप्स ले रहे हैं, तो आप इसके लिए रक्षा विशेषज्ञों से, ज्योग्राफी डिपार्टमेंट के विशेषज्ञों से, पर्यावरण के विशेषज्ञों से राय-मशविरा लीजिए और टॉप क्लास के परमाणु साइंटिस्ट्स को बैठाइए, उनसे राय-मशविरा लेकर इस बिल पर गहन चर्चा करने के बाद इस बिल पर पुनर्विचार कीजिए और इसको स्टैण्डिंग कमेटी में भेजने का काम कीजिए। यह मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं। चूंकि यह इतना बड़ा सेक्टर है, अगर इसमें जरा सी भी कोई गलती हुई, तो हम बहुत बड़ी तबाही की तरफ देश को धकेलेंगे। ...(**समय की घंटी**)... इन्हीं सब बातों के साथ मैं अपनी बात को समाप्त करता हूं, धन्यवाद।

MR. VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Shri Jaggesh.

SHRI JAGGESH (Karnataka): Thank you, Mr. Vice-Chairman, Sir, for the opportunity. I do not know why many of them get disturbed with the name SHANTI. In our Hindu *shlokas*, if we recite, we start from *Om* and end with *Shanti*. For example, there is a shloka:

"ॐ पूर्णमदः पूर्णमिदं पूर्णात्पूर्णमुदच्यते।
पूर्णस्य पूर्णमादाय पूर्णमेवावशिष्यते॥
ॐ शान्तिः शान्तिः शान्तिः"

That means, any person, who wants to come up in his life, he fights, he achieves, he becomes big, and one day, he thinks, "What is this? I did not gain anything. One thing I want to gain and that is 'Shanti'." So, the power of the word 'Shanti' is fantastic. The Government has kept the name 'SHANTI' for this Bill, and I support this Bill.

With a deep sense of responsibility towards the nation's future, I stand before this House to express my full support for the SHANTI Bill, 2025. This forward-looking legislation reflects the firm vision and bold leadership of our beloved Prime Minister, Shri Narendra Modi, under whose guidance, India's energy sector has moved from chronic shortage to confident self-reliance. It is important to acknowledge the strong foundation laid by Shri Atal Bihari Vajpayee through Pokhran Nuclear Test in 1998. He built forward-looking confidence in the nation and proved that the nuclear capability is essential for the national security and important if we do not want to remain dependent on others. He firmly believed that the nuclear energy should serve both defence and development. Sadly, back-to-back Congress Governments failed to carry this vision forward. I will give one small example. I come from a very small

village. When I was a student, I used to pray for the electricity. If there was a power cut, the electricity used to come back only the next day. But, today, it is not like that. It is only because of the vision of Shri Narendra Modi. Development is happening everywhere. Before 2013, under the UPA Government, India suffered from frequent power cuts, which were common in those days. Rural families used to receive only 10-12 hours of power, and even cities suffered regular power cuts despite repeated promises. The UPA Government added less than seven gigawatts of nuclear capacity, pointing at delays and no clear vision on the nuclear plants.

After 2014, under the NDA Government, led by the hon. Prime Minister Modiji, the situation changed completely. Every village was electrified. Rural India now receives 20-22 hours of electricity and urban areas enjoy 24X7 non-stop power supply. This change has improved education, healthcare, industry and digital infrastructure across the country. However, India's electricity demand continues to rise due to manufacturing growth, urbanisation, artificial intelligence and data centres. Renewable energy is necessary, but it alone cannot provide round the clock baseload power. Nuclear energy, therefore, remains necessary. The SHANTI Bill, 2025, updates the outdated nuclear laws and allows limited private and joint venture participation, while ensuring that the Government retains complete control over the sensitive areas such as fuel enrichment and reprocessing and waste management. This careful balance guarantees safety, security and faster growth. Under the hon. Prime Minister Modiji, nuclear capacity has nearly doubled. New reactors have been approved and financial support for the atomic energy has increased significantly.

The Bill also promotes small modular reactors which are safer, faster to build and sustainable for different regions of India. Unlike during the Congress rule marred by the delay and doubt, this Government displays strategic confidence. Today, the nations, including Russia, France, United States of America and Japan, work with India because they trust our Narendra Modiji's leadership, his policy clarity and commitment.

Sir, before I conclude, I would like to give two examples. I remember, in my childhood days, my granny and my auntie used to prepare food for us called *Ragi Mudde*. Now they call it millets. But, in Karnataka, it is called, *Ragi Mudde*. Early morning, they used to get up at 4 o' clock and prepare food for 20 people. They had to work for five to six hours. Today, with the help of machinery, one can prepare 100 *Ragi Mudde* in ten minutes. This is the development. I am sorry to say my friends are still living in 1947 and are not going forward. Our leader is trying to make India

developed by 2047 but they are still there only. I do not know why there is huge opposition even when good things happen in the country. So, I pray to God to give them *shanti, shanti, shanti* and make India a developed country, which is the vision of our leader.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you. Now, Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Mr. Vice-Chairman, Sir, I thank you for giving me the opportunity to speak on this Bill. Jaggesh ji was talking about how important *shanti* is but, Sir, if a Bill called SHANTI brings *ashanti*, I will have to stand here to oppose that Bill. सर, यहाँ पर जो भी इस बिल का गुणगान कर रहे हैं और बता रहे हैं कि इस बिल के माध्यम से कैसे रेगुलेटरी मैकेनिज्म, ईज़ ऑफ डूइंग बिज़नेस - यह सब होगा, मैं उन सभी से पूछना चाहूँगी कि यहाँ पर कितने लोग अपने गृह क्षेत्र या कार्य क्षेत्र में ये न्यूक्लियर रिएक्टर्स रखने की कोशिश करेंगे। आप तीस किलोमीटर के रेडियस में ही बता दीजिए? यहाँ पर मैं यह भी पूछना चाहूँगी कि जिस समय में हम रह रहे हैं, उस समय की जो सरकार है, उसमें कौन-सी एक रेगुलेटरी बॉडी है, जो खड़े होकर, बेखौफ तरीके से सरकार से कह सके कि जो गलत हो रहा है, वे गलतियाँ हैं, उनका सुधार होना चाहिए? इस देश में एक भी रेगुलेटरी फ्रेमवर्क नहीं है, जो इंडिपेंडेंट हो। सर, तीसरी बात - इसमें प्राइवेट प्लेयर्स को लाने की बात है, तो इसमें कौन-सा ऐसा रेगुलेटरी मैकेनिज्म है, जो इसमें आने वाले प्राइवेट प्लेयर्स को अकाउंटेबल कर सकता है?

सर, मैं आपका ध्यान 1984 की भोपाल गैस त्रासदी की ओर आकर्षित करना चाहूँगी। उसमें साढ़े तीन हजार लोगों की मौत हुई थी। 15 से 20 हजार लोग लीकेज-रिलेटेड डिजीज़ेज़ में मारे गए। वहाँ के पाँच लाख रहवासी इंजर्ड हुए थे। सर, दो-तीन दशक बीत गए हैं, लेकिन वे अभी भी जेनेटिक डिसॉर्डर्स के शिकार हैं और उसमें कोई गिल्टी नहीं पाया गया। यह देश की सच्चाई है कि जहाँ रेगुलेशन और अकाउंटबिलिटी नहीं होती -- यह बिल लोक सभा और राज्य सभा में एक ही दिन में पास हो गया है। इस पर चर्चा नहीं हुई है। अगर हम इसे अपोज़ नहीं करेंगे और रेगुलेटरी मैकेनिज्म को पुख्ता नहीं करेंगे, तो आने वाली सदियाँ हमें माफ नहीं करेंगी।

सर, चेर्नोबिल हुआ था और उस पर एक डॉक्युमेंट्री बनी थी। उसमें एक बहुत महत्वपूर्ण क्वोट था। वह क्वोट था - "Every lie we tell incurs a debt of the truth. Sooner or later, that debt is paid." सर, ये debt क्या हैं? हम क्या करने जा रहे हैं? हम सप्लायर लायेबिलिटी को पूरी तरह से निकालने की बात कर रहे हैं। हम लायेबिलिटी को तीन हजार करोड़ पर कैप कर रहे हैं। सर, मैं आपको बताना चाहती हूँ कि जो फुकुशिमा हुआ था, उसके क्लीन-अप में ही 200 बिलियन डॉलर का खर्चा हुआ है और अभी भी चल रहा है। जो चेर्नोबिल हुआ था, उसमें 700 बिलियन डॉलर का खर्चा हुआ और आज भी उसका खर्चा जारी है। यहाँ पर हम तीन हजार करोड़ कैप करने जा रहे हैं, सप्लायर लायेबिलिटी क्लॉज़ हटाने जा रहे हैं! सर, इसके साथ ही हमने

ऑपरेटर लायेबिलिटी भी कैप कर दी है। हम उन्हें पूरी छूट दे रहे हैं कि आप हमारे देश में आइए, प्राइवेटाइजेशन के माध्यम से काम करिए, पर आपकी हमारे सिटिज़न्स की तरफ कोई भी ज़िम्मेदारी नहीं होगी।

सर, इसमें आरटीआई के माध्यम से कोई सवाल पूछा जा सकता है कि इसमें क्या कमियाँ हैं और किन कमियों को दुरुस्त करना है। सर, आरटीआई को भी डायल्यूट किया जा रहा है। I am winding up, Sir. Widescale consultations यह बहुत इम्पॉर्टेंट मुद्दा है। यह तीन-तीन मिनट में पूरा नहीं होगा। इसमें वाइड स्टेक कन्सल्टेशन होना चाहिए, लेकिन हो नहीं रहा है। मैं यही कहूँगी यह जो एटॉमिक एनर्जी रेगुलेटरी बोर्ड है, उसकी पूरी तरीके से, मजबूत तरीके से अकाउंटेबिलिटी तय करना सरकार की जिम्मेदारी बनती है।

जैसा मैंने कहा कि अगर हम इस पर कार्रवाई नहीं करेंगे, अकाउंटेबिलिटी तय नहीं करेंगे, तो हमारे देश में आकर ये लोग प्रॉफिट जरूर बनाएंगे और सिटिज़न्स के हाथों में एक लंबा-चौड़ा बिल थमा देंगे और साथ ही hazardous waste और जो लायेबिलिटी जान और माल की होती है, उसे हमारे पास छोड़ जाएंगे।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Shrimati Priyanka Chaturvedi. Now, Shri Harsh Vardhan Shringla.

SHRI HARSH VARDHAN SHRINGLA (Nominated): Thank you very much, Sir, for giving me this opportunity to speak on this important Sustainable Harnessing of Atomic Energy for Transforming India Bill, which is called the SHANTI Bill. I want to felicitate the hon. Prime Minister, Mr. Narendra Modi, for his vision, and our Minister, Dr. Jitendra Singh, for bringing this Bill for our consideration in this House. Sir, India stands today at a decisive juncture in its energy journey. The SHANTI Bill is a reform that will shape India's civil nuclear sector for generations to come. This Bill modernises the Atomic Energy Act, 1962, ends decades of fragmented governance and establishes India's first liberalized investment-ready framework for nuclear power while firmly safeguarding national security and public safety. I also want to convey that in my capacity as Foreign Secretary to the Government of India from 2020 to 2022, I was the ex-officio Member of the Atomic Energy Commission, which oversaw our entire nuclear energy programme. In the Atomic Energy Commission, a lot of discussions were on the liberalisation of our nuclear energy sector, and I am very happy that today we are seeing the conclusion of that process in the SHANTI Bill that is before us. I have to say that Dr. Kakodkar was also a Member of the Atomic Energy Commission; he still is a Member. जयराम रमेश जी ने उनके बारे में कुछ ज़िक्र किया और उनके काफी क्वोट्स भी दिए। वे अभी सदन में नहीं हैं। मैं इनको पूछना चाहता हूं क्या आपने डॉ. काकोडकर को out-of-context क्वोट तो नहीं किया? सर, जिन्होंने हमारी परमाणु ऊर्जा का

मुद्दा ध्यान से फॉलो किया होगा, वे आपको बताएंगे कि हम इस बिल, जो SHANTI Bill है, इसके इंतजार में 15 साल ठहरे हैं। मतलब इसका 15 साल इंतजार हुआ है। 2010 में यूपीए ने, कांग्रेस ने Civil Liability for Nuclear Damage Act अपनाया था। इनका यही इरादा था और इस ऐक्ट और इंडो-यूएस न्यूक्लियर एग्रीमेंट, जिसे 123 एग्रीमेंट भी कहते हैं, वह 2005 में साइन हुआ था, इसके माध्यम से फॉरेन डायरेक्ट इन्वेस्टमेंट्स हमारे न्यूक्लियर एनर्जी सेक्टर में आए हैं, खास तौर से यूएस से। इस ऐक्ट में इतनी कमियां थीं कि इसमें से एक फॉरेन-फंडेड प्रोजेक्ट भी नहीं आया और हमारे देश को जो पैसा फॉरेन डायरेक्ट इन्वेस्टमेंट से आना था, वह भी नहीं आया। कांग्रेस के समय में इनका लक्ष्य था कि हम 2032 तक 63 gigawatt न्यूक्लियर एनर्जी की कैपेसिटी क्रिएट करेंगे। इन्होंने 7 gigawatt तक भी क्रिएट नहीं किया। अभी हम सुन रहे हैं कि ये न्यूक्लियर सेक्टर में फॉरेन डायरेक्ट इन्वेस्टमेंट का विरोध कर रहे हैं। ये प्राइवेट पार्टिसिपेशन का भी विरोध कर रहे हैं। शायद इनको याद नहीं होगा कि 2008 में इसी गठबंधन में विवाद हुआ था और एक नो कॉन्फिडेंस मोशन कांग्रेस के खिलाफ लाया गया था, जिसमें ये हारते-हारते जीत गए। डा. मनमोहन सिंह को इस्तीफा देने की धमकी देनी पड़ी, तब जाकर उसमें कुछ समाधान हुआ। इसमें जो पार्टीज़, दल उस वक़्त फॉरेन डायरेक्ट इन्वेस्टमेंट्स की चर्चा कर रहे थे, फॉरेन डायरेक्ट इन्वेस्टमेंट्स के प्रस्ताव दे रहे थे, वे आज इसी के खिलाफ आ गए हैं।

Sir, under the visionary leadership of hon. Prime Minister, Shri Narendra Modi*ji*, India has made historic progress in clean energy. ...*(Interruptions)*...

SHRI RAJEEV SHUKLA: Sir, I want to say something.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): For that, he should yield. ...*(Interruptions)*... He is not yielding. Please sit down, Rajeev*ji*. ...*(Interruptions)*...

SHRI HARSH VARDHAN SHRINGLA: Sir, I am only giving the facts of the matter. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): He is not yielding. ...*(Interruptions)*...

SHRI HARSH VARDHAN SHRINGLA: This is in response to what Shri Jairam Ramesh has said. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Are you yielding? ...*(Interruptions)*... He is not yielding. Rajeev*ji*, please sit down. ...*(Interruptions)*...

श्री हर्ष वर्धन श्रृंगला: सर, मैं complete कर लूँ, जो मुझे कहना है। ...(**व्यवधान**)... 2021 में प्रधान मंत्री, नरेन्द्र मोदी जी जब ग्लासगो में COP26 summit में थे, तब उन्होंने यह आश्वासन दिया कि 2030 तक हमारी total installed capacity का 50 प्रतिशत renewable energy से होगा। मुझे खुशी हो रही है कि आज 5 साल पहले हमने इसे पूरा कर दिया है। आज भारत की installed

capacity में 50 प्रतिशत से ज्यादा nuclear energy है। मतलब 500 गीगावाट में से 250 गीगावाट से ज्यादा renewable energy है। Renewable energy का महत्व पहले भी हमारी सुधा मूर्ती जी ने explain किया है। Base load factor एक बहुत ही महत्वपूर्ण factor है, जिससे हमारी energy का transmission smooth हो सकता है। इसलिए nuclear energy हमारे देश में renewable energy में बहुत महत्वपूर्ण है। Nuclear plants deliver round-the-clock carbon-free power generating among the highest output per megawatt of any clean source. As India prepares to retire aging coal plants and as electricity demand more than doubles by 2040, nuclear energy becomes the core pillar of sustainability, grid stability and energy security. I want to just briefly outline the advantages of SHANTI Bill because there have been a lot of statements that have not fully understood what this offers. The SHANTI Bill enables controlled private, foreign and joint venture participation in nuclear power generation while ensuring that strategic functions such as uranium enrichment, fuel reprocessing and spent fuel management remain exclusively with the Government of India. Let me state clearly that this is not privatization. This is partnership with accountability.

Sir, there are many who have said that we should oppose Foreign Direct Investment; we should oppose privatisation. I want to say that the vision of Prime Minister Modi is to take our nuclear power sector to 100 gigawatt by 2047. Today, we are at close to 9 gigawatt. And that will make India not just a global player but one of the leading global players in the world. Now for that, we need an investment of over Rs.19 lakh crore and that is clearly not possible from the realm of the public sector. We have to open this up to the private sector. Those who are opposing privatisation today were also opposing privatisation when this was introduced in the electricity sector, when private participation was suggested. But today, India is the world's third largest power producer in the world. Similarly, there was opposition to telecommunication sector being liberalised and the private sector coming in. Today, we can see that internet telephony is one of the cheapest in India in the world and is the largest in scale anywhere in the world due to private sector participation. In the Defence sector, there was a lot of skepticism about the involvement of private players. During the UPA Government, 70 per cent of our Defence equipment had to be imported. Today, I am very happy to say that under the Modi Sarkar, 65 per cent of our Defence equipments are manufactured in Aatmanirbhar Bharat.

I think, that is something that we need to keep in mind. I want to say that our technological foundations are solid and indigenous. India's Pressurized Heavy Water Reactors, Fast Breeder Reactor programme and 700-megawatt reactor fleet now have over 90 per cent domestic content. From heavy forging to safety systems,

nuclear supply chain exists entirely within India. The SHANTI Bill will accelerate Atmanirbhar Bharat and not dilute, creating high skill jobs, boosting advanced manufacturing and energizing our innovation ecosystem.

Now, a number of comments were made on the involvement of private players. It is very clear that it is not a few private players, there is a very large number of people and a large number of companies from private sector, who have expressed interest in investing in this nuclear energy sector and, I think, that is what will unleash the full potential of India's industry in this very, very important sector. Not only that, there have been also comments about foreign investment in countries or that other foreign countries have decided not to go in for nuclear energy anymore. Let me say, during the COP-26 meeting, over 22 countries in the world pledged to triple nuclear capacity by 2050. Let me also give you a breakup of the countries and what they have in terms of privatization in their own countries. In nuclear projects around the world, for example, the UK's new reactor will be financed 45 per cent by the UK Government and 55 per cent by private investors. Canada has a similar thing. In the United States, virtually, all nuclear plants are owned by private utilities. There was a mention by Jairam Rameshji that France has a policy where all nuclear plants are controlled and owned by the Government. Let me say that France energy giant, EDF, combines public backing with capital markets. In other words, they ensure that there is a private sector inflow in whatever projects they are undertaking. Even in emerging nations such as China, State Nuclear Corporations partner with private suppliers and financiers. So, there is a long list of countries that have used joint ventures with private capitals to further their nuclear energy industries and, I think, India is no different from that point of view.

Sir, there was a reference to the fact that in 1948 or 1962, there was an Atomic Energy Act that was introduced and that we were one of the first countries to go in for atomic energy. Under the Nuclear Non-Proliferation Treaty, a line was drawn in 1967 that divided the world between haves and have-nots, those States that had nuclear capabilities and those States that did not. In the light of history of Chinese invasion and in the light of history of China itself testing its nuclear weapons in 1960s, my question is: Why did we not go in for a nuclear option at that time? Why did we, in view of our national security interests, opt out of that, I would say, possibility? It took the leadership of Shri Atal Bihari Vajpayee in 1998 to undergo the Pokhran nuclear test and bring India firmly into the list of *de facto* nuclear powers. ...(*Interruptions*)... And what I want to also say is that...(*Interruptions*)... It was not. That was conducted as a peaceful nuclear test for civil nuclear energy purposes. I think, that was very, very

Contents Page

clearly specified. That was different in 1998 when it was very clear that we were testing it for purposes other than civil nuclear purposes. Here, it may be recalled that Mr. Chidambaram, a Member of this House, who was the then Finance Minister, while speaking in Parliament, undermined India's assertion as a nuclear power, reflecting a deeper heritage and a deeper hesitation within the Congress leadership about embracing nuclear capability with confidence.

4.00 P.M.

And, today, I think, we have a situation where we can say that not only in 2008 did we have the opportunity to break, I would say, that hold of diplomacy and isolation -- That definitely was there and I mentioned that earlier also -- but, subsequently, today, we have the opportunity to take that initiative forward in the SHANTI Bill and bring it to fruition. (*Time-bell rings.*) Sir, I would just conclude by quoting our hon. Prime Minister. वे कहते हैं कि 2047 तक भारत को विकसित बनाना है, तो हमें हर सेक्टर में नए विचार और नए सहयोग के दरवाजे खोलने होंगे। Opening the nuclear sector in a calibrated, regulated and responsible manner is precisely such a step to make India not only one of the world's players, but one of the world's greatest players in the nuclear energy sector. I am just concluding, Sir. The SHANTI Bill is not merely about power plants. It is about powering India's growth, protecting India's industry, creating skilled employment and securing energy for generations to come. I commend the hon. Prime Minister and the Government for their foresight and courage and I urge this House to support this landmark reform in the supreme national interest. *Jai Bharat, Jai Hind!*

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, hon. Member, Dr. Fauzia Khan.

DR. FAUZIA KHAN (Maharashtra): Hon. Vice-Chairman, Sir, I rise to speak on the SHANTI Bill, 2025. Sir Albert Einstein said that peace cannot be kept by force, it can only be achieved by understanding. This is what he spoke about peace, which is the meaning of "*Shanti*". This Bill is being presented as a historic reform to unlock nuclear energy for *Viksit Bharat*. The benefits of nuclear energy cannot be denied but if we look beyond the slogans, we are socializing risk, privatizing profit and postponing the hardest questions on safety, waste management and accountability. That is why, it engages the constitutional duty of the State under Article 21 of Protection of Life and Liberty.

At its core, this Bill raises serious issues that Parliament cannot ignore. Number one, the issue of national security. This Bill risks national security by allowing

Contents Page

private nuclear ownership with weak safeguards, with enabling hidden foreign control through shell companies, funds, software or AI over critical nuclear infrastructure. Number two, liability and foreign suppliers. The Bill shifts to a purely operator-centric liability model with only a very limited right of recourse. In doing so, it moves away from the principle of absolute liability laid down by the Supreme Court for hazardous industries. Foreign reactor vendors and equipment manufacturers are effectively shielded here. Indian operators are exposed. And when something goes wrong, it is the Indian taxpayer who will ultimately pay. This is strategic vulnerability. Number three, the liability caps. The second schedule fixes the liability at Rs. 3, 000 crores, which is about 410 million dollars for the larger reactors and much less for the smaller units. In the Bhopal gas tragedy, the settlement reached in 1989 was about 470 million dollars. Today, this Bill proposes a lower dollar value cap for nuclear accidents, even though nuclear damage may be far longer and far widespread than anything. Accidents are not measured in megawatts. They are measured in lives, land and time. Number four is about intergenerational justice. The Bill allows us to expand capacity today but leaves future generations with two unresolved burdens in the form of high-level radioactive waste for which there is still no clear roadmap for final disposal. (*Time-bell rings.*)

Sir, Half-a-minute, Sir. My last point is that the Bill is very detailed on Central Institutions, Board, Claims Commission, Appellate Tribunal, but silent on any formal role for State Governments, local bodies, district disaster authorities and on-site decisions or offsite emergency plans.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you.

DR. FAUZIA KHAN: I am concluding, Sir. All core powers are centralized with the Central Government. That is why, I recommend that this Bill go to a JPC or a Standing Committee; otherwise;

"जंग में क़त्ल सिपाही होंगे,
सुर्ख़-रू ज़िल्ल-ए-इलाही होंगे।"

†"جنگ میں قتل سپاہی ہو نگے،
سرخ رو ظل الٰہی ہو نگے۔"

† Transliteration in Urdu script.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Next is Dr. Parmar Jashvantsinh Salamsinh.

DR. PARMAR JASHVANTSINH SALAMSINH (Gujarat): Sir, today, we are debating the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025. I would like to tell this august House that this is not just an energy Bill but this is a survival Bill. It is a prescription for the health of our economy and the health of our people. And, that is why, I rise to support this Bill. First of all, before moving forward, I congratulate our hon. Prime Minister, and our Minister, Dr. Jitendra Singh, for this wonderful Bill because without the visionary leadership of our hon. Prime Minister, this was not possible. We have to compare some data. All have discussed only on electricity production. But, what was in 2014 and what is now? In 2014, the total capacity of electricity production was 248.5 GW. Today, we moved up to 505 GW by this December, 2025. In that, the solar electricity generation was only 2.6 GW only in 2014, but today, it is 127 GW. Again, in 2014, the wind power was 21 GW but, today, it is 53 GW. Overall, per capita consumption in 2014 was 957 kilowatt. That progressed up to 1395 kilowatt per capita consumption. And, in future, that will be a parameter of a developed country. Another parameter is of shortage. It was 4.2 per cent in 2014, but today, it is hardly 0.1 per cent. That is the greatest improvement ever, and this has happened because of the visionary leadership of our hon. Prime Minister, Shri Narendra Modi.

Mr. Vice-Chairman, Sir, in medicine, we often speak of homeostasis, the perfect balance required in our body for the functioning of all organs. A nation too needs a balance. We need the raw kinetic energy of growth balanced by immune system of safety and accountability. India is currently a nation with rapidly accelerating metabolism. We are digitalizing faster than any nation on the earth. The preamble of this Bill rightly notes that the explosion of artificial intelligence, high-performance computing and data centers requires massive, stable and round-the-clock power. Wind and solar are our essential instruments but they are intermittent. Nuclear energy is the muscle builder, the base load that runs 24X7.

We have a target of 100 GW of nuclear capacity by 2047. To achieve this form of our current capacity is a mammoth task. The State alone cannot fund this treatment. We need private capital too. This Bill, under Clause 3, wisely permits any company to participate in the sector, moving us away from the State-only monopoly.

Sir, Clause 3 of this Bill does exactly that it invites the private sector to build the body while the Government zealously guards the soul, the fuel cycle. But does this mean that we are reckless? No! The Bill creates a robust safety authorization regime. It elevates the Atomic Energy Regulatory Board to a statutory body. As a doctor, I would never prescribe a powerful drug without monitoring a patient. Similarly, this Bill prescribes powerful energy, but with the strictest regulatory monitoring mechanism our laws have ever seen. I listened carefully to my friends in the Opposition. I heard the words like 'monopoly' and 'cap liability'. Hon. Members, let us look at the pathology of these arguments. The Opposition argues that capping liability under Clause 13 and the second Schedule puts people at risk. I say to you, unlimited liability is a myth. It is a legal fiction that ensures that no liability is ever paid because no project ever gets built. By clearly defining the operator's liability and mandating insurance under Clause 15, we are ensuring that if, God forbid, an incident occurs, there is actually bankable money on the table for compensation. We are making the system solvent. We are replacing theoretical protection with the practical financial security. On monopoly, your fear is private monopoly. This Bill breaks the biggest monopoly of all, the State monopoly. It invites competition, it invites innovation. Look at South Korea and France. Their citizens enjoy cheaper power and cleaner air because they embraced this model. Energy poverty is the worst disease a nation can suffer. It kills industries, kills jobs, and it kills hope. This Bill is the cure.

Sir, let me take off my politician's hat and put on my white coat. Many of us in this House when they hear 'nuclear', they think only of bombs and boilers. You are missing the miracle. Today morning also, we have discussed such a thing. A nuclear reactor is not just a power plant, it is a factory of isotopes. The fission process creates many byproducts called as radioisotopes. They are the most sophisticated tools in modern medicine. The preamble of this Bill explicitly states the purpose and includes application in healthcare, food, water and agriculture too. In agriculture, we lost 40 per cent of our produce to rot. Using gamma radiation, we can stabilize food, extending the shelf life of onions, potatoes, and grains without using carcinogenic pesticides. This is a preventive medicine of our nation's food security. In water, the waste heat from these reactors can drive massive desalination plants turning seawater into potable water too. But the most emotional argument for this Bill is the oncology wards of our hospitals. Sir, cancer is an epidemic. As a doctor, I have looked into the eyes of the patient who needs scans or therapies that are simply too expensive or unavailable because the isotopes have to be imported from outside. Diagnostic power: We can discuss Technetium-99m. This is the workforce of our

medical imaging. It detects cancer spreading in bones, it checks heart function, it has short half-life. We cannot import it easily. We must make it over here. By allowing private research reactors under Clause 9 and Clause 3, we can have domestic production lines for Molybdenum-99, the parent of this isotope. We have therapeutic power and we are moving towards theranostics or we can say theragnostics, therapy plus diagnostics. Iodine-131, Lutatium-177 and Yttrium-90 are the examples of these isotopes. These are not just chemicals, they are radioactive keys that log onto the cancer cells and destroy them from inside, sparing healthy tissues. This is the targeted alpha therapy.

Sir, that will be the game changer in the future. Currently, our capacity to produce this is limited by the number of reactors we have. This Bill opens the door for research reactors and radiation facilities to be set up by private players and research bodies. Imagine a future, where specialized medical reactor is funded by consortium of Indian hospitals dedicated solely to producing life-saving isotopes. This Bill makes it legal. It brings the cost of cancer scan down from thousands of rupees to hundreds. It makes survival affordable. Furthermore, for rare diseases, radiopharmaceuticals are often the only hope for the palliative care. By liberalizing the research sector under Clause 9, we encourage our Scientists to patent invention in this field -- a right explicitly protected under Clause 38. We are unleashing the genius of Indian scientists to solve the pain of Indian patients.

While concluding, Sir, I would say, to oppose this Bill is to oppose the light that powers a child's study lamp. To oppose this Bill is to oppose the isotope that saved a mother from cancer. To oppose this Bill is to choose stagnation over science. This Bill is the balance, the laser to economics with the sanctity of human life. It provides the power to grow and power to heal. As a doctor, my prescription is clear. The House must pass this Bill. India is ready for its next great leap of vitality. *Jai Hind*! Thank you, Sir.

THE VIE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you Dr. Parmar. Now, hon. Member, Shri Kartikeya Sharma.

SHRI KARTIKEYA SHARMA (Haryana): Sir, I rise to support the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India, the SHANTI Bill 2025. The Bill is about one clear issue. Why has India not been able to scale nuclear power despite having the knowledge and resources? And, how do we fix that? Sir, India is the third largest energy consumer in the world. But, nuclear energy

Contents Page

contributes only about 1.7 per cent of our total energy mix today. Let us compare this with other countries. France produces nearly 70 per cent of its electricity from nuclear power. The United States produces about 19 per cent of its electricity from nuclear power. China is also rapidly expanding nuclear capacity to support its factories and cities. These countries use nuclear power to power industry, jobs and economic growth. India, despite its growing energy demands, remains stuck at a very low nuclear energy adoption. Sir, this was not because India's scientists failed. It was not because our engineers lacked skill. It was not because our technology was unavailable. It was not because the nation lacked vision. It was because of policy failure. It was because decision-making was delayed. It was because risk-taking was avoided. And it was because reform was postponed for far too long, since there was no political will to implement it.

Sir, India's nuclear journey began with a foresight and confidence. Dr. Homi Bhabha imagined an India that would never be energy dependent. 'Three-stage program was made rooted in thorium', was his answer to permanent energy security. But, for many years, under successive Governments, this program moved very slowly. Fast-Breeder Reactors were delayed, thorium enrichment was not pushed seriously, and major projects took more than a decade to complete. As a matter of fact, the prototype Fast-Breeder Reactor, approved in 2004, took almost two decades to reach the core landing projects like Kakrapar - 3 and 4, which would have taken 4, 5 to 6 years, stretched to nearly 10 years. The SHANTI Bill directly addresses this by ending over-Centralization, opening the sector to regulated private partnership and bringing capital, timelines and accountability into nuclear project execution as it is done in the rest of the world. Sir, the present Government has set a target of 100 gigawatt of nuclear power by 2047. This is necessary for Viksit Bharat, energy security and clean growth. But, reaching 100 gigawatts needs huge investment. Nearly 20 lakh crores will be required over the next two decades. The Government alone cannot fund this. This is why, opening the nuclear sector to the regulated private partnership participation is essential. The SHANTI Bill does exactly this, Sir. The Government remains in control of safety and regulation. Sir, national security is protected, but private companies are allowed to invest, build, and innovate. As a result, this will speed up projects, reduce delays, and help India add capacity faster. This Bill also prepares India for future needs.

Sir, Small Modular Reactors can supply steady electricity to data centres, smart cities, and industrial zones, delivering captive power to them. Not only this, SMRs have been known to be deployed on boats and other devices, where 50-100

megawatts can portably be used in far-flung areas where energy cannot be produced. This can become the battery for digital life and Digital India in the future. Moreover, a strengthened nuclear ecosystem will deliver benefits far beyond electricity. Nuclear facilities produce medical isotopes, which can be used for cancer diagnosis and treatment, atomic medicine, agriculture research, and food irradiation. Most importantly, the advent of AI has pushed us for the need for more power.

The SHANTI Bill unlocks private funding for nuclear research and development. By opening the nuclear sector to private participation, the Bill brings long-term investment in research, strengthens training capacity, and fully taps India's nuclear talent. Today, only 36 per cent of India's R&D expenditure comes from the private sector, compared to 68 per cent in the US and 75 per cent in China. The SHANTI Bill directly addresses the gap by creating an eco system for private R&D participation in nuclear energy.

Sir, the opposition repeatedly claims that this Bill dilutes safety, without engaging with what the Bill actually provides. Safety in nuclear power cannot be understood by placing fear before the facts. As Marie Curie said, "Nothing in life is to be feared; it is only to be understood." सर, एक्सिडेंट के डर से हम सड़क पर चलना नहीं छोड़ सकते हैं, इसलिए मैं उनसे कहना चाहूंगा कि डरिए मत, डर के आगे जीत है। The Bill is about replacing fear with understanding.

Clause 17 of the Bill reinforces the Atomic Energy Regulatory Board's (AERB) authority, ensuring no reactor, public or private, operates without continuous regulatory oversight. This Bill accelerates capacity, not risk. For many years, India has moved slowly in nuclear energy. But, today, the Government has chosen reform over hesitation. This Bill removes old barriers, matches ambition with action, and puts India on the path to energy independence.

In Ancient India, Maharishi Karnad spoke of Anu or atom. In modern India, Dr. Bhomi Bhabha gave us a nuclear roadmap. Today, this Government is creating a system to finally deliver on what vision we have. Under the leadership of Prime Minister Narendra Modi ji, we stand at the threshold of another historical leap. A nuclear renaissance is now within the reach, because this will form the bedrock of a *Viksit Bharat*. To reach and become a *viksit* country by 2047, it is imperative that we e, bark on this journey.

Sir, therefore, I strongly support the SHANTI Bill and really thank you for giving me the time and opportunity to speak. Vande Mataram!

Contents Page

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Hon. Member, Dr. K. Laxman.

DR. K. LAXMAN (Uttar Pradesh): Thank you, Vice-Chairman Sir, for giving me this opportunity to speak on this historic Bill introduced in the House. I rise today and extend my strong and unequivocal support to this SHANTI Bill. This proposed legislation is not merely a technical reform or a sectoral adjustment; it is a forward-looking national statement reflecting India's confidence, maturity, and readiness to lead in clean, reliable, and responsible energy for the 21st century.

Under the leadership of our beloved Prime Minister Narendra Modi ji, who is the man who takes bold decisions to ensure that India marches ahead, India has demonstrated bold reforms. Hon. Prime Minister strongly believes in three principles: Reform, Perform, and Transform. His philosophy is: Reform with foresight, growth with safeguards, and develop with dignity.

Sir, the Atomic Energy Act of 1962 was passed in a very different India, an India that was still consolidating its scientific institutions and technological foundations. At that time, it was appropriate that nuclear energy remained strictly within the domain of the Central Government. Now, this Bill not only proposes to have a semi-Government and private partnership but also, as rightly said by our earlier colleagues, demonstrates this Government's ambition and commitment to clean and renewable energy.

This Government has taken a bold decision to achieve energy independence, to decarbonize its economy, and to attain net zero carbonization by 2070, where it needs lakhs of crores of rupees, which may not be possible by any Government. So, private partnership is a step towards achieving that goal. India has already taken decisive steps in this direction. Over the last decade, there has been a 60 per cent increase in nuclear power generation and a 71 per cent increase in installed nuclear capacity. Ten new nuclear reactors are being pursued and the country has set a bold target of 100 gigawatts of nuclear power capacity by 2047. That is, by the time our Independence achieves 100 years, the dream of making India as a *Viksit Bharat*, the dream of our beloved Prime Minister to make India a *Viksit Bharat...* So, we also have to attain and achieve such goals. But unfortunately, Congress, during its regime, the UPA celebrated the Indo-US Civil Nuclear Agreement but lacked the courage, clarity, and competence to operationalize. Congress wanted the optics of reforms, but not the responsibility of governance. Congress's opposition to nuclear energy has always been rooted in fear-mongering, rather than facts. During UPA's ten years rule,

Contents Page

always, it was ridden by policy paralysis, and it was under pressure from its coalition partners to take any decisions, and somehow we lost a precious decade, where India lost...*(Interruptions)*... Mr. Vice-Chairman, Sir, I will cite some particular instances. The States like Telangana is upcoming as a leading hub for data centers, cloud computing, fintech, Artificial Intelligence and digital services. Hyderabad today attracts large scale investments that demand uninterrupted high quality power supply. The consumption has increased manifold. During Modi's regime, the energy sector has come up from shortage to surplus. This SHANTI Bill is not just an energy reform, it is a digital economy enabler. And, particularly, to achieve this target, the Government has come out with a major Nuclear Energy Mission in the current Union Budget. Under this Mission, India aims to develop at least five indigenously designed SMRs by 2033 and to achieve 100 gigawatts of nuclear capacity by 2047. So recently, our beloved Prime Minister Narendra Modi ji has launched a nuclear power plant at Mahi Banswara in Rajasthan. This 4x700 MW project of Anushakti Vidyut Nigam Limited, with a cost of Rs.42, 000 crores, is a part of India's fleet mode programme. Sir, I fail to understand why in our Opposition and critics, when this SHANTI Bill came up, there is so much of *ashanti*. I fail to understand that. Sir, nuclear energy is not merely about clean energy sector, it is also helpful in social good and public welfare. Nuclear power plants currently produce 56,000 million units of clean electricity, accounting for three per cent of the country's total generation. This has prevented nearly 49 million tons of carbon dioxide emissions. Importantly, nuclear power remains cost effective, with an average tariff of approximately Rs. 3.83 per unit. Beyond power, the Department of Atomic Energy has developed technologies that directly benefits citizens - spanning healthcare, agriculture, food preservation, water purification, waste management and hydrogen production. But, as I said, under Congress rule, nuclear energy was treated as a political burden, a protest management problem and a subject best avoided during elections. The Congress leaders who now lecture in the House on safety conveniently forget that. Nuclear plants prevent 49 million tonnes of carbon dioxide emissions annually.

Nuclear energy provides round-the-clock clean power unlike intermittent renewables. Without nuclear energy, India has to depend more on coal and imports. Sir, when we talk of climate change and when we talk of renewable energy, nuclear power, etc., we have seen that in some countries like France, 90 per cent of electricity is produced by nuclear power only. But, still, India has to go ahead. I am sure and feel confident that this Bill comes up with the dreams. We have seen during Vajpayeeji's regime how our nuclear power has been demonstrated in Pokhran in

Contents Page

spite of sanctions by America. It is due to our leadership, right from Vajpayeeji to Modiji, because we have a strong will for the nation. This SHANTI Bill draws a clear political line. It is science versus superstition; confidence versus fear; and nation-building versus narrative politics. Congress, as an Opposition, is not for safety or public interest. It is about defending a failed leadership and legacy. *...(Interruptions)...* The Prime Minister has chosen to move forward, taking the nation forward. *...(Interruptions)...* Modiji always thinks of next generation, not next General Elections. Congress always thinks of next election only. *...(Interruptions)...* Modiji plans policies, Congress promises...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Dr. Laxman, please speak on the Bill. *...(Interruptions)...* Please speak on the Bill.

DR. K. LAXMAN: Yes, Sir, this is regarding Bill only and what type of governance we have seen. मोदी की नज़र अगली पीढ़ी पर है, कांग्रेस की नज़र अगली सीट पर है। ...(**व्यवधान**)...Modiji's roadmap runs for decades; Congress's road-shows run till polling day. And Modiji's future is perfect; for Congress, it is a project report before elections. मोदी के लिए भविष्य एक परियोजना है, कांग्रेस के लिए चुनावपूर्व रिपोर्ट है। Modiji's plans for tomorrow's India, Congress plans for tomorrow's polls. *...(Interruptions)...* This is the change we can see between the leadership. The entire country now believes in the leadership of Modiji, where Modiji dreams of making Viksit Bharat, developed India by 2047. I am sure and confident that this Bill definitely makes India a progressive India in all fields. I strongly support this Bill, Sir. Thank you very much.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Dr. Laxman. Now, Shrimati Mahua Maji.

श्रीमती महुआ माजी (झारखंड): वाइस-चेयरमैन सर, केंद्र सरकार न्यूक्लियर एनर्जी से संबंधित जिस SHANTI Bill को लाना चाहती है, एक्चुअली वह अशांति बिल है और मानवता के लिए खतरा है। सर, यह भले सच हो कि आप चाहते हैं कि देश में डी-कार्बोनाइज़ेशन के लिए अच्छा है, लेकिन यह इसलिए अच्छा नहीं है कि मैंने इस विषय पर बहुत बड़ी रिसर्च की है। मैंने 4 साल की मेहनत के बाद झारखंड के जादूगोड़ा में जहां यूरेनियम रेडिएशन से लोग प्रभावित होते हैं, उन पर यह किताब लिखी है। इस किताब का नाम है - विकिरण, प्रदूषण व विस्थापन से जूझते आदिवासियों की गाथा, मरंग गोड़ा नीलकंठ हुआ। जेएनयू से लेकर साउथ तक कम से कम हमारे देश की 20-25 यूनिवर्सिटीज़ में उस पर एमफिल, पीएचडी, डी.लिट हो चुकी हैं। मैं उस रिसर्च के आधार पर आप सभी से अनुरोध करूंगी कि इस बिल को पास करने से पहले इस किताब को जरूर पढ़ लें। इसमें उन आदिवासियों की पीड़ा है, जहां यूरेनियम की माइनिंग होती है। जादूगोड़ा हमारे झारखंड में है, जहां विकलांगता, स्किन कैंसर, लंग्स कैंसर, बांझपन और तरह-तरह की

बीमारियां होती हैं। अभी भी वहां पर किसी दूसरे गांव के लोग अपने बच्चों की शादी नहीं कराना चाहते और न ही यहां की लड़कियों को ले जाना चाहते हैं, क्योंकि फिर वे तमाम बीमारियां उनको हो सकती हैं। मैं यह सब इसलिए कह रही हूं कि इसमें जो बाय-प्रोडक्ट्स होते हैं, जैसे अगर कहीं भी न्यूक्लियर रिएक्टर लगता है, तो उससे जो ईंधन बनता है, वह यूरेनियम से होता है। यूरेनियम के ईंधन से जो उसका डस्ट निकला था, उससे जो प्लूटोनियम निकला था, उससे संबंध में हम एक बार अपने देश में पोखरण-वन के समय उसका प्रदर्शन किया था। इंदिरा गांधी ने 1974 में न्यूक्लियर पावर को दिखाने के लिए जो पोखरण में विस्फोट किया था, उसमें इसी बाय-प्रोडक्ट का इस्तेमाल हुआ था, जो कि यूरेनियम और न्यूक्लियर रिएक्टर से होता है। अगर न्यूक्लियर रिएक्टर किसी गलत प्राइवेट ऑपरेटर के हाथों में या किसी सिरफिरे ऑपरेटर के हाथों में ईंधन की वह डस्ट पड़ जाए, तो इससे पूरी तबाही आ सकती है। न्यूक्लियर एनर्जी बम में बहुत ज्यादा पावर होती है। आपने हिरोशिमा और नागासाकी में देखा होगा, वहां के पीड़ितों को, जो विकलांग पैदा हो रहे हैं, उनको हिबाकुशा कहते हैं। सर, चेर्नोबिल में जो डिजास्टर हुआ था, कूलिंग सिस्टम फेल होने के बाद छत उड़ गयी थी, उससे क्या त्रासदी हुई थी, यह भी सबको पता है। इतने सालों के बाद भी अभी तक वहां के लोग मशरूम नहीं खा सकते हैं।

सर, चेर्नोबिल के ऊपर एक किताब आई है, जिसे नोबेल प्राइज मिला है, उसके राइटर ने अपनी पीड़ा बताई है कि कैसे मशरूम खाने के लिए लोग लालायित रहते हैं। अभी तक वहां 300 तरह के मशरूम बैन हो चुके हैं। सर, अगर यह किसी प्राइवेट ऑपरेटर के हाथों में पड़े, तो यह पूरी दुनिया के लिए खतरा है। सर, मैं यहां यह कहना चाहूंगी कि जादूगोड़ा में टेलिंग पॉन्ड है। जो यूरेनियम जमीन से निकलता है, क्रशर में उसको सल्फ्यूरिक एसिड से वॉश करने के बाद उसका जो वेस्ट होता है, उसे पॉन्ड में जमा किया जाता है। उस पॉन्ड में चल कर कितने लोग बीमार होते हैं, चूंकि उससे अल्फा, बीटा, गामा किरणें निकलती हैं, जो कंक्रीट की दीवारों को भी भेद कर जा सकती हैं। उसमें किसी भी तरह की बाउंड्री काम नहीं करती। एक बार जब यूरेनियम को जमीन से निकाला जाता है, तो लाखों साल तक गन शॉट्स होते रहते हैं। उसका नुकसान पूरी पृथ्वी को होता रहता है। हमारे यहां भी ऐसा हो रहा है। इसलिए अगर न्यूक्लियर रिएक्टर लगेगा, तो यूरेनियम ज्यादा निकाला जाएगा और इसका खामियाजा पूरे देश को भुगतना होगा। सर, यह किताब है, इसमें सारी चीजें लिखी हुई है। यह आदिवासियों के बारे में आदिवासियों की तरफ से लिखा हुआ है। हमारे यहां के आदिवासी कहते हैं कि यूरेनियम को धरती के भीतर ही पड़े रहने दो, उसे मत छेड़ो, वरना सांप की तरह यह हम सबको डस लेगा।

सर, न्यूक्लियर रिएक्टर के लिए यूरेनियम जरूरी है। ...(**समय की घंटी**)... सर, जापान में जब सुनामी आई थी, तो न्यूक्लियर रिएक्टर में पानी आ गया था और उसका कूलिंग सिस्टम फेल हो गया था। वह रेडिएशन पैसिफिक ओशियन को पार करके कैलिफोर्निया तक चला गया था। जापान में उसे कूल करने के लिए अमेरिका ने सबसे बड़ा जनरेटर भेजा था। उसे शांत करने के लिए उसके अंदर 50 साइंटिस्ट्स सुसाइड अटेम्प्ट करने गए थे। सर, आप जानते हैं कि ये सारी चीजें डॉक्यूमेंटेड हैं। इसमें इसके खतरे बताए गए हैं। आप इस बिल को पास करने के पहले 10 बार सोचिए, नहीं तो आने वाली पीढ़ी आपको माफ नहीं करेगी, क्योंकि वह माफ करने के लिए जिंदा ही नहीं रहेगी। अगर एक न्यूक्लियर बम पड़ा, तो लाखों सालों के लिए पूरी दुनिया खत्म हो

Contents Page

जाएगी। आसमान में इतना बड़ा लेयर आ जाएगा कि सूरज की रोशनी तक हमारी धरती पर नहीं पहुंच पाएगी। ...(**समय की घंटी**)... सर, पूरा कंप्यूटर सिस्टम फेल हो जाएगा।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you. That is enough.

श्रीमती महुआ माजीः सर, हम लोगों ने भोपाल गैस त्रासदी में यह देखा है कि किस तरह से प्राइवेट कंपनियां बिल्कुल बेपरवाही से काम करती हैं। इस पर मॉनिटरिंग नहीं हो पाएगी। हमारे देश में ऐसी कोई व्यवस्था नहीं है। हम विदेशों से तुलना करते हैं, लेकिन विदेशों में मॉनिटरिंग का सिस्टम बहुत अच्छा है। वहां पर लोग इसे करते हैं। आप आए दिन पाकिस्तान और दूसरे देशों से लड़ाई करते हैं। अगर उस बाई-प्रोडक्ट से किसी के पास यह बम आ गया, तो पूरी दुनिया तबाह हो जाएगी। सर, मेरा हाथ जोड़ कर अनुरोध है कि आप इस किताब को पढ़ लीजिए। इसमें तमाम बातें रिसर्च के साथ लिखी हुई हैं। इसलिए आप इस बिल को पास करने के पहले बार-बार सोचिए, 10 बार, हजार बार सोचिए और इसको पारित मत करिए। सर, यह शांति नहीं, अशांति बिल है। Thank you so much.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Thirumati Mahua Maji. Now, hon. Member, Shri Ghanshyam Tiwari.

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय उपसभाध्यक्ष महोदय, मैं आज 'SHANTI' बिल, 2025 पर बोलने के लिए खड़ा हुआ हूं। पहले तो मैं श्रीमान जयराम रमेश जी को धन्यवाद दूंगा कि उन्होंने इस पर भाषण की शुरुआत की और पूरा इतिहास बताया। इतिहास बताने के साथ-साथ उन्होंने एक बहुत जोर की बात कही कि ये जो बिल लाते हैं, इन बिलों के नाम ऐसे रखते हैं कि नाम के कारण से लोगों को परेशानी होती है। जैसे इस बिल का नाम 'SHANTI' बिल रखा; पहले 'नारी शक्ति वंदन' बिल आया, तो उसका नाम लिखा; फिर 'शिक्षा अधिष्ठान' का नाम रखा। इस तरह से यह नाम रखा। अब आगे जो बिल आ रहा है, 'विकसित भारत - जी राम जी' आ रहा है। इसमें परेशान होने की कोई जरूरत नहीं है। माननीय उपसभाध्यक्ष महोदय, जब हम ये नाम रखते हैं, तो नाम रखने का कोई फैशन नहीं है। हम नाम इसलिए रखते हैं कि नाम के पीछे हमारी भावना रहती है। जैसे इस बिल का नाम 'SHANTI' रखा, तो 'शांति' का मतलब यह है कि भारत ने सबसे पहले जब परमाणु रिएक्टर शुरू किया, तो होमी जहांगीर भाभा ने कहा था कि हम परमाणु ऊर्जा को शांति के काम में लेंगे। इसलिए शांति का इतिहास है। फिर हमारा इतिहास शांति का है। हम कहते हैं:

"ॐ द्यौः शान्तिरन्तरिक्षं शान्तिः
पृथ्वी शान्तिरापः शान्तिरोषधयः शान्तिः।
वनस्पतयः शान्तिर्विश्वेदेवाः शान्तिर्ब्रह्म शान्तिः
सर्वं शान्तिः शान्तिरेव शान्तिः सा मा शान्तिरेधि।।"

यह जो शांति है, यह हमारी संस्कृति से आती है, इसलिए इसका नाम 'शांति' रखा गया है। अब जब हमने 'नारी शक्ति वंदन' नाम रखा, तो उसका नाम 'नारी शक्ति वंदन' इसलिए रखा कि भारत में जो नारियां हुई हैं, गार्गी से लेकर, मैत्रेय से लेकर, अहिल्या से लेकर, द्रौपदी से लेकर,

सीता से लेकर, रानी लक्ष्मीबाई से लेकर, ये सब जो नारियां हुई हैं, इन नारियों के प्रति सम्मान पैदा करने के लिए नारी शक्ति अधिनियम बिल में हमने यह नाम रखा। इस तरह से हम ये सारे नाम रखते हैं। जैसे हमने कर्तव्य पथ नाम रखा है, तो इसलिए कि प्रधान मंत्री कर्तव्य पथ पर चलते हैं और आप सब लोगों को भी कर्तव्य पथ पर चलने के लिए कहते हैं। इसलिए यह नाम रखा। ...(**व्यवधान**)... हां, मैं बोलता हूं। तो नाम इसलिए रखे जाते हैं। अब इस नाम पर चर्चा करने की कोई जरूरत नहीं है।

महोदय, यह जो बिल आया है, यह भारत की भावी आवश्यकताओं के लिए है। मैं आपसे निवेदन करना चाहता हूं कि हमारे ये जो प्रधान मंत्री जी हैं, ये त्रिकालदर्शी हैं, तीनों काल देखते हैं। आपने जो देखा था, वह भूतकाल था कि 1948 से लेकर आज तक आपने क्या किया और हम देख रहे हैं - वर्तमान और यह जो बिल है, यह देख रहा है - भविष्य काल, इसलिए यह त्रिकालदर्शी बिल है। इसका एक नाम यह भी हो सकता है — 'त्रिकालदर्शी बिल।'

महोदय, अब मैं आपसे यह निवेदन करना चाहता हूं कि यह कहना कि यह केवल विद्युत उत्पादन के लिए है या उसके लिए है, वास्तव में यह आज के भारत की आवश्यकता है। जब भारत को 2047 तक एक विकसित राष्ट्र बनना है, तब इसे ऊर्जा के क्षेत्र में आत्मनिर्भर बनना है। ऊर्जा संरक्षण हमारी आज की सबसे बड़ी आवश्यकता है और ऊर्जा उत्पादन भी हमारी सबसे बड़ी आवश्यकता है।

उपसभाध्यक्ष महोदय, सारी बातों की चर्चा हुई है। 2030 तक 500 गीगावॉट गैर-जीवाश्म विद्युत हमें पैदा करना है। अभी माननीय प्रधान मंत्री जी इसमें भारत को 270 गीगावॉट तक लेकर गए हैं। 2070 तक 'net zero' का लक्ष्य हासिल करना है। हमें इन सारे लक्ष्यों की प्राप्ति करनी है और 100 गीगावॉट बिजली न्यूक्लियर एनर्जी से प्राप्त करनी है। यह हमें 2047 तक करना है। जब इसका लक्ष्य यह है, तो इस लक्ष्य की पूर्ति के लिए हमें काम करना पड़ेगा। आज हमारे यहां जो विद्युत उत्पादन हो रहा है, उसमें 55 से लेकर 73 परसेंट तक तापीय ऊर्जा से, कोयले से पैदा होता है। यह कोयला हमारे यहां तो पैदा होता ही है, लेकिन इसे आयात भी करना पड़ता है। इससे कार्बन भी काफी निकलता है। इसमें यह सारा काम होता है और वह महंगा भी होता है और उसकी ढुलाई भी महंगी पड़ती है। फिर दूसरी जो ऊर्जा है, वह मैंने देखी है, जो कि नवीकरणीय ऊर्जा है। वह सोलर एनर्जी का है। सोलर एनर्जी का काम राजस्थान में बहुत हुआ है। राजस्थान में सोलर के बहुत से पार्क्स लगे हैं। लेकिन सोलर एनर्जी में नीचे बहुत सारी जमीन जाती है और दूसरी समस्या यह भी रहती है कि उसमें बरसात के समय में और रात के समय में विद्युत पैदा नहीं होती, इसलिए उसकी निरंतरता नहीं रहती है। उसी प्रकार से विंड एनर्जी भी है। जब विंड एनर्जी में भी काम करते हैं, तब हमारी विंड एनर्जी भी हवा चले, हवा नहीं चले, इस पर काम करती रहती है। इसलिए इन सारी चीजों में निरंतरता नहीं है, लेकिन परमाणु ऊर्जा का लोड बेस है, वह 24X7 है, लगातार है और 60 वर्षों तक लगातार ऊर्जा दे सकती है। इसलिए इस प्रकार की ऊर्जा हमारे लिए आवश्यक है और इसीलिए हमें इस क्षेत्र को विदेश के लिए खोलना पड़ता है। मैं प्रधान मंत्री जी को उनके ऐतिहासिक निर्णयों के लिए धन्यवाद दूंगा। उन्होंने स्पेस को खोला और परमाणु ऊर्जा के क्षेत्र को भी खोल रहे हैं। जब हम यह काम कर रहे हैं, तो हम एक लक्ष्य को लेकर कर रहे हैं कि 2047 तक

भारत को आत्मनिर्भर बनाना है। आत्मनिर्भर भारत के लिए आज तक कोई भी योजना - अभी सारी बातें की गईं। मैं एक बार याद दिलाना चाहता हूं। उन्होंने कहा कि 1948 में यह हुआ, 1962 में यह बिल आया, 1966 में यह हुआ, उन्होंने सारे वैज्ञानिकों के भी नाम लिये। इसके लिए मैं उनको धन्यवाद देना चाहता हूं, लेकिन उसका रिजल्ट क्या आया – यह कुल विद्युत उत्पादन का 3 परसेंट है, 8 गीगावॉट। यानी खोदा पहाड़, इतने बरस तक, और निकली चुहिया! अब वह चुहिया नहीं रहनी है, अब हमें बहुत बड़ा काम करना है, इससे 100 गीगावॉट विद्युत निकालनी है, इसलिए एफडीआई के अंदर टोटल इन्वेस्टमेंट की छूट देनी है, यह उसकी बात है। फिर, वे कह रहे हैं कि इससे सुरक्षा में क्या होगा, वह सारा क्या होगा, तो यह सारा बिल ऐसा है कि इस बिल ने सब चीजों के लिए रास्ता खोला है। मैं बताना चाहूंगा कि यूरेनियम के आधार पर – अब थोरियम है, घरेलू संसाधनों पर आधारित है। अगर उसका प्रयोग करेंगे, तो इन्वेस्टमेंट चाहिए, टेक्नोलॉजी चाहिए।

अगर हमें टेक्नोलॉजी मिलती है, इन्वेस्टमेंट मिलता है और वह हमारी शर्तों के आधार पर मिलता है, तो उसको लेने में क्या दिक्कत है? ऐसे में इस बिल को सेलेक्ट कमेटी में भेजने की क्या जरूरत है? 2025-26 में परमाणु ऊर्जा को प्रोत्साहित करने के लिए निजी निवेश करना आवश्यक हो गया है। यह समय की आवश्यकता है और यह बिल समय की आवश्यकता को पूरा करता है। अब Small Modular Reactors लगाए जाएँगे। अभी माननीय प्रधान मंत्री जी ने राजस्थान में 'माही बांसवाड़ा राजस्थान परमाणु ऊर्जा संयंत्र' की आधारशिला रखी है और यह राजस्थान के रावतभाटा में भी है। इसके साथ ही मैं यह भी कहना चाहता हूँ कि यह परमाणु केवल इसी काम के लिए नहीं है, बल्कि यह medicines के लिए काम आता है, एग्रीकल्चर में भी काम आता है। आज इन सारे सेक्टर्स में इसकी आवश्यकता समय की माँग हो गई है। इसलिए इस प्रकार का बिल लाना, इस प्रकार का चिंतन करना और इस काम को बढ़ा कर आगे ले जाना - यह समय की पुकार है और यह समय की पुकार के अनुसार ही किया गया है।

माननीय उपसभाध्यक्ष महोदय, मैं एक बात कह कर अपनी बात समाप्त करना चाहता हूँ। उन्होंने कहा कि नाम भिन्न-भिन्न प्रकार के रखे जाते हैं। मैं बताना चाहता हूँ कि नाम में बहुत गुण है। नाम रखने से काम बहुत आसान होता है और उसका अर्थ समझ में आ जाता है, जैसे हमने नारी शक्ति बिल का नाम रखा, नारियों को समझ में आ गया और बिहार में उन्होंने अपना काम कर दिया। इसी प्रकार से जो-जो नाम रखेंगे, वह-वह अपना काम पूरा कर देंगे। अब ये नाम से डरते हैं।...(**व्यवधान**)... जयराम जी, अब मैं इसका असर बताता हूँ।...(**व्यवधान**)... आपने 'राम' के नाम का विरोध किया, हमने 'राम-राम' रटा। अब 'जी राम' बिल आ रहा है और आप उसका विरोध कर रहे हैं।...(**व्यवधान**)... हमने 'राम-राम' रटा, तो हम उधर से पार करके इधर आ गए और आप 'राम-राम' नहीं रट रहे हैं, तो वहीं के वहीं बैठे हैं, इसलिए नाम की महिमा है।

'नाम अजामिल से खल कोटि अपार नदी भव बूड़त काढ़े।
जो सुमिरे गिरि-मेरु सिला-कन होत अजाखुर बारिधि बाढ़े।'

Contents Page

इसलिए इस बिल का नाम 'शांति बिल' है या और भी बिल के जो भी नाम रखे गए हैं, वे सोच-समझ कर रखे गए हैं और आप सबको भी शांति मिले, इसलिए *'ओम शांतिः शांतिः शांतिः'*, धन्यवाद।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Shri Jose K. Mani.

SHRI JOSE K. MANI (Kerala): Sir, I oppose this Bill not because we are against nuclear energy, but because we are against reckless privatisation of this highly-sensitive sector. This Bill opens the doors for private players to build, own and operate nuclear plants. Now, we have seen this move over and over again by this Government to privatise sensitive sectors and areas. In every sector that this Government touches for privatisation, it says that it is for efficiency, Ease of Doing Business and private expertise. In reality, what happens - same cost, same producers and same beneficiaries. Today, if you switch on the TV and see privatisation news, you do not need Einstein's brain to guess the name of the private players; whether you see the sea port or the airport, we see the private players are playing where, how, when and by whom. And I will not be surprised if a day comes when even the Army will also be privatised.

The Government says that this Bill will transform India, but transformation should not mean transferring risk from big corporate companies to the ordinary citizens. This Bill removes a very crucial safeguard. Under the 2010 law, if a nuclear accident happens due to defective equipments or faulty material, the operator has the right of recourse against the supplier. Under this Bill, the operator remains liable. That is fine. But, the suppliers of nuclear equipments and the fuel are completely excluded from liability. The operator pays, and when the operator's limit is exhausted, the Government pays.

When the Government pays, the taxpayer pays. So, Sir, the profits are privatized but the risks are nationalized. Is this 'Make in India' or 'Take Profit from India and Leave Liability to India'? If suppliers are told that they are protected from liability, where is the incentive to ensure the highest quality? Sir, the Government argues that the global suppliers' demand has changed. Sir, since when are the Indian laws written to please the foreign corporations? If global suppliers are afraid of accountability, should not that worry us more not less?

Sir, the Civil Liability of Nuclear Damage Act was framed after global experience. ...(*Time-bell rings.*)... It was meant to ensure victim-centric justice, not investor comfort. I am concluding, Sir. We are not against the nuclear energy; we are

Contents Page

not against the technology. We are against the blind faith in privatization and policies controlled by the powerful lobbies. Hence, I request the Government to send the Bill to the Select Committee before consideration.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Mr. Mani. Now, the next speaker is, Dr. Ajeet Madhavrao Gopchade.

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): उपसभाध्यक्ष महोदय, हिंदुस्तान की सुरक्षा बढ़ाने वाला यह विधेयक है और महासत्ता बनाने वाला भी यह विधेयक है, इसका विरोध नहीं होना चाहिए। सर, इस सदन में देखिए, ऐसा विरोध कर-करके हमारे विपक्षियों की संख्या कम होती जा रही है। यहां बैठने वाले हमारी पाठशाला के जो एनडीए के विद्यार्थी हैं, इनकी संख्या दिन-ब-दिन बढ़ती जा रही है। हमारी पाठशाला में एनडीए के जो विद्यार्थी बैठे हैं, इनको सीखने को मिलता है और आदमी सीखकर ही आगे जाता है। ये सारे विद्यार्थी सदन खत्म होने तक बैठते हैं। अभी यहाँ जयराम रमेश जी नहीं है। मुझे उनके बारे में बहुत प्यार है, क्योंकि इस पाठशाला के वे अकेले ऐसे विद्यार्थी हैं, जहाँ से जब सब चले जाते हैं, मगर अकेले बेचारे जयराम रमेश जी वहाँ बैठे रहते हैं। अब बेचारे वे चले गए हैं, मुझे उनके ऊपर बहुत प्यार है, ऐसा उनको आप लोग बता दो।

हमारे विपक्षी नेताओं को शांति नहीं चाहिए, क्योंकि वे शांति के विधेयक का विरोध कर रहे हैं। मैं उनको बताना चाहता हूँ कि भगवान गौतम बुद्ध हमारे हिंदुस्तान की श्रद्धा, प्रेरणा एवं अभिमान हैं। अभी हमारे मित्र जयराम रमेश जी ने बहुत कुछ बातें बोलीं। हमारे विद्वान सदस्य ने भी कुछ बातें बोलीं। हमारे विद्वान और अभ्यासु विपक्ष के जो सदस्यगण हैं - जब जयराम रमेश जी बैठते हैं, तो वे प्रामाणिकता से आखिर तक सुनते हैं, उनको मैं यह बताना चाहता हूँ कि इसका नाम शांति विधेयक क्यों रखा गया। हम रूस, अमेरिका और जापान के साथ परमाणु परियोजना में अभी साझेदारी कर रहे हैं। कुडनकुलम और जैतापुर जैसे रिएक्टर्स अभी विश्व के सबसे बड़े संयंत्र बनने जा रहे हैं। हमारा देश मजबूती से विश्व शांति का नेतृत्व कर रहा है, इसलिए बहुत से लोगों ने कहा है और जनता भी कह रही है कि अब बुद्ध मुस्कुराया है। भगवान गौतम बुद्ध जी के चेहरे पर स्मितहास्य दिखाई दे रहा है, जिसको मराठी में हम सब तरफ कहते हैं - *"आणि बुद्ध हसला!"* ऐसी गली-गली में चर्चा है। इसलिए, इस बिल का नाम शांति विधेयक रखकर माननीय मोदी जी ने दुनिया को विध्वंस का नहीं, बल्कि शांति का संदेश दिया है, इसलिए सबको मिलकर उनका अभिनंदन करना चाहिए।

हमारे बहुत सारे विद्वान एवं अभ्यासु विपक्ष के जानकार नेताओं को इस शांति के विधेयक से तकलीफ क्यों हो रही है, यह मुझे समझ में नहीं आ रहा है। उन्होंने एक नाम अप्सरा का लिया, उन्होंने एक नाम जरीना का लिया, लेकिन मैं उनको यह बताना चाहता हूँ कि हम भगवान गौतम बुद्ध के अनुयायी हैं, मोदी जी हमारे इस देश की जनता को गौतम बुद्ध की राह पर ले जाना चाहते हैं और हम इसके माध्यम से पूरे देश को शांति का संदेश देना चाहते हैं। मैं विपक्ष को यह बात भी बताना चाहता हूँ कि हम स्वदेशी आत्मनिर्भर भारत की ओर जा रहे हैं। इसके साथ, हम जनता की सेवा भी कर रहे हैं। सर, मैं मेडिकल साइंस का छात्र हूँ। Cancer care nuclear medicines, PET

Contents Page

scan चिकित्सा, radio isotopes और radio pharmaceuticals उत्पाद के माध्यम से हमारी वैद्यकीय क्षेत्र की, चिकित्सा क्षेत्र की क्षमता बढ़ती जा रही है।

उसके माध्यम से हम लोगों की सेवा कर रहे हैं। हमारा परमाणु ऊर्जा विधेयक देश की जनता की सेवा करने वाला विधेयक है। मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी का अभिनंदन करना चाहता हूं कि हिंदुस्तान के सभी सरकारी अस्पतालों और सरकारी मेडिकल कॉलेजों में परमाणु ऊर्जा विभाग द्वारा समर्पित, कार्यशील कैंसर देखभाल केंद्रों के निर्माण की योजना सरकार के माध्यम से चल रही है। मैं विपक्ष से कहना चाहता हूं कि शांति के साथ देश की सेवा का कार्य परमाणु ऊर्जा के माध्यम से किया जा रहा है। इस कारण से मुझे इस विधेयक पर गर्व और अभिमान है। अभी कुछ देर पहले मैंने हमारी टीएमसी की एक विद्वान बहन का भाषण सुना। वह कह रही थीं— "हम दो, हमारे दो।" मैं उस माननीय सांसद बहन से कहना चाहता हूं कि अब "मैं और मेरा भतीजा" का ज़माना खत्म होने वाला है। हमने कांग्रेस के "हम दो, हमारे दो" के ज़माने को समाप्त कर दिया है। आज हमारे माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी "मैं और मेरे 140 करोड़ जनता का परिवार" मानते हैं। इसलिए आने वाले 100 वर्षों तक आपके पास कोई chance नहीं है, क्योंकि हम हिंदुस्तान को सेवा और शांति की दिशा में ले जा रहे हैं। हम 140 करोड़ जनता को अपना परिवार मानते हैं। अब "मैं और मेरा भतीजा, हम दो हमारे दो" जैसे सिंडिकेट का ज़माना चला गया है। हम पूरे हिंदुस्तान को परिवार मानते हैं और परमाणु शक्ति के माध्यम से देश को महाशक्ति की ओर ले जा रहे हैं। मैं विपक्ष से कहना चाहता हूं - अभी जयराम रमेश जी यहां उपस्थित नहीं हैं, उनके साथ बहुत सारे लोगों ने डा. होमी जहांगीर भाभा जी और डा. अनिल काकोडकर जी को याद किया, लेकिन आज ही उनकी याद क्यों आई? हम तो वर्षों से डा. होमी जहांगीर भाभा और डा. अनिल काकोडकर जी को अपने दिल में रखते आए हैं। लेकिन आज विपक्ष ने हमारे मिसाइल मैन, आधुनिक परमाणु शास्त्र के जनक, माननीय राष्ट्रपति डा. ए.पी.जे. अब्दुल कलाम जी का उल्लेख नहीं किया, लेकिन हम आज उन्हें श्रद्धापूर्वक स्मरण करते हैं और विनम्र अभिवादन करते हैं।

हमारे एक विद्वान मित्र ने अदृश्य शक्ति की बात की और ईस्ट इंडिया कंपनी का भी उल्लेख किया। मैं उन्हें बताना चाहता हूं कि अदृश्य शक्ति का ज़माना चला गया है और ईस्ट इंडिया कंपनी का ज़माना भी समाप्त हो चुका है। आज स्वदेशी का नारा हिंदुस्तान की गली-गली में गूंज रहा है। पहले सरकारें अदृश्य शक्ति के रिमोट कंट्रोल से चला करती थीं। आज अपनी मां का अंतिम संस्कार करके भी देश की अविरत सेवा करने वाले, चाय बेचने वाले, तेजस्वी विकास पुरुष की सरकार है। पहले की तरह अदृश्य शक्ति से सरकार चलाने वाला कारोबार समाप्त हो चुका है। आज भारत माता को अपनी मां मानने वाले विकास पुरुष की सरकार है।

अभी एक सदस्य ने कहा कि यह विधेयक कुछ लोगों की भलाई के लिए लाया गया है। मैं उनसे पूछना चाहता हूं कि 70 वर्षों तक जो सिंडिकेट इस देश को चलाता रहा, उसके बारे में आपका क्या कहना है? मैं उन्हें यह बताना चाहता हूं कि वर्ष 2014 से पिछले 10-11 वर्षों में किसान, मजदूर और गरीब परिवारों से चुनकर आए जनसेवकों की सरकार है। अब पहले जैसा सिस्टम नहीं रहा है। इसलिए मैं आप सभी से विनम्र निवेदन करता हूं कि कृपया इस विधेयक का

विरोध न करें। इस विधेयक के माध्यम से 24×7 बिजली उपलब्ध हो रही है। पिछले 10 वर्षों में मोदी सरकार ने देश को लगभग सार्वभौमिक बिजली उपलब्धता तक पहुंचाया है।

(**सभापति महोदय** *पीठासीन हुए।*)

यह विधेयक न्यूक्लियर एनर्जी जैसी स्थिर बेस-लोड ऊर्जा अनिवार्य, नवीकरणीय ऊर्जा को पूरक बनाएगा। यह कोयले पर निर्भरता को कम करेगा, हमारे अंतरराष्ट्रीय जलवायु लक्ष्यों को पूरा करेगा और वर्ष 2047 तक 100 गीगावाट परमाणु क्षमता प्राप्त करने के लक्ष्य को साकार करेगा। शांति विधेयक एक रणनीतिक आवश्यकता है। यह केवल एक नीतिगत विकल्प नहीं, बल्कि देश की सुरक्षा, सेवा और शांति के लिए अत्यंत आवश्यक कदम है। अब यूपीए के समय क्या था, उनकी विफलता क्यों हुई? उन्होंने 63 गीगावॉट का वादा किया, लेकिन वे 7 गीगावॉट भी पूरा नहीं कर पाए। एनडीए की सरकार ने परमाणु क्षमता दोगुना करके इस देश को आगे बढ़ाया है। हमने 21 नए रिएक्टर जोड़े हैं। मुझे यह बताने में खुशी होती है कि इस बजटीय आवंटन को 9,800 करोड़ रुपये से बढ़ाकर 24,000 करोड़ रुपये से अधिक हमने किया है। यह हमारी सफलता है। शांति बिल भारत को small modular reactor अगली पीढ़ी को तकनीकों में वैश्विक नेतृत्व की ओर ले जाएगा। इसमें औद्योगिक क्षेत्र में सुरक्षित, सस्ती और त्वरित ऊर्जा भी उपलब्ध होगी। हमने वैश्विक विश्वास पर मुहर लगाई है। मैं आपको बताना चाहता हूं कि रूस, फ्रांस, अमेरिका और जापान हमारे साथ सहयोग कर रहे हैं। यह राष्ट्रीय सुरक्षा, स्वच्छ ऊर्जा और आत्मनिर्भर भारत का एक संतुलित और दूरदर्शी मॉडल है। यह विधेयक भारत को केवल ऊर्जा संपन्न नहीं, बल्कि रणनीतिक रूप से सशक्त और पर्यावरणीय रूप से जिम्मेदार राष्ट्र बनाने की दिशा में एक निर्णायक कदम है।

महोदय, मैं आपसे विनती करना चाहता हूं कि यह हमारे विकास के साथ, हमारे पर्यावरण के साथ राष्ट्रहित सर्वोपरि, इसके माध्यम से हम इस देश में आगे बढ़ने वाले हैं। मैं आपका मन से धन्यवाद देता हूं, क्योंकि आपने मुझे बोलने का समय दिया है। यह हमारा एकीकृत एकल कानून का प्रावधान है। इसमें नियंत्रित, निजी भागीदारी के माध्यम से क्रांतिकारी परिवर्तन होने वाला है। ...(**समय की घंटी**)...

MR. CHAIRMAN: Please wind up.

डा. अजित माधवराव गोपछड़े: और भारत सबसे बड़ा तीसरा विद्युत उत्पादक देश बनेगा। इसलिए हम महासत्ता की ओर जा रहे हैं। इस विधेयक का आप विरोध मत कीजिए, वरना दिन-प्रतिदिन आपकी संख्या कम होती जाएगी और हमारी संख्या बढ़ती जाएगी और यह पूरा सदन हमारे विद्यार्थियों से भरा रहेगा। ...(**व्यवधान**)... आपका बहुत-बहुत धन्यवाद।

5.00 P.M.

ANNOUNCEMENTS BY THE CHAIR- *Contd.*

MR. CHAIRMAN: Hon. Members, a Supplementary List of Business has been issued for consideration and passing of the Viksit Bharat - Guarantee for Rozgar and Ajeevika Mission (Gramin): VB- G RAM G, 2025, as passed by the Lok Sabha. Hon. Members may access the Supplementary List of Business in their respective multimedia devices and Members' Portal. The copy of the Bill, as passed by the Lok Sabha, has been circulated to the Members' Portal. Amendments to the Bill have already been received from some Members. The Members who have not submitted amendments but desire to do so may submit the same by 5.45 p.m., so as to enable the Secretariat to process and circulate the list of amendments. Notices received after 5.45 p.m. will not be processed.

After due consultation, I have allotted eight hours for discussion on the Bill, 2025. I hope the House agrees with the time allotted. Accordingly, the sitting of the House will continue beyond 6.00 p.m.

GOVERNMENT BILLS

The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025- *Contd.*

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I have a point of order.

MR. CHAIRMAN: Under which Rule?

SHRI MOHAMMED NADIMUL HAQUE: Sir, under Rule 33(1). Sir, Rule 33 (1) says that it shall be the function of the Committee to recommend -- that is the Business Advisory Committee -- the time that should be allotted for the discussion of stage or stages of such Government Bills and other business as the Chairman in consultation with the Leader of the Council may direct for being referred to the Committee. Sir, there has been no BAC meeting. How can we take up the Bill? No time was allotted in the BAC meeting.

MR. CHAIRMAN: There is a list of Government Bills taken up in the Rajya Sabha without allocating time by the BAC. In 2008, the South Asian University Bill, 2008 was taken up and the Information Technology (Amendment) Bill, 2008 was taken up on 23rd December 2008. The AIIMs (Amendment) Bill, 2008 was taken on 4th September

2012. The Sikh Gurdwaras (Amendment) Bill, 2016 was taken on 16th March 2016. The Central Goods and Services Tax (Amendment) Bill, 2023 and the Integrated Goods and Services Tax (Amendment) Bill, 2023 were discussed together on 11.08.2023. The Oilfields (Regulation and Development) Amendment Bill, 2024 was taken on 27th November 2024.

The Promotion and Regulation of Online Gaming Bill, 2025 was taken up on 21st August, 2025. Based on this convention, this Bill has been listed. ...(*Interruptions*)... Please take your seats. No point of order. ...(*Interruptions*)... Now, Shri Haris Beeran. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... I would request the Minister to respond. You please take your seats. ...(*Interruptions*)... He would be responding to you.

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU): Sir, we wanted to fix the time in the Business Advisory Committee. However, our colleagues from the Opposition Benches did not agree to the time. On the point of order raised by hon. Member from Trinamool Congress, you have given the ruling. We will abide by the ruling. We are bound by that. Regarding time, the Government has no problem in extending the time. We had offered four hours. Some of the Members had said that it should be eight hours, as was discussed in the Lok Sabha; that for same duration, it should be discussed in the Rajya Sabha. We have no problem in that. Also, we would be arranging good quality food for hon. Members if we are going to sit late. ...(*Interruptions*)...

MR. CHAIRMAN: Now, Shri Haris Beeran, you please start. ...(*Interruptions*)... Otherwise, I am going to call the next speaker. ...(*Interruptions*)... No point of order. Please take your seats. ...(*Interruptions*)... Again and again, you are raising the same point of order. ...(*Interruptions*)... It will not be acceptable. Haris Beeranji, please address.

SHRI HARIS BEERAN (Kerala): Sir, this legislation is a fundamental re-writing of India's sovereign social contract. ...(*Interruptions*)...

MR. CHAIRMAN: I cannot allow the same point of order again and again. ...(*Interruptions*)... Are you on a different subject? ...(*Interruptions*)... Okay. Tell me.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, allocation of time regarding a Bill or a group of Bills or Other Business, as recommended by the Business Advisory Committee, shall

be reported by the Chairman or, in his absence, by the Deputy Chairman to the Council and notified in the Bulletin. That has not happened. How can it be? ...(*Interruptions*)...

MR. CHAIRMAN: No, no. You are raising the same point of order. ...(*Interruptions*)... There is precedent. I have already announced the ruling. ...(*Interruptions*)...Now, Shri Haris Beeran. You please address. ...(*Interruptions*)... Nothing else will go on record except Shri Haris Beeran's speech.

SHRI HARIS BEERAN: Mr. Chairman, please reset my time. ...(*Interruptions*)...

MR. CHAIRMAN: You please speak. ...(*Interruptions*)... Mike is there.

SHRI HARIS BEERAN: Sir, this legislation is a fundamental re-writing of our sovereign social contract. ...(*Interruptions*)...

MR. CHAIRMAN: Please sit down. ...(*Interruptions*)...

SHRI HARIS BEERAN: Sir, although they call it SHANTI, what is actually happening is that the contents of this 57-page document actually declare a war on the sovereignty and financial security of Indian people. ...(*Interruptions*)...

MR. CHAIRMAN: Please go back to your seats. ...(*Interruptions*)... Nothing will go on record except Shri Haris Beeran's speech. Please. ...(*Interruptions*)...

SHRI HARIS BEERAN: Sir, yesterday, we saw how the Insurance Bill was passed. ...(*Interruptions*)...It paved the way for cartelization of foreign insurance companies over here. ...(*Interruptions*)...Today, this legislation is being passed, privatizing the nuclear energy sector while dismantling the liability framework established after Bhopal Gas tragedy. ...(*Interruptions*)...

MR. CHAIRMAN: We are going by the convention and the rule book. ...(*Interruptions*)... I have already observed about the convention. ...(*Interruptions*)... We are going by that. You please address.

SHRI HARIS BEERAN: The House is not in order. ...(*Interruptions*)...I can't speak. The House is not in order.

MR. CHAIRMAN: You please address. Otherwise, I am going to call the next speaker. ...(*Interruptions*)...I am able to hear you.

Contents Page

SHRI HARIS BEERAN: Sir, I am speaking. ...(*Interruptions*)...

MR. CHAIRMAN: You are able to hear me and I am able to hear you. ...(*Interruptions*)... Why are you worried? You please address.

SHRI HARIS BEERAN: Today, the legislation privatizes nuclear energy sector while dismantling the liability framework established after Bhopal Gas tragedy. ...(*Interruptions*)... Have you forgotten about the victims of the Bhopal gas tragedy? *...(Interruptions)...* Have the Government forgotten about the safety of our dear brothers and sisters? Now, these legal proceedings in Bhopal gas tragedy went on for 30 years - the proceedings in the American court, proceedings in Canadian court, proceedings in Indian court. *...(Interruptions)...* Despite that, our brothers and sisters have not secured justice. Now, posterity will judge us very badly if you are going ahead with this Bill. *...(Interruptions)...* This Bill actually attacks the right to life by substituting this absolute liability clause that no fault liability has been *...(Interruptions)...*

MR. CHAIRMAN: The ruling has been given already. Do I have to give a ruling for everybody separately? *...(Interruptions)...* Please address.

SHRI HARIS BEERAN: Sir, under Clause 13, operator liability is capped at Rs.3, 000 crores. How can you cap the liability of the operator for Rs.3, 000 crores? There has to be an absolute liability for the operator. They are huge nuclear operators who are coming over here...*...(Interruptions)...*

MR. CHAIRMAN: Even if you are on a point of order, the House is not in order. *...(Interruptions)...* No, you try to understand. *...(Interruptions)...* When he is on a point of order also, the House is not in order, you all go back to your seats. *...(Interruptions)...* Let him address the House. Beeran*ji,* you please address me.

SHRI HARIS BEERAN: Sir, in this Bill, there is a fundamental flaw. It removes the jurisdiction of civil court entirely forcing victims to go to a Bureaucratic Claims Commission. One, you are not giving absolute liability to these operators. Secondly, these particular victims have to go to the Bureaucratic Commission. There is no liability for the civil court. The civil court's jurisdiction has been taken away. We have seen, for the last 15 years, why these nuclear operators like G.E. and Westinghouse were not able to enter. That was because of a particular Clause in the 2010 Act. Now, that Clause is taken away. Now, they would come. They do not have any liability at

Contents Page

all. Why are these private operators being allowed to enter the Indian market without any liability that too in nuclear sector?

Sir, I am concluding. I have got five to six recommendations. One is that this Clause 16 has to be rewritten to reinstate the mandatory right of recourse against the suppliers for equipment defects. Second, the liability cap in Clause 13 must be completely removed to align with the legislation about the absolute liability Clause.

MR. CHAIRMAN: Please conclude.

SHRI HARIS BEERAN: Third, a strict federal consent mechanism must be inserted into the licensing framework. Now, here, the States do not have any role. They go and put a reactor in one particular State. The State does not have any role. So, there has to be some consenting mechanism, as far as the States are concerned. About the bar on civil court jurisdiction, that bar has to be removed. That Clause 8 has to be removed. The selection process for the Atomic Energy Regulatory Board has to consist of hon. Prime Minister, the hon. Leader of Opposition and the Chief Justice of India. It has to be a board...

MR. CHAIRMAN: Please conclude.

SHRI HARIS BEERAN: I am concluding, Sir. The specific liability cap of Rs.100 crore for small modular reactors in the Schedule must be deleted and it must be replaced with unlimited liabilities so that our citizens are protected. I strongly recommend that this Bill be placed before the Select Committee.

MR. CHAIRMAN: Dr. Bhim Singh. *...(Interruptions)...* You please take your seat. You are on the same subject. The ruling has already been given. *...(Interruptions)...* You have no right to question the Chair. *...(Interruptions)...* Please, take your seat. *...(Interruptions)...* Bhim Singh*ji*.

डा. भीम सिंह (बिहार)ः माननीय सभापति महोदय, मैं आपके प्रति आभार प्रकट करता हूँ और पार्टी के प्रति भी आभार प्रकट करता हूँ कि मुझे इस महत्वपूर्ण विधेयक पर बोलने का मौका दिया है। महोदय, इससे पहले कि मैं अपना वक्तव्य प्रारंभ करूँ, मैं महर्षि कणाद को याद करता हूँ। महर्षि कणाद वह व्यक्ति हैं, जिन्होंने आज से हजारों साल पहले परमाणु का सिद्धांत दिया। ...(**व्यवधान**)...

MR. CHAIRMAN: The ruling has already been given. *...(Interruptions)...*

डा. भीम सिंह: जब दुनिया में इसे कोई नहीं जानता था, जब दुनिया अंधेरे में थी, उस समय महर्षि कणाद ने इस भारत की भूमि पर परमाणु का सिद्धांत दिया, तो मैं उन्हें श्रद्धापूर्वक स्मरण करता हूँ। मैं होमी जहांगीर भाभा जी और उनके सरीखे तमाम वैज्ञानिकों के प्रति आभार प्रकट करता हूँ, जिन्होंने भारत को एक न्यूक्लियर पावर देश बनाने में अपना योगदान दिया।

महोदय, इसके नाम पर टिप्पणी की गई। कहा गया कि नाम रखने में एनडीए सरकार, भाजपा सरकार बड़ी माहिर है। महोदय, सिर्फ नाम रखने में ही नहीं, बल्कि हम काम करने में भी माहिर हैं। महोदय, नाम रखना भी एक गुण है। अगर हमारा नाम भीम है, तो इससे हमारे माता-पिता के टेस्ट का पता लगता है। अगर किसी का कोई भी नाम है, तो उससे उसके परिवार का पता लगता है कि वह कैसी सोच का है। जो हमारा 'शांति' विधेयक है, उससे स्पष्ट होता है कि हमारी सरकार की मंशा क्या है, हमारे प्रधान मंत्री जी की मंशा क्या है, इसलिए यह 'शांति' विधेयक सर्वथा ही उचित है।

यह विधेयक 10 अध्यायों, 91 खंडों में बंटा हुआ विधेयक है। यह दूर दृष्टि से लाया गया विधेयक है। यह 2047 में विकसित भारत का लक्ष्य प्राप्त करने में एक महत्वपूर्ण कारक बनने वाला है। इस विधेयक के पारित हो जाने से कानून बन जाने के बाद भारत अपनी जरूरतों का अधिकांश हिस्सा, जो अधिकांश एनर्जी है, वह non-fossil fuels से प्राप्त करने में सफल हो सकेगा।

महोदय, हम non-fossil fuels ही क्यों प्राप्त करें? इसकी क्या जरूरत है? यह पूछा जा सकता है। हम जो अपनी एनर्जी पैदा कर रहे हैं, अपनी बिजली पैदा कर रहे हैं, उसका 70 परसेंट हिस्सा कोयला से प्राप्त होता है। कोयला से कार्बन उत्सर्जन होता है, जिससे ग्रीन हाउस पर इफेक्ट पड़ता है। भारत पेरिस समझौते से बंधा हुआ है। पेरिस समझौता 2015 में हुआ था, जिसको इसी संसद ने 2016 में रेक्टिफाई किया था। हम अपने अंतरराष्ट्रीय समझौते को भी लागू करना चाहते हैं। हमारी सरकार ने, हमारे प्रधान मंत्री जी ने यह निर्णय लिया है कि हम 2070 तक नेट ज़ीरो के लक्ष्य को प्राप्त करेंगे। यह नेट ज़ीरो के लक्ष्य को प्राप्त करने के लिए, नॉन- फॉसिल फ्यूल्स को प्राप्त करने के लिए ही हम न्यूक्लियर एनर्जी प्राप्त करें। आज क्या स्थिति है? आज भारत में न्यूक्लियर एनर्जी मात्र 3 प्रतिशत ही उपलब्ध है। हमें इसे बढ़ाना होगा। यह पहला कारण है, जिस वजह से यह विधेयक लाया गया है। दूसरा कारण है, बढ़ता शहरीकरण, बढ़ती जनसंख्या, डेटा सेंटर, इलेक्ट्रिक मोटर्स व्हीकल, डिजिटल सेंटर ...(**व्यवधान**)...

(**उपसभापति महोदय** *पीठासीन हुए।*)

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... प्लीज़, खड़े होकर बात न करें। तिरुची शिवा जी ...(**व्यवधान**)... Please observe the rules. ...*(Interruptions)*...

डा. भीम सिंह: हरित हाइड्रोजन, यूपीआई, क्लाउड सेवाओं आदि चीज़ों के लिए ऊर्जा की जरूरत है और मांग बढ़ती जा रही है। इसलिए हमको अधिक से अधिक ऊर्जा का उत्पादन करना होगा और यह केवल न्यूक्लियर पावर से ही संभव है। यह जो बढ़ती जरूरतों के मुताबिक हमें एनर्जी हासिल करनी है, इसे कैसे हासिल किया जाएगा? अगर हम कोयला बनाते हैं, कोयला से एनर्जी

Contents Page

पैदा करते हैं, तो उससे कार्बन उत्सर्जन होगा और हमको कार्बन पर तो रोक लगानी है। अगर हम पवन ऊर्जा, सौर ऊर्जा वगैरह का उपयोग करें, तो इनकी सीमाएं हैं, मौसम की सीमाएं हैं और इनकी उपलब्धता की सीमाएं हैं। इसलिए हाइड्रो पावर की भी यही कमी है। इसलिए घूम-फिरकर हमको न्यूक्लियर एनर्जी पर ही आना होगा। इसीलिए हमारे प्रधान मंत्री जी ने यह निर्णय लिया है कि हम 2047 तक 100 गीगावाट एनर्जी पैदा करेंगे। जब 100 गीगावाट एनर्जी न्यूक्लियर पावर प्लांट से पैदा करनी है, तो हमको स्मॉल मॉड्यूलर रिएक्टर भारी संख्या में लगाने होंगे। यहां लगाने होंगे, वहां लगाने होंगे, सारी जगह लगाने होंगे और इसके लिए पूंजी की आवश्यकता होगी। पूंजी कोई 1 रूपया, 2 रूपया या 3 रुपया नहीं, बल्कि 214 अरब डॉलर की जरूरत पड़ेगी। सरकार अगर अपना संसाधन ही लगा देगी, तो हम अन्य काम कैसे करेंगे? इसीलिए प्राइवेट पार्टी का, निजी पार्टियों का इसमें आना बहुत आवश्यक है। अफसोस है कि ऐसी पवित्र भावना से लाए गए इस विधेयक का विपक्ष के द्वारा और खासकर कांग्रेस पार्टी के द्वारा विरोध किया जा रहा है। ऐसा लगता है कि कांग्रेस पार्टी कम्युनिस्टों के प्रभाव से अभी भी नहीं निकली है। जब-जब हम एनर्जी के क्षेत्र में या भारत को दुनिया में एक शक्ति बनाने का निर्णय लेते हैं, काम करते हैं, तो खासकर कम्युनिस्टों की तरफ से विरोध होता है। यह विरोध पहली बार नहीं हो रहा है। हम जयराम जी को याद दिलाना चाहेंगे और कांग्रेस पार्टी को याद दिलाना चाहेंगे। आपने 2008 के एग्रीमेंट की चर्चा की। यह भारत-अमेरिका समझौता था, इसको 123 एग्रीमेंट भी कहा जाता था। उस समय की बात पर आपने क्वोट किया कि भाजपा ने विरोध किया। हां, भाजपा ने विरोध किया, लेकिन हम तो विपक्ष में थे। आपके सहयोगियों ने क्या किया? ये कम्युनिस्ट पार्टी वालों ने क्या किया था? यह आपको स्मरण होना चाहिए।

उस समय प्रकाश करात सीपीएम के जनरल सेक्रेटरी थे। प्रकाश करात आपको नोटिस देते थे, डेली बेसिस पर नोटिस देते थे कि यह करो, वह करो, यह नहीं करो, वह नहीं करो। अंतिम में, तत्कालीन प्रधान मंत्री, मनमोहन सिंह जी का वक्तव्य हमको याद है, उन्होंने लाचारी में कहा कि जो डेली-डेली हमको कम्युनिस्टों के द्वारा मरना होता है, हम एक बार ही विश्वास मत लेंगे और सदन में जाएंगे। इस प्रकार से वह जो एग्रीमेंट है, उसके पक्ष में संसद में विधेयक पास हुआ था। मैं कहना चाहता हूं कि आप इन कम्युनिस्टों के फेरे में मत रहिए। कम्युनिस्टों के फेरे में रहने से यह जो देश का विकास है, वह बाधित होगा। अब जो न्यूक्लियर एनर्जी है, ...(**व्यवधान**)...

SHRI SANDOSH KUMAR P (Kerala): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: One minute, Bhim*ji*. There is a point of order. Under which rule?

SHRI SANDOSH KUMAR P: Sir, my point of order is under Rule 240. सर, इन्होंने कहा कि कम्युनिस्टों के साथ काम करेंगे, तो देश का विकास नहीं होगा। ये ऐसे नहीं बोल सकते हैं।

MR. DEPUTY CHAIRMAN: We will examine it. ...*(Interruptions)*... We will examine the record. ...*(Interruptions)*... You have already spoken. I have heard it.

Contents Page

डा. भीम सिंहः उसने लक्ष्य निर्धारित किया था कि हम 2020 तक 25,000 मेगावाट बिजली पैदा करेंगे। ...(**व्यवधान**)...

श्री उपसभापतिः मैंने कहा है कि हम उसको examine कराएंगे। ...(**व्यवधान**)... डा. भीम, एक मिनट। ...(**व्यवधान**)... What is your point of order?

SHRI SANDOSH KUMAR P: Sir, my point of order is under Rule 240. इन्होंने बिल्कुल गलत बात बताई है। उनको इसको withdraw करना चाहिए, यह irrelevant है।

MR. DEPUTY CHAIRMAN: Rule 240 is on 'Irrelevance or repetition'. We will examine it. Please take your seat.

डा. भीम सिंहः महोदय, यह एक ऐतिहासिक सच है। 2008 में कम्युनिस्टों ने किस प्रकार से विरोध किया था, यह कांग्रेस वाले बताएं। मैं पक्की मुस्तैदी से कहता हूं, दावे से कहता हूं कि कम्युनिस्टों ने क्या किया था। सोमनाथ चटर्जी जी उस समय लोक सभा के स्पीकर थे। इन सीपीएम वालों ने अध्यक्षता करने के कारण सोमनाथ चटर्जी जी को पार्टी से निकाल दिया था। क्या ऐसा ही है कि नहीं है? बताए कम्युनिस्ट पार्टी! बताए कांग्रेस पार्टी!

महोदय, मनमोहन सिंह जी की सरकार ने निर्णय लिया था कि हम 2020 तक 25,000 मेगावाट, यानी 25 गीगावाट न्यूक्लियर बिजली पैदा करेंगे। लेकिन क्या हुआ? जब वे सरकार छोड़ कर गए, तो मात्र 4,780 मेगावाट छोड़ कर गए। हमारी सरकार आने के बाद आज की जो स्थिति है, उसमें 8,880, यानी हम 9 गीगावाट तक बिजली ले गए हैं। हम इसको और भी ऊपर ले जाने वाले हैं। इसीलिए हम यह विधेयक लाए हैं। विधेयक लाने का कारण यह है कि यह जो प्रगति की गति धीमी है, उसके रास्ते में परमाणु ऊर्जा अधिनियम, 1962 और सीएनएलडी एक्ट, 2010 बाधक हैं; यानी परमाणु क्षति के लिए असैन्य दायित्व अधिनियम, 2010 बाधक है। इसीलिए यह जो विधेयक है, इसके द्वारा इन दोनों कानूनों को रद्द किया जा रहा है।

अब दूसरी आपत्ति यह उठाई जाती है कि इसको प्राइवेट सेक्टर को क्यों दिया जा रहा है। सौर ऊर्जा और पवन ऊर्जा के क्षेत्र में जब हमने इनको प्राइवेट पार्टियों के लिए खोला, तो आप देख रहे हैं कि हम विश्व की शक्ति बन गए हैं। अगर सैन्य उत्पादन की बात करें, तो जब हमने 2018 में सैन्य क्षेत्र को निजी क्षेत्र के लिए खोला, उस समय भी इन लोगों ने विरोध किया। आज मोदी जी की सरकार के समय हमारी यह स्थिति है कि जहां पहले 65 परसेंट सैन्य उपकरण आयात किए जाते थे, आज 65 परसेंट स्वदेश में निर्मित हो रहे हैं। यह है निजी क्षेत्र में इसको खोलने का परिणाम!

इसलिए यह जो विधेयक है, यह दूरदृष्टि वाले प्रधान मंत्री का विज़नरी डॉक्यूमेंट है। 'शांति' विधेयक, 2025 भारत की ऊर्जा यात्रा में एक ऐतिहासिक मोड़ का प्रतिनिधित्व करता है। यह राष्ट्रीय हित लाभ का दस्तावेज है। सदन से मेरी अपील है कि वह सर्वसम्मति से इसको पारित करने की कृपा करे। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Next speaker is Shri P. P. Suneer.

SHRI P. P. SUNEER (Kerala): Sir, today, I stand before you to question the dangerous haste with which the Government is opening one of the most sensitive sectors of our economy to complete private control. The proposed SHANTI Bill seeks to allow hundred per cent privatization of nuclear power generation in India. For the first time, private companies will be permitted to build, own, operate, and decommission nuclear plants. At the same time, the Bill dilutes liability provisions and limits accountability in the event of an accident. This is being presented as a necessary step to meet our long term energy goals. But, nuclear power is not like telecom, roads or airports. It is a sector where mistakes do not cause temporary inconvenience. They cause irreversible damage to human life, land, water, and future generations. What is more worrying is that even highly developed countries, with far stronger institutions and regulatory cultures, have struggled with nuclear privatisation and have been forced to take back control. Now, let us reflect on our own reality. India is a country where regulatory corruption, political influence, and corporate lobbying are not abstract risks but lived experiences. We have repeatedly seen environmental norms diluted, safety clearances fast tracked, and oversight bodies weakened in the name of ease of doing business. To assume that nuclear regulation will somehow remain immune to cronyism is dangerously naive. A nuclear disaster in India would not be a contained technical failure. It would mean permanent contamination of land, displacement of thousands, loss of livelihoods, collapse of local economies, and long term public health crises. The burden would not fall on the private operator. It would fall on farmers, workers, taxpayers and future generations. By limiting liability and allowing private players to walk away from full responsibility, the State is effectively socializing risk while privatizing profit. Energy security cannot come at the cost of public safety. Clean energy goals cannot justify weak oversight. If even advanced nations have learned through failure that nuclear power demands strong State control, how can India afford to learn the same lesson through catastrophe? We have to build independent regulators, transparent safety mechanisms, and uncompromising accountability in the nuclear sector, all State-led. Privatizing the nuclear sector is a gamble with the lives of our people which cannot be allowed. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, P.P. Suneer*ji*. Now, Shri Brij Lal.

श्री बृज लाल (उत्तर प्रदेश)**:** उपसभापति महोदय, आपका धन्यवाद कि आपने आज मुझे "The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025" पर बोलने का अवसर दिया है, जिसे अब मैं कहूंगा – 'SHANTI Bill, 2025'.

उपसभापति महोदय, भारत तेजी से विकसित हो रहा है और हमारे प्रधान मंत्री जी का लक्ष्य है - 2047 तक 'पूर्ण विकसित भारत' बनाना। अब पूर्ण विकसित भारत कैसे बनेगा? पूर्ण विकसित भारत बनने के लिए industrialization, clean energy का काम हो रहा है और इसके अलावा, शहरीकरण हो रहा है। यहां नए-नए शहर बन रहे हैं और हमारे जो वाहन हैं, उनको हम electrify कर रहे हैं, इलेक्ट्रिक वाहन ला रहे हैं, जो प्रदूषण को दूर करेंगे। हमारे यहां है - green hydrogen. हम green hydrogen से अपनी गाड़ियां चलाएंगे, जो already हमारे नितिन गडकरी जी यहां पर प्रयोग कर रहे हैं और कई मंत्री कर रहे हैं। हमारे यहां जो बिजली की डिमांड बढ़ रही है, तो 2040 तक आज की अपेक्षा बिजली की डिमांड double हो जाएगी।

उपसभापति महोदय, आजादी के बाद सबसे पहले 1948 में Atomic Energy Act बना, उस पर 1962 में दूसरा Act बना और 1948 वाले Act को repeal किया गया। 1962 के Act में अब तक 1986, 1987 और 2015 में, तीन बार amendments हो चुके हैं। अब तक हमारे यहां जो atomic energy पैदा होती थी, वह Government-centric थी या Government की agency-centric थी और जो प्रगति हमें atomic energy में प्राप्त करना चाहिए थी, उसमें हम काफी पीछे रह गए और अभी जो हम energy पैदा कर रहे हैं, वह क्या है – coal-based. यह coal भी धीरे-धीरे कम हो रहा है, वो renew तो होगा नहीं और हमें coal भी कभी-कभी import करना पड़ता है, इसलिए हमारी यह जो coal-based energy है, उससे भी हमें निजात पानी है।

इसके साथ ही हाइडल एनर्जी भी एक बड़ा स्रोत है, लेकिन उसकी भी एक सीमा है। सभापति महोदय, आपको मालूम होगा कि जब सरदार सरोवर जैसी बड़ी योजना चली, तो लोगों ने किस तरह से विरोध किया और उसके कारण उसमें कितने वर्ष लग गए, उसकी कास्ट कई गुना बढ़ गई, तब जाकर वह तैयार हुआ। हाइडल में भी पर्यावरण की समस्या तो रहती है। इसमें सबसे बड़ी बात यह है कि इसके लिए बहुत ज्यादा जमीन की जरूरत पड़ती है। अब ऐसी परिस्थिति में सोलर एनर्जी भी एक विकल्प है। मैं प्रधान मंत्री जी को साधुवाद देना चाहता हूँ कि सोलर एनर्जी पर बहुत काम हुआ है। आज 'सूर्य घर योजना' के कारण घरों-घरों पर सोलर प्लांट से बिजली उत्पन्न हो रही है। आज 'सूर्य घर योजना' के तहत लोग सोलर प्लांट के माध्यम से अपने लिए बिजली पैदा कर रहे हैं और कई जगह तो यूज़ के बाद बची बिजली को ग्रिड में भी दे रहे हैं। मैंने लखनऊ में खुद लगा रखा है। मैं अपनी नीड की पूर्ति के बाद बची बिजली को बिजली विभाग के ग्रिड को देता हूँ। सोलर एनर्जी में बहुत काम हुआ है, लेकिन उसके लिए भी बहुत जमीन की जरूरत है। जहाँ कमर्शियल होगा, वहाँ पर हमें सोलर एनर्जी की जरूरत पड़ेगी। इसलिए अब क्लीन एनर्जी का एक विकल्प है और वह है एटॉमिक एनर्जी। अब हमारा जो 100 गीगावाट प्रोडक्शन का टारगेट है, उसके लिए भारी कैपिटल की जरूरत है, इसलिए जो 'शांति बिल, 2025' है, इसमें प्राइवेट प्लेयर्स के लिए ऑप्शन दिया गया है। अब वे भी इसमें भाग लेंगे, जिससे हम अपने लक्ष्य को पूरा कर सकेंगे।

Contents Page

सभापति महोदय, परमाणु ऊर्जा के लाभ क्या हैं? कभी-कभी अखबार में पढ़ता हूँ कि कोयला नहीं रहने के कारण पावर प्लांट ठप हो गया, लेकिन जो परमाणु ऊर्जा है, यह 24x7 कार्बन रहित बिजली देती है, न्यूनतम भूमि का उपयोग करती है, दीर्घकालिक मूल्य स्थिरता है और इससे जीवाश्म ईंधनों पर निर्भरता कम होगी। महोदय, अभी हमारा जो ऑयल बिल है, वह 160-180 बिलियन डॉलर तक का है, जिसको हम वहन कर रहे हैं। जब एटॉमिक एनर्जी होगी, तो उससे यह बिल कम होगा।

महोदय, मैं प्रधान मंत्री जी को बधाई देना चाहता हूँ कि उन्होंने इस बिल का नाम 'शांति बिल' रखा है। परमाणु ऊर्जा, जो उत्पन्न होती है, उसमें एक फिशन होता है। फिशन में हम यूरेनियम-235 और प्लूटोनियम-239 का प्रयोग करते हैं और यह वही प्रोसेस है, जो इस समय चल रहा है। महोदय, दुनिया में शांति से बिजली पैदा करने वाले सबसे बड़े हैं भगवान भास्कर, भगवान सूर्यदेव। वहाँ पर कैसे होता है? वहाँ पर हाइड्रोजन आइसोटोप्स का संश्लेषण होता है, फ्यूज़न होता है और फ्यूज़न होने के बाद छोटा न्यूक्लियाई, बड़ा न्यूक्लियाई बनता है और बड़ा न्यूक्लियाई बनने के बाद वह एनर्जी देता है। इस प्रकार भगवान भास्कर जो एनर्जी पैदा कर रहे हैं, वह केवल देश-विदेश ही नहीं, बल्कि खासकर उनके सिस्टम में जितने सदस्य हैं, सब उससे लाभान्वित होते हैं। इसलिए सबसे बड़े एनर्जी पैदा करने वाले भगवान भास्कर हैं, सूर्य भगवान हैं। जहाँ तक इंसान की बात है, उन्होंने भी फ्यूज़न टेक्नोलॉजी से बनाए, लेकिन वह destruction के लिए है। अब यह 'शांति बिल' आया है। हमारे पास 25 परसेंट थोरियम है।

सभापति महोदय, हम यूरोनियम-235, प्लूटोनियम-239 से थोरियम बेस्ड एनर्जी पैदा करेंगे और अल्टीमेटली हमारा टारगेट फ्यूज़न प्रणाली से ह्यूज एनर्जी पैदा करना होगा और तभी हमारा जो टारगेट 2047 में 100 गीगाबाइट का है, उसको हम पूरा कर पाएँगे। इसी स्कीम में भारत स्मॉल मॉड्यूलर रिएक्टर बनाने की बात है। करीब 230 से 250 रिएक्टर्स बनेंगे और ये रीमोट एरिया में प्रयोग होंगे। ऐसे एरिया में प्रयोग होंगे, जहाँ बिजली नहीं है। वे ऐसे होंगे, जो फैक्ट्रीज़ में लगेंगे, हमारे डाटा सेंटर में लगेंगे।

महोदय, यह हमारा बिजली पैदा करने का लक्ष्य है। ...(**व्यवधान**)... सर, भगवान भास्कर हमको शांति के लिए एनर्जी दे रहे हैं। मैं नरेन्द्र मोदी जी को बहुत-बहुत साधुवाद देता हूँ कि उन्होंने इस बिल का नाम ही दिया है - शांति बिल, 2025. हम शांति के लिए एनर्जी पैदा करेंगे और फ्यूजन की जो अल्टीमेट टेक्नोलॉजी है, उसी फ्यूजन विधि से हम अपनी बिजली पैदा करेंगे। वह थोरियम बेस्ड होगा। जो मोनाजाइट सैंड्स केरल, तमिलनाडु और ओडिशा के समुद्री तटों पर हैं, वे पूरी दुनिया के 25% हमारे पास हैं। उन पर रिसर्च चल रही है और हम प्राइवेट इंटरप्रेन्योर्स को लाकर उस टेक्नोलॉजी को प्राप्त कर रहे हैं। जब वह टेक्नोलॉजी आ जाएगी, तो हमें 100 गीगाबाइट्स की क्लीन एनर्जी मिलेगी। सर, हम दुनिया को जो कहते हैं, वह करते हैं। हमारा लक्ष्य है कि जब यह होगा, तो वर्ष 2070 तक कार्बन का जीरो एमिशन होगा और हम उस लक्ष्य को प्राप्त करेंगे। ...(**व्यवधान**)...

दूसरा, हमारे कई मित्र कह रहे हैं कि इसमें प्राइवेट को क्यों ले रहे हैं। अगर प्राइवेट सेक्टर नहीं होता, तो आज डिफेंस कॉरिडोर नहीं होता। डिफेंस कॉरिडोर में हम आज इंपोर्टर से एक्सपोर्टर बन गए हैं। महोदय, ऐसी कई टेक्नोलॉजीज़ हैं। मोदी जी ने अभी क्या किया? C295 - यह एक प्लेन है। ये प्लेंस हमारे बड़ौदा में बन रहे हैं। जब तक हम प्राइवेट सेक्टर को इनवॉल्व नहीं करेंगे, तब तक हम इतना बड़ा कैपिटल इन्वेस्ट नहीं कर सकते।

आज मैं इस बिल के समर्थन में खड़ा हूँ और मैं उम्मीद करता हूँ कि हमारा जो विकसित भारत - 2047 का लक्ष्य है और जो 100 गीगाबाइट्स एटॉमिक एनर्जी के प्रोडक्शन का लक्ष्य है, वे अवश्य पूरे होंगे। उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Masthan Rao Yadav Beedha. You have three minutes.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, I thank you for giving me the opportunity. On behalf of Telugu Desam Party and our Leader, Shri Nara Chandra Babu Naidu Garu, I rise to speak in support of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, the SHANTI Bill, a landmark legislation that reflects India's growing confidence as a responsible nuclear power and a nation committed to clean, reliable and sovereign energy solutions.

This Bill marks a significant transition by consolidating the Atomic Energy Act, 1962, and the Civil Liability for Nuclear Damage Act, 2010 into a modern, unified legal framework. The intent to enable private participation, strengthen the regulatory architecture through a statutory Atomic Energy Regulatory Board and align India with international nuclear conventions is both timely and commendable.

Mr. Deputy Chairman, Sir, as India advances towards its net-zero commitments and long-term development goals, nuclear energy will play an increasingly vital role. Unlike intermittent sources, nuclear power provides long duration baseload electricity, supports grid stability, and contributes meaningfully to decarbonisation. At present, nuclear power contributes less than two per cent of India's total electricity generation, which clearly underscrores both the scale of the challenge and the opportunity before us.

Globally, advanced economies are reaffirming nuclear power as a core pillar of their clean energy transitions. For India, expanding nuclear capacity, from the current level of about 7 GW towards the long term vision of 100 GW by 2047 is not merely an

Contents Page

energy choice, but a strategic necessity for economic growth, industrial competitiveness and climate resilience.

As we translate this strong legislative framework into sustained outcomes on the ground, the availability of skilled human capital and applied research capacity will be critical. India's nuclear ecosystem today directly employs several tens of thousands of highly specialised professionals. Sir, in this context, I request the Government of India one thing. We urge the Government to consider the establishment of National Nuclear Science University in Andhra Pradesh. Andhra Pradesh offers a highly suitable ecosystem for such an institution with a strong base of science and engineering education, a large pool of young technical talent and emerging industrial corridors supported by port-led development. The vision of hon. Chief Minister of Andhra Pradesh, Shri Nara Chandra Babu Naidu, which places a strong emphasis on technology-driven growth, skilling and innovation, aligns seamlessly with this proposal. The SHANTI Bill represents a thoughtful and forward-looking step in India's nuclear energy.

With these words, we support this Bill on behalf of our Telugu Desam Party. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Now, hon. Minister, Dr. Jitendra Singhji, to reply to the discussion.

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधान मंत्री कार्यालय में राज्य मंत्री; कार्मिकलोक शिकायत और पेंशन मंत्रालय में राज्य , मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (**डा. जितेंद्र सिंह**): माननीय उपसभापति महोदय, आपका धन्यवाद। सबसे पहले तो I have to thank all the hon. Members who have given their valuable inputs. We had Jairam Rameshji, we had Kiran Choudhryji, Sagarika Ghoseji, Mr. P. Wilson, Dr. Sandeep Kumar Pathakji, Ayodhya Rami Reddyji, Muzibulla Khan Sahib, Prof. Manoj Jha, Thiru M. Thambidurai, Madam Sudha Murtyji, K. R. Suresh Reddyji, A. A. Rahimji, Ram Gopalji, Ramji, Jaggeshji, Harsh Vardhan Shringlaji, and, just now we heard Dr. Parmar, Kartikeya Sharmaji, Dr. K. Laksmanji, Shrimati Majiji, Shri Ghanshyam Tiwariji, Shri Ajeet Madhavraoji, Bhim Singhji, Brij Lalji, Haris Beeranji, Suneerji, and Mastan Rao Yadavji. I have taken down all the notes, and I am sure, we will be able to take the best out of this. Not taking the risk of being repetitive, because a lot much has already been said about the Bill and many of the Members have also dealt on the different aspects of it, I will just like to clarify certain aspects which have come up.

Contents Page

Advertently or inadvertently, कहीं ऐसा लगता है कि interpretation में थोड़ा फ़र्क रहा है। कुछ मेम्बर्स ने इसे अपने ढंग से देखा है। कहीं-कहीं ऐसा लगता है कि पूरा बिल पढ़ने में थोड़ी दिक्कत रही होगी क्योंकि it is a very voluminous Bill, as Jairamji was saying that we have revisited three provisions and then created one voluminous manual out of that, the Atomic Energy Act of 1962, the CLND of 2021, and, added to that, is the Atomic Energy Regulatory Board, which is now being given a statutory status, and being made a part of the parent Act. So that makes it quite a voluminous thing.

Now, there are some contentious points also, which I will come to in the later part of my response because मैं नहीं चाहता कि अभी जो शांतिपूर्वक सारी चर्चा हुई है, तो शुरू में ही शांति भंग हो जाए। So let me start on a positive note.

Sir, Jairam Rameshji started his intervention with the suggestion that when the rules are framed, the views of the others and all stakeholders should also be taken into consideration. I have no hesitation to say that even this Bill has taken about one year or so, more than that. A very serious and series of consultations have taken place at different levels, inter-ministerial levels, inter-secretariat level, with the industry leaders, with the scientific experts, with the business potential partners, even the startups. So all sections of stakeholders were consulted and that process is continuing, because it is a new experience for us also, like it is for the others. It forms a part of a larger ecosystem, which also includes some of the other components, like, for example, in the Nuclear Energy Mission that was announced in the Budget, we also have a provision of small modular reactors, and Rs. 20,000 crore was earmarked separately, exclusively for that, which also becomes a part of the larger Nuclear Mission targets. Similarly, we also recently launched a Rs. 1 lakh crore of RDI Fund, Research Development Innovation Fund, to catalyze the private sector into various scientific initiations, undertakings. Therefore, as I said in the morning, this was a Bill which is slightly unorthodox in the sense that it was not very much easily expected that we would come out with a Bill, which would rather suggest or seek opening up to the private partners. But, as I said in the morning, without regretting to reiterate, this was possible because of the personal intervention of Prime Minister, Shri Narendra Modi. He was kind enough to spare time to also engage himself in some of the deliberations related to the Bill, and he has the capacity to take out-of-box decisions to break taboos of the past, like it was done in the case of Space when the media reported that Space has been unlocked by Prime Minister, Modi.

Now, as far as some of the points raised are concerned, before I come to the Bill *per se*, let me clarify certain things. We are dealing with a subject related to Science and have been taught not to speak without evidence, to refrain from rhetoric

and concentrate more on facts and figures. Time and again, it was said that the LoP, in the same House, in 2010 had opposed this. I would say that it was opposed on merits at that point of time. Now it is being brought forward on the merits in the present context, because the technology has changed, the scenario has changed. To put it in simple words, in 2010 nobody could have thought that there could be something like Artificial Intelligence happening in the world. The world scenario is changing and, may I add that with each passing day, the pace of change is also changing. For example, when *Aditya* was to enter the solar zone, we were waiting for it. They said it would be midnight past, then they said it would happen early morning. So, we thought we could catch up with a few hours of sleep, but it happened even before that. So, the change is rapid. The change is happening very dynamically. The small modular reactors, for example, which are being talked about today, which are being made a part of this mission, were never heard of. We never thought that it would happen 15 years back. The safety concerns were also different. Now there are much better safeguards in place. Small reactors have come, as Mr. Jairam Ramesh had mentioned. There are small reactors both in the form of Bharat Small Reactors as well as Small Modular Reactors, which will be placed in residential areas, in colonies and in factory areas, etc. Therefore, the outcome of various other openings to private participation has been very rewarding. Like, one of the Members rightly mentioned, the electricity sector opening up and immediately showing outcomes, like the telecom sector and very recently, Space, which was also a very unorthodox decision. And, talking about evidence, when we opened up Space about five years back, our Space economy was dismal. Today it is eight billion US dollars, and the pace is so fast that in the next 8-10 years, we hope to go up five times to 45 billion US dollars. The concept of Space startups was unheard of. Today we have over 300 Space startups. Some of them have turned multi-millionaires and some of them have global potentials. This was possible because private sector participation was allowed and FDI was allowed. So, this decision has been quite bold. It is also based on the courage of conviction, supported by the hon. Prime Minister. But it is also based on the success stories through the same channel earlier.

Now, Sir, time and again, some of the Members raised the question of safety. May I add over here that safety has not been compromised in any way because the safety provisions and safety SOP are the same as they existed before, that too, in the Atomic Energy Act of 1962, which was brought when Pandit Jawaharlal Nehru was the Prime Minister. The SOP in place clearly mentions, 'safety first, production next'. During the construction of the plant, inspection is done every three months. After the

Contents Page

plant becomes operational, it is again inspected every six months. At the completion of five years, the license is to be renewed. The Atomic Energy Regulatory Board, which was earlier supervising this, is now being strengthened and given more teeth, being made a statutory body and, overall, the International Atomic Energy Agency is also supervising the parameters. So, I think the hon. Members can rest assured that it is also being done by a third party.

Then, somebody said about the seismic risk. India's plants have been located in such a manner that they are far, far away from the seismic vulnerability. For example, on the eastern coast, the nearest seismic zone is in Indonesia, whereas Kudankulam is located about 1300 kilometer away from that. On the western coast, the nearest is Makran in Pakistan, again about 1300 kilometer away, which is far away from possible effects of it happening. Now, if you strictly go by radiation happening -- some of the hon. Members have also expressed apprehension that there would be a risk of radiation causing a number of ailments, disorders, cancers, etc., -- so far, there has been no such instance or report available where radiation from a reactor in India led to carcinogenic consequences. I would also state that the measurement of the radiation being emanating from the reactor is done in the form of a unit called micro sievert and one millimicro sievert unit, or 1000 micro sievert per year, is the safety limit. Whereas, for example, in our project like Kudankulam, we have only 0.002 micro sievert unit being emanated, which is far, far many times lesser than that. Kalpakkam has just about 15.961 micro sievert unit, where the maximum safety limit is 40 micro sievert unit. Rawatbhata has again 25 micro sievert unit; Tarapur has even less 0.2 micro sievert unit. So, I am just mentioning this for the reassurance of the hon. Members. Not only that, this Government has also gone further ahead to another aspect of the security, which is the cyber security. As I said, these concerns were not there in 2010 or even earlier. We have encryption of sensitive information in storage, secured coding processes, regular backups, logs, technical controls, spam, malware filtering and cyber security audit. So, multi-level security is being upgraded, depending upon the upgradations in the technology. One of the hon. Members said that we have kept it out of the Civil Court. I do not know how that message has gone. It is just because, in the Bill, we have incorporated one new provision of Atomic Energy Redressal Commission. That is in order to facilitate dispute redressal, like you have in the judiciary, so that everybody does not have to rush to the Court. You have another option of going to this Redressal Commission, which is now being made a part of this SHANTI Bill, 2025. That is for your facility and for the facility of justice. But, you can always go to the Civil Court after that. You can even go up to the

Supreme Court. Nothing prevents you like any other citizen of the country. Then, Jairam *ji* said that private sector cannot be allowed to be the engine of growth. I fully agree. But, let me also assure that the engine of growth will be public sector and the engine driver will be Prime Minister, Narendra Modi. Then about Thorium, Jairam *ji* is right. There was a paper by Prof. Anil Kakodkar, who said that since we are proceeding stage by stage — one stage, two stage, three stage -- we can hasten up the process if we use Thorium in a mixed form, or partly in stage two. We have got it studied. I am glad to share it with the hon. Member that the scientific conclusion, which again Prof. Kakodkar also did not contradict, was that the proposed use of Thorium with higher enrichment of Uranium is not a sustainable option for Thorium reserves. Though it reduces the spent fuel burden, the spent fuel is not suitable for a closed fuel cycle. Hence, it is not a sustainable utilisation, which can only be done with stage three programme unless, alternatively, we have a Molten Salt Breeder Reactor. So, I agree. We are now in the process of developing one. If we have Molten Salt Breeder Reactors, then we would be able to follow that also. But, as of now, we are not in a position, scientifically, to follow the hypothesis or the postulation given by Prof. Kakodkar. Then there was an apprehension that we would be allowing mining. I do not know how it has gone there. Actually, it is very clearly mentioned that exploration may be allowed to the private partners. But regarding mining, if uranium quantity is found to be more than a certain limit, which will be decided after further deliberations in the Rules itself, the private partners will not be allowed.

Similarly, somebody also expressed apprehension about the spent fuel being handled by the private partners. No; not at all. We have an SOP in place. To begin with, the spent fuel is kept in the reactor. Then, after about five years or so, it is kept close to the reactor, which is called 'away from reactor storage', for about 30-40 or 50 years. And then, when it is taken out, it will be again in the charge of the Government authorities, not the private players. So, there is enough safeguard.

Then, Prof. Manoj Kumar Jha rightly mentioned that there should be no compromise on sovereignty. Madam Sudha Murty has also rightly tried to correct that apprehension of his poetic reference to the East India Company, which I am sure may be because of his aptitude for poetry that he made that poetic reference. But the context is not so. आप तो शायर भी हैं। फ़ैज़ अहमद फ़ैज़ का एक बड़ा मशहूर शेर है। आपने सुना ही होगाः

"वो सारे फ़साने में जिस का ज़िक्र न था
वो बात उन को बहुत ना-गवार गुज़री है"

Prof. Jha again mentioned one more point that the U.S. model is not the best practice. We are open to adopting best practices suited to Indian conditions, also not compromising with our own practices as well as our traditional knowledge. Maybe he was speaking conditioned by what we have witnessed in the past Government, and, therefore, with your permission, Sir, I refer to page no.103 of the book, *'One Life is Not Enough'* by late K.Natwar Singhji. He writes and I quote, and I can lay the copy, "At the dinner, Manmohan informally told me that I was getting External Affairs and Arjun Singh, the Ministry of Human Resource Development. But, after dinner, Sonia asked me to come over with her. She told me that she was under great pressure from various quarters, including the Americans, to not appoint me as External Affairs Minister. And, therefore, would I consider taking another Ministry? With some heat, I turned down her suggestion." So, it is left to the hon. Members to see that there is, as I said, in the beginning...(*Interruptions*)...

SHRI JAIRAM RAMESH (Karnataka): Sir, he was appointed as the External Affairs Minister. ...(*Interruptions*)...

DR. JITENDRA SINGH: I respect you, Jairamji. As I said, I would not speak in the beginning because I did not want to *bhang* the '*shanti*' right in the beginning, but as I have to put the record straight...(*Interruptions*)...

SHRI JAIRAM RAMESH: Why is he quoting...(*Interruptions*)... Sir, he was appointed as the External Affairs Minister. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Jairamji, please let him speak. ...(*Interruptions*)... मंत्री जी, आप बोलिए। आपकी बात ही रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

DR. JITENDRA SINGH: I am strictly referring to what is written in the book. As I said, I would not speak without evidence. So, I am there with evidence. ...(*Interruptions*)...

श्री उपसभापति: कोई और बात रिकॉर्ड पर नहीं जाएगी। ...(**व्यवधान**)...

DR. JITENDRA SINGH: Then, again and again, it was referred by Shrimati Sagarika Ghose also regarding so-called high-profile cronies and Government favourites. She belongs to the enlightened genre of journalists. Maybe it is from them that we learned during the Union Carbide case, how Anderson was transported from Bhopal to Delhi. But, please do not judge us by what has been learnt by you through the conditioning of the previous Governments, or, if you permit me, even the case of Ottavio Quattrocchi --and you reported, your journal reported all this -- whose look-out was

Contents Page

cancelled in Argentina. So, maybe conditioned by the mindset which has been reporting such things, you think this Government would also do this. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please take your seat. ...(*Interruptions*)... You are not allowed to speak. Please, let him speak. ...(*Interruptions*)...

6.00 P.M.

MR. DEPUTY CHAIRMAN: Hon. Minister, you please continue.

DR. JITENDRA SINGH: I have not spoken a word without quoting facts whereas what they said... ...(*Interruptions*)...

श्री उपसभापतिः प्लीज़, आप बैठकर न बोलें। ...(**व्यवधान**)...

DR. JITENDRA SINGH: You made allegations of 'Government's crony riends'. ...(*Interruptions*)... Mr. Deputy Chairman, Sir, if I have to respond; I have to put the records straight. There were allegations of Government's crony friends, Government-friendly business houses, without giving any facts, without laying any evidence. I have laid evidence. So, what is wrong in this? ...(*Interruptions*)... I have learnt it from you only because you belonged to a learned genre. ...(*Interruptions*)... Anyway. Now, I come to the body of the Bill and, Sir, I won't take very long because, I believe, there is one more Bill to be taken up by the House.

As I also mentioned in the morning, despite all the measures taken by the Government, it was still realized that we need to do much more and the investment needs to be much more. As was mentioned in the earlier Government, the former Prime Minister also said, we will go up to a certain limit of GW by 2020 but that could not happen. It is understandable because we were bound by certain self-imposed constraints. We have sought to undo those. There was also a mention that the environmental damage is not being taken care of. If you see Chapter II, the definition of 'nuclear damage' has been expanded and now, it also includes environmental damage. As far as Clause 3 of Chapter II is concerned, it defines the various tasks that can be undertaken with the public participation, jointly or otherwise, but there are other embargoes, which are given in clause 9, which include the source material and fissile material will be under the jurisdiction of the Government. The spent fuel again would be Government property. Regarding heavy water, though that may not be that dangerous prospect, but still we are not taking any chances. It is just D_2O. Just as

Contents Page

water is H_2O, this is Deuterium Oxide. It changes its chemical and proton so that it has a longer life and plays the role of a coolant. Still, we are not leaving it to any risk of being misused.

Sir, as I have already mentioned, the New Redressal Commission is being introduced. The duties of the licensee and the authorization holder have been very strictly defined as far as operations are concerned, as far as compliance is concerned. Even the transportation of the nuclear material will be guarded by certain safeguards and the responsibility has been fixed. It is also not that the supplier will go scot-free. It is up to the operator. The operator is free to have an understanding or written agreement with the supplier and it is between them. But, as far as the Government is concerned, we will be dealing only with the operator. It is the same as it was in the Section 16 of the CLND Act of 2010. There were 3 sub-clauses (a), (b) and (c). The sub-clause (b) was the one, which referred to the 'recourse of liability to the supplier'. That has been removed. The others remain the same, which includes what I have just mentioned.

SHRIMATI SAGARIKA GHOSE (West Bengal): Sir, I have a point of order. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mr. Minister, one minute. ...(*Interruptions*)... Hon. Member is on a point of order. ...(*Interruptions*)... Under which rule?

SHRIMATI SAGARIKA GHOSE: Sir, it is under Rule 238A. ...(*Interruptions*)... Rule 238A says, "No allegation of a defamatory or incriminatory nature shall be made by a member against any other member or a member of the House unless the member making the allegation has given previous intimation to the Chairman and also to the Minister concerned so that the Minister may be able to... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Thank you. It will be examined. ...(*Interruptions*)... Thank you. Now, hon. Minister. ...(*Interruptions*)... It is not a point of order. ...(*Interruptions*)... Sagarika ji, please take your seat. ...(*Interruptions*)...

DR. JITENDRA SINGH: Sir, on the other hand, I am referring to Madam as a Member of a learned genre and I am trying to learn from them. And I am quoting what has been reported by them for the last 20 years. So, I am rather like a student following you. No defamation! ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please, please. ...(*Interruptions*)...

DR. JITENDRA SINGH: You should be proud of it. ..(*Interruptions*).. There is no defamation. I am appreciating you. I said what you reported about Union Carbide in Anderson case; I am reproducing. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please, please. Please speak on the subject. ...(*Interruptions*)...

DR. JITENDRA SINGH: Sir, there is some misconception about the reactor capping being limited. It is not so. Jairam ji has gone through it thoroughly. Earlier it was fixed at 1500. Now we have done it in different grades, and there is a reason behind that. We have done it so that we also don't discourage the small investors. For example, somebody wants to put a small modular reactor, somebody wants to put a 150-megawatt reactor, a small reactor, we will not subject it to the same liability. We will subject it to the liability of 300 crore, which also negates the impression that it is only for the high-profile cronies. Even the low-profile cronies have been made a part of this Bill. So the low-profile cronies can come in. ...(*Interruptions*)... So, that was the reason for grading it. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please, please. ...(*Interruptions*)...

DR. JITENDRA SINGH: I am repeating what you said. ...(*Interruptions*)... I am repeating because you know better English language than me. So I am using your vocabulary. Crony word came from you. I do not use uncivilized vocabulary often. That is why, to Professor Jha, I tried to rebut through Faiz Ahmad Faiz instead of indulging elsewhere. Then secondly, Sir, this 3,000 crore or whatever cap is not the final. Suppose the damage goes up to 20,000 crore or more, the victim or the damage will be fully compensated. Then we will go on to what is called the Nuclear Liability Fund, which will be created by the Government through sources, and then finally, to the Convention of Supplementary Compensation, to which many other countries are also a party. So, I think that is quite a reassuring part of the provision that has been provided. I think I have spoken on almost all of these aspects earlier also. In the end, my submission is this. Yes, now we are also including the health sector. In response to one of the questions, as I said in the morning, we have made very big headways in the health sector in the last one decade. We have come out with cancer treatment through nuclear medicine for Acute Lymphoblastic Leukemia in children, which is commonly known as the blood cancer of children. We have come out with a possible remedy for prostatic cancer, all through nuclear medicine through the Tata Memorial Centre and other centres. We are now rapidly making headways.

Contents Page

Therefore, we have also liberalized the research work, because many of the private institutes are doing beautiful research work in other domains of science. So why deprive ourselves from their work? So, we have health sector, we have agriculture sector, we have food preservation and of course, we have the security sector also, which, of course, this Bill may not perceive, because it is meant more for civilians, because the uranium enrichment over here will be limited to that range, which is only meant for reactors and not for nuclear weapons, etc. So, we have tried to extend the range depending on the contemporary requirements so that India not only becomes *Atmanirbhar*, but it also reduces its dependence on the other sources of energy or on the fossil sources which might be coming from the other quarters. And our targets, therefore, are: 8.9 gigawatts by 2025, which we have already reached, 22 gigawatts by 2032, 47 gigawatts by 2037, 67 gigawatts by 2042, and if we are able to follow the road map that we have envisaged, we will be 100 gigawatts by 2047, and we will be contributing nearly 10 percent of the energy's requirement. The energy requirement, as some of the Members very rightly put it, will be highly, highly dependent on the nuclear source also because when we have artificial intelligence coming in a big way, this will be the most reliable 24 into 7 source of energy, unlike some other renewable sources. So, I am sure all of us are on the same page. We will move together in good spirit. Wherever there are concerns and wherever there are inputs, we are ready to entertain them as we move on, even during the formation of rules. Thank you very much, Chairman, Sir.

SHRI JAIRAM RAMESH: Sir, just one minute.

MR. DEPUTY CHAIRMAN: Yes.

SHRI JAIRAM RAMESH: Sir, I thank the Minister for the exhaustive reply. I just want to bring to his attention one fact. He repeatedly talked about Small Modular Reactors (SMRs). I have here an article written by a very eminent nuclear scientist, who is broadly in agreement with the Bill that you are going to pass. Dr. Grover has written this article in *Current Science*, which is a preeminent scientific journal of India.

MR. DEPUTY CHAIRMAN: Be brief, Jairam *ji*.

SHRI JAIRAM RAMESH: Sir, the point he is making is that there is a difference between a Small Modular Reactor and a Bharat Small Reactor. There are 80 different designs of Small Modular Reactors. Small Modular Reactors produce more radioactive waste and use more fuel per unit of electricity. The Bharat Small Reactor is a standardized design.

Contents Page

MR. DEPUTY CHAIRMAN: Please conclude. Yes, hon. Minister.

DR. JITENDRA SINGH: I think there is some miscommunication. ...*(Interruptions)*... Absolutely not. If you want, I will repeat it. I agree with you. Small Modular Reactor is structurally different from it. That is why the name 'modular,' whereas small reactor is small otherwise. The advantage that India enjoys compared to other countries is that for Small Modular Reactors, the cut-off is about 200 to 300 megawatt. In India, we already have small-size reactors because of constraints of resources. In the U.S., they have very large reactors. We somehow could not afford that. So we have smaller reactors, as Jairam *ji* has rightly mentioned. Some of them are small reactors. Now it will be easier for us to convert these small reactors into modular form. The size is already there. The technology is there. The structure is there. That is an added advantage to us. I agree with him. Now that the point has been made, just for the benefit of the Members, I would tell that the target that we have laid down for ourselves in 2033 is one Bharat Small Modular Reactor. That is Bharat but small. That will be 200 megawatt. There will be two Small Modular Reactors, as the hon. Member Jairam *ji* has mentioned. In total, we have the target of five small ones which will also include Small Modular Reactor of 55 megawatt. That will be having smaller strength. And one High Temperature Gas Cooled Reactor (HTGCR) of 5 megawatt will have hydrogen. And that has its own application. And we are working on the fifth reactor, so that we could meet that target of five small reactors by 2033. Thank you, Sir.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Dr. V. Sivadasan for reference of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Shri A.A. Rahim for reference of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Dr. John Brittas for reference of the Sustainable Harnessing and Advancement of Nuclear Energy for

Contents Page

Transforming India Bill, 2025, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Shri Tiruchi Siva for reference of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Dr. Jitendra Singh for consideration of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 to vote. The question is:

"That the Bill to provide for the promotion and development of nuclear energy and ionizing radiation for nuclear power generation, application in healthcare, food, water agriculture, industry, research, environment, innovation in nuclear science and technology, for the welfare of the people of India, and for robust regulatory framework for its safe and secure utilization and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause, there are three Amendments — Amendment (No. 12) by Dr. V. Sivadasan; Amendment (No. 33) by Shri A.A. Rahim; and Amendment (No. 44) by Shri Sandosh Kumar P. Dr. V. Sivadasan, are you moving the Amendment?

Clause 2 -- Definitions

DR. V. SIVADASAN (Kerala): Sir, I move:

No.12. That at page 3, line 4, *delete* the words "import, export".

MR. DEPUTY CHAIRMAN: Shri A.A. Rahim, are you moving the Amendment?

SHRI A. A. RAHIM (Kerala): Sir, I move:

No. 33. That at page 4, line 17, *after* the word "material", *insert* the words "or radioactive products or waste in, or of nuclear material coming from, originating in, or sent to, a nuclear installation,".

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving the Amendment?

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No. 44. That at page 4, line 1, *for* the word "person", the words "a public sector company under the Central Government or any State Government" may be *substituted*.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendment (No. 12) by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 33) moved by Shri A.A. Rahim to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 44) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there are seven Amendments. *…(Interruptions)…* The Chair has to follow the process only, please. In Clause 3, there are seven Amendments; Amendments (Nos. 13 & 14) by Dr. V. Sivadasan, Amendments (Nos. 34 & 35) by Shri A. A. Rahim, Amendments (Nos. 50 to 52) by Dr. John Brittas. Dr. V. Sivadasan, are you moving the amendments?

Clause 3 - Licence and Safety Authorisation for Production or Use of Nuclear Energy

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 13. That at page 7, *delete* lines 13 to 14.

No. 14. That at page 7, line 18, *delete* the words "own, operate".

MR. DEPUTY CHAIRMAN: Shri A. A. Rahim, are you moving your Amendments?

Contents Page

SHRI A. A. RAHIM (Kerala): Sir, I move:

No.34. That at page 7, *delete* line 11.

No.35. That at page 7, *delete* lines 13 to 14.

MR. DEPUTY CHAIRMAN: Dr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

No. 50. That at page 7, *line* 8, *for* the words "established or owned,", the words " established and owned" be *substituted*.

No. 51. That at page 7, *delete* line 11.

No. 52 That at page 7, *delete* lines 13 and 14.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendments (Nos.13 and 14) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos.34 and 35) moved by Shri A.A. Rahim to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos.50 to 52) moved by Dr. John Brittas to vote.

The motion was negatived.

Clause 3 was added to the Bill.

Clauses 4 to 6 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there are two Amendments; Amendment (No. 36) by Shri A. A. Rahim and Amendment (No. 45) by Shri Sandosh Kumar P. Shri A. A. Rahim, are you moving the amendment?

Clause 7 — Conditions for Grant of Licence or Safety Authorisation

SHRI A. A. RAHIM (Kerala): Sir, I move:

No. 36. That at page 10, *delete* lines 45 to 47.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving the amendment?

Contents Page

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No. 45. "That at page 10, line 17, *after* the word "security", the words "climate change resilience" may be *inserted*.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendment (No.36) moved by Shri A.A. Rahim to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 45) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

Clause 7 was added to the Bill.

Clause 8 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there is one Amendment; Amendment (No. 46) by Shri Sandosh Kumar P, are you moving the Amendment?

Clause 9 — Exemption of Research, Development and Innovation Activities from Licence

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No. 46. "That at page 11, *line* 40, *for* the words "A person", the words "No person other than a Central Government company or a State Government company or a Central Government institution or a State Government institution shall" may be *substituted*.

The question was put and the motion was negatived.

Clause 9 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 10, there are two Amendments; Amendment (No. 15) by Dr. V. Sivadasan and Amendment (No. 47) by Shri Sandosh Kumar P. Dr. V. Sivadasan, are you moving the Amendment?

Clause 10 — Duties of Persons Granted Licence or Safety Authorization and other Persons

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 15. "That at page 12, *line* 27, *after* the words "Central Government", the words "or concerned State Government" may be *inserted*.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving the Amendment?

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No. 47. "That at page 12, *after* line 41, "*(4)* Every licensee and operator shall ensure that exposure to radiation on workers and public is minimal without affecting their health and security." may be *inserted*.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendment (No.15) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 47) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

Clause 10 was added to the Bill.

Clause 11 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 12, there are three Amendments; Amendment (No. 16) by Dr. V. Sivadasan, Amendment (No. 48) by Shri Sandosh Kumar P and Amendment (No.53) by Dr. John Brittas. Dr. V. Sivadasan, are you moving the amendment?

Clause 12 - Operator not Liable in Certain Circumstances

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 16. That at page 14, *delete* lines 1 to 15.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving the amendment?

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

Contents Page

No. 48. "That at page 14, *line* 5, *delete* the words "not be".

DR. JOHN BRITTAS (Kerala): Sir, I move:

No.53. That at page 14, af*ter* line 12, "Provided that anycompensation liable to be paid by an operator fora nuclear damage shall not have the effect ofreducing the amount of his liability in respect ofany other claim for damage under any other lawfor the time being in force.

Provided further that the liability of the operator of the nuclearinstallation shall be strict and shall be based onthe principle of no-fault liability." may be *inserted*.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall now put Amendment (No. 16) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 48) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 53) moved by Dr. John Brittas to vote.

The motion was negatived.

Clause 12 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 13, there are seven Amendments; Amendments (Nos.1 to 3) by Shri Tiruchi Siva; Amendment (No.17) by Dr. V. Sivadasan; Amendments (No.37 to 38) by Shri A. A. Rahim; Amendment (No.49) by Shri Sandosh Kumar P. Shri Tiruchi Siva, are you moving the Amendments?

Clause 13- Limits of Liability for Nuclear Incident

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No.1. *Line* 16, *for*" maximum" *substitute* "minimum"

No. 2. *line* 17, *for*" three hundred million" *substitute* "six hundred million"

No. 3. *line* 16, *for* "maximum" *substitute* "minimum"

Contents Page

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan, are you moving the Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

No.17. *delete* lines 16 to 32

MR. DEPUTY CHAIRMAN: Shri A. A. Rahim, are you moving the Amendments?

SHRI A. A. RAHIM (Kerala): Sir, they are very important Amendments. Sir, I move:

No. 37. *lines* 17 and 18, *delete*" rupee equivalent of three hundred million Special Drawing Rights or such higher"

No. 38. *delete* lines 19 to 23

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving the Amendment?

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No. 49. *line* 17, *for "three" substitute "six"*

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendments (Nos.1 to 3) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.17) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (No.37 to 38) moved by Shri A. A. Rahim to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.49) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

Clause 13 was added to the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: In Clause 14, there are three Amendments; Amendment (No.4) by Shri Tiruchi Siva; Amendment (No.18) by Dr. V. Sivadasan; Amendment (No.39) by Shri A. A. Rahim. Shri Tiruchi Siva, are you moving the Amendment?

Clause 14: Liability of Central Government

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No. 4. *delete* lines 40 to 42

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan, are you moving the Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 18. *Delete* lines 43 to 45

MR. DEPUTY CHAIRMAN: Shri A.A. Rahim, are you moving the Amendment?

SHRI A. A. RAHIM (Kerala): Sir, I move:

No. 39. ***Delete*** lines 35 to 37

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendment (No.4) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.18) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.39) moved by Shri A.A. Rahim to vote.

The motion was negatived.

Clause 14 was added to the Bill.

Clause 15 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 16, there are two Amendments; Amendment (No.19) by Dr. V. Sivadasan; Amendment (No.54) by Dr. Dr. John Brittas; Dr. V. Sivadasan, are you moving the Amendment?

Clause 16: Operator's Right of Recourse

DR. V. SIVADASAN (Kerala): Sir, this is an important Amendment. Sir, I move:

No. 19. *delete* lines 9 to 14

DR. JOHN BRITTAS (Kerala): Sir, it is insertion of Clause 16(A). Sir, I move:

No. 54. *after* line 14, *insert*

"**16A.** Where the operator of a nuclearinstallation has paid compensation for nucleardamage under this Act, such operator shall havea right of recourse against the supplier, if the nuclear incident has occurred as a consequence of any act or omission of the supplier, or of any person employed by or acting on behalf of the supplier, including —

(a) the supply of equipment, material or components suffering from patent or latent defects; or

(b) the rendering of services that are sub-standard or otherwise deficient.

Provided that in such circumstances, the supplier shall, to extent of such recourse, stand subrogated in the place of the operator and shall be deemed to be the operator for all purposes under this Act in relation to such liability."

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.19) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.54) moved by Dr. John Brittas to vote.

The motion was negatived.

Clause 16 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 17, there are two Amendments; Amendments (Nos.5 & 6) by Shri Tiruchi Siva. Are you moving the Amendments?

Clause 17-- Constitution of Atomic Energy Regulatory Board

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No. 5. That at page no.15, *line* 20, *for* the words "a Whole-time Member", the words "two Whole-time Members" may be *substituted.*

No.6. That at page no.15, *after* line 29, *insert* the words "Provided further that one of the Whole-time Members of the Board shall be a person of eminence in the field of environmental law or human rights;

Provided also that at least one Part-time Member shall be an expert in radiological safety."

The question was put and the motion was negatived.

Clause 17 was added to the Bill.

Clauses 18 and 19 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 20, there is one Amendment (No.20) by Dr. V. Sivadasan. Are you moving the Amendment?

Clause 20--Filling up Vacancies of Board

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 20. That at page no.16, at *line* 36, *for* the words "three months", the words "two months" may be *substituted*.

The question was put and the motion was negatived.

Clause 20 was added to the Bill.

Clauses 21 to 25 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 26, there are three Amendments; Amendment (No.7) by Shri Tiruchi Siva, Amendment (No.21) by Dr. V. Sivadasan, Amendment (No.40) by Shri A.A. Rahim. Shri Tiruchi Siva, are you moving the Amendment?

Clause 26-- Notification of Nuclear Incident

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No. 7. That at page no. 19, *delete* lines 31 to 33.

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan, are you moving the Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 21. That at page no.19, *line* 29, *for* the word "ten", the word "five" may be *substituted.*

MR. DEPUTY CHAIRMAN: Shri A.A. Rahim, are you moving the Amendment?

SHRI A. A. RAHIM (Kerala): Sir, I move:

No. 40. That at page no. 19, *delete* the lines 31 to 33.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendment (No. 7) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.21) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.40) moved by Shir A.A. Rahim to vote.

The motion was negatived.

Clause 26 was added to the Bill.

Clause 27 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 28, there is one Amendment (No.22) by Dr. V. Sivadasan. Are you moving the Amendment?

Clause 28-- Entry and Inspection

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 22. That at page no.19, *line* 45, *after* the words "Central Government", *insert* the words "or concerned State Government"

The question was put and the motion was negatived.

Clause 28 was added to the Bill.

Clause 29 was added to the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: In Clause 30, there are two Amendments (No.23 & 24) by Dr. V. Sivadasan. Are you moving the Amendments?

Clause 30-- Search and Seizure

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 23. That at page no. 20, *line* 31, *after* the words "Central Government", *insert* the words "or State Government concerned"

No. 24. That at page no.20, *line* 37, *after* the word "books", *insert* the words "digital devices,"

The question was put and the motion was negatived.

Clause 30 was added to the Bill.

Clause 31 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 32, there is one Amendment (No. 25) by Dr. V. Sivadasan. Are you moving the Amendment?

Clause 32— General Powers and Functions of Central Government

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 25. That at page 22, "lines 12 and 13", may be *deleted*.

The question was put and the motion was negatived.

Clause 32 was added to the Bill.

Clauses 33 to 36 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 37, there is one Amendment (No.26) by Dr. V. Sivadasan. Are you moving the Amendment?

Clause 37 - Special Provision as to Electricity

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 26. That at page 24, *line 36, after the words* "Government" *the* words "with the consent of the State Government concerned" be *inserted*.

The question was put and the motion was negatived.

Clause 37 was added to the Bill.

Clause 38 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 39, there is one Amendment (No.27) by Dr. V. Sivadasan. Are you moving the Amendment?

Clause 39 - Restricted Information

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 27. That at page 22, line *36, after the words* "construction" *the* words "maintenance" *may be inserted.*

The question was put and the motion was negatived.

Clause 39 was added to the Bill.

Clauses 40 to 51 were added.

MR. DEPUTY CHAIRMAN: In Clause 52, there are two Amendments (Nos.28 and 29) by Dr. V. Sivadasan. Are you moving the Amendments?

Clause 52 - Appeals to Supreme Court

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 28. That at page 29, *line 2, for the words* "sixty days" *the* words "ninety days" be *substituted.*

No. 29. That at page 29, *line 5, for the words* "sixty days" *the* words "ninety days" may be *substituted.*

The question was put and the motion was negatived.

Clause 52 was added to the Bill.

Clauses 53 to 55 were added.

MR. DEPUTY CHAIRMAN: In Clause 56, there is one Amendment (No.30) by Dr. V. Sivadasan. Are you moving the Amendment?

Clause 56 - Establishment of Nuclear Damage Claims Commission

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 30. That at page 30, *line 1, after* the words "Central Government" *the* words "and the State Government concerned" may be *inserted.*

The question was put and the motion was negatived.

Clause 56 was added to the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: In Clause 57, there is one Amendment (No.31) by Dr. V. Sivadasan. Are you moving the Amendment?

Clause 57 - Composition of Claims Commission

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 31. That at page 30, *line 8, after* the words "Central Government" *the* words "with the consent of the concerned State Government" may be *inserted*.

The question was put and the motion was negatived.

Clause 57 was added to the Bill.

Clauses 58 to 66 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 67, there is one Amendment (No.41) by Shri A. A. Rahim. Are you moving the Amendment?

Clause 67 - Extinction of Right to Claim

SHRI A. A. RAHIM (Kerala): Sir, I move:

No. 41. That at page 33, "lines 33 and 42", may be *deleted*.

The question was put and the motion was negatived.

Clause 67 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 68, there is one Amendment (No. 8) by Shri Tiruchi Siva. Mr. Tiruchi Siva, are you moving your Amendment?

Clause 68 — Enforcement of Awards

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No. 8. That at page 34, line 1, *for* "maximum", *substitute* "Minimum".

The question was put and the motion was negatived.

Clause 68 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 69, there is one Amendment (No. 9) by Shri Tiruchi Siva. Mr. Tiruchi Siva, are you moving your Amendment?

Contents Page

Clause 69 — Dissolution of Claims Commission in Certain Circumstances

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No. 9. That at page 34, *lines* 12 to 15, "or where the number of cases pending before such Claims Commission is so less that it would not justify the cost of its continued function, or where it considers necessary or expedient so to do", be *deleted*.

The question was put and the motion was negatived.

Clause 69 was added to the Bill.

Clauses 70 to 80 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 81, there is one Amendment (No.42) by Shri A. A. Rahim. Mr. Rahim, are you moving your Amendment?

Clause 81 -- Bar on Jurisdiction of Civil Court

SHRI A. A. RAHIM (Kerala): Sir, I move:

No. 42. That at page 38, lines 26 to 31 be *deleted*.

The question was put and the motion was negatived.

Clause 81 was added to the Bill.

Clauses 82 to 91 were added to the Bill.

The First Schedule was added to the Bill.

MR. DEPUTY CHAIRMAN: In the Second Schedule, there is one Amendment (No. 10) by Shri Tiruchi Siva. Mr. Siva, are you moving your amendment?

The Second Schedule

SHRI TIRUCHI SIVA (TAMIL NADU): Sir, I move:

No.10. That at page 43, *for* "Limit of operator's liability (INR) in crore" *substitute* "Minimum operator liability (INR) in crore.

The question was put and the motion was negatived.

The Second Schedule was added to the Bill.

The Third Schedule and the Preamble were added to the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: In Clause 1, Short Title, there is one Amendment (No. 11) by Dr. V. Sivadasan. Dr. Sivadasan, are you moving your amendment?

Clause 1 -- Short Title and Commencement

DR. V. SIVADASAN (Kerala): Sir, I move:

No.11. That at page 2, *line* 6, *delete* "for Transforming India".

The question was put and the motion was negatived.

Clause 1 and Title were added to the Bill.

The Enacting Formula was added to the Bill.

MR. DEPUTY CHAIRMAN: In Long Title, there is one Amendment (No. 43) by Shri Sandosh Kumar P. Mr. Sandosh, are you moving your amendment?

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move:

No. 43. That at page 1, *after* "Welfare", *insert* "livelihood".

The question was put and the motion was negatived.

The Long Title was added to the Bill.

MR. DEPUTY CHAIRMAN: Dr. Jitendra Singh to move that the Bill be passed.

DR. JITENDRA SINGH: Mr. Deputy Chairman, Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin): VB -G RAM G Bill, 2025. Shri Shivraj Singh Chauhan to move a motion for consideration of the Viksit Bharat - G RAM G Bill, 2025. ...(*Interruptions*)... Let the Bill be moved.

The Viksit Bharat- Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G Bill, 2025

कृषि एवं किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान): महोदय, मैं प्रस्ताव करता हूं:

"कि प्रत्येक ग्रामीण गृहस्थों को, जिसके वयस्क सदस्य अकुशल शारीरिक कार्य करने के लिए स्वेच्छा से आगे आते हैं, प्रत्येक वित्तीय वर्ष में एक सौ पच्चीस दिन की कानूनी गारन्टी

Contents Page

मजदूरी नियोजन उपलब्ध कराकर, विकसित भारत @2047 के राष्ट्रीय दृष्टिकोण के साथ संरेखित ग्रामीण विकास कार्य ढांचे को स्थापित करने के लिए; समृद्ध और समनुत्थानशील ग्रामीण भारत के लिए सशक्तिकरण, विकास अभिसरण तथा संतृप्तिकरण का संवर्धन करने के लिए; तथा उससे ससंक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।" ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... Shri Digvijaya Singh is on a point of order.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, the Bill was put on the portal at 5.00 p.m., and we are supposed to give our amendments by 5.45 p.m. Sir, to read the Bill and to give amendments takes time. I have submitted my amendments, but they have been given after 5.45 p.m.. So, my request, through you, to the House is, kindly extend the time from 5.45 p.m. to 6.45 p.m. or 7.00 p.m. This may be accepted.

श्री उपसभापतिः धन्यवाद, माननीय दिग्विजय सिंह जी।

SHRI DIGVIJAYA SINGH: Sir, I draw your attention to Rule 95, which says, "If notice of an amendment has not been given one day before the day..." So, Sir, the time given is too short.

श्री उपसभापतिः आपने अपनी बात रख दी है। I have followed it.

SHRI DIGVIJAYA SINGH: Sir, I want your direction. ...(*Interruptions*)... I want your ruling, Sir.

MR. DEPUTY CHAIRMAN: Please, please. मैं अभी आपको रूलिंग देता हूं। ...(**व्यवधान**)... Now, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (?Tamil Nadu): Sir, as I quoted earlier, Rule 34 says, "The allocation of time in regard to the Bill or group of Bills or other Business as recommended by the Business Advisory Committee, shall be reported by the Chairman or, in his absence, by the Deputy Chairman to the Council and notified in the Bulletin."

MR. DEPUTY CHAIRMAN: You have already quoted this.

SHRI TIRUCHI SIVA: One minute, Sir. No ruling was given. What is the BAC for? Sir, how much time has been allocated for this? Tell us, Sir. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please take your seat. माननीय संजय सिंह जी, आपकी बात रिकॉर्ड में जा रही है। ...**(व्यवधान)**...

SHRI TIRUCHI SIVA: Sir, how much time has been allotted, we should know that. If BAC has not allotted...(*Interruptions*)...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): चेयरमैन साहब के साथ बीएसी की मीटिंग हुई, जिसमें सरकार की तरफ से माननीय मंत्री जी ने यह कहा था - जब हम लोगों ने कहा था कि इस बिल को आप सेलेक्ट कमेटी में भेजिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Thank you. I got it.

श्री संजय सिंहः सर, ...**(व्यवधान)**...

श्री उपसभापतिः आप बैठिए। ...**(व्यवधान)**... कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... माननीय सदस्यगण, I am giving my ruling. Already hon. Chairman ने इस पर अपनी रूलिंग दे दी है। ऑनरेबल चेयरमैन ने detail में अपना observation दिया है। ...**(व्यवधान)**... That is final. Nothing else will go on the record. Now, motion moved. There are two Amendments by Shri Mohammed Nadimul Haque for reference of the Bill to a Select Committee of the Rajya Sabha. ...(*Interruptions*).. Jairam Ramesh*ji*, already, I have clarified it. You know the rules. ...(*Interruptions*)... Please. I have explained it already. ...(*Interruptions*)... मैंने explain कर दिया है। ...**(व्यवधान)**... माननीय चेयरमैन ने रूलिंग दे दी है। That is final. ...(*Interruptions*)... There are two Amendments by Shri Mohammed Nadimul Haque and Shri Tiruchi Siva for reference of the Bill to a Select Committee of Rajya Sabha. ...(*Interruptions*)... Members may move their Amendments at this stage without any speech. ...(*Interruptions*)... Nothing is going on record. Mohammed Nadimul Haqueji, are you moving the amendment? ...(*Interruptions*)...

Amendments for reference of the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G Bill, 2025 to a Select Committee of the Rajya Sabha

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I move:

"That the Bill to establish a rural development framework aligned with the national vision of Viksit Bharat @2047, by providing a statutory guarantee of one hundred and twenty-five days of wage employment in every financial year to every rural household whose adult members volunteer to undertake unskilled manual work; to promote empowerment, growth, convergence and saturation for a prosperous and resilient

rural Bharat; and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Abdul Wahab
2. Dr. Sarfraz Ahmad
3. Shri Tiruchi Siva
4. Shri Jairam Ramesh
5. Shri Javed Ali Khan
6. Dr. Fauzia Khan
7. Dr. John Brittas
8. Prof. Manoj Kumar Jha
9. Shri Sukhendu Sekhar Ray
10. Shri Sanjay Singh
11. Shri Jose K. Mani
12. Shri Chowdry Mohammad Ramzan
13. Shrimati Priyanka Chaturvedi
14. Shri Sandosh Kumar P

with instructions to report by the last day of the first week of the next Session (270th) of the Rajya Sabha."

...(Interruptions)...

MR. DEPUTY CHAIRMAN: Amendment moved. *...(Interruptions)...* I have already made it clear. *...(Interruptions)...* माननीय चेयरमैन ने रूलिंग दे दी है। मैंने इसको पढ़ कर स्पष्ट कर दिया है। Amendment moved... *...(Interruptions)...* Shri Tiruchi Siva, are you moving the amendment? *...(Interruptions)...*

Contents Page

Amendments for reference of the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G Bill, 2025 to a Select Committee of the Rajya Sabha

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

"That the Bill to establish a rural development framework aligned with the national vision of Viksit Bharat @2047, by providing a statutory guarantee of one hundred and twenty-five days of wage employment in every financial year to every rural household whose adult members volunteer to undertake unskilled manual work; to promote empowerment, growth, convergence and saturation for a prosperous and resilient rural Bharat; and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Dr. John Brittas
2. Shrimati Sagarika Ghose
3. Prof. Ram Gopal Yadav
4. Shri Pramod Tiwari
5. Shri Tiruchi Siva
6. Shri Sanjay Singh
7. Dr. Fauzia Khan
8. Shri Prem Chand Gupta
9. Shri Abdul Wahab
10. Shri Jose K. Mani

with instructions to report by the last day of the first week of the next Session (270th) of the Rajya Sabha."

The questions were proposed.

MR. DEPUTY CHAIRMAN: So, Amendments moved. ...*(Interruptions)*... I shall now call upon the Members whose names have been received for participation in the discussion. ...*(Interruptions)*... Please, please. Shri Mukul Balkrishna Wasnik. You are

the speaker. ...*(Interruptions)*... Hon. Members, I have already explained the situation. ...*(Interruptions)*... Hon. Chairman has already clarified it that it is eight hours. ...*(Interruptions)*... This has been discussed in detail. ...*(Interruptions)*... Please. Mukul Wasnikji. सिर्फ आपकी बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

श्री मुकुल बालकृष्ण वासनिक (राजस्थान): उपसभापति महोदय, हम यहां अब एक अत्यंत गंभीर विधेयक के ऊपर चर्चा करने की शुरुआत कर रहे हैं। एक ऐसा विधेयक, जिसके दूरगामी परिणाम भारत के करोड़ों-करोड़ लोगों पर होंगे। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, प्लीज़। माननीय सदस्यगण, प्लीज़ अपनी-अपनी सीट पर बैठिए। ...(**व्यवधान**)... माननीय सदस्यगण, अपनी-अपनी जगह बैठें, प्लीज़। डिस्कशन हो रहा है। मुकुल वासनिक जी, प्लीज़।

श्री मुकुल बालकृष्ण वासनिकः यह एक ऐसा विधेयक है, जिसके न सिर्फ दूरगामी परिणाम होंगे, बल्कि भारत के करोड़ों-करोड़ गरीब जरूरतमंद लोगों के ऊपर इसका असर रहेगा। इससे पहले कि मैं इस विधेयक की कुछ धाराओं पर अपने विचार रखूं, मैं समझता हूं कि ग्रामीण रोजगार से संबंधित एक कानून, जो संसद में 2004 में आया था, उसके संदर्भ में मैं कुछ बातों की तरफ आपका ध्यान लेकर जाना चाहूंगा। 2004 में राष्ट्रीय रोजगार गारंटी योजना पर एक विधेयक सदन के सामने रखा गया। यह विधेयक बनाने में तत्कालीन प्रधान मंत्री, डा. मनमोहन सिंह जी और एनएसी की अध्यक्ष, माननीया सोनिया गांधी जी की बहुत महत्वपूर्ण भूमिका थी। यह विधेयक बनने के बाद, सदन के सामने रखने के बाद इसे स्टैंडिंग कमेटी के सामने भेजा गया

[**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** *पीठासीन हुए।*]

और जब आखिर में यह फिर सदन के सामने आया, तो 18 अगस्त, 2005 को सदन में बोलते हुए आदरणीया सोनिया गांधी जी ने यह बात कही, जो मैं आपके सामने रखना चाहूंगा। "यह बिल जैसे कि रघुवंश जी ने कहा और कल्याण सिंह जी ने भी कहा कि सामाजिक कार्यकर्ताओं, स्वयंसेवी संस्थाओं, अनुभवी प्रशासकों और ग्रामीण इलाकों में रहने वाले लोगों के साथ व्यापक विचार-विमर्श करने के बाद तैयार हुआ। एनएसी को इसकी मुख्य बातों को विस्तार से देखने और समझने का मौका मिला।"

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, please listen to the speaker.

श्री मुकुल बालकृष्ण वासनिकः "स्टैंडिंग कमेटी और रघुवंश जी के मंत्रालय और बाकी अन्य मंत्रालयों ने भी इस पर गंभीरता से विचार किया। इस पर बारीकी से पब्लिक डिबेट भी हुई। राजनीतिक भेदभाव के बगैर समाज और सरकार के बीच आपस में किस तरह सहयोग के साथ काम हो सकता है, मैं समझती हूं कि यह विधेयक उसका एक जीवंत उदाहरण है।" यह बात 2005 में हुई। हमारे कानून को आम सहमति से संसद ने मंजूरी दी। भारत के करोड़ों-करोड़ लोगों को

उसका लाभ पहुंचा। मैं माननीय ग्रामीण विकास मंत्री जी से कहना चाहता हूं कि दिल पर हाथ रख कर कहिए कि जो बात सोनिया जी ने 2005 में कही थी, क्या आप यह बात यहां पर सदन में दोहरा सकते हैं?

महोदय, मैं प्रधान मंत्री जी से पूछना चाहूंगा कि एक ऐसा विधेयक, जिसका असर भारत के गरीबों पर होगा, भारत की गरीब महिलाओं पर होगा, जरूरतमंद लोगों पर होगा, तो क्या वैसी आम सहमति, जो पहले संसद में बनी थी, उस दिशा में आपने कोई पहल की? दुर्भाग्य से इस तरह की कोई पहल इस सरकार ने नहीं की और मैं समझता हूं कि भारत के करोड़ों-करोड़ लोगों के ऊपर इसका बहुत गंभीर असर होगा।

सर, जब सदन ने 'मनरेगा' मंजूर किया था, उसकी कुछ बातें मैं यहां पर आपके सामने प्रमुखता से रखूंगा। इसके जरिए काम करने के सार्वभौमिक अधिकार की स्थापना हुई। मनरेगा एक डिमांड ड्रिवन गारंटी बनी। हर ग्रामीण मजदूर को मांग करने के 15 दिनों के भीतर काम मिलना होगा, अगर उसे काम नहीं मिलता है, तो उसमें उसको बेरोजगारी भत्ता देने का एक प्रावधान था। मनरेगा पूरे साल चलेगा, इस तरह की वह योजना थी। इस योजना में केंद्रीय आवंटन की कोई सीमा नहीं रखी गई थी और उसमें मजदूरी का 100 प्रतिशत भुगतान केंद्र सरकार करती थी। Cost sharing के मामले में 90:10 का ratio रखा गया था, जिसमें 100 प्रतिशत मजदूरी भारत सरकार की और 75 प्रतिशत material का खर्च भारत सरकार का था। इसके साथ ही, मनरेगा में कौन-से कामों का चयन करना है, उसमें ग्राम सभा और पंचायत की प्रमुख भूमिका रखी गई थी। लेकिन आज हमारे सामने यह जो विधेयक आया है, वह किस तरह का विधेयक है? पंचायती राज व्यवस्था की जो प्रमुख भूमिका मनरेगा में रही, उसको अब समाप्त कर दिया गया है। अब भारत सरकार इसमें प्राथमिकता तय करेगी और उन प्राथमिकताओं के अनुरूप पंचायती व्यवस्थाओं में काम चलाने का इरादा इस विधेयक में रखा गया है। 15 दिसंबर को - आज 18 दिसंबर है, 3 दिन पहले, भारत सरकार इस तरह का कानून संसद के सामने लाती है, इस पर लोगों के बीच कोई चर्चा नहीं, स्वयंसेवी संस्थाओं में कोई चर्चा नहीं, एक्सपर्ट्स के साथ कोई चर्चा नहीं, स्टैंडिंग कमेटी में भेजने की मांग उठी, तो उसे ठुकरा दिया और आज लोक सभा में किस तरह का सीन क्रिएट किया, मैं समझता हूं कि इससे भारत सरकार की मंशा समझ में आती है। यह लोगों की भलाई के लिए नहीं है, बल्कि इसको एक राजनीतिक हथियार बनाकर सामने लाया गया है। ...(**व्यवधान**)... सर, मनरेगा में 90:10 के ratio में cost sharing की व्यवस्था थी, लेकिन आज cost sharing में 60:40 का ratio रखा गया है। यह तय करने से पहले, क्या भारत सरकार ने राज्य सरकारों से कोई बातचीत की? उनके ऊपर बोझ पड़ेगा, उनकी आर्थिक स्थिति और कमजोर होगी, तो क्या भारत सरकार ने प्रदेशों को विश्वास में लेने का काम किया? अगर किया है, तो किससे बात हुई, उनकी राय कौन-सी थी, क्या उसे सदन के सामने रखने का कष्ट करेंगे? प्रदेशों से बात नहीं होगी और उनके ऊपर बोझ डालने का काम होगा, तो यह दुर्भाग्यपूर्ण है। एक फेडरल व्यवस्था में इस तरह से काम नहीं हो सकता। मैं जो सोचता हूं, वही पूर्व दिशा - बाकी रास्ता हमें और कहीं नहीं ले जा सकता। मैं समझता हूं कि भारत सरकार को गंभीरता से लेने का समय आ गया है।

Contents Page

महोदय, केंद्र सरकार साल की शुरुआत में तय करेगी कि राज्यों को कितना आवंटन होगा। राज्यों की जरूरत और मजदूरों की जरूरत पर काम नहीं, लेकिन यह केंद्र सरकार साल की शुरुआत में तय करेगी कि इस प्रदेश को इतने करोड़ और उस प्रदेश को उतने करोड़ मिलेगा। अगर वहां पर महामारी फैली, वहां पर सूखा होगा, वहां पर अकाल होगा, वहां पर अतिवृष्टि होगी, वहां पर बाढ़ होगी, लोगों का नुकसान होगा, उनको काम की जरूरत होगी, तो भारत सरकार कहेगी - हमने तय कर लिया है कि आपको इतना ही धन मिलेगा और अगर इससे अधिक खर्च करना हो, तो प्रदेश सरकार कर सकती है, लेकिन प्रदेश सरकार को उसका खर्च वहन करना होगा, भारत सरकार उसका भुगतान नहीं करेगी, ...(**व्यवधान**)... लेकिन यह खर्च करते हुए भी भारत सरकार के मापदंडों के मुताबिक ही वह खर्च करना होगा, इस तरह की व्यवस्था इस विधेयक के जरिए सामने लाने का प्रयास होगा। भारत सरकार कहां पर, किसको, कितना, कब काम मिलेगा – यह सारा का सारा तय करेगी और प्रदेशों के ऊपर बोझ डालने का काम करेगी। इससे ज्यादा और कोई दुर्भाग्यपूर्ण बात नहीं हो सकती है।

7.00 P.M.

अनेक चीजें हैं। जब बुआई का समय होगा या जब खेती का पीक सीजन होगा, तो प्रदेश सरकारों को वहाँ पर 60 दिनों तक का पूरा-का-पूरा blackout period नोटिफाई करना होगा, यानी वहाँ पर इन 60 दिनों के अंदर महिलाओं, जरूरतमंदों, गरीबों को काम नहीं मिलेगा। इसके पीछे इरादा क्या है? क्या वहाँ के लोगों की परेशानियों की आपको किसी तरह से कोई चिंता नहीं है? अगर इससे आगे बढ़ते हैं, तो इसमें अटेंडेंस लेने के लिए बायोमेट्रिक की व्यवस्था सुझाई गई है। माननीय मंत्री जी अनेक वर्षों तक मुख्य मंत्री रहे हैं, एक वरिष्ठ नेता हैं और बड़े जिम्मेदार व्यक्ति हैं, मैं समझता हूँ कि बिल सामने रखने से पहले वे अगर पल भर के लिए सोच लेते कि देहात में सड़कों पर मिट्टी में पत्थरों पर काम करने वाले उस मजदूर के हाथों पर उसकी लकीरें मिट गई हैं, पत्थर तोड़ते-तोड़ते उसके हाथ भी पत्थर बन गए हैं और आप समझते हैं कि आप बायोमेट्रिक के जरिए उसकी अटेंडेंस कामों पर लेंगे। अगर आप इस कानून के जारिए इस तरह से बात रखना चाहेंगे, तो यह एक बड़ी परेशानी का मामला हमारे सामने रह सकता है। अगर आप योजनाओं में कोई सुधार लाते... हम भी जानते हैं कि 'मनरेगा' ने देश की बहुत सेवा की। जब देश में कोविड की महामारी थी, तो दो ही योजनाएँ मुल्क के सामने ऐसी थीं - 'नेशनल फूड सेक्युरिटी एक्ट' और 'मनरेगा' - जिसने लोगों को राहत देने का काम किया। आपने 'नेशनल फूड सेक्युरिटी एक्ट' का नाम बदल दिया। 'मनरेगा' जिसके बारे में प्रधान मंत्री जी ने 27 फरवरी, 2015 को कहा था कि 'मनरेगा' हम चलने देंगे, यह योजना कांग्रेस की विफलताओं का एक जीता-जागता स्मारक है - a living memorial of Congress Party's failure. यह कांग्रेस पार्टी के failure का मेमोरियल नहीं है, यह हमारी उपलब्धियों का प्रतीक है। जिन घरों में अंधेरा छाया हुआ था, वहाँ रोशनी फ़ैलाने का काम 'मनरेगा' के जरिए हुआ। आप 'मनरेगा' का नाम बदल रहे हैं। आप इस योजना से महात्मा गांधी का नाम मिटा कर कोई दूसरी योजना बनाने की कोशिश कर रहे हैं। महात्मा गांधी जी से इतनी परेशानी, नाम से इतनी नफरत, नाम से इतना द्वेष! यह पहली बार नहीं हो रहा है, बल्कि इस सरकार ने इससे पहले भी गांधी जी के साथ 2017 में ऐसा ही किया था। 2012 में महात्मा गांधी जी के नाम से प्रवासी भारतीयों के लिए एक सुरक्षा योजना बनी थी, उसे

Contents Page

2017 में इस सरकार ने बदल दिया और अटल पेंशन योजना में इसको सम्मिलित कर दिया। अगर अटल जी के नाम से कोई योजना बनती है, तो हमें परेशानी नहीं है। अटल जी भारत के माननीय प्रधान मंत्री रहें, उनके नाम से आप योजनाएँ बनाइए। ये वही अटल बिहारी वाजपेयी हैं, जिन्होंने कभी नेहरू जी के निधन पर कहा था कि भारत ने आज अपना सबसे लाडला राजकुमार खो दिया। आप अटल जी के नाम पर स्कीम बनाएँगे, तो परेशानी नहीं है, लेकिन गांधी जी का नाम हटाते हैं! यहाँ इस सदन में, जो पुराने साथी हैं, वे जानते हैं कि पुराने संसद भवन के सामने गांधी जी की एक मूर्ति जो प्रमुख द्वार पर लगी हुई थी, आज वह मूर्ति कहाँ चली गई? कहीं पर आप सरदार पटेल के नाम से स्टेडियम का नाम बदल देते हैं, कहीं पर आप गांधी जी का नाम बदल देते हैं, लेकिन याद रखिए कि इस मिट्टी के कण-कण में गांधी बसा हुआ है, इस मिट्टी के कण-कण में सरदार पटेल, जवाहर नेहरू और मौलाना आजाद बसे हैं। आप स्कीमों से नाम हटा सकते हैं, लेकिन भारत के लोकतंत्र की बुनियाद रखने वाले इन महानुभावों को, भारत रत्न बाबा साहेब अंबेडकर को - आप लोकतंत्र को चोट पहुंचाने की लाख कोशिश करते रहे, लेकिन यह कभी संभव नहीं हो सकता। मैंने उम्मीद की थी कि एक अनुभवी नेता एक बड़े महत्वपूर्ण विभाग में मंत्री बनकर आ गए हैं, लेकिन उन सारी की सारी उम्मीदों पर पानी फिर गया है। शिवराज जी, मैं बहुत उम्मीदों से आपकी ओर देख रहा था, लेकिन मेरी उम्मीदें अगर ध्वस्त हो भी जाती हैं, तो कोई परेशानी नहीं, लेकिन भारत का मजदूर आज आपसे तब बहुत दुखी हुआ होगा जब आपने संसद के सामने इस तरह का विधेयक पेश किया।

सर, मैं इस मौके पर और अधिक समय नहीं लूंगा, लेकिन अपनी बातों को समाप्त करने से पहले इतना कहूंगा कि पहले कहा, मनरेगा बेकार, फिर कहा, यह तो विफलताओं का स्मारक है। फिर चुपके से काम काट दिए, मजदूरी टाल दी और अब नाम मिटाने चले हैं। यहां सुधार नहीं, यहां [£] है। तुम्हें राष्ट्रपिता गांधी से दिक्कत है, क्योंकि गांधी याद दिलाते हैं कि सत्ता का मतलब सेवा होता है और तुम्हारी सत्ता का सेवा से कोई मतलब नहीं है। नाम बदलकर सोच रहे हो, इतिहास बदल जाएगा! याद रखो, जिस मिट्टी में मजदूर का पसीना गिरा है, वहां गांधी लिखा है। तुम्हारा डर साफ है। एक आदमी जिसके पास न तख्त था, न ताज, आज भी तुम्हारी नींद उड़ाता है, इसलिए कभी किताबों से हटाते हो, कभी योजनाओं से हटाते हो, कभी चुप्पी से मारते हो, कभी नाम बदलकर, पर सुन लो, गांधी न पोस्टर है, न योजना का शीर्षक, गांधी वह सवाल है, जो हर भूखे पेट से उठता है और जब तक सवाल जिंदा है, तुम्हारी हर कोशिश के बावजूद गांधी जिंदा रहेगा।

जब 2005 में ग्रामीण रोजगार पर विधेयक पास हुआ था, तो "रोजगार गारंटी जिंदाबाद" के नारे लगे थे और आज क्या मायूसी सदन में छाई है, किस तरह का माहौल बना है! अगर इस पर थोड़ा भी गौर करो, तो आप जिम्मेदारी से इस विधेयक को वापस लेंगे। आप इसे सेलेक्ट कमेटी के पास भेजेंगे। जल्दबाजी करने की जरूरत नहीं है। क्या सत्ता खोने का डर है कि चार दिनों के भीतर इसे पास करना है? समय लीजिए, हो सकता है कि इसमें बुनियादी बदलाव करना हो, तो

[£] *Exupnged as ordered by the Chair.*

कीजिए। आप लाइए अच्छा विधेयक, हम भी पूरा समर्थन देंगे। हम मिलकर भारत के मजदूरों को, भारत के गरीबों को ऊपर उठाने का काम करेंगे। यह इरादा रखो, तो साथ में मिलकर आगे चलेंगे।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. L. Murugan.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, for the benefit of the hon. Members, as the House is going to continue, for them, dinner has been arranged at MPs' Dining Room on the first floor from 8 p.m. onwards.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Ms. Indu Bala Goswami.

सुश्री इंदु बाला गोस्वामी (हिमाचल प्रदेश): उपसभाध्यक्ष महोदय, मैं आज इस सदन के माध्यम से ग्रामीण भारत के भविष्य को सशक्त करने वाले ऐतिहासिक विधेयक, "विकसित भारत - रोजगार और आजीविका के लिए गारन्टी मिशन (ग्रामीण): वीबी-जी राम जी (विकसित भारत - जी राम जी) विधेयक, 2025" के समर्थन में अपनी बात रखने के लिए खड़ी हुई हूँ।

महोदय, मेरे देश को गांव-प्रधान राष्ट्र के रूप में जाना जाता है, क्योंकि भारत की लगभग 70 प्रतिशत आबादी गांवों में बसती है। राष्ट्रपिता महात्मा गांधी जी भी यही कहते थे कि गांव में ही असली भारत बसता है, इसलिए उन्होंने ग्राम स्वराज से लेकर आत्मनिर्भर भारत, पंचायती राज की सुदृढ़ता, ग्रामीण उद्योगों को बढ़ावा, महिलाओं की शिक्षा, गांवों की स्वच्छता, गांवों का आरोग्य से समग्र ग्रामीण विकास की तस्वीर भारत के सामने रखी। महोदय, यह बिल राष्ट्रपिता गांधी जी के उन्हीं सपनों को पूर्ण करने की दिशा में एक महत्वपूर्ण कदम है। यह बिल देश के गांवों में बसने वाले गरीब, वंचित, पिछड़े, शोषित, पीड़ित व मातृशक्ति के चहुँमुखी विकास के लिए है, इसलिए मैं सरकार को इस बिल को लाने के लिए साधुवाद देती हूँ।

महोदय, जब कांग्रेस के शासनकाल में यह योजना शुरू हुई थी, तब इसका उद्देश्य गांव से गरीबी हटाना था। कांग्रेस सरकार जिस योजना को गरीबी हटाने के उद्देश्य से लाई थी, उसके नाम में उन्होंने स्वयं कई बार परिवर्तन किए। वर्ष 1989 में इसका नाम 'जवाहर रोजगार योजना' था, फिर 'समृद्धि योजना' हुआ, फिर 'संपूर्ण रोज़गार ग्रामीण योजना' हुआ, वर्ष 2005 में इस योजना का नाम 'नरेगा' के रूप में जाना जाने लगा और वर्ष 2009 में कांग्रेस ने फिर से इसका नाम बदलकर 'मनरेगा' कर दिया। महोदय, क्योंकि उस समय चुनाव थे, तो कांग्रेस ने अपने हित साधने के लिए बापू गांधी जी के नाम को एक शील्ड के रूप में प्रयोग किया और इस योजना का नाम बापू गांधी जी के नाम पर रखा, ताकि उन्हें चुनावी लाभ मिल सके।

महोदय, ग्राम स्वराज को लेकर हमारे बापू गांधी जी की क्या सोच थी, यह कांग्रेस भूल गई। कांग्रेस ग्रामीण स्वराज की बात करती है, लेकिन उनके 60 वर्षों के शासनकाल में न तो गांव

Contents Page

आत्मनिर्भर बने और न ही गांव से गरीबी दूर हुई। इसके विपरीत, उनके शासनकाल में गरीबों के लिए लाई गई योजनाएं सख्त नियमों के अभाव में £ का अड्डा बन गईं। महोदय, मनरेगा योजना में बहुत सारी खामियां थीं — Muster Roll में गड़बड़ी, काम करने वालों की £हाजिरी, काम करने वालों को कम दिहाड़ी भुगतान, कई जगह तो दिहाड़ी दी ही नहीं जाती थी। लेबर की जगह मशीनों से काम करवाकर £ muster roll भरे जाते थे, संबंधित अधिकारियों को रिश्वत तक दी जाती थी और कई जगहों पर तो काम हुआ ही नहीं, लेकिन पेमेंट होती रही।

महोदय, मोदी सरकार इस योजना के नियमों में बदलाव करके £को भी समाप्त करना चाहती है। नए अधिनियम में बहुत सारी ऐसी व्यवस्थाएं की गई हैं, जो ऐसी लीकेज रोकेंगी, जो को बढ़ावा देती हैं। कितना काम हुआ, कहां हुआ—यह अब मोबाइल फोन और जीपीएस के माध्यम से तुरंत पता चलेगा। काम की जानकारी हर सप्ताह जनता के सामने सार्वजनिक होगी। साल में दो बार अनिवार्य जांच होगी, जिससे यदि कोई गड़बड़ी होगी तो वह छुप नहीं पाएगी। कितना काम हुआ, कितना पैसा खर्च हुआ और कितने लोगों को रोज़गार मिला—इसकी जानकारी अब रियल टाइम मॉनिटरिंग सिस्टम के माध्यम से डिजिटल रूप से देखी जा सकती है। गरीब और वंचित लोगों की आर्थिक स्थिति में सुधार आएगा, क्योंकि अब 100 दिनों की जगह 125 दिनों के रोज़गार की गारंटी है। बजट में राज्यों की सहभागिता होने से राज्य सरकारें भी अधिक उत्तरदायी होंगी। फसलों की बुवाई और कटाई के दौरान श्रमिक आसानी से उपलब्ध होंगे। महोदय, नया अधिनियम 125 दिनों के रोज़गार की गारंटी देता है, लेकिन यह रोज़गार केवल मजदूरी तक सीमित नहीं होगा, बल्कि ग्रामीण बुनियादी ढांचे - जैसे सिंचाई, वनीकरण, वाटरशेड विकास, जल स्रोतों का पुनर्जीवन और जलवायु परिवर्तन जैसे क्षेत्रों पर भी केंद्रित होगा। इससे ग्रामीण परिवारों की आय में वृद्धि होगी, ग्रामीण अर्थव्यवस्था को मजबूती मिलेगी, ग्रामीण क्षेत्रों में सड़कों के निर्माण को बढ़ावा मिलेगा और ग्रामीण इंफ्रास्ट्रक्चर मजबूत होने से उनकी शहरों तक पहुंच बढ़ेगी। ग्रामीण उत्पादन बढ़ाना इस विधेयक का प्रमुख उद्देश्य है। ग्रामीण उत्पादन बढ़ने से ग्रामीण आजीविका में भी वृद्धि होगी और यह सब पंचायतों के माध्यम से किया जाएगा।

महोदय, इस विधेयक में जो परिवर्तन किए गए हैं, वे केवल एक कानून नहीं हैं, बल्कि ग्रामीण भारत को 2047 तक विकसित भारत की यात्रा से जोड़ने का एक संकल्प हैं। यह विधेयक कानून बनने के बाद पारदर्शिता और जवाबदेही के साथ विकसित भारत का मानक बनेगा।

महोदय, हमारे यशस्वी प्रधान मंत्री जी ने राष्ट्रपिता महात्मा गांधी जी के नाम को एक सिम्बल के रूप में कांग्रेस की तरह अपने राजनीतिक लाभ के लिए कभी प्रयोग नहीं किया, बल्कि बापू गांधी जी के सिद्धांतों को हकीकत में अपनाया है। अपनी हर योजना में मोदी सरकार ने बापू गांधी जी के सपनों और सिद्धांतों को implement किया है, धरातल पर उतारा है। स्वच्छ, पारदर्शी और भ्रष्टाचार-मुक्त शासन, स्वच्छता और self-reliance - मोदी सरकार की पहचान रही है। महोदय, पिछले 11 वर्षों के मोदी सरकार के कार्यकाल में गांव की तस्वीर बदली है। मोदी सरकार

£ *Exupnged as ordered by the Chair.*

Contents Page

के 11 वर्षों के कार्यकाल से देश के ग्रामीण क्षेत्र की सामाजिक और आर्थिक स्थिति में अद्भुत परिवर्तन आए हैं। ग्रामीण जनता की जरूरतें भी बदली हैं।

सर, वर्ष 2011-12 में हमारे देश में 25 प्रतिशत से अधिक लोग गरीबी रेखा से नीचे थे, जो अब 2023-24 में घटकर 4.86 परसेंट रह गई है। मोदी सरकार ने मात्र 11 वर्षों के अपने कार्यकाल में 25 करोड़ लोगों को गरीबी रेखा से बाहर निकाला है। 80 करोड़ लोगों को 'प्रधानमंत्री गरीब कल्याण अन्न योजना' से मुफ्त अनाज मिल रहा है। 'प्रधानमंत्री जन-धन योजना' से लाभार्थियों को सीधा लाभ मिल रहा है। आज 'मनरेगा' का नाम बदलने से विपक्ष हो-हल्ला_कर रहा है। मैं आपको दो-तीन योजनाओं के बारे में बताना चाहूंगी, जिनमें परिवर्तन करके मोदी सरकार ने उनको सीधे धरातल पर उतारकर जनता के हितों को साधा है। कांग्रेस के राज में लाई गई 'बेटी बचाओ योजना' का उद्देश्य भारत में पुरुष व महिला के अनुपात को एक जैसा करना था, बराबर करना था। वर्ष 2014-15 में 1,000 बेटों पर यह अनुपात 930 था। बेटियों की संख्या कम हो गई। मोदी सरकार ने उस योजना का नाम बदलकर 'बेटी बचाओ, बेटी पढ़ाओ' किया और उसके साथ 'सुकन्या समृद्धि योजना' को जोड़ा। इसके साथ ही इन दोनों योजनाओं को मोदी सरकार ने एक बहुत बड़े अभियान के रूप में लिया। इस अभियान ने बेटियों के प्रति समाज की सोच बदलने का काम किया और आज 2023-24 में ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please be seated. Do not disturb. ...(*Interruptions*)... You cannot crosstalk like this. ...(*Interruptions*)...

सुश्री इंदु बाला गोस्वामी: 1,000 लड़कों पर अब बेटियों की संख्या 1,020 है। देश में बेटियों की संख्या में वृद्धि हुई है। महोदय, राष्ट्रपिता महात्मा गांधी जी का स्वच्छता से ...(**व्यवधान**)... कांग्रेस 'निर्मल भारत योजना' लेकर आई। आप देखिए कि आज़ादी के 60 वर्षों के बाद तक भी भारत की मात्र 37 प्रतिशत आबादी को ही शौचालय मिल पाया। 2014 तक 60 प्रतिशत आबादी खुले में शौच जाती थी, लेकिन प्रधान मंत्री जी ने इस योजना में बदलाव करके 2 अक्टूबर, 2014 को 'स्वच्छ भारत मिशन' के नाम से नई योजना की शुरुआत की। एक बहुत बड़े अभियान के रूप में इस योजना को लिया गया और 2014 से लेकर 2019 तक, मात्र पांच वर्षों में समूचा देश 100 प्रतिशत खुले में शौच जाने से मुक्त हो चुका है।

सर, 'इंदिरा आवास योजना' के अंतर्गत कांग्रेस गरीब को घर उपलब्ध कराने के लिए 1985 में इस योजना को लेकर आई थी। 31 वर्षों के बाद भी इस योजना से मात्र 3 करोड़, 35 लाख लोगों को ही घर मिल पाए और योजना का नाम इंदिरा आवास योजना इसलिए किया, ताकि इंदिरा जी का नाम घर-घर पहुंचे और कांग्रेस पार्टी को उसका राजनीतिक लाभ हो। मात्र 31 वर्षों में 3 करोड़, 35 लाख लोगों को ही घर मिले। 2016 में ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप समाप्त कीजिए। आपका समय समाप्त हो गया।

सुश्री इंदु बाला गोस्वामी: 2016 में इंदिरा आवास योजना का नाम बदलकर मोदी सरकार ने 'प्रधानमंत्री आवास योजना' किया। मैं आपको बताना चाहती हूं कि केवल 9 वर्षों में 2 करोड़, 92

लाख, 33 हजार लोगों को इस योजना का लाभ मिल चुका है। अगर शहरी क्षेत्रों को इसमें जोड़ा जाए, तो यह आंकड़ा 4 करोड़ तक पहुंच चुका है। इतना ही नहीं, 2029 तक 6 करोड़, 95 हजार लोगों को मकान देने का हमारी सरकार का टारगेट है ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका समय समाप्त हो गया है।

सुश्री इंदु बाला गोस्वामी: सर, मुझे एक मिनट का समय दे दीजिए।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप समाप्त कीजिए।

सुश्री इंदु बाला गोस्वामी: एक मिनट का समय दे दीजिए। गरीबों को आवास, गरीबों के लिए चूल्हा, शौचालय, हर घर नल से जल, मुफ्त बिजली, मुफ्त राशन, आयुष्मान भारत योजना से स्वास्थ्य लाभ - यह सब मोदी जी के 11 वर्षों के कार्यकाल में संभव हुआ है। ...(**समय की घंटी**)... सर, मुझे एक मिनट का समय दे दीजिए।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका एक मिनट समाप्त हो चुका है। मुझे दूसरे स्पीकर को बुलाना है।

सुश्री इंदु बाला गोस्वामी: ये लोग महात्मा गाँधी जी के नाम पर राजनीति कर रहे हैं। बापू गाँधी जी के ग्रामीण स्वराज के सपने को अगर सही अर्थों में किसी ने धरातल पर पहुँचाया है, तो वह मोदी सरकार ने पहुँचाया है। गाँधी जी के जीवन में जन्म से लेकर मृत्यु तक जिस नाम का प्रभाव रहा, उसी नाम को चरितार्थ करते हुए, सम्मान देते हुए मोदी सरकार 'विकसित भारत - जी राम जी' बिल, 2025 लेकर आई है। यह बिल हमारे यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी के विकसित भारत के सपने को साकार करेगा और यही सही अर्थों में राष्ट्रपिता, बापू महात्मा गाँधी जी के भारत के सपने के प्रति एक सम्मान भी है।

उपसभाध्यक्ष जी, मुझे इस चर्चा में भाग लेने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): प्रो. मनोज कुमार झा, आप अपना भाषण आरंभ कीजिए।

प्रो. मनोज कुमार झा (बिहार)**:** माननीय उपसभाध्यक्ष जी, आपका बहुत-बहुत शुक्रिया कि आपने मुझे इस चर्चा में भाग लेने का अवसर दिया है। माननीय उपसभाध्यक्ष जी, आज यह बिल आया है और मैं आपसे कहना चाहता हूँ कि इतिहास में ऐसे क्षण होते हैं, जब आप सदन में खड़े होते हैं। पहला भाव है कि मैं माननीय मंत्री जी से और सत्ता पक्ष से विनती करूँ कि हुज़ूर इसे वापस ले लीजिए। घनश्याम जी मुझसे बेहतर बताएंगे कि जिस राज्य से वे आते हैं, उस राज्य के लोगों ने वर्षों तक संघर्ष किया, मध्य प्रदेश राज्य ने संघर्ष किया, छत्तीसगढ़ राज्य ने संघर्ष किया, मेरे बिहार राज्य ने संघर्ष किया, झारखंड राज्य ने संघर्ष किया। महोदय, यह संघर्ष किसलिए किया गया? *हर हाथ को काम, हर काम का वाज़िब दाम* – यह इसकी मूल भावना थी। माननीय मंत्री जी, मुझे आप लोगों के कुछ तौर-तरीके बहुत अच्छे भी लगते हैं कि आप मीडिया में नाम ड्रॉप

Contents Page

करते हैं। पहले, कुछ दिन तक जब पूज्य बापू नाम चला, तो हमें समझ में नहीं आया। गाँधी जी तो यूँ भी पूज्य हैं, फिर काहे को एडिशनल पूज्य लगा रहे हैं? पूज्य - जिनके नाम में बापू बोल रहे हैं, उनमें से दो-तीन जेल में हैं। लेकिन फिर भी आपने ऐसा नाम लिया! मैं देख रहा था कि माननीय मंत्री जी भी केयरफुली पढ़ रहे थे कि कहीं कुछ गलत न बोला जाए। इसका कारण है कि मैंने तुकबंदी देखी है, लेकिन अंग्रेज़ी और हिंदी को मिलाकर जब आप तुक बिठाते हैं, तो बेहतर से बेहतर तुक बेतुका दिखता है। यह तुक बहुत बेतुका दिखता है।

माननीय उपसभाध्यक्ष जी, आपके माध्यम से मैं मंत्री जी से कुछ कहना चाहता हूँ। आप नाराज़ मत होइएगा, मैंने देखा है कि दिल्ली अलग-अलग लोगों पर अलग असर करती है। ये जब तक मध्य प्रदेश में थे, कितना हँसते थे, खुश रहा करते थे, लेकिन जब से दिल्ली आए हैं, यहाँ की आबोहवा से न जाने क्या हो गया है कि नाराज़-नाराज़ से रहते हैं।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Prof. Manoj Kumar Jha, don't make personal comment.

PROF. MANOJ KUMAR JHA: Sir, it is not a personal comment. ...*(Interruptions)*... सर, इसी सदन में लोहिया जी, पीलू मोदी, मीनू मसानी और रामानंद जी रहे। ...(**व्यवधान**)... मैं तमाम चीज़ें बताऊँगा। सर, आपने राज्य सभा से एक किताब छापी है - *Humour in the House*. लेकिन अब अगला एडिशन छप ही नहीं पाएगा, वह अब नहीं छपेगा। सर, वह लाइटर वेन में था, लेकिन अगर माननीय मंत्री जी को बुरा लग गया है, तो मैं इसको वापस लेता हूँ।

श्री शिवराज सिंह चौहान: मैं किसी बात का बुरा नहीं मानता।

प्रो. मनोज कुमार झा: सर, मेरा वक्त पॉज़ कर दीजिए।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): ठीक है।

प्रो. मनोज कुमार झा: थैंक यू। सर, इसी तरह का डेमोक्रेटिक जज्बा हर किसी में चाहिए, पूरे मंत्रिमंडल में चाहिए, ऊपर से लेकर नीचे तक चाहिए। मैं मूल बिंदु पर आने से पूर्व एक बात कहना चाहता हूँ। सर, मैं इस मनरेगा के संघर्ष का भी हिस्सा रहा हूँ। मैं तब राजनीति में नहीं था, विश्वविद्यालय का शिक्षक सोशल पॉलिसी का पेपर पढ़ाता था। जब मैंने देखा कि हमारी पूरी संसद वाइडर कंसल्टेशन और यूनेनिमस सहमति से मनरेगा जैसा एक कानून लेकर आई, तब मुझे अपनी संसद पर गर्व हुआ, अपनी संसद पर भरोसा हुआ। मैं उस भरोसे को खत्म होते हुए नहीं देखना चाहता, ऐसा जीते जी होते नहीं देखना चाहता। गरीब मजदूर, भूमिहीन किसान और हमारी महिलाएँ — वे भी नहीं देखना चाहतीं। सर, वे बहुत बेबसी में हैं। उनको 'राम' से क्या आपत्ति होगी? उन्हें आपत्ति इस बात की है कि 'राम' के नाम पर यह क्या खिलवाड़ किया जा रहा है।

माननीय उपसभाध्यक्ष जी, हम लोग पुरानी वाली बिल्डिंग में भी बैठते थे। तब फार्म लॉज़ पर बहस चल रही थी। हमने तब भी कहा था - संसद को गौण कर सकते हो, सड़कों को गौण

Contents Page

करना बड़ा मुश्किल है। सड़कों को मौन करने की कला आज तक किसी सल्तनत में नहीं आई है। हम तो लोहिया जी के लोग हैं। वे कहते थे - संसद खामोश तो सड़कें रोशन हो जाती हैं। मैं आगाह कर रहा हूँ। सर, इस पर थोड़ा सोचिए। आसमान नहीं टूट रहा है। मनरेगा में एक अधिकार वाली भावना थी। मैं यहाँ आने से पहले थोड़ी रिसर्च कर रहा था। मैं यूँ भी थोड़ा उस मिजाज का हूँ कि थोड़ी बदलाव की बयार कहीं से आए। सर, हमारे संविधान में राइट टू वर्क को डायरेक्टिव प्रिंसिपल्स में रखा गया है - आर्टिकल 41 - MNREGA was the closest proximation of Article 41. आज आप उस आर्टिकल की आत्मा को मार रहे हैं। माननीय उपसभाध्यक्ष जी, माननीय मंत्री, नाम कुछ भी हो, आत्मा खत्म हो जाएगी, तो जो भी हासिल हुआ है संघर्ष के साथ, वह संघर्ष काफ़ूर हो जाएगा।

महोदय, हम लोग तो गाँधी के लोग हैं। वे दुनिया को अलविदा कह गए हे राम कहकर। जब वे नौआखली से आए, वहाँ सांप्रदायिक सद्भाव बिगड़ा था, तो उन्होंने अपने भजन को बदल दिया - भजमन प्यारे सीताराम के बदले, भजमन प्यारे राम रहीम। सर, हम तो वो लोग हैं। खैर, आपसे तो इन विषयों पर शिकायत करने का कोई मतलब ही नहीं है।

सर, कहाँ हम मनरेगा में व्यापक तबदीली की माँग कर रहे थे। हर सदन में ज़ीरो ऑवर आते थे कि मैन डेज़ बढ़ाइए, वेज बढ़ाइए। आपने यह कौन-सी रिग्रेसिव पोजिशन ले ली है। प्रतिगामी विचार, अधिकार से चैरिटी वाले युग में! राजा-महाराजाओं का जमाना नहीं है। तीन इलेक्शन्स, चार इलेक्शन्स बहुत लोग जीतते हैं, लेकिन राजा थोड़े बन जाएँगे। लोकतंत्र की बुनियाद है और लोकतंत्र की बुनियाद में यह तय करना होगा कि अधिकार की जुबान का क्षरण न हो। आप चाहते तो इसे कन्सल्टेशन में ला सकते थे। This is one of those pieces of legislation which has completely ignored the consultation door or corridor. This does not speak well about our democratic practice, our parliamentary procedure and our rich history. It only smacks of a kind of arrogance which comes from a sense of following majoritarian politics. That is antithetical to the idea of India. I am requesting you once again. मैं पहले भी कह चुका हूँ कि आपने इसे डिमांड ड्रिवन से कमांड ड्रिवन में तब्दील कर दिया है। It is no more demand-driven; it is command-driven. Just one minute!

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अब आप वाइंड अप कीजिए। आपका समय बहुत कम बचा है।

PROF. MANOJ KUMAR JHA: Sir, I beg your pardon. I need two minutes extra because I have to make some important points. सर, मैंने कहा था कि मनरेगा पूरे साल रोजगार की गारंटी देता था। हम उसमें तबदीली की माँग कर रहे थे। अब आपने क्या किया है कि इसमें 60 डेज़ ब्लैक आउट है। मुझे लगता है कि मैंने पिछले बिल में भी एक बात कही थी। Who is advising you? Are there invisible hands or invisible people who are visible to you and not to the ordinary Indians? सर, यह एक तरह की थोड़ी फ्यूडल सोच भी हुआ करती थी। इसी सदन में मैंने एकाध लोगों को बोलते हुए सुना है, जो कहते थे कि मनरेगा के कारण मजदूर

मिलना बंद हो गए हैं। सर, क्या यह बुरी बात हो गई? दलितों की, भूमिहीन मजदूरों की बारगेनिंग पावर बढ़ी। वह पसंद नहीं आ रहा है! सर, मनरेगा में केंद्र सरकार का आवंटन असीमित था। माननीय मंत्री जी, आपने जो इस 90:10 वाले फॉर्मूले को 60:40 कर दिया है, यह ऐसी हैंडशेक स्कीम है कि योजना भरभरा के गिर जाएगी। मैं जिस राज्य से आता हूँ - सर, आप मेरे राज्य से वाकिफ हैं - दस परसेंट पर भी दिक्कत हुआ करती थी। ...(**समय की घंटी**)... I will take just one minute. Please bear with me. Please revisit these ideas. Matching की जो आपकी पूरी स्कीम है, this would kill all those States, जहां से बड़ी संख्या में ये लोग migrate करके अलग-अलग राज्यों में जाते हैं। उसमें भी बाकी जो लागत वगैरह का खर्च था, उसको भी आपने इतना uneven बांटकर रख दिया है कि अंततः मुझे यह कहने में कोई दोमत नहीं है कि bottom up decentralized planning से top down decentralized planning, यह इस देश के हक में नहीं है।

माननीय मंत्री जी, मैंने शुरू में हल्के में कहा था कि आप एक विशद अनुभव लेकर आए हैं। अपने कई colleagues के मुकाबले आपने जमीन की राजनीति की है। मैं आपसे आग्रह करूंगा कि जमीन की सदा सुनिए। आवाज सुनिए, मजदूरों में आक्रोश है, भूमिहीन किसानों में आक्रोश है, दलितों, महिलाओं में आक्रोश है। उनको लग रहा है कि हम यहां बता कर रहे थे ...(**समय की घंटी**)... सर, मैं एक मिनट में समाप्त कर दूंगा।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका समय समाप्त हो गया है।

प्रो. मनोज कुमार झा: सर, मैं बस तीस सेकंड में समाप्त कर दूंगा। आय की असमानता – मैंने हर सदन में बात उठाई है। हमें उस पर काम करने की जरूरत है। आर्टिकल 39 के तहत 1 परसेंट सुपर रिच को टैक्स करने की जरूरत है और आप किसे torture कर रहे हैं - हमारी आम पब्लिक को। ...(**व्यवधान**)... Please stop this. आप जिंदाबाद रहिए। जय हिंद सर!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Ritabrata Banerjee, he would speak in Bengali.

SHRI RITABRATA BANERJEE (West Bengal): Thank you Sir, I stand here on the behalf of my party AITC to firmly oppose both the renaming of the Bill and the replacing of the MGNREGA Act by VB-G RAM G Bill 2025. In 2005, the NREGA was enacted revolutionizing rural India's idea of livelihood security. [&]"In 2009, on the occasion of Gandhi Jayanti, this scheme was named MGNREGA, based on the vision and concept of rural self-reliance of the Father of the Nation, Mahatma Gandhi. After 16 years, why do you suddenly want to change its name? Have you discussed this with the opposition? Have you taken the opinions of the state Governments? Have

[&] English translation of the original speech delivered in Bengali.

Contents Page

you sought the views of civil society? You have not. In fact, when one possesses a [£] mentality or a [£] attitude, such consultations are not expected and naturally, you haven't conducted them.

In 2015, in the Lok Sabha, Sir, we heard. This statement, which we heard in 2015, was made by none other than the hon. Prime Minister of our country, Shri Narendra Modi. You haven't been able to defeat us in Bengal in the last six elections. Out of that frustration, the frustration of not being able to win elections in Bengal, you have withheld our funds and are trying to starve the people of Bengal. This is our rightful money, our earned money, our just money, it is not an act of mercy, nor a favour, nor charity. This is not anyone's family property; it is the money of the people of Bengal that you have withheld. Until 2022, we were the top-performing state. 1.37 crore rural families were receiving work through this scheme. You were defeated in 2021, and in 2022, you blocked the funds and stopped the payments. You have withheld the money of our 59 lakh people who worked and shed their sweat to earn it. You will receive an answer for withholding their money. Honouring the dignity of labour is not in your nature. You do not know how to respect labour. The people of Bengal have the power to demand an answer for stealing the rightful money of the poor. You will realize this when the election results are out. 52 thousand crore rupees, Sir! Not one or two rupees-we are owed 52 thousand crore rupees.

And, Sir, I must point out, Sir, the funding pattern of the Bill. Previously, it was 90:10, that the Union Government provided 90% and the State Government 10%. Now, without any discussion or consultation, you have made it so that the State must provide 40%. Furthermore, any amount spent beyond what the Union Government has allocated to the State would have to be borne entirely by the State. This is an attack on federalism. You are attacking the federal structure. You have given a mandatory 60 days off period. The ones who want to work, you are forcing 60 days of forced unemployment on them. This attack on the federal structure has reached such an extreme that though the National Level Steering Committee has been formed to determine which State gets employment, yet, there is not a single representative from the States on this committee. Nothing could be more unfortunate or more condemnable than this.

Sir, in the recent judgment, the Kolkata High Court directed the Union Government to resume MGNREGA operations in West Bengal by 1st August 2025.

[£] *Exupnged as ordered by the Chair.*

Instead of complying with the order, the Union Government challenged it before the hon. Supreme Court, which dismissed the petition and allowed the High Court's directions to stand. Despite this clear legal position, MGNREGA work has not been restored, and pending dues have not been released. Instead, you have imposed around 50 special conditions on West Bengal through a new order!

Sir, in the absence of Central fund support, the Government of West Bengal, led by Mamata Banerjee, through the "Karmashree" Scheme, provides alternative employment opportunities to job card holders and pays wages to approximately 51 lakh workers from its own resources. *Karmashree* existed until now. Today, our State's hon. Chief Minister has announced that *Karmashree* no longer exists in that name. Its name is now the Mahatma Gandhi Scheme. The Father of the Nation believed that the dignity of labour is the foundation of freedom. By renaming Karmashree in the honour of Mahatama Gandhi, Shrimati Mamata Banerjee aligns governance with timeless principle. This step reflects a commitment to Gandhian values in practice, where the work is respected, labour is honoured and public policy remains people centric. This is how history is respected, not re-written. Sir, the wages could have been increased, but they weren't. No one stopped you from increasing the wages. This bill must go to a Parliamentary Committee for scrutiny. Given your track record, we insist it be sent there.

Sir, I stand here to oppose this Bill on behalf of my party. And under the leadership of Ms. Mamata Banerjee and Shri Abhishek Banerjee, the people of Bengal will oppose this across every path and corner of the state. In 1915, when Mohandas Karamchand Gandhi went to Shantiniketan after returning from South Africa, the world's poet, Rabindranath Tagore, was the first to address him as 'Mahatma'. Subsequently, through various letters and writings, the name 'Mahatma Gandhi' spread throughout the entire country. By removing his name, you are not only insulting 'Mahatma Gandhi,' but you are also insulting one of India's greatest men and the greatest Bengali of a thousand years, Rabindranath Tagore. It does not surprise us that those who worship the ones who pierced the chest of the Father of the Nation with bullets on January 30, 1948, would seek to remove Mahatma Gandhi's name. We know, Sir,...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please wind up.

SHRI RITABRATA BANERJEE: One must learn from the writing on the wall; one must observe the wall, and when one's back is against the wall, one must write across the

entire wall. You have pushed the people of Bengal with their backs against the wall. The people of Bengal are waiting for the elections. When the elections take place, the world's poet and the greatest Bengali of a thousand years has taught us- *'Those who are poisoning your air and extinguishing your light—have you forgiven them? Have you loved them?'* The people of Bengal will not forgive you, and there is no question of love. You will receive a fitting reply in the elections. Let this Bill be sent to the Committee for scrutiny. Jai Hind! Vande Mataram! Joy Bangla!"

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri R. Girirajan. He will speak in Tamil.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I rise to oppose the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G (विकसित भारत – जी राम जी) Bill, 2025 which is intended to replace the Mahatma Gandhi National Rural Employment Guarantee Act.

The very title of the Bill reveals the mentality of the people who framed the title of the Bill. Sir, removing 'Mahatma Gandhi' name from the Bill is objectionable. This is untenable and unjustifiable and it is against the sentiments of the Indians. The hon. Chief Minister of Tamil Nadu, Shri M.K. Stalin, has been a strong proponent of the Mahatma Gandhi National Rural Employment Guarantee Scheme. He calls the scheme the backbone and blood of the rural economy. From 2005 to 2025, the Scheme uplifted 15 crore people from poverty. There is an apprehension in the minds of the people that this Government is not keen on implementation of MGNREGA. That is why the Government has brought this Bill.

Sir, India is the land of unity in diversity. We speak different languages and follow different cultures. But, we are all Indians. This mindset was brought in the minds of the people by Mahatma Gandhi, Jawaharlal Nehru and other leaders in the country. But this Government wants to remove their names from the Government schemes. This is mindset of the sick and weak [&] This Modi Government, this BJP Government, must understand one fundamental truth: Just by removing Mahatma Gandhi's name or by hiding his image, his legacy cannot be erased in the world. It is for this reason that Mahakavi Subramania Bharati sang of Gandhiji as the leader who uplifted a nation weighed down by poverty and injustice. Bharati said,

[&] English translation of the original speech delivered in Tamil.

Contents Page

"Long Live, O Lord!
In all the countries of this world
This country, that is Bharath,
Linger in poverty and injustice
Has lost its independence
And is in a miserable state
Gandhiji, the Mahatma
Has come to uplift the country
May You Live, Our Lord"

This song is not sung by us. It is sung by Mahakavi Subramanya Bharathiyar. Our hon. Prime Minister frequently quotes Mahakavi Subramanya Bharathiyar. Whenever Bharati is quoted, Gandhiji's greatness must also be understood through his words. When Gandhiji passed away, it was said that India had lost its moral father. Our Periyar told to name this country in the name of Gandhiji. Mahatma Gandhi taught us that villages are the backbone of the nation. He said village development is national development; that a strong rural economy strengthens the national economy; that employment for rural women uplifts rural families; and that rural employment prevents starvation and poverty. Rural employment is the shield that protects people from poverty. Hunger deaths can be eradicated only by facilitating rural employment." It was with this lofty vision that MGNREGA was enacted. While its name may be altered, its core idea cannot be abolished.

Sir, this law was enacted during the UPA I Government, under the guidance of Smt. Sonia Gandhi, when the DMK was a coalition partner. That Government enacted many landmark legislations such as the Right to Employment Act, Right to Information Act, Right to Education Act, Right to Health Act, Right to Work Act, etc. The UPA I Government enacted various laws to ensure inclusive growth and social justice, having people's welfare in mind. * But you can't destroy his ideology. That is why leaders such as Martin Luther King Jr. and Nelson Mandela embraced them.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Member, this will not go on record.

SHRI R. GIRIRAJAN: *Sir, the increase in the days of work to 125 a year is a major benefit for the people in rural India. But, the data on employment given to households under the MGNREGS reveals that it was only during 2020-21, the Covid-19 pandemic

* Not Recorded.

year that 9.5 per cent, nearly 7.2 million of households actually worked for 100 days. Over the last two years, only around seven per cent of families could get this full quota. *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Girirajan, please speak on this Bill.

SHRI R. GIRIRAJAN: Sir, it has happened in this House.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are speaking on a different Bill. That has already been passed.

SHRI R. GIRIRAJAN: *Sir, MGNREGA guaranteed a legal right to work enforceable through the unemployment allowance. The G RAM G Bill removes this entitlement entirely, replacing it with a scheme dependent on Central notifications and allocations. A right becomes a favour. Sir, it empowers the Centre to unilaterally decide State-wise allocations based on self-defined objective parameters. States are made financially liable, without corresponding autonomy, paying more while the deciding list eroding federalism through normative allocations. Sir, this is an assault on representation of SC, ST, OBC, Minority and women. Unlike MGNREGA, the Bill removes the mandatory representation of women, SC, ST, OBC and Minorities from the Central Council. The selective retention of quotas at the State level proves this dilution is deliberate, not accidental. Rather than openly dismantling MGNREGA's core guarantees, the Bill hollows them out the redesign, removing demand, universality, decentralization and accountability. I will take only one minute. What remains is the shell of the guarantee without its substance. This Bill mirrors pre-2005 schemes like a JRY and Employment Assurance, which offered neither enforceable rights nor adequate work days. History shows such programmes consistently failed to address the rural distress. Sir, the MGNREGA needed expansion, not replacement through the higher wages, climate resilient works and a guaranteed 125 days. Reform within a rights-based framework would have strengthened the rural livelihoods instead of weakening them. MGNREGA was enacted in 2005 with a rare all-party consensus and mass public support. Its quiet repeal without consultation undermines democratic norms and disrespects the dignity of labour enriched in the original law.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Shri R. Girirajan.

SHRI R. GIRIRAJAN: Sir, I will take one minute only. But, this Bill brought by this Government repeal the Mahatma Gandhi National Rural Employment Guarantee and replaced it with VB-G RAM G, 2025, without any prior consultation with the political parties. Therefore, I urge the Government to assure that it is committed to implement scheme with an increased wage of 500 per day and increase the number of working days to 150 as mandatory and restrain from removing the genuine beneficiaries from this Scheme.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Next speaker is Shri Sanjay Singh.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): मान्यवर, आपने मुझे इस महत्वपूर्ण बिल पर अपनी बात कहने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मान्यवर, मुझे आज वह दृश्य याद आ रहा है, *

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): संजय जी, कृपया आप इस बिल पर बोलिए।

श्री संजय सिंह: सर, इसी पर बोल रहे हैं।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): इस बिल पर बोलिए।

श्री संजय सिंह: सर, इसी पर बोल रहे हैं। इस देश का किसान, इस देश का मजदूर, इस देश का अन्नदाता... सर, आपका चेहरा आ रहा है, भाषण मेरा चल रहा है और चेहरा आपका आ रहा है।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका चेहरा आ रहा है और वह आता रहेगा।

श्री संजय सिंह: *आज मैं आपके माध्यम से कहना चाहता हूँ, मान्यवर। यह ऐतिहासिक भूल आप करने जा रहे हैं। * यह मैं कहना चाहता हूँ, मान्यवर।

मान्यवर, यह बिल किस मंशा और उद्देश्य के तहत लाया गया है? इस बिल को आपने कह दिया, जी राम जी बिल है। *राष्ट्रपिता महात्मा गांधी से आपको क्या समस्या है? वे राष्ट्रपिता महात्मा गांधी इतने महान हैं, इतने महान हैं, इतने महान हैं कि दुनिया के 80 देशों में उनकी प्रतिमाएँ लगी हुई हैं। 80 देशों में! जब जी20 का सम्मेलन हुआ, दुनिया के तमाम राष्ट्राध्यक्ष आए, दुनिया के तमाम प्रधान मंत्री और राष्ट्रपति आए, *

मान्यवर, राष्ट्रपिता महात्मा गांधी रामराज्य की कल्पना करते थे। राष्ट्रपिता महात्मा गांधी "*रघुपति राघव राजा राम*" का पाठ करते थे। राष्ट्रपिता महात्मा गांधी भगवान श्रीराम के सच्चे भक्त थे। मान्यवर, मैं आपके माध्यम से इस सरकार को कहना चाहता हूँ कि याद रखिएगा, भगवान को अपने भक्त से बहुत प्यार होता है। *

---

* Not Recorded.

Contents Page

मान्यवर, मैं कृषि मंत्री, शिवराज सिंह चौहान जी को अटल जी की एक घटना से राम के नाम के महत्व की याद दिलाना चाहता हूँ। मान्यवर, उनके एक राजनीतिक प्रतिद्वंदी ने बयान दिया। उस प्रतिद्वंदी ने कहा, अगर अटल जी को पूजा करनी है, तो वे मेरी पूजा क्यों नहीं करते, मेरे नाम में भी "राम" लिखा हुआ है? अटल जी ने उसको जवाब दिया, राम हमारे लिए मर्यादा के प्रतीक हैं, राम हमारे लिए आदर्श हैं, राम हमारे लिए आराध्य हैं, राम हमारे लिए देवतुल्य हैं। राम वो हैं, जो पिता का वचन निभाने के लिए 14 वर्ष तक वनवास में रहे। राम वो हैं, जिन्होंने लंका का नाश किया। राम चरित्र का नाम है, राम मर्यादा का नाम है, राम आदर्श का नाम है। राम के नाम में चरित्र होना चाहिए, *मैं सोच रहा था कि इस जी राम जी योजना से आप भगवान श्रीराम का सम्मान कर रहे हैं या अपमान कर रहे हैं? *...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): माननीय संजय सिंह जी, आपको authenticate करना पड़ेगा।

श्री संजय सिंह: महोदय, मैं योजना पर बोल रहा हूं। ...(**व्यवधान**)... *

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप हाइपोथेटिकल बातें कर रहे हैं। कृपया हाइपोथेटिकल बातें न करें, रियेलिटी के बारे में और बिल पर बात करें।

श्री संजय सिंह: सर, मैं क्या बोलूं? इनको क्या आपत्ति है? क्या मैं "G RAM G" न बोलूं? *...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अभी तक बिल पास नहीं हुआ है, आप हाइपोथेटिकली बोल रहे हैं।

श्री संजय सिंह: आप राम को सम्मान दे रहे हैं या राम का अपमान कर रहे हैं? ...(**व्यवधान**)... आप राम को अपमानित कर रहे हैं। ...(**व्यवधान**)... आप लोग बैठ जाइए। * ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): कोई भी हाइपोथेटिकल चार्ज रिकॉर्ड में नहीं जाएगी। ...(*Interruptions*)... It is not going on record.

श्री संजय सिंह: मान्यवर, ये लोग हमारा समय व्यर्थ कर रहे हैं। ...(**व्यवधान**)... मान्यवर, मुझे इस बिल को पढ़ने के बाद एक पंक्ति याद आती है ...(**व्यवधान**)...

SHRI SAT PAUL SHARMA: Sir, point of order.

श्री संजय सिंह: सर:

"मेहनत तो करता हूं फिर भी घर खाली है बाबूजी,
मिट्टी के कुछ दीपक ले लो, दिवाली है बाबूजी!"

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): एक मिनट संजय जी, थोड़ा सा यील्ड कीजिए, प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)... I am allowing a point of order...*(Interruptions)*... Under what rule? आप रूल बताइए। ...(**व्यवधान**)...

SHRI SAT PAUL SHARMA: Sir, point of order under Rule 110.

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): संजय जी, एक मिनट रुक जाइए। प्वाइंट ऑफ ऑर्डर सुन लेते हैं। ...(**व्यवधान**)... It is a right of the Member. ...*(Interruptions)*...

SHRI SAT PAUL SHARMA (Jammu and Kashmir): Yes, it is a right of the Member...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): He can raise it.

SHRI SAT PAUL SHARMA: Sir, ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Under what rule? अगर बात बिल से related नहीं है, वह रिकॉर्ड में नहीं जाएगी। अब आप बताइए।

श्री सत पॉल शर्मा: सर, मैं यही कहना चाहता हूं, Kindly refer to the scope of the debate.

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपको allow नहीं किया है, वे प्वाइंट ऑफ ऑर्डर रेज़ कर रहे हैं।

SHRI SAT PAUL SHARMA: Hon. Vice-Chairman, Sir, he is crossing all the limits. ...(*Interruptions*)... There is no way mentioned. ...(*Interruptions*)... Either he should speak against the Bill or in favour of the Bill.

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप बाद में बोलिएगा, पहले उनको बोलने दीजिए।

श्री सत पॉल शर्मा: मान्यवर बैठिए। Either he should speak in favour of the Bill or he should speak against the Bill. He is not speaking against the Bill. He is speaking against Ram. How you can expect that we will agree to it.

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप रूल बताइए। ...(**व्यवधान**)... संजय जी, आप बोलिए। ...(**व्यवधान**)...

DR. SYED NASEER HUSSAIN: Sir, LoP. ...(*Interruptions*)...

SHRI SANJAY SINGH: Sir, LoP wants to speak. जब आपने उनको allow किया है, तो LoP को भी allow कीजिए। ...(**व्यवधान**)...

Contents Page

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)ः आपके बोलने का समय कम है। आपके समय में से जाएगा। ...(**व्यवधान**)...

श्री संजय सिंहः सर, हमारे समय से क्यों जाएगा? ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)ः आपके समय से जाएगा। ...(**व्यवधान**)...

श्री संजय सिंहः सर, आप pause कीजिए। ...(**व्यवधान**)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): What is this, Sir? You asked me to stand.

श्री रामचंद्र जांगड़ा (हरियाणा)ः सर, मेरा प्वाइंट ऑफ ऑर्डर है। वे जो बोल रहे हैं, वह हाइपोथेटिकल बात है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)ः मैंने प्वाइंट ऑफ ऑर्डर सुन लिया है। जो हाइपोथेटिकल बात है, वह रिकॉर्ड में नहीं जाएगी। मैंने already रूलिंग दे दी है।

श्री मल्लिकार्जुन खरगेः उपसभाध्यक्ष महोदय, आप बहुत सीनियर लीडर हैं, आपको सब procedure मालूम है, इसलिए बताने की ज़रूरत नहीं है। लेकिन मैं आपसे विनती करता हूं कि जब वे खामोशी से बात कर रहे हैं ...(**व्यवधान**)... जब वे खामोशी से बात कर रहे हैं, तो आप सुनिए।

8.00 P.M.

अगर आपको जंचता नहीं है, आपको पसंद नहीं है, तो आप उसका उत्तर बाद में दीजिए। पहले उनकी बात सुनिए। वे जो कहना चाहते हैं और वे सारी चीज़ें उदाहरण के तौर पर बोल रहे हैं। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)ः आप उनको बोलने दीजिए।

श्री मल्लिकार्जुन खरगेः वे सारी चीज़ें उदाहरण के तौर पर बोल रहे हैं और कागज़ सामने रखकर बोल रहे हैं। इसलिए आप उनको परमिशन दीजिए...(**व्यवधान**)... और उधर के लोगों से कहना कि जरा खामोश बैठें।

श्री संजय सिंहः मान्यवर, मैं भाजपाई मित्रों के लिए एक गाना गाना चाहता हूं,

"देखों ए दीवानों ऐसा काम न करो,
राम का नाम बदनाम न करो।"

इस जी रामजी योजना के नाम पर *, हम नहीं चाहते कि वह हमारे आराध्य भगवान श्रीराम के साथ जुड़े। * ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This will not go on record.

श्री संजय सिंहः इस कानून में क्या लिखा हुआ है? इस कानून में लिखा हुआ है कि 40 प्रतिशत हिस्सा राज्य सरकारें देंगी, 60 प्रतिशत हिस्सा केन्द्र सरकार देगी। पहले 90 प्रतिशत हिस्सा केन्द्र सरकार देती थी, 10 प्रतिशत हिस्सा राज्य सरकारें देती थीं। * इस मंशा से आप इस योजना को लेकर आए हैं। राज्यों के ऊपर आज जो कर्जा है, वह मैं आपके सामने पढ़कर सुनाना चाहता हूं। तमिलनाडु पर 8 लाख, 34 हजार करोड़ रुपये, उत्तर प्रदेश पर 7 लाख, 69 हजार करोड़ रुपये, महाराष्ट्र पर 7 लाख, 22 हजार करोड़ रुपये, पश्चिम बंगाल पर 6 लाख, 58 हजार करोड़ रुपये, कर्णाटक पर 5 लाख, 57 हजार करोड़ रुपये, राजस्थान पर 5 लाख, 62 हजार करोड़ रुपये, आंध्र प्रदेश पर 4 लाख, 85 हजार करोड़ रुपये, गुजरात पर 4 लाख, 67 हजार करोड़ रुपये, केरल पर 4 लाख, 29 हजार करोड़ रुपये, मध्य प्रदेश पर 4 लाख, 18 हजार करोड़ रुपये, तेलंगाना पर 3 लाख, 89 हजार करोड़ रुपये, बिहार पर 3 लाख, 19 हजार करोड़ रुपये का कर्जा है। इन कर्जे में डूबे हुए राज्यों से आप यह कह रहे हैं कि 40 प्रतिशत पैसा लगाओ। ...(**व्यवधान**)... मैं आपसे यह पूछना चाहता हूं कि जो राज्य कर्जे में डूबे हुए हैं ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)ः संजय जी, जो आप बोल रहे हैं, वही रिकॉर्ड में जा रहा है।

श्री संजय सिंहः मान्यवर, मैं यह कहना चाहता हूं कि जो राज्य पहले से ही लाखों-लाख करोड़ रुपये के कर्जे में डूबे हुए हैं, आप उनसे कह रहे हैं कि 40 प्रतिशत पैसा आपको लगाना होगा। आप इस योजना में कह रहे हैं कि आप एरिया तय करेंगे कहां पर आपकी स्कीम लागू होगी या नहीं लागू होगी। इसको आप तय करेंगे। आप 125 दिन की बात कर रहे हैं। आंकड़ा उठाकर देख लीजिए, मंत्री जी यहां पर मौजूद हैं। मनरेगा योजना में 100 दिन के रोजगार की गारंटी है, लेकिन औसतन पूरे हिंदुस्तान में 50 दिन से ज्यादा रोजगार आपने नहीं दिया। आपने मजदूरों के साथ & करने का काम किया और आंकड़े यह बताते हैं कि आपका जो बजट का निर्धारण होता है, 12 करोड़ लोगों के लिए 267 रुपये के हिसाब से अगर आप मजदूरी निर्धारित करते हैं, तो करीब-करीब 3 लाख, 13 हजार करोड़ रुपये बनता है और आप उसके लिए 86 हजार करोड़ रुपये का बजट रख रहे हैं। यानी की आपकी शुरू से मंशा यही है कि आप इस योजना के तहत लोगों को काम नहीं देना चाहते हैं, मजदूरी नहीं देना चाहते हैं, लेकिन मजदूरों के हक में, मजदूरों की आवाज़ उठाने वाले लोग देश भर में संगठित हो रहे हैं। यह आप दूसरा अपराध करने जा रहे हैं।

---

* Not Recorded.

& *Exupnged as ordered by the Chair.*

Contents Page

महोदय, मैं आपसे कहना चाहता हूं और आपके माध्यम से सरकार को चेतावनी देना चाहता हूं। कौन-से हक की लड़ाई लड़ रहे हैं मेहराज मलिक। वे हमारे जम्मू-कश्मीर के विधायक हैं। *

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): यह मामला सब-ज्यूडिस है, इसलिए यह रिकॉर्ड पर नहीं जाएगा। जो रिलेवेंट है, वही बोलिए।

श्री संजय सिंह: सर, यह रिकॉर्ड पर क्यों नहीं जाएगा? *

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): जो सब- ज्यूडिस है मैटर है, वह रिकॉर्ड पर नहीं जाएगा। आप आगे बोलिए।

श्री संजय सिंह: सर, मैं इस अवसर पर पंडित रामनरेश त्रिपाठी, जो हमारे सुल्तानपुर के हैं, उनकी एक कविता पढ़ना चाहूँगा:

'न मंदिर में, न मस्ज़िद में, न गिरजे के आसपास में
न पर्वत पर, न नदियों में, न घर बैठे, न प्रयास में।
न कुंजों में, न उपवन में, शांति भवन या सुख निवास में
न गाने में, न बाने में, न आशा में, न ही हास में।
न छंदों में, न प्रबंध में, न अलंकार, न अनुप्रास में
खोज ले कोई राम मिलेगा दीन जनों की भूख प्यास में।'

दीन जनों को भूखा रखकर, उनकी मजदूरी छीनकर, उनके हाथ का काम छीनकर, उनका रोज़गार छीनकर, उनके पेट पर लात मारकर आप चाहते हैं कि यदि आप सिर्फ इस योजना का नाम बदल देंगे, तो पूरे देश में आपका महिमामंडन हो जाएगा। इस देश के अंदर अब आपका यह नक़ली काम चलने वाला नहीं है। पूरा देश आपकी सच्चाई जान चुका है।

मान्यवर, मैंने पिछले दिनों अयोध्या से लेकर, सरयू और संगम तक पदयात्रा शुरू की थी। अयोध्या में हमारे पास किसान आए। उस समय बहुत सारे किसान आए थे। *अगर यही आपका चरित्र रहेगा, तो आपको पूरे देश में जनता जवाब देगी, जनता आपको हराने का काम करेगी। आप मजदूरों का हक मारने का जो काम कर रहे हैं, इसे बंद कीजिए।

मान्यवर, मैं अंतिम बात कहना चाहता हूँ। जब यह 'मनरेगा योजना' लाई गई थी, तब इस बिल को स्थायी समिति में भेजा गया था। आज जब आप नई योजना लेकर आ रहे हैं, तब आपने इसे स्थायी समिति में क्यों नहीं भेजा? आप क्या छिपाना चाहते हैं, आपकी मंशा क्या है - यह बताइए? मैं अंत में, इन लाइनों के साथ कि हम मेहनतकश इस दुनिया से जब अपना हिस्सा माँगेंगे, एक बाग़ नहीं, एक खेत नहीं, हम सारी दुनिया माँगेंगे, कहकर अपनी बात खत्म करना चाहूँगा।

---

* Not Recorded.

Contents Page

महोदय, इस देश का मजदूर आपके खिलाफ खड़ा होगा और अपनी आवाज को बुलंद करेगा। इंकलाब जिंदाबाद, वंदे मातरम्, जय श्री राम। महोदय, इनमें से किसी ने श्री राम का नाम भी नहीं लिया।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri S. Niranjan Reddy.

SHRI S. NIRANJAN REDDY (Andhra Pradesh): Thank you, Sir, for giving me the opportunity to speak on a very important Bill. Sir, I find this Bill to be of far-reaching consequences. I am here to place my Party's stand that this Bill may need deeper introspection. I would request the hon. Minister to consider if this Bill needs to be sent to the Select Committee. If I may explain why my party thinks that this Bill may need a deeper introspection. It is beyond a cavil of doubt that MGNREGA - while it was a saviour to several - had its share of problems. It was susceptible to several false claims and leakages. The Government tried to address this by taking some administrative steps like geo-tagging and spatial mapping of the sites where this work was being done. I understand that the Government now wants to adopt a completely new approach and bring a new Bill. If I may set out the reasons that concern us. First, there is a heavily tiered and structured approach. Maybe, the Bill suffers from over-structuring, even if the intention is good. As one of the hon. Members, Prof. Manoj Kumar Jha, mentioned, it now moves from a demand structure to a command structure. I want the Government to consider if a well-intentioned Bill is becoming over-bureaucratised.

One other area of concern that may need to be discussed more elaborately is that the States are being burdened with a contribution of 40 per cent. This contribution must be made by States. Another area that may need to be having a wider consultation is moving to a normative allocation. While I find these areas need to be discussed, I can quite clearly see the approach that the Government wants to take. The Bill has several features that, I think, are worth exploring. It is an exercise that needs to be done. We are only recommending that let this exercise be carried forward by taking more people on board, by having more consultations and referring the matter to a Select Committee.

If I may speak on the Bill itself, Clause 4 of the Bill seeks to set out what they call a Viksit Bharat National Rural Infrastructure Stack. They have indicated four areas. I find it heartening that one of the areas that they have indicated is also mitigation of extreme weather events apart from water security, core rural infrastructure and livelihood-related infrastructure. While the period is increased to

Contents Page

125, I have already commented that imposing a burden on the States to contribute 40 per cent may make it non-functional because the States, at this particular point of time, may not be able to contribute that 40 per cent. This renders this entire exercise a non-starter. While we understand the necessity of having the 60-day peak season being a period that is not available, I recognise that the Bill thankfully makes a provision that in appropriate cases relaxation can be granted. But, again, one area that needs to be considered is that this relaxation is not at the hands of the State Government. The State Government will have to make a recommendation to the Central Government and the Central Government would have to consent to the recommendation of the State Government. One other area that may need a slightly deeper introspection on this Bill is this tendency, while the intention is to have the Gram Panchayat as the primary unit where the plans will be made, the Gram Viksit Plan is tied up to the National Plan directly. Now, this renders the State's contribution in the whole structuring process virtually of no use. I feel, when the plan is being done, different States may have different concepts to link all the Gram Panchayat Plans only to the National Plan which is a Unified Plan. It may not, in that sense, actually harness the diversity that we have in India where different States should have the liberty to work on what they think are their areas of priorities along with their Gram Panchayats so long as it is broadly within the parameters of the National Plan.

Sir, I have mentioned that there are several Steering Committees and several authorities that have been entrusted the job of ensuring that this is integrated into one another, but I find that most of these persons, who have been tasked with this responsibility, are bureaucrats. It seems to cut out the elected machinery at various levels. So, this particular Bill, while it may start off with a good intention of trying to arrest something that is going wrong with the current MNREGA law, I feel that the present exercise may need to be a little more consultative. I would recommend that the Government should consider referring this matter to the Select Committee. We recognise the good intention behind the Bill. I think the intention can come out better if everybody is taken on board. So, my Party suggests and requests the Government to see if this Bill can be sent to the Select Committee, so that it comes out in a better shape where everybody is on board and then it can become a path-breaking legislation for India for the years to come. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Subhasish Khuntia.

Contents Page

श्री शुभाशीष खुंटिया (ओडिशा): जय जगनाथ! माननीय उपसभाध्यक्ष महोदय, सबसे पहले विकसित भारत रोजगार और आजीविका गारंटी मिशन (ग्रामीण) विधेयक, 2025 पर बोलने के लिए आपने अवसर दिया, इसके लिए मैं आपका धन्यवाद करता हूं। महोदय, यह स्पष्ट है कि इस सरकार को नाम बदलने की आदत पड़ चुकी है। नीतियों में असली सुधार करने की जगह स्कीम्स के नाम बदल देना आसान समझ लिए गया है। आज एक ऐतिहासिक अधिकार-आधारित कानून MGNREGA को हटाकर नया कानून लाया जा रहा है, जबकि जमीन पर समस्याएं जैसी की तैसी हैं। गांधी जी राष्ट्रपिता हैं। उनके नाम को हटाकर इसे जी-राम-जी बनाना दिखाता है कि सरकार गांधी जी की विरासत को कितनी प्राथमिकता देती है एवं कैसे एक संवेदनशील अधिकार-आधारित कानून को अपने राजनीतिक एजेंडे के अनुरूप डालने की कोशिश कर रहे है। सर, MGNREGA गांधी जी की उस सोच पर आधारित था, जिसमें ग्राम स्वराज, श्रम-सम्मान और आत्मनिर्भर गांव का सपना था। हमारा संविधान भी अनुच्छेद 40 के माध्यम से यही कहता है कि पंचायतों एवं ग्राम सभा को मजबूत किया जाए। इसीलिए बड़ा सवाल यह है कि क्या सिर्फ नाम बदल देने से यह कानून मजबूत हो जाएगा या फिर इसके मूल गांधीवादी परपज़ को ही कमजोर कर देगा?

महोदय, कार्य दिवस 100 से बढ़ाकर 125 दिन करना, निश्चित रूप से एक सकारात्मक कदम है। लेकिन ओडिशा के केबीके जिलों - कालाहांडी, बलांगीर, नुआपाड़ा, कोरापुट और रायगढ़ा - जहां गरीबी और पलायन दशकों से गहरी समस्या है। वहां 125 दिन भी पर्याप्त नहीं हैं। इन जिलों के लिए विशेष प्रावधान की अपेक्षा थी, जो इस विधेयक में नहीं है। सर, सबसे गंभीर मुद्दा इस विधेयक के फंड-शेयरिंग में है। पहले केंद्र मजदूरी सहित मुख्य दायित्व उठाता था, पर अब सामान्य राज्यों के लिए 60:40 फार्मूला लाकर गरीब राज्यों पर भारी वित्तीय बोझ डाल दिया गया है।

सर, विरोधाभास यह है कि केंद्र GIS-based approval, Gati-Shakti alignment, digital compliance एवं कई केंद्रीयकृत समितियों के जरिए पूरे तंत्र को अपने नियंत्रण में रखना चाहता है, जिससे ग्राम सभा एवं ग्राम पंचायत की भूमिका सीमित हो जाती है, लेकिन खर्च का बोझ राज्यों पर डाल दिया गया है। महोदय, नियंत्रण केंद्र का, खर्च राज्य का। MGNREGA की आत्मा थी bottom-up planning. ग्राम पंचायतें योजना बनाती थीं, ग्राम सभा उस पर निर्णय लेती थी एवं स्थानीय जरूरत के आधार पर कार्य तय होता था।

महोदय, मैं ओडिशा का उदाहरण देना चाहूंगा। जहां हमारे नेता आदरणीय नवीन पटनायक जी ने दो महत्वपूर्ण कदम उठाए थे। एक समय पर मजदूरी सुनिश्चित करने के लिए 1,000 करोड़ रुपये corpus fund बनाया। नवीन पटनायक जी का यह मॉडल था पूरे देश में एक अनोखा मॉडल था। दूसरा मॉडल था - मुक्ता योजना, जिसमें शहरी रोजगार प्रदान किया जाता था। महोदय, मैं यह भी पूछना चाहता हूं पिछले 5 वर्षों में audit reports, numerous CAG observations and Parliamentary Committee recommendations बार-बार बता चुके हैं कि fund crunch और approval bottlenecks केंद्र की तरफ से आते हैं।

सर, इन समस्याओं को ठीक किए बिना कानून बदल देना कहाँ तक न्यायसंगत है? ओडिशा में अभी MGNREGA wage 265 रुपए चल रहा है। नई व्यवस्था तेज भुगतान की बात करती है, पर यह तभी संभव होगा, जब भुगतान 7 से 15 दिन के अंदर सीधे बैंक एकाउंट में जाए, middlemen पूरी तरह खत्म हों तथा social audit एवं transparency मजबूत हो। Reform का मतलब नाम बदलना नहीं है, बल्कि reform का मतलब है wages की time-bound payment, predictable fund flow, adequate work days, strong Gram Sabha and effective social audit. जब तक इन structural issues को address नहीं किया जाता, तब तक कोई भी नया नाम workers के जीवन में real change नहीं ला सकता है। सर, rural एवं urban India को नया नाम नहीं चाहिए, उन्हें चाहिए certainty, टाइम पर वेतन, adequate work days, empowered local institutions एवं एक भरोसेमंद employment security system. मान्यवर, गाँधी जी की सोच एवं आर्टिकल 40, दोनों यही कहते हैं कि development की शुरुआत गाँव और कस्बों से होती है। इसीलिए सुधार ऐसा हो, जो employment guarantee को strong बनाए।

मान्यवर, मैं आपसे अनुरोध करता हूँ कि आप इस विधेयक को Select Committee को भेजें। धन्यवाद। जय जगन्नाथ! वंदे उत्कल जननी!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Vice-Chairman, Sir, I thank you for giving me the opportunity to speak on this Bill. The Bill seeks to replace the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, which has played an important role in providing wage employment to the rural households. Sir, employment in rural India is not merely a welfare measure; it is a means of livelihood security, social stability and economic resilience. Any reform in such a crucial law must, therefore, be examined with seriousness, responsibility and while keeping in mind the interest of the rural workers. One of the most significant and welcome features of this Bill is the increase in the guaranteed days of employment from 100 to 125 in a financial year. Sir, I would like to place on record that respected General Secretary of our Party, AIADMK, Shri Edappadi Palanisami, had personally requested the hon. Prime Minister, Home Minister and Agriculture Minister to enhance the number of guaranteed days beyond 100 days. I am happy and pleased to state that the Central Government accepted the appeal and strengthened the Bill accordingly. So, we welcome this Bill.

Hon. Vice-Chairman, Sir, while the AIADMK welcomes this Bill, I wish to place on record the considered view of our Party and our leader Shri Edappadi Palaniswami regarding the change in the name of the scheme. Earlier, the name was Mahatma Gandhi National Rural Employment Guarantee Scheme, which had wide public

Contents Page

recognition, historical significance and strong emotional connect with the people. In our view, the old name was appropriate and it need not have been changed.

Sir, there is one more important thing, which I want to mention. It was passed as Mahatma Gandhi National Rural Employment Guarantee Act, 2005. Originally, it was supposed to be Mahatma Gandhi Rural Employment Guarantee Scheme. It was the original suggestion which had come. Had it been named Mahatma Gandhi Rural Employment Guarantee Scheme, it would have started with MGR..., and, MGR's name would have come. They added the word 'National' before the word 'Rural' because they did not want the name of MGR to be there. He was very popular in Tamil Nadu, who got the award of... ...(*Interruptions*)... Let me speak. I am supporting the name 'Mahatma Gandhi' The word, 'National' was added because, at that time,. ...(*Interruptions*)... This is the issue.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please take your seats. ...(*Interruptions*)...

DR. M. THAMBIDURAI: MGR is the hero for Tamil Nadu people. ...(*Interruptions*)... Sir, there is one more thing, which I want to mention. Sir, I want to make another accusation. Sir, I want to make another accusation. During the election campaign in 2024, they said they would increase it to 150 days. They made this promise to the people of Tamil Nadu that if they would form the Government, they would increase it to 150 days. Do they have any right to do that? ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please speak on the Bill.

DR. M. THAMBIDURAI: Now, they have sidelined the people. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Member, go to your seat. ...(*Interruptions*)... Please go to your seat.

DR. M. THAMBIDURAI: Sir, rural employment fluctuates due to the local conditions such as droughts, floods, economic distress, etc. Sir, the Central Government is giving the funds in 60:40 ratio. This is what I cannot accept. I am supporting the Bill, but 100 per cent share should be given to the States from the Central pool to implement this scheme because the States are already facing financial crunch after the introduction of the GST. GST was originally the idea of the UPA Government. So, the State Governments are losing because of this. The DMK Government has always

Contents Page

been criticising the GST. They are a part of the alliance which introduced the GST and this Government is implementing it now. Sir, secondly, regarding...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please wind up. Your time is over.

DR. M. THAMBIDURAI: I am winding it up, Sir. You said that for the Himalayan States, the Central Government's funding proportion will be 90 per cent. Sir, you come from an Eastern State. Is it possible for an Eastern State to bear this 10 per cent? They are not in a position. Therefore, throughout India, let the proportion of the Central Government be 100 per cent for this scheme. With these words, I welcome this Bill on behalf of the AIADMK Party. But, Sir, the name must be maintained as 'Mahatama Gandhi', not this one. Thank you. ...(*Interruptions*)...

SOME HON. MEMBER: Sir, let him speak. The BJP time is there.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): His time is over. ...(*Interruptions*)... Dr. Thambidurai, do you want to speak more? The BJP wants to give some time to you. ...(*Interruptions*)...

DR. M. THAMBIDURAI: No, Sir, I don't want to speak any more. ...(*Interruptions*)... Thank you, Sir.

SHRI JAIRAM RAMESH: Sir, Cabinet Minister is not here.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Ravi Chandra Vaddiraju. He will speak in Telugu. ...(*Interruptions*)...

श्री जयराम रमेश: कैबिनेट मंत्री नहीं हैं। ...(**व्यवधान**)... ग्रामीण विकास के कैबिनेट मंत्री नहीं हैं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Two Ministers are there. ...(*Interruptions*)...

SHRI RAVI CHANDRA VADDIRAJU (Telangana): [&]"Mr. Vice-Chairman Sir, MGNREGA is named after Mahatma Gandhi, the Father of the Nation. The scheme is associated with Gandhiji's dream of Gram Swaraj. Sir, merely changing the name of a scheme that carries such a revered name can cause pain to every Indian. Mahatma Gandhi commands respect from every citizen of this country, Sir. There is a genuine

[&] English translation of the original speech delivered in Telugu.

Contents Page

possibility that many people may feel hurt by this change. Sir, the scheme brought in the name of Gandhi ji was meant for the poor and for the people of this country. If another new scheme for the poor had been introduced with a different name, the people of this country, especially the weaker and marginalized sections, would have welcomed it wholeheartedly. They would have felt happy and reassured. Sir, there is no one in this country who dislikes Lord Rama. Lord Rama is dear to everyone. He is life, He is divine. But at the same time, Mahatma Gandhi also deserves the same respect, Sir. Our collective feeling is that the name associated with Gandhiji should have been continued, and if required, another scheme for the poor could have been introduced under a new name. Sir, this is a sensitive issue. Our opinion is that this matter should have been discussed in the National Development Council by convening a meeting of all the Chief Ministers. Had such a discussion taken place, it would have been much better. This issue directly affects the States and is likely to create difficulties for them.

You have changed the funding ratio from 90:10 to 60:40. This will impose a heavy financial burden on the States. Telangana is a young State, achieved after a 70-year-long struggle, under the leadership of Shri K. Chandrashekar Rao. That State should not be put under financial stress. Even now, I request that all the Chief Ministers should be called for discussions. If possible, please reconsider and restore the earlier funding pattern of 90:10. That would be more appropriate. You have constituted a National Council and a State Council for the implementation of this scheme. Since this scheme exclusively concerns rural areas, poor farmers, agricultural labourers and weaker sections, it would have been better if District Councils had also been constituted. Our opinion is that a District Council should have been included in the structure.

Sir, I would also like to place a few suggestions. The increase in guaranteed employment days from 100 to 125 days is a welcome step. This is a great opportunity for labourers and the rural poor in Telangana, and we appreciate this measure. At the same time, unlike earlier schemes, this Bill should focus on water security, rural infrastructure, and the creation of climate-resilient assets. This will help villages become self-reliant. Gram Panchayats should also be strengthened. Through *Viksit Gram Panchayat Plans,* empowering villagers themselves to prepare development plans is a welcome step. However, the issue of financial burden remains. Once again, I request that instead of the 60:40 ratio, the earlier 90:10 ratio be continued.

Contents Page

Sir, on behalf of the BRS Party, we had earlier requested that employment guarantee works be linked with agriculture. The provision in this new Bill allowing flexibility during peak agricultural seasons is a positive development. If agricultural labourers are linked with farmers during these periods where a part of the wages is paid by farmers and part by the Government, it will support agricultural growth and benefit both farmers and labourers. Telangana has handloom clusters such as Sircilla and Pochampally. I suggest that handloom workers and workers from allied sectors should also be included under this Mission by incorporating special provisions.

Digital monitoring through the *Viksit Bharat National Rural Infrastructure* mechanism will help prevent corruption. However, in rural areas where internet connectivity is lacking, care must be taken to ensure that the process does not face hurdles. Sir, this scheme relates directly to Mahatma Gandhi's dream of *Gram Swaraj*. Therefore, restoring the 90:10 funding ratio would be appropriate.

Sir, in 2014—15, the allocation for Telangana was around ₹2,038 crore. Today, it has increased to about ₹4,344 crore, providing employment to lakhs of people. The scheme is good, but our final submission is this. The States will not be able to bear the 60:40 burden. Over time, there is a risk that States may be unable or unwilling to contribute 40 per cent, which could lead to diversion of funds or weakening of the scheme. Therefore, it would be better for the Centre to continue with the earlier 90:10 pattern. Otherwise, many States will find it financially difficult to participate fully. Sir, many States in this country are facing financial stress, including the newly formed State of Telangana. Rural areas still require significant attention and support.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please wind up.

SHRI RAVI CHANDRA VADDIRAJU: I am concluding, Sir. Finally, on behalf of my Party, I suggest that this Bill be referred either to a Joint Parliamentary Committee or to a Select Committee for a detailed scrutiny. Our main request is to ensure that farmers and agricultural labourers do not face hardship. There is no urgency; our country is not running away anywhere. There is no harm in waiting for four days, or even six months. Please pause, consult all the States, discuss with all the Chief Ministers and then proceed with the Bill. Sir, I conclude by requesting the hon. Minister to reconsider this issue seriously and ensure that the burden on States is minimized. At least the 90:10 ratio should be continued so that farmers and agricultural labourers remain secure and satisfied. Thank you, Sir. Jai Telangana! Jai Hind!"

Contents Page

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Bikash Ranjan Bhattacharyya.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I rise to speak against this Bill, which, according to me, is unconstitutional. While speaking on the Bill, it reminds me of a poem by Sukumar Ray. I believe everybody has heard the name of Satyajit Ray, the world-renowned film director. He has made the country proud, but his father was also a talented person. He wrote a poem [&] "It isn't a fable, it isn't a lie, it's true as true can be— From wrestling with my shadow, my body aches, you see!", and in conclusion he says "Here's a medicine, brand-new and fresh, purely local-made— I've priced it cheap for everyone, fourteen annas a bottle".

It means that somebody is fighting with a shadow. They are fighting with the shadow of Mahatma Gandhi and Nehruji. They cannot reach that status but they can go on fighting. By that, they have become ill, and to give them the remedy, now there is *dishi*, means indigenous Indian medicine which is supposed to be very cheap but is very costly. Now, the Government of India should have taken the responsibility of going ahead with a historical legislation. This is a Parliament where we make law and the law should be in terms of the constitutional principle and constitutional ethos. For the first time in the constitutional democracy of India, the MGNREGA had recognised the right to work. It is one of the Fundamental Rights. It is my right. I do not like to live on charity. This is no good saying that I am giving free ration to 80 crore people. This is really obnoxious, and this is showing disrespect to the Indian citizens. They wanted to fight Mahatma Gandhi, but they could not. They say now that it is better that the entire Act be repealed. Well, I would have appreciated that I have repealed an Act and I have gone forward. It was a demand-driven scheme; now, you have made it bureaucratic-driven scheme. Everything depends on the bureaucracy. That bureaucracy runs the Central Government. Now, the Central Government will decide in which village and when they will start this job.

The 73rd Amendment of the Constitution ensured that there should be decentralisation. Decentralisation is the foundation of constitutional democracy. The Panchayats were empowered. By empowering the Panchayats, the rural people had a sense of taking part in democratic process and decision-making process. Now, you want to take it away. Everything would be done by the Centre. And the Centre would be controlled by bureaucrats. We have seen how bureaucrats function. I do not want

---

[&] English translation of the original speech delivered in Bengali.

Contents Page

to mention any officer, but they have already taken steps which will destroy the Indian constitutional basic ethos.

Sir, the new Bill has made the people dependent at the mercy of the bureaucrats *via* Central Government machinery. That is really going back. Now, the Government has given it a reverse gear. Instead of going forward, they are going back. Now, it is a peculiar thing. They have given an illusion of 125 days work. Can it be ensured by any mathematical or arithmetical assessment?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr Bhattacharyya, please wind up. Your time will be over now.

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, please do not disturb me. I know when my time is over, you will stop me. Now, Sir, they cannot materialise work for 125 days. On the contrary, they have made these rural people surrender to the big landlords when you said that during cultivation season, this scheme would not be operative. If this scheme is not operative during the cultivation season, you force these rural people to work under minimum basic wage levels. This is the tendency. The whole purpose is to serve the big landlords. The way they are handing over all the assets to three families, they also want to hand over all the rural assets to the big landlords. That is regressive. Therefore, this law has to be rejected. They should withdraw it. They should come up with a better law by which they can say that we have gone forward, not backward. Now, the next question comes.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Your time is over now.

SHRI BIKASH RANJAN BHATTACHARYYA: Very well! I accept this. I conclude by just saying that they want to frustrate the rural work by shifting the burden of expenditure on the State. No State can carry this burden. Thereby, the Centre will say, 'You cannot carry the burden, therefore, no work'. This is the attitude. This is the story in the background of this legislation. Therefore, please withdraw this. Come up with a better legislation that we can discuss to improve the constitutional principle. With this, I conclude. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Ramji Lal Suman, you have four minutes.

श्री रामजी लाल सुमन (उत्तर प्रदेश)**:** उपसभाध्यक्ष महोदय, वर्ष 2005 में यह 'मनरेगा' योजना शुरू हुई और इसका सीधा-सीधा उद्देश्य यह था कि ग्रामीण अंचल में जो बेरोज़गार लोग हैं, श्रमिक लोग हैं, उन्हें मुस्तकिल काम मिले। गांव से शहरों की ओर पलायन न हो, इसके लिए यह एक प्रयास था कि गांव में ही लोगों को काम दिया जाए। इन्होंने इस 'मनरेगा' का नाम ही बदल दिया। सभापति महोदय, हम उन लोगों में से हैं जो जानते हैं कि इन्हें महात्मा गांधी के नाम से बहुत तकलीफ होती है। इन्होंने 'मनरेगा' योजना का नाम बदलकर "विकसित भारत-रोज़गार और आजीविका के लिए गारंटी मिशन (ग्रामीण); वीबी-जी राम जी (विकसित भारत-जी राम जी)" योजना कर दिया। महोदय, जिन लोगों के लिए यह योजना बनी है, मुझे संदेह है कि वे इस योजना का नाम भी ठीक से नहीं जान पाएंगे, उससे पहले ही यह योजना खत्म हो जाएगी। महोदय, आज हालत क्या है? होना यह चाहिए था कि 2005 में जब यह योजना शुरू हुई, तो हम यह समीक्षा करते कि जिस उद्देश्य से यह योजना बनी थी, हम उसमें कितना आगे बढ़े हैं। समीक्षा करके इसे और अधिक व्यावहारिक और प्रभावी बनाया जाना चाहिए था। लेकिन सरकार की उस दिशा में कोई दिलचस्पी नहीं है। यह केवल नाम बदलने में लगी हुई है। उपसभाध्यक्ष महोदय, मुझे कोई संदेह नहीं है। * दुनिया में गांधी से बड़ा कोई आदमी नहीं हुआ। सोवियत रूस को छोड़कर, दुनिया का शायद ही कोई झंडा ऐसा था जो महात्मा गांधी के निधन के समय न झुका हो। इसलिए ये लोग बहुत बड़ी गलतफहमी के शिकार हैं।

उपसभाध्यक्ष महोदय, मैं आपसे एक ही निवेदन आपके माध्यम से करना चाहूंगा। मनरेगा के बारे में ग्रामीण विकास एवं पंचायती राज विभाग की स्थायी समिति, जिसके अध्यक्ष माननीय सप्तगिरी शंकर उलाका जी थे, उन्होंने दो महत्वपूर्ण सिफारिशें की थीं। पहली सिफारिश यह थी कि काम के दिनों को 100 दिन से बढ़ाकर 150 दिन किया जाए। दूसरी सिफारिश यह थी कि मनरेगा के श्रमिक को कम से कम 400 रुपये प्रतिदिन मजदूरी मिलनी चाहिए।

उपसभाध्यक्ष महोदय, ये मंत्री जी यहां बैठे हैं। कृषि मंत्री पता नहीं किस गलतफहमी के शिकार हैं। मैं यह नहीं कह रहा हूं—लोकसभा में अपने जवाब में सरकार ने स्वयं कहा है कि ग्रामीण अंचल में मनरेगा के तहत श्रमिकों को एक वर्ष में औसतन केवल 50 दिन का ही काम मिला है। उपसभाध्यक्ष महोदय, ये लिखने को कुछ भी लिख दें, लेकिन सबसे बड़ा सवाल यह है कि व्यावहारिक रूप से हमें समीक्षा करनी चाहिए कि मनरेगा के मजदूर को कितने दिन काम मिल रहा है।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से निवेदन करना चाहूंगा – मंत्री जी, आज मनरेगा की मजदूरी क्या है? उत्तर प्रदेश में 225—252 रुपये प्रतिदिन, नागालैंड में 241—242 रुपये, बिहार में 255 रुपये, मध्य प्रदेश में 261 रुपये मिलते हैं, जहां से हमारे कृषि मंत्री जी आते हैं।

उपसभाध्यक्ष महोदय, हमारा खुद गांव से रिश्ता है, हम खेती करते हैं। आज गांव में मजदूर को कम से कम 500 प्रतिदिन मजदूरी मिल रही है। मैं मंत्री महोदय से पूछना चाहूंगा कि आपकी इन शर्तों पर कौन मनरेगा में काम करेगा? जब उसके सामने 500 रुपये रोज का विकल्प

---

* Not Recorded.

Contents Page

मौजूद है और आप उत्तर प्रदेश में 252 रुपये दे रहे हैं, तो किसी भी कीमत पर मनरेगा के प्रति उसका आकर्षण नहीं बढ़ेगा। उपसभाध्यक्ष महोदय, एक काम आपने और आलीशान कर दिया। आपने राज्यों का हिस्सा बढ़ाकर 40 परसेंट कर दिया और 60 परसेंट आपका हिस्सा है। राज्यों की वित्तीय स्थिति के बारे में आप लोग भलीभांति जानते हैं। तमाम राज्य ऐसे निर्धन राज्य हैं, जो रोज केन्द्र से आग्रह करते हैं कि उन्हें विशेष पैकेज दिया जाए। आपने राज्यों को पैसा दिया ही नहीं और आप उसको दबाकर बैठ गए। राज्यों पर अत्यधिक भार डालने का सीधा मतलब यह है कि इस योजना के बारे इनका दृष्टिकोण साफ होना चाहिए था। किसी भी कीमत पर आगे आने वाले समय में इस योजना के संचालित होने में मुझे शक है। मैं आपकी मार्फत इनसे आग्रह करना चाहूंगा कि मेरे पास संयुक्त राष्ट्र संघ की एक रिपोर्ट है और उस रिपोर्ट में यह है कि 2050 तक शहर की और गांव की आबादी लगभग आधी हो जाएगी। बहुत तेजी के साथ शहरों की ओर ग्रामीण अंचल से पलायन हो रहा है। उस पलायन को रोकने के लिए हमें गंभीर प्रयास करने चाहिए, लेकिन वे प्रयास नहीं हो रहे हैं। आपकी उस बारे में कोई नीति नहीं है। गांव में जो कुटीर उद्योग-धंधे थे, वे खत्म हो गए। लोगों के पास काम नहीं है और मुझे माफ कीजिएगा कि यह जो योजना है, इस योजना से भी गांव के श्रमिकों को रोज़गार मिलना चाहिए, लेकिन वह रोज़गार नहीं मिल रहा है। कुल मिलाकर आज स्थिति यह है कि इसको और ज्यादा व्यावहारिक बनाना चाहिए था, गांव के मजदूरों के साथ कैसे ज्यादा इंसाफ हो, लेकिन इसकी तरफ इनका कोई ध्यान नहीं है। ...(**समय की घंटी**)... आप तो बहुत अच्छे आदमी हैं। भले आदमी बीच में ज्यादा टोका नहीं करते।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप समाप्त कीजिए।

श्री रामजी लाल सुमन: सर, मैं दो मिनट में खत्म कर रहा हूं। मैं कहना चाहता हूं कि यहां शिवराज चौहान जी यहां बैठे हैं। आपने इसका नाम क्या बदल दिया? इनका नाम इतिहास में दर्ज हो जाएगा कि इस योजना का नाम बदलकर नाथूराम गोडसे योजना कर दीजिए। यही आप चाहते हैं, तो ज्यादा बेहतर होगा। आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद, सुमन जी। श्री चौधरी मोहम्मद रमज़ान।

श्री चौधरी मोहम्मद रमज़ान (जम्मू-कश्मीर): उपसभाध्यक्ष महोदय, आज इस House में under discussion MGNREGA प्रोग्राम है, जिसका नाम आज बदलकर जी रामजी किया जा रहा है। पहले मैं यह बताना चाहता हूं कि यह मनरेगा का प्रोग्राम 2005 में डा. मनमोहन सिंह जी लेकर आए थे। यह एक largest employment-driven scheme थी। यह rural areas में लोगों को livelihood और jobs फ़रहाम करती थी। खासकर, जो distressed थे, उनको भी livelihood वक्त पर फ़रहाम कर सकती थी। कोविड के समय में जब सब कुछ बंद था, यही एक स्कीम थी, जो इन rural areas में लोगों sustain करती थी। इस स्कीम के तहत हर एक family को एक right था कि 100 दिन मिलने चाहिए to earn their livelihood. अब इस सरकार ने इस स्कीम का नाम बदलकर जी रामजी नाम रखा है। मुझे नहीं पता कि इस स्कीम में कौन-सी खामियां थीं, जिसकी वजह से इसका नाम बदल दिया गया है। स्टेट्स के साथ कोई consultation नहीं हुई है। जो गरीब स्टेट्स हैं, जिनकी economy बहुत ही कमजोर है, खासकर, मैं अपनी स्टेट की बात

Contents Page

करूंगा, जहां की main economy tourism पर थी या agriculture sector पर थी, पहलगाम का वाकया हुआ, तो tourism sector बैठ गया और अभी जो नेशनल हाईवे बंद हुआ था, उसमें हजारों fruits से लदे ट्रक्स रास्ते में ही सड़ गए। ये दोनों sectors करीब 22 परसेंट GDP को sustain करते थे।

यह सारा कुछ बैठ गया। ऐसे में जो ये गरीब स्टेट्स हैं, वे कैसे 60:40 के आधार पर सस्टेन करेंगी? मैं समझता हूं कि यह आम गरीब इंसान के साथ बहुत बड़ा जुल्म है। इससे ठेकेदारों की वाह-वाह होगी, इससे ब्यूरोक्रेट्स और अफसरों की वाह-वाह होगी, लेकिन गरीब किसान को इसमें कुछ नहीं मिलेगा। मैं समझता हूँ कि इस स्कीम को देखने से शायद यह लग रहा है गाँधी जी के साथ इस गवर्नमेंट को बहुत बैर है और इसी वजह से इसके नाम को तब्दील किया गया है। वैसे भी यह गवर्नमेंट जल्दी में है कि जो नेशनल लीडर्स हैं, जो बड़े-बड़े लीडर्स हैं, उनके नाम चेंज करने हैं। आज गाँधी जी का नाम चेंज कर रहे हैं और उससे पहले, 2019 में शेर-ए-कश्मीर शेख अब्दुल्ला, जो रियासत के टॉलेस्ट थे, जिनके मुकाबले में पिछले सौ साल में, जम्मू-कश्मीर की सरज़मीं पर उनके जैसा कोई लीडर पैदा नहीं हुआ है, जिस आदमी ने land to tiller करके, करीबन 20 लाख एकड़ जमीन लोगों में मुफ्त तकसीम की। उन्होंने बड़े-बड़े लोगों से लेकर न सिर्फ उन लोगों को जमीनें दीं, बल्कि गाँव में जाकर उनके नाम पर कागज़ात भी बनवाए, revenue documents भी दे दिए, लेकिन उनका नाम भी खत्म किया गया। 20 जनवरी को उनके नाम पर Police medal दिया जाता था, वह भी खत्म हो गया। हम 75 साल से 5th September को उनका birthday मनाते थे, वह भी खत्म कर दिया गया, उस वक्त जो छुट्टी होती थी, वह भी खत्म कर दी गई। मैं समझता हूँ कि ये जो बड़े-बड़े लीडर्स हैं, ये उनके नाम को खत्म करने की कोशिश में हैं, जल्दी में है, इस दौड़ में शामिल हैं। इसीलिए इन्होंने आज, महात्मा गाँधी जी को, जो कि पूरे मुल्क के टॉलेस्ट लीडर हैं, अब उनके नाम को भी खत्म करने की कोशिश कर रहे हैं। यह देश के लोगों के साथ एक बहुत बड़ा जुल्म है। Gandhiji was also one of the tallest leaders of this country. गाँधी जी का नाम is synonymous with the liberty of the people of India. जो गाँधी जी के followers हैं, उनकी जो अहिंसा की दरस थी, यह उनके साथ भी एक बहुत बड़ी बेइंसाफी है। मैं नहीं समझता हूँ कि ये जो विकसित भारत का ख्वाब देख रहे हैं, वह पूरा होगा। जब गाँव के मजदूर, काम करने वाले ही बेकार हो जाएंगे, तब वह ख्वाब कैसे पूरा होगा? सर, विकसित भारत कौन बनाने वाला है? यह गाँव के लोग ही बनाने वाले हैं। गाँधी जी का यह नारा था कि governance का focal point मजदूर होना चाहिए, न कि secretariat में जो बादशाह लोग होते हैं या बड़े-बड़े ब्यूरोक्रेट्स होते हैं, बड़े-बड़े पोलिटिशियन्स होते हैं, वे होने चाहिए। इसमें वे मजदूर लोग शामिल होने चाहिए, ताकि उन लोगों को इंसाफ मिले। जब गाँव मजबूत होगा, तभी आपका मरकज़ भी मजबूत हो सकता है। मैं समझता हूँ कि यह बहुत ज्यादती है, क्योंकि एक तो इस पर स्टेट्स के साथ कोई discussion नहीं हुआ है, before bringing this Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please wind up.

श्री चौधरी मोहम्मद रमज़ानः सर, इसमें 60:40 को जो ratio है, वह गरीब स्टेट्स पर बहुत जुल्म है और गरीब स्टेट्स इसे बर्दाश्त नहीं कर सकती हैं। मैं समझता हूँ कि इसमें जो पैसे हैं, यह स्कीम

Contents Page

इसीलिए बनाई गई है, ताकि इस स्कीम से ये पैसे वापस सैंटर के पास आएँ, ताकि वह उससे अपने प्रोग्राम चलाएं। सर, मेरी यह गुज़ारिश है कि गाँधी जी के नाम को तब्दील कर देने से आपको कुछ हासिल नहीं होगा और गाँधी जी का जो नाम है, आप उसे administrative orders से खत्म नहीं कर सकते हैं। आप काड्र्स और फाइल्स में इस नाम को खत्म कर सकते हैं, लेकिन दिलों में जो गाँधी जी का नाम है, उसको कोई खत्म नहीं कर सकता है। ..(**समय की घंटी**)..

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका बहुत-बहुत धन्यवाद।

श्री चौधरी मोहम्मद रमज़ान: सर, मेरी एक गुज़ारिश होगी। मैं यहाँ पर one last point बताऊँगा। ...(**व्यवधान**)... सर, गाँधी जी इतने अज़ीम लीडर थे कि नेल्सन मंडेला जी खुद कहते थे कि मैं गाँधी जी के फ़लसफ़े से इंस्पायर हुआ हूँ। वे भी एक tallest leader थे, जिन्होंने अपने मुल्क के लोगों को आज़ादी दिलाई।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): कृपया, आप समाप्त कीजिए। आपका बहुत-बहुत धन्यवाद।...(**व्यवधान**)...

श्री चौधरी मोहम्मद रमज़ान: उन्होंने वह फ़लसफ़ा हासिल किया था, लेकिन यह जो सरकार है, यह नाम बदलना चाहती है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now Shri Kartikeya Sharma; not present. Shri Aditya Prasad.

श्री आदित्य प्रसाद (झारखंड): आदरणीय उपसभाध्यक्ष महोदय, आज मैं इस सदन में "विकसित भारत-रोजगार और आजीविका के लिए गारंटी मिशन (ग्रामीण); वीबी-जी राम जी (विकसित भारत-जी राम जी) विधेयक, 2025" के समर्थन के लिए खड़ा हूँ।

माननीय उपसभाध्यक्ष महोदय, जैसा कि हम सभी लोगों का मानना है कि जो गरीबी में जीता है, गरीबी में पलता है, गरीबी में बढ़ता है, गरीबी को नजदीक से देखता है, देश आजाद होने के बाद पहली बार वैसे एक गरीब माँ-बाप का बेटा देश के यशस्वी प्रधान मंत्री, आदरणीय नरेंद्र मोदी जी हैं। मैं तो यह कहना चाहूँगा कि माननीय कृषि मंत्री जी भी काफी निचले स्तर से निकले हुए कार्यकर्ता हैं, व्यक्ति हैं, जो गाँव के किसान, मजदूर को भलीभाँति जानते हैं। माननीय कृषि मंत्री जी एक किसान परिवार से निकले हुए व्यक्ति हैं।

महोदय, मनरेगा का कार्यक्रम 2005 के बाद से प्रारंभ हुआ था। हम लोग भी गाँव के रहने वाले हैं और किसान परिवार से निकले हुए लोग हैं। मनरेगा कार्यक्रम प्रारंभ होने के चलते उस समय गाँव के लोगों में जो उत्साह और उम्मीद थी, लेकिन उस उम्मीद ने गाँव के मजदूरों में निराशा के भाव को उत्पन्न करने का काम किया। माननीय उपसभाध्यक्ष महोदय, मनरेगा कार्यक्रम में * मची हुई है। मैं झारखंड राज्य से आता हूँ। उस राज्य में सरकार के संरक्षण में मनरेगा

* *Not recorded.*

Contents Page

के जो कार्यक्रम चलते हैं, जो योजनाएँ चलती हैं, उनमें मजदूरों को नाममात्र का रोजगार मिलता है। सारी योजनाओं का काम जेसीबी और डंपर से किया जाता है। चाहे सड़क बनाने की बात हो, तालाब बनाने की बात हो, मैदान के समतलीकरण की बात हो या जो अन्य योजनाएँ हैं - आप झारखंड में किसी भी कमिटी को भेजकर जाँच करा सकते हैं कि मनरेगा में जो राशि का आवंटन होता है, उसमें किस प्रकार की भारी £ मची हुई है। उस £ को रोकने के लिए वीबी-ज राम जी विधेयक लाया गया है। अभी संजय सिंह जी और मनोज कुमार झा जी बोल रहे थे कि इसे लेकर मजदूरों के बीच में आक्रोश है, मजदूरों के बीच में गुस्सा है। मुझे लगता है कि न मनोज जी गाँव जाते हैं, न संजय जी गाँव जाते हैं। जब वे गाँव जाएँगे, तब उन्हें मजदूरों के बारे में, किसानों के बारे में जानने की फुरसत मिलेगी। आज इस प्रकार का बिल आने से गाँव के मजदूरों में, किसानों में, जरूरतमंदों के बीच में उत्साह का माहौल है। जहाँ मनरेगा कार्यक्रम के माध्यम से 100 दिन रोजगार का प्रोविज़न किया गया था, आदरणीय नरेन्द्र मोदी जी ने इस प्रकार की योजना बनाई है कि अब हम 100 नहीं, बल्कि 125 दिन रोजगार देने का काम करेंगे। इससे काँग्रेस के मित्र परेशान हैं। प्रधान मंत्री जी इस प्रकार की नई-नई सोच लाते हैं, जो गाँव, गरीब, किसान मजदूर को लाभान्वित करे। आज हम गाँव, गरीब, किसान, मजदूर के आशीर्वाद से लगातार दुनिया में अपनी ताकत बढ़ाते जा रहे हैं। दुनिया में लोकप्रियता का ग्राफ बढ़ता जा रहा है।

महोदय, यह हिंदू सम्राट देश है, लेकिन पता नहीं क्यों भगवान श्री राम के नाम से इतनी नफरत है? इन्हें इतनी जलन क्यों होती है, तकलीफ क्यों होती है?

[**उपसभाध्यक्ष (डा. सस्मित पात्रा)** *पीठासीन हुए।*]

जब-जब भगवान श्री राम का नाम आता है, तब-तब हमारे काँग्रेस के सभी मित्र बिलबिला उठते हैं। उन्हें तकलीफ होती है, हृदय काँपने लगता है कि ये लोग राम-राम बोलकर काम करते हैं। इस हॉल में सभी अनुभवी लोग बैठे हुए हैं। जब महात्मा गाँधी जी ने अपने प्राण त्यागने का काम किया था, तब भी उन्होंने हे राम-हे राम कहते हुए अपने प्राण त्यागे थे। आज उन श्री राम जी के नाम से आई योजना पर चर्चा हो रही है, देश के यशस्वी प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी, माननीय मंत्री जी, शिवराज सिंह चौहान जी ने इस बिल को राज्य सभा में लेकर आने का काम किया है, तो ये तुष्टीकरण की राजनीति कर रहे हैं। एक समाज विशेष को खुश करने के लिए भगवान राम के प्रति घृणा दिखाने का काम कर रहे हैं। आपने देखा कि जब भव्य राम मंदिर का निर्माण किया गया था, भगवान राम को झोंपड़ी से लाकर महल में बिठाने का काम किया जा रहा था, उस समय भी इन लोगों ने राजनीति करने का काम किया था। मर्यादा पुरुषोत्तम राम का मजाक उड़ाने का काम किया था। उनकी अवहेलना करने का काम किया था और उस मंदिर परिसर में जाने से इनकार कर दिया था। इससे इनका भाव प्रतीत होता है कि भगवान राम के प्रति इनकी कितनी आस्था है।

महोदय, जब वर्ष 2005 में मनरेगा की शुरुआत की गई थी, तब इसका उद्देश्य था गाँव में रहने वाले गरीब लोगों को रोजगार देकर उन्हें मजबूरी में पलायन करने से रोकना।

£ *Exupnged as ordered by the Chair.*

Contents Page

9.00 P.M.

आज समय बदल चुका है। हमारा समाज भी बदल रहा है। हमारा गांव भी बदल रहा है। ग्रामीण इलाकों की संरचना पहले जैसी नहीं रही। वहां रहने वाले लोगों की आवश्यकता भी अब पहले जैसी नहीं रह गई। लेकिन मैं फिर कहता हूं कि कांग्रेस पार्टी में राजघराने से आए हुए अधिकांश लोग हैं। जिनको सोने के चम्मच से, सोने की थालियों में खाने की आदत है, वे कांसा के बर्तन को नहीं जानते। हम गांव के लोग एलुमिनियम की थाली में, कांसा के बर्तन में खाने वाले लोग हैं। घाठा- लेटो खाने वाले लोग हैं। भूखे रहने वाले लोग हैं। गांव के लोग हैं। पैदल चलने वाले लोग हैं। साइकिल से बोरा लेकर, झोला लेकर स्कूल जाने वाले लोग हैं। वैसे लोगों का दर्द कांग्रेस के लोग नहीं समझ सकते हैं। वैसे लोगों का मजाक उड़ाने के कारण ही आज कांग्रेस मुक्त भारत का निर्माण हो रहा है। इस बात की कांग्रेस के लोगों को चिंता करने की आवश्यकता है। जब भी गांव के लोगों की भलाई की बात होती है, मजदूर की भलाई की बात होती है, तो उनके बारे में मजाक करके लोगों को चिढ़ाने का काम किया जाता है।

महोदय, आज मैं कहना चाहता हूं कि मनरेगा में, पूर्ववर्ती व्यवस्था में खर्च की कोई स्पष्ट सीमा नहीं थी, इसका परिणाम यह हुआ कि कई जगहों पर * हाजरी, भुगतान में देरी और सरकारी धन का दुरुपयोग की लगातार शिकायतें आईं। मैं यह बतलाना चाहता हूं कि झारखंड में मनरेगा में £ मची हुई है। आप किसी प्रखंड के कार्यालय में जाकर देखें कि अब मनरेगा के नाम पर कोई काम नहीं करना चाहता है। वेंडर काम नहीं करना चाहता है, मजदूर काम नहीं करना चाहता है, क्योंकि £ निकासी होती है और 50 परसेंट से अधिक पैसे सरकार के संरक्षण में पदाधिकारी और बिचोलियों के पॉकेटों में जाते हैं। लोगों की हकमारी करने का काम किया जा रहा है। लोगों का अधिकार छीनने का काम किया जा रहा है। लोगों को रोजगार से वंचित करने का काम किया जा रहा है। आज इसीलिए इस प्रकार की योजना, इस प्रकार की प्रणाली के बारे में आदरणीय प्रधान मंत्री जी ने चिंता करने का काम किया है। इसमें सुधार लाने के लिए इस प्रकार के बिल लाने का काम किया है।

महोदय, मैं बताना चाहता हूं कि जी-राम-जी विधेयक, 2025 के आने से इस प्रकार के बिचोलियों की गुंजाइश कम हो जाएगी। अनियमितताओं को रोकने और लीकेज बंद करने के लिए कड़ी निगरानी, तकनीकी नियंत्रण और जवाबदेही ज्यादा से ज्यादा होगी। साथ ही साथ इस विधेयक के आने से - जैसे कि काम कहां और कितना हुआ है - यह मोबाइल और जीपीएस के माध्यम से पता चलेगा। पहले कहां काम हो रहा है या नहीं हो रहा है, कौन सी योजनाएं चल रही हैं, यह किसी को पता नहीं चलता था। झारखंड में भारी £ मची है। इस प्रकार की प्रणाली को अपनाने से, इस प्रकार की प्रणाली को लागू करने से हम दुनिया के किसी भी कोने में रहकर योजना की धरातल की स्थिति के बारे में पता कर सकते हैं। क्या काम हुआ है, पैसे कहां खर्च हुए हैं, यह सब जानकारियां इस सिस्टम के लागू होने से जनता को पता चलेंगी। हर ग्राम पंचायत में

---

* *Not recorded.*

£ *Exupnged as ordered by the Chair.*

Contents Page

साल में अनिवार्य जांच होगी, जिससे अगर कोई भी गड़बड़ी होगी, तो वह छुप नहीं पाएगी। आज के दिन में कोई भी गड़बड़ी होती है, तो उसका पता नहीं चल पाता है, क्योंकि ऊपर से नीचे स्तर तक लोग विशेषकर झारखंड में, £में लिप्त हैं। कितना खर्च हुआ, कितना काम हुआ, कितने लोगों को रोजगार मिला, ऐसी जानकारी हम रियल टाइम देख सकते हैं और £का पता लगाने के लिए हम एआई का भी इस्तेमाल कर सकते हैं।

महोदय, मैं यह कहना चाहता हूं कि आज विपक्ष कहता है कि नाम बदला जा रहा है। मैं विपक्ष से यह पूछना चाहता हूं कि क्या 125 दिन का रोजगार देना सिर्फ नाम बदलना है? यदि 100 दिन हम रोजगार देते थे और अब 125 दिन हम रोजगार देने वाले हैं, तो क्या यह नाम बदला जा रहा है? क्या साप्ताहिक भुगतान सिर्फ नाम बदलना है? क्या डिजिटल पारदर्शिता लाना, सिर्फ नाम बदलना है? किस मंशा से इस प्रकार की धारणा इनमें है, यह विचार करने की आवश्यकता है। देश देख रहा है। देश के लोग देख रहे हैं, मजदूर देख रहे हैं, किसान देख रहा है, गांव का गरीब आदमी देख रहा है। चूंकि अब आईटी का युग है। देहात में जितनी बात गांव के लोग जानते हैं। शहर में बैठे लोग भी वह अपेक्षा नहीं कर सकते हैं। आप सोच नहीं सकते हैं कि गांव के लोग कितनी जानकारी रखते हैं। ...(**समय की घंटी**)... आदरणीय शिवराज सिंह चौहान जी ने हमारे क्षेत्र को जानने का काम किया है। जब मैं जंगलों के बीच में जाता हूं, तो ऐसा महसूस होता है कि हम लोगों से अधिक जानकारी जंगल में रहने वाला गांव का व्यक्ति रखता है। इसलिए देश बहुत तेजी के साथ आगे बढ़ रहा है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

श्री आदित्य प्रसाद: महोदय, बहुत सारे विषय थे, लेकिन मैं समय के अभाव में बोल नहीं पा रहा हूं। आज मैं हृदय की गहराइयों से जिस तरह से इस प्रकार का संशोधन करके जो गांव के गरीबों को उत्साह और रोजगार देने का महत्वपूर्ण कदम उठाया गया है, उसके लिए प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी और कृषि मंत्री, आदरणीय शिवराज सिंह चौहान जी का आभार प्रकट करता हूं और उनको धन्यवाद देता हूं। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. सस्मित पात्रा): धन्यवाद। श्रीमान रणदीप सिंह सुरजेवाला जी।

श्री रणदीप सिंह सुरजेवाला (राजस्थान): उपसभाध्यक्ष महोदय, जब माननीय मंत्री जी यह कानून पेश कर रहे थे, तो मैं सोच रहा था कि यह सरकार किसान और मजदूर, दोनों से इतनी नफरत क्यों करती है! कभी खेती के विरोधी काले कानून, कभी मजदूर के रोजगार पर लात मारने वाले काले कानून! सर, विकसित भारत- गारंटी फॉर रोजगार तथा आजीविका मिशन कानून सही मायने में * माननीय मंत्री जी, अब 2023-24 का प्रोफाइल आया है कि मनरेगा के मजदूर कौन हैं। मैं यह आपके समक्ष रखना चाहूंगा। 48 प्रतिशत पिछड़े वर्गों से हैं, 29 प्रतिशत अनुसूचित जाति, एससी समाज से हैं और 17 प्रतिशत आदिवासी हैं। यानी 95 प्रतिशत एससी, एसटी, ओबीसी से हैं। * माननीय प्रधान मंत्री जी ने 28 फरवरी, 2015 को ही कहा था कि मनरेगा कांग्रेस

* Not recorded.

की नाकामियों का जीता-जागता स्मारक है। शायद इसीलिए अगर आप देखें, तो साल 2020-21 में मनरेगा में 31 करोड़ 97 लाख हाउसहोल्ड्स को काम मिला। 2024-25 में यह संख्या घट कर 40.70 लाख हो गई। यानी 31 लाख हाउसहोल्ड्स को, माफ़ कीजिए मैंने करोड़ कहा, 31 लाख हाउसहोल्ड्स को कम काम मिला। साल 2025-26, चालू साल में 12 दिसंबर, 2025 तक केवल 6,74,000 हाउसहोल्ड्स को काम मिला है। फिर कैसे मजदूरों को काम मिलेगा! साल 2020-21 में मनरेगा मजदूरों को साल में 52 दिन काम मिलता था। इस साल का 12 दिसंबर तक का आंकड़े के अनुसार, जो आपने वेबसाइट पर अपलोड किया है, केवल 36 दिन काम मिला है। आप अगले 3 महीने में कितना काम दे पाएंगे? सर, मैं मंत्री जी के संज्ञान में लाऊंगा। 2020-21 में 11 करोड़ 19 लाख मजदूरों को मनरेगा में काम मिला, जबकि 2025-26 में 12 दिसंबर तक केवल 6 करोड़ 25 लाख मजदूरों ने काम किया। यानी 5 करोड़ कम! क्या आप 90 दिन में 5 करोड़ को काम दे पाएंगे? 2025-26 में मनरेगा का बजट है 86,000 करोड़, पर ये यह नहीं बताते कि मजदूरी और मैटेरियल का पिछले साल का बकाया है 23,500 करोड़। यानी एक तिहाई बजट तो पहले दिन ही काट दिया! शायद इसीलिए ये नया कानून लाए हैं।

सर, नौ हमले इस देश के गरीब मजदूरों और मेहनतकशों के अधिकारों पर हो रहे हैं। यह नया कानून पूरी तरह से उनके अधिकारों को खत्म करने का £ है। वे नौ हमले क्या हैं, मैं उन्हें लिस्ट करना चाहूंगा। पहला, रोजगार देने की जिम्मेदारी से आपकी सरकार ने पल्ला झाड़ा। मनरेगा कानून में मजदूरी का सारा बजट, जैसा सबने कहा, केंद्र द्वारा दिया जाता था। अब आप जो नया कानून लेकर आए हैं, उसमें 60 प्रतिशत ही केंद्र देगा और 40 प्रतिशत राज्य सरकारें वहन करेंगी। इसके क्लॉज़ 22 सब-क्लॉज़ 5 में तो आपने यह भी कह दिया कि अगर कोई प्रांत अतिरिक्त पैसा भी देना चाहे, तो भी वह आपके मापदंडों पर काम करेगा। पैसा प्रांत का और तरीका आपका, यह नहीं चलने वाला है, पर इस कानून में आप यह कर रहे हैं। उपसभाध्यक्ष जी, जीएसटी लगाने के बाद और केंद्रीय cess में 5 लाख करोड़ से ज्यादा सालाना एकत्रित करने के बाद, राज्यों के पास तो पैसा है ही नहीं। न तो राज्य पैसा दे पाएंगे और न करोड़ों मजदूरों को रोजगार मिलेगा और न ही मजदूरी मिलेगी, यानी न बांस रहेगा, न बांसुरी। ऐसा कानून आप लेकर आए हैं - मजदूरों के हकों पर कुठाराघात के लिए।

दूसरा हमला - मजदूरों से काम मांगने का अधिकार छीना। सर, मनरेगा कानून demand-driven था। अगर कोई मजदूर काम मांगे, तो उसे काम देना पड़ेगा, चाहे वह देश के किसी कोने में, किसी राज्य में, किसी प्रांत में, किसी ब्लॉक में या किसी गांव में हो। नए कानून में यह आप तय करेंगे कि किस प्रांत में कितना काम देना है, प्रांत के किस हिस्से में देना है, कितने दिन देना है - यानी सारे अधिकार तो अब आपके पास हैं, तो मजदूर का अधिकार कहां है? वह छीन लिया गया है।

तीसरा हमला - केंद्र सरकार की धौंस के आधार पर बजट मिलेगा। मनरेगा कानून में बजट की कोई सीमा नहीं थी और जब भी, जितने भी लोग, जिस जिले या राज्य में काम मांगें, केंद्र को

£ *Exupnged as ordered by the Chair.*

बजट देना पड़ेगा। परन्तु नए कानून में केंद्र सरकार फैसला करेगी कि किस राज्य को कितना बजट देना है, जिसे चाहे, दीजिए और जिसे चाहे, मत दीजिए। यानी, 'अंधा बांटे सिरणी, मुड़-मुड़ अपने को दे।' विपक्ष के राज्यों को नहीं देंगे, लेकिन जहां चुनाव हो रहा है, वहां दे देंगे और जहां चुनाव नहीं हो रहा है, वहां नहीं देंगे। उस अधिकार के कानून को खत्म करके, आप अपनी मनमर्जी का यह कानून लेकर आ रहे हैं।

चौथा हमला – मजदूरी, मनरेगा की गारंटी बनाम Centrally-sponsored Scheme. सर, मनरेगा कानून में 100 दिन के काम की अधिकार की गारंटी थी। यह गारंटी भारत के संविधान के आर्टिकल 39ए और आर्टिकल 41 के अनुरूप थी, जो Constitution-framers ने 'Directive Principles of State Policy' में लिखा था कि प्रांत को लोगों को काम देना अनिवार्य होगा। परन्तु नए कानून के सेक्शन 3 में आपने क्या कहा है कि मौजूदा कानून केवल एक Centrally-sponsored Scheme है और कुछ भी नहीं, यानी रोजगार के अधिकार की गारंटी खत्म।

पांचवा हमला - किसान और मजदूर को बांटने की £ है, 60 दिन रोजगार न देने की शर्त। मनरेगा कानून में काम मांगने की न तो कोई पात्रता थी, न कोई समय सीमा और जब रोजगार मांगा जाएगा, तब काम मिलेगा। नए कानून में किसान और मजदूर को बांटने के लिए 60 दिन की पाबंदी लगाई गई है। परन्तु मैं आपसे पूछता हूं क्या भारत में अलग-अलग फसलों की खेती का अलग-अलग बिजाई और कटाई का समय नहीं है? उदाहरण के तौर पर, खरीफ सीजन में अलग-अलग राज्यों में धान की फसल के बीजने का समय मई महीने से लेकर अगस्त महीने तक है और धान की कटाई का समय सितंबर से लेकर जनवरी तक है, तो 60 दिन कब लागू करेंगे, यह तो पूरा साल हो गया? इसी तरह रबी में, जब हम अब गेहूं बो रहे हैं, उसकी फसल की बिजाई का समय अलग-अलग राज्यों में अक्टूबर से लेकर जनवरी तक है और कटाई फरवरी से लेकर जून तक है, तो 60 दिन कब लागू होंगे? कई बड़े राज्यों में, जैसे उत्तर प्रदेश, मध्य प्रदेश, महाराष्ट्र, कर्णाटक में तो राज्य के अलग-अलग हिस्सों में बुवाई और कटाई का समय अलग-अलग है। तो क्या आप किसान और मजदूर का टकराव करवाने की कोशिश कर रहे हैं? सर, पिछले 10 साल के आंकड़े तो यह भी बताते हैं कि 10 में से 8 सालों में मनरेगा की मजदूरी कम थी और खेत की मजदूरी ज्यादा थी, तो फिर आप इसमें 60 दिन की पाबंदी क्यों लगा रहे हैं, जब आंकड़े इसके विपरीत हैं?

छठा हमला - 'Maximum Government Minimum Devolution', पंचायतों के अधिकार खत्म, सारी ताकत केंद्र को। सर, मनरेगा कानून में पंचायत कार्यक्रम बनाती थी, पंचायत approve करती थी और पंचायत ही इसे monitor करती थी। नए कानून की धारा 4 में अब सारे ग्रामीण कार्य 'पीएम गति शक्ति नेशनल मास्टर प्लान' से जोड़ने होंगे और 'विकसित ग्राम पंचायत प्लान' का हिस्सा होंगे, यानी इस देश की 7 लाख से ज्यादा जो पंचायतें हैं, उनका फैसला आप दिल्ली में बैठकर करेंगे।

£ *Exupnged as ordered by the Chair.*

Contents Page

यह कैसे संभव है? वैसे भी 'पीएम गति शक्ति' तो infrastructure creation programme है और 'मनरेगा' employment generation programme है। दोनों का समन्वय हो ही नहीं सकता। यह कैसे हो पाएगा? सातवाँ हमला - डिजिटल तकनीक व शर्तों से रोजगार पर रोक। सर, 'मनरेगा' कानून में physical muster roll और social audit का प्रावधान था। उसे जब इन्होंने खत्म करना था, तो ये बायोमैट्रिक अटेंडेंस लाए और mandatory e-KYC लाए, जिससे 27 लाख मजदूर लिस्ट से उड़ गए। आप नया कानून तो गाँव के अशिक्षित साधारण व्यक्ति पर biometric authentication, geotagged attendance, real-time digital dashboards, Artificial Intelligence - ये संभव ही नहीं हैं। आप इतना बोझ डाल रहे हैं। यह मजदूरी खत्म करने का एक तरीका है। आठवाँ हमला - मजदूरी की दरों पर संशय भी और मनमानी भी। सर, 'मनरेगा' कानून की धारा 6 में मनरेगा मजदूरी प्रांत के मिनिमम वेज़ को मैच करनी चाहिए। नए कानून के सेक्शन 10 में मिनिमम वेज़ की दरों पर मजदूरी देना अनिवार्य नहीं, उल्टे सेक्शन 10 में यह कहा है कि प्रांत के अलग-अलग हिस्सों में मजदूरी की अलग-अलग दर हो सकती है। ऐसे में गरीब मजदूर क्या करेगा? नौवाँ हमला - Lack of consultation. क्या विपक्षी दलों से राय की? क्या एनजोओज़ से राय की? क्या मनरेगा मजदूरों से राय की? क्या समूहों से राय की? मंत्री जी, आप रात के अंधेरे में यह कानून पारित कर क्या साबित कर रहे हैं?

सर, महात्मा गांधी श्रम को पूजा का और श्रमिक को भगवान का दर्जा देते थे, शायद इसीलिए देश के करोड़ों भगवान और देवताओं, यानी देश के करोड़ों मजदूरों के कानून के नाम से आप महात्मा गांधी का नाम मिटा रहे हैं। पिछले 11 सालों में प्रचार के लिए महात्मा गांधी का चश्मा तो उधार ले लिया, पर उनके दर्शन को आपने दरकिनार कर दिया। इसी तरह आपने भगवान राम के नाम पर सत्ता तो हथिया ली, पर भगवान राम के आदर्शों को तिलांजलि दे दी। यही तरीका है इस सरकार का। सर, तुलसीदास जी ने कहा है :

'जासु राज प्रिय, प्रजा दुखारी।
सो नृप अवसि नरक अधिकारी।।'

यानी जिस राजा के राज्य में प्रजा दुखी है, वह राजा नरक का अधिकारी है। ...(**समय की घंटी**)... Sir, I am finishing. याद रखें, आपने गांधी के राम और करोड़ों भगवानरूपी मजदूरों को घाव दिए हैं। वह गरीब की आह आपकी सरकार की चूलें हिला कर रख देंगी। आप करोड़ों मजदूरों की ये पंक्तियाँ याद रखिएगा। Sir, I am concluding in five seconds.

'जो जीवन की धूल चाट कर बड़ा हुआ है,
तूफ़ानों से लड़ा और फिर खड़ा हुआ है,
जिसने सोने को खोदा लोहा मोड़ा है,
जो रवि के रथ का घोड़ा है,
वह जन मारे नहीं मरेगा, नहीं मरेगा।'

यह जान लीजिए, मंत्री जी। इतना ही नहीं,

Contents Page

'जो जीवन की आग जला कर आग बना है,
फ़ौलादी पंजे फैलाए नाग बना है,
जिसने शोषण को तोड़ा शासन मोड़ा है,
जो युग के रथ का घोड़ा है,
वह जन मारे नहीं मरेगा, नहीं मरेगा।'

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

श्री रणदीप सिंह सुरजेवाला: अभी भी इसको सेलेक्ट कमेटी में भेजिए, अपनी गलती स्वीकारिए, देश से माफी माँगिए, करोड़ों मजदूरों से माफी माँगिए और अभी भी इसको एक नए अधिकाररूपी कानून की शक्ल दीजिए, बहुत-बहुत शुक्रिया। जय हिन्द!

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Ms. Dola Sen.

Ms. DOLA SEN (West Bengal): [&] Sir, What was the name! MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act), meaning the Mahatma Gandhi National Rural Employment Guarantee law. In short, a guarantee of at least 100 days of work and income in a year. What has the name become now? iksit Bharat Rural Employment and Livelihood Mission Guarantee Bill, VB G RAM G तो apparently महात्मा गाँधी के नाम को हटा कर 'रामजी' का नाम लाया गया। As far as I know, at least as a Hindu by birth, कि रामचन्द्र जी ऐसे नहीं थे, जिन्होंने अपना राज्य भाई के लिए छोड़ दिया, वनवास पर चले गए, वे गाँधी जी का नाम हटा कर अपना नाम नहीं चाहते। वे ऐसा कभी नहीं चाहते। लेकिन क्या किया जाएगा? आजकल के राम भक्त 'रामजी' को नहीं मानते, 'रामजी' के नाम पर भी जो जी चाहे, वही करते हैं। *

And yet, tell me, who is a greater devotee of Ram than Gandhi ji? Even at the moment of his death, only one word came from his mouth-"Hey Ram!" During the *Swachh Bharat* campaign, they replaced Mahatma Gandhi with only his spectacles. Now, they are removing Mahatma Gandhi entirely, spectacles and all. The VB G RAM G scheme is the same. Now, along with removing Mahatma Gandhi's name, the scheme has been downsized; eventually, the entire scheme will be abolished, that is the direction they are moving in.

We are grateful to our respected leader, the Chief Minister of Bengal, Ms. Mamata Banerjee. Just today, at the Business Conclave in Kolkata, she said that as a citizen of this country, she is ashamed. We are all ashamed, Sir. Furthermore, she

---

[&] English translation of the original speech delivered in Bengali.

[*] Not recorded.

Contents Page

stated that in our state of Bengal, the "Karmashree" project, which guarantees 50 days of work per year, has been launched entirely by the State Government; she will change its name to "Mahatmasree."

हम दीदी के आभारी हैं। यूनियन गवर्नमेंट चाहे महात्मा गांधी जी का नाम मिटाना चाहती हो, लेकिन पूरा देश उसकी तरह ungrateful नहीं है और हमारी दीदी तो ऐसी हैं ही नहीं। Of course, it is not just Gandhi ji; the Modi camp even removed the name of Sardar Vallabhbhai Patel from the Ahmedabad stadium to put their own names. In reality, they always want to remove those who were freedom fighters and those who contributed to the country, whether it is Vallabhbhai Patel or Gandhi ji. Moreover, it was the pride of our nation, the world-poet Rabindranath Tagore, who gave Mahatma Gandhi the title of "Mahatma." By removing Mahatma Gandhi's name, the Modi camp has also insulted the great poet Rabindranath Tagore.

In this new Bill that is to become law, they say that instead of 100 days, 125 days of work guarantee will be provided, and up to 150 days in tribal (ST) or drought-affected areas. Hearing this, it sounds like "Ah, these are the *Achhe Din* (good days), this is *Atmanirbhar Bharat* (Self-reliant India), this is *Viksit Bharat* (Developed India)!" But what is the reality behind this? Until now, the Union Government paid 90% to 100% of the wage costs for the 100 days of work. Now, the States will have to pay 40%. And in Northeast India and hilly regions, the State Government will have to pay 10%. Yet, the Central Government will allocate funds for the States based on its own yardsticks. Previously, State Governments would send the labour numbers and budgets to the Centre based on their own planning and estimated work demand, and the Centre would provide funds accordingly. Now, "Ram" will run in reverse, a *Bengali proverb,* meaning that it will be top-down. We have said before that if the funding is 60%-40%, then, the project should be called "Pradhan Mantri Mukhyomontri Prokolpo" (PM-CM Project) or "Central-State Scheme." Forget the Chief Minister or the State, even Mahatma Gandhi is excluded, but the State must provide 40% of the money! What kind of democracy, what kind of federalism is this? Our pending dues of ₹52,000 crore for Bengal, which have been owed for four or five years, are not being paid despite the High Court and Supreme Court's orders. This is the "*Modi hai to mumkinhai*" Government. How wonderful! What joy! 'I don't follow the High Court, I don't follow the Supreme Court, I don't even follow Mahatma Gandhi.'

Sir, during the farming season, this fund allocation will be stopped so that there is no shortage of agricultural labour. Truly, in such a large country of 1.5 billion

Contents Page

people, what jobs we have! There is no employment, truly it is unbearable. Earlier, the Prime Minister ridiculed MGNREGA saying it was just about digging dirt. Now, the Modi camp has decided they won't even keep this "unnecessary" dirt-digging work anymore. Victory to the Treasury bench, victory to the Union Government!

Sir, this law was created for the Right to Life and the Right to Livelihood. Now, there is neither protection of life and livelihood nor any accountability toward social justice. I would like to say that the Parliament cannot repeal a right-based welfare law and replace it with an Executive-controlled scheme while retaining the language of guarantee. This Bill, unfortunately, converts a constitutional promise into a conditional right revocable at the discretion of the Union Government.

Previously under the MGNREGA scheme, anyone without work could demand work for at least 100 days a year. Every year, 5 crore citizens received this work without any conditions. Now, by ending that and bringing in this new V BG RAM G, the Union Government alone will decide which State will have this work, where it won't happen, and which areas of a state will be excluded. The "Honourable ones" will decide which 60 days of the year, work cannot be given due to rain or other reasons. And if a poor State cannot provide the 40% share, democracy stops, work stops, and poor people won't get that work. The Modi camp is going to kill MGNREGA. We demand that this Bill be sent to a Select Committee. Otherwise, the people of this country will not allow it to be implemented; they will not, they will not, they will not. We believe that if the farmers, agricultural labourers, and sharecroppers of this country fight unitedly, then, just like the Farm Bills, the Modi camp will be forced to revoke this law as well.

After wasting three weeks, in the final three days, they are bringing 100% FDI in the insurance sector and blatant privatization in the nuclear energy sector, this is very unfortunate. It is alarming for the country and condemnable. Before this, they privatized 74% in key sectors like defence. All Central PSUs are being privatized. The Old Pension Scheme is stopped. Nothing is in the hands of the Government; everything is in private hands. Now, even the work for those who cannot afford to eat is being stopped.

Contents Page

By passing Bills in the middle of the night and the early hours of the morning, they are reaching the pinnacle of [£]. In the morning, poor working people will wake up and find that their right to work has vanished. They will not forgive you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

MS. DOLA SEN: वे लोग सबक सिखाएंगे। भूलिए मत, किसान चाहें तो अपना भाग्य बदल सकते हैं, मज़दूर चाहें तो दुनिया बदल सकते हैं। किसान और मज़दूर में इतनी हिम्मत है। वंदे मातरम्, वंदे मातरम्, वंदे मातरम्!

SHRI SAT PAUL SHARMA: Sir, I have a point of order? I never interrupted her while she was speaking.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): What is the rule?

SHRI SAT PAUL SHARMA: Sir, it is under Rule 110. Sir, I never wanted to stop the hon. Member. माननीय सदस्या ने जिस तरीके से भारतीय जनता पार्टी...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I got your point. Rule 110 is about the scope of the debate. What is your specific point?

श्री सत पाल शर्मा: महोदय, [*] it is outside the ambit of the debate. आप देखिए, इनकी बात सब्जेक्ट से बाहर जा रही है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine it.

SHRI SAT PAUL SHARMA: I never wanted to stop the hon. Member. मेरी आपसे यही प्रार्थना है कि इसको remove किया जाए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have given my ruling. We will examine it. Thank you. Now, Shri K.R.N. Rajeshkumar.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): *Hon. Vice Chairman, Sir, this is a Bill of historic importance. Because you are attempting to remove the name of Mahatma Gandhi from this Bill, it has historic importance. At the outset, I express my sincere gratitude to our party leader, Thalapathy M.K.Stalin, hon. Chief Minister of Tamil Nadu, Shri Udhayanidhi Stalin, hon. Deputy Chief Minister of Tamil Nadu, and to Shri

---

[£] *Exupnged as ordered by the Chair.*

[*] Not recorded.

Contents Page

Tiruchi Siva, Floor Leader of DMK in Rajya Sabha, for giving me the opportunity to speak on this important issue.

Your Government removed the statue of Mahatma Gandhi from a prime location in Parliament.* It is neither surprising nor shocking that this Government is now attempting to remove Mahatma Gandhi's name from the National Rural Employment Guarantee Scheme. I place it on record in this House that the glory of Mahatma Gandhi, who fought for the freedom of this motherland, will endure as long as the last breath of this nation exists.

Mr. Vice Chairman Sir, the existing MGNREGA Act is a legitimate Act which guarantees right to employment. However, the new Bill, the VB- G Ram G Bill, makes Central funding conditional in the allocation of fund to States by the Union Government. Thereby the Union Government is converting the legitimate right of rural agricultural labourers into a Government concession. Mr. Vice Chairman Sir, at this juncture, I wish to refer to a landmark initiative of our hon. Chief Minister. Today, the entire country is following the "Kalaignar Magalir Urimai Thogai" (Kalaignar Womens Rightful Grant) scheme initiated by our leader. While implementing this scheme, our Chief Minister categorically stated that this is not charity, it is their right.

Sir, in this new Bill, sowing and harvesting seasons are calculated in such a manner that employment is denied during those periods. Paradoxically, the hon. Minister of Rural Development has stated in the Lok Sabha that 125 days of employment will be provided. This is a scientific deception of poor rural labourers. The Bill assumes that agricultural work is available for everyone during sowing and harvesting seasons. Does agriculture take place in all villages equally? Does agricultural work continue during droughts? Will everyone get sufficient work during those periods? This Government has not applied its mind to these realities. The real intention of this Government is to dismantle a law enacted during the Congress-led UPA Government. From the very beginning, MGNREGA has been an eyesore for this Government.

Sir, when the Act was passed in 2005, the DMK was part of the UPA coalition. Ever since the BJP came to power, the number of workdays has been gradually reduced, from 100 to 60 and to even 50 days. Now, through this new law, the scheme is being systematically weakened. This Government is striking at the stomachs of poor agricultural labourers. I appeal to the Government not to attack the livelihoods of the poor. Let me give a concrete example. In my district of Namakkal, annual Man-

Contents Page

days of work once stood at 40 lakh. Today, it has been reduced to 20 lakh Man-days. This itself exposes the Government's intention. Further, Central funds that are due share to the States, have not been released on time, after you came to power. Tamil Nadu is the best-performing State in implementing MGNREGA. The Union Government has appreciated the Government of Tamil Nadu for its performance. Though Tamil Nadu has outperformed even BJP-ruled States like Uttar Pradesh, the funds have been withheld. An amount to the extent of Rs. 1,900 crore, due for Tamil Nadu, is pending from the Union Government. Under the existing Act of 100 days of employment, 100% funding is provided by the Union Government. Under the new Bill, it is reduced to 60%, placing the remaining 40% burden on States. Clause 5(4) of the Bill states that funding will be allocated based on the financial condition of States. Does that mean economically better-performing States will not receive funds? Do poor labourers not exist in those States? Moreover, the Bill empowers the Union Government alone to decide how much funding each State will receive. This is a direct assault on States' rights.

Earlier, as per the Act passed by then Congress Government, Gram Sabhas decided how many workdays a village required. Now, the Gati Shakti Portal of the Union Government will decide this. This is nothing but centralisation under the guise of reform. The Union Government intends to give up this scheme just because it was implemented by the Congress Government. Sir, if Tamil Nadu's rural labourers are affected by this Bill, the Dravidian Model Government, under the leadership of our hon. Chief Minister Thalapathy M.K. Stalin, will protect them through multiple schemes. While other States attempt to reduce the number of beneficiaries under Magalir Urimai Thogai Scheme (Women's Rightful Grant), our hon. Chief Minister is increasing the number of beneficiaries. It will protect poor people. It is our Chief Minister who has implemented 'Free Breakfast Scheme' in India, as a pioneering initiative. Next, I would like to mention about 'Kalaignar Kanavu Illam Scheme' (Kalaignar Dream Home Scheme). Our hon. Chief Minister grants Rs. 3 lakhs to each rural family for construction of houses. This scheme is fully funded by the State. Nearly 5 lakh families have been benefitted by this scheme. It will protect poor people.

Sir, our hon. Chief Minister has written to the hon. Prime Minister, registering his strong protest against the following issues. He has registered strong objection for the removal of Mahatma Gandhi's name from this scheme. He has said, "You have removed the name of Mahatma Gandhi from this scheme. You will do anything daringly" He has also said that the Clauses in this Bill erode State's autonomy and

Contents Page

attempt to snatch away the rights of States. He has categorically requested the Union Government to withdraw this Bill.

Sir, I would like to conclude my speech with a Thirukkural:

If rulers turn cruel and unjust,
the lives of the people will be destroyed.

If those in power become oppressive, the lives of people in that nation will collapse. Understanding this eternal truth, I urge the Union Government to withdraw this Bill immediately. Thank you, Sir.

उपसभाध्यक्ष (डा. सस्मित पात्रा): सुलता देव जी, आप अपना भाषण आरंभ कीजिए।

श्रीमती सुलता देव (ओडिशा): वाइस चेयरमैन सर, जय श्री जगन्नाथ! महोदय:

'कुछ बात है कि हस्ती मिटती नहीं हमारी,
सदियों रहा है दुश्मन दौरे-ए-ज़माँ हमारा।'

मनरेगा का नाम परिवर्तन करने की यह जो सोच है, इसके लिए मैं ऐसा सोच रही हूँ * 75 साल पहले जो सोच थी, आज भी वही सोच इस हाउस में दिखाई दे रही है। गोडसे ने महात्मा गाँधी जी की गोली मारकर हत्या कर दी थी, मगर आज इस सदन में हम आलोचना कर रहे हैं, क्योंकि मनरेगा प्रोजेक्ट से महात्मा गाँधी जी का नाम हटाकर ये सभी के दिमाग़ से, सभी के ज़ेहन से उनका नाम हटाना चाहते हैं। महोदय, ये कहाँ की मानसिकता है, ये कैसी सोच है? *महोदय, आज यह सोच है।

महोदय, मैं मनरेगा प्रोजेक्ट के बारे में ऐसी सोच के बारे में क्यों बोल रही हूँ? मैं ऐसा इसलिए बोल रही हूँ, क्योंकि नाम बदल देने से काम नहीं बदलता है। आप नाम बदल रहे हैं, तो एक काम और कीजिए कि ईडी और सीबीआई का नाम भी बदल दीजिए। आप उसे कब बदलेंगे? यह जो आपका 'अमृतकाल' का नाम है, इसका नाम भी बदलकर 'विषकाल' रख दीजिए, क्योंकि हम लोग दिल्ली में आकर यहाँ कि हवा से विष ही तो ले रहे हैं। प्रधान मंत्री जी बोल रहे हैं कि मौसम का मज़ा लीजिए। हम लोगों को कितनी परेशानी हो रही है, वह हमें पता है। हर योजना का नाम बदलना, कौन सी मानसिकता है — मुझे समझ में नहीं आता है। अगर नाम बदलना है, तो 'बेरोजगारी' का नाम बदलकर 'रोजगारी' रख दीजिए, बदलना है तो 'महँगाई' का नाम बदलकर 'सस्ती' रख दीजिए, बदलना है तो डॉलर के हिसाब से रुपया कितना नीचे जा रहा है, उसको बदलने की कोशिश कीजिए। महोदय, हम ऐसा बोलेंगे कि आप किसानों के लिए अच्छी योजनाएँ बनाइए, क्योंकि नाम बदलने से कुछ नहीं होता है।

---

* Not recorded.

सर, मैं किसान के लिए कहना चाहती हूं। उपसभाध्यक्ष जी, आप भी ओडिशा से बिलाँग करते हैं, मैं भी ओडिशा की हूँ, यहाँ पर मंत्री, शिवराज सिंह चौहान जी, जो खुद एक किसान की फैमिली से बिलाँग करते हैं और इतने बड़े ओहदे पर हैं, मैं उनसे रिक्वेस्ट करूँगी कि आज भी ओडिशा में मंडी नहीं खुल पा रही है। हमारे जो किसान भाई हैं, वे रास्ते पर अपनी धान लेकर बैठे हैं, कलेक्टर के सामने गुहार लगा रहे हैं कि हमारा धान ले लीजिए। सर, आप इसको बदलिए। आप ओडिशा की तरफ देखिए, यह एक गरीब स्टेट है, यह आपको कहाँ से 60:40 का मैचिंग शेयर देगा? मनरेगा का जितना काम है, उतना भी नहीं हो पाता है। उन्हें सौ दिन का भी काम नहीं मिल पाता है, यदि उन्हें 40-42 दिन का काम मिल जाए, तब वह भी बहुत बड़ी बात होती है। वे इसको कहाँ से लाएंगे, कैसे देंगे? वे पैसा कैसे देंगे, मैचिंग शेयर कैसे देंगे? आप देखिएगा कि ओडिशा राज्य में ओवरड्राफ्ट होने वाला है। महोदय, यह किस सोच की मानसिकता है?

सर, मैं एक और बात बोलूँगी कि हमारे नवीन पटनायक जी ने जो 'मुक्ता योजना' चलाई थी, उसमें महिलाओं को भी काम मिलता था, लेकिन आज उस योजना को भी बंद कर दिया गया है। यह कहाँ की मानसिकता है?

सर, हम लोग राम राज्य के बारे में बात करेंगे। महात्मा गाँधी जी चाहते थे कि राम राज्य हो, लेकिन राम प्रोजेक्ट को लेकर ये जो 'जी राम जी' कर रहे हैं, मैं उस पर कहना चाहती हूं कि राम जी तो हमारे भी रोम-रोम में हैं। जगन्नाथ हों या राम हों, सभी एक ही भगवान हैं, मगर राम जी का नाम लेने से ऐसे नहीं होता है।

महोदय, महात्मा गाँधी जी ने भी चाहा था कि राम राज्य आए, यानी सभी को ईक्वल देखें, राम और रहीम सभी ईक्वल हों, सभी समान हों, लेकिन अगर आप देखेंगे, तो पाएंगे कि महिलाएँ कितनी असुरक्षित हैं। महात्मा गाँधी जी ने कहा था कि अगर रात के 12 बजे एक महिला इंडिपेंडेंट्ली खुद चलकर जाए, तब समझिए कि राम राज्य आ गया है। ऐसे राम बोलने से राम राज्य नहीं आ गया है। *सर, हमारे यहाँ 17 महीने में 17 एग्जामिनेशन्स कैंसल हो चुके हैं। इसके लिए क्या करेंगे? कैसे रोजगार देंगे? मैं फिर से बोलूँगी कि ओडिशा नेचुरल कैलेमिटीज़ फेस करने वाला राज्य है। उस पर थोड़ा ध्यान दीजिए। उसे नजरअंदाज मत कीजिए। अब डबल इंजन की सरकार हो गई है। अगर बदलना है, तो ओडिशा का भाग्य बदलने की कोशिश कीजिए। सर, हमारे आठ जिलों ने रेल लाइन नहीं देखी है, दिखा दीजिए। उन्होंने सपने में भी नहीं देखी है, दिखा दीजिए। हम यह माँग करते हैं। हजारों गाँव आज भी नेट कनेक्टिविटी से वंचित हैं। इसके चलते हमारे यहाँ पर मंडिपांका के आदिवासियों का ई-केवाईसी नहीं हो पाया। राशन नहीं मिला, तो तीन आदिवासियों ने मैंगो कर्नल खाकर जान दे दी। सर, इसे बदलिए। यह मानसिकता कब तक चलेगी? मैं फिर से बोलूँगी, ओडिशा के लिए बार-बार बोलूँगी कि ओडिशा पर ध्यान दीजिए। वह नेचुरल कैलेमिटीज़ फेस करने वाला राज्य है। नाम कुछ भी रख लीजिए, काम तो दीजिए। ओडिशा को अपना जीएसटी का हक तो दे दीजिए। जहाँ पर जितना बकाया है, वह तो दीजिए। अगर आप बकाया नहीं देंगे, काम नहीं देंगे, फिर यह सब किसलिए है? यह कौन-सी मानसिकता

* Not recorded.

है? मैं इसीलिए बोल रही हूँ कि नाम बदलने से कुछ नहीं होता है। जब तक आप काम नहीं बदलेंगे, जब तक सोच नहीं बदलेंगे, जब तक आप फेडरल स्ट्रक्चर को मारने की कोशिश करेंगे, तब तक कोई भी राज्य ऊपर नहीं उठ पाएगा, क्योंकि यह आपकी मानसिकता में है। आप राज्य को नीचा दिखाना चाहते हैं। राज्य इसे कैसे देंगे? मैं वर्ष 2000 में खुद सरपंच थी। मैं जिला परिषद थी। मैं जानती हूँ कि किस तरह की प्रॉब्लम होती हैं। जब 2005 में इसे लाया गया था, तब इसे सिलेक्ट कमिटी के पास भेजा गया था। तब इसे सबकी सहमति से लाया गया था। आप इसे सिलेक्ट कमिटी में भेजिए। इसे सबके ऊपर अपने आप मत थोपिए, बल्कि सिलेक्ट कमिटी के पास भेजिए। ...(**समय की घंटी**)... पहले इसकी आलोचना हो, उसके बाद इसे लेकर आएँ, हमें कोई ऐतराज नहीं है।

सर, मैं फिर भी बोलूँगी कि अगर कोई महात्मा गाँधी का नाम बदलेगा, तो यह भी काले अक्षर में लिपिबद्ध होगा कि इस सदन में महात्मा गाँधी का नाम बदलने की साजिश हुई थी। धन्यवाद। वन्दे उत्कल जननी!

DR. M. DHANAPAL (Tamil Nadu): Sir, I thank you for giving me this opportunity to speak on the Bill. At the outset, I would like to congratulate the hon. Minister and the Government for bringing forward a Bill that places rural livelihoods, employment security and dignity of labour at the centre of our national development vision. Our party leader, former Chief Minister of Tamil Nadu and Leader of Opposition in Tamil Nadu Assembly, Thiru Edappadi K Palaniswami, welcomes the core provisions of the Bill, specifically the increase in guaranteed workdays from 100 to 125 days. The DMK in its 2021 election manifesto promised to increase the guaranteed working days from 100 to 150 days, but they have not implemented that till date. ...*(Interruptions)*... We have also urged the Central Government to retain the name of Mahatma Gandhi in the title of the scheme, as the new legislation removes the name of Mahatma Gandhi. ...*(Interruptions)*...

SHRI N. R. ELANGO: Sir, I have a point of order.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I will take your point of order at the end of it. ...*(Interruptions)*...

DR. M. DHANAPAL: The Bill reflects the spirit of a developed India that grows not from the top alone, but from the villages, from the farms, from the hands of rural workers and entrepreneurs. Rural India today stands at a critical juncture. While infrastructure has expanded and welfare delivery has improved, employment uncertainty, seasonal migration and underemployment continue to challenge rural households.

Contents Page

In this context, the VB-G RAM G Bill is timely, relevant and necessary. The Bill deserves support for major reasons. First, it moves beyond short-term wage employment and adopts a livelihood-centric approach. By integrating guaranteed work with skill development, self-employment and local enterprise creation, the Bill acknowledges a crucial truth: Sustainable income is as important as temporary relief. This alignment with agriculture, allied activities, rural MSMEs and green livelihoods will strengthen village economies from within.

Secondly, the Bill places special focus on women, youth, Scheduled Castes, Scheduled Tribes, Backward Classes and marginal farmers. By linking employment guarantees with Self Help Groups, Farmer Producer Organisations and skill clusters, it strengthens social inclusion and economic justice. This is not charity; it is investment in India's most productive human capital.

Having said that, constructive support also demands constructive suggestions.I would like to place a few suggestions before this august House for strengthening the Bill and ensuring its long-term success. First, the Bill must clearly define a minimum assured employment or income threshold, indexed to inflation. Moreover, the Government should, with a practical approach, think of increasing the number of guaranteed days of work from the suggested 125 days to 180 days, and, it should be, at least, 15 days in a month...(*Time-bell rings.*)... Sir, this is my maiden speech.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have four minutes only.

DR. M. DHANAPAL: Please give me time. It is my maiden speech.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): It is not mentioned here. I will be able to give you a minute more.

DR. M. DHANAPAL: Second, skill development under the Mission must be demand-driven and locally relevant. Too often, rural skilling programmes produce certificates without employment. The Bill should mandate convergence with local industry, agri-value chains, cooperatives and emerging sectors such as renewable energy, food processing, rural logistics and digital services.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude. I am sorry. We will have to move on. ...*(Interruptions)*...

Contents Page

DR. M. DHANAPAL: Third issue is, adequate and predictable funding is crucial. The Bill should provide for a non-lapsable corpus or multi-year funding framework, insulated from annual budgetary uncertainties.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, I will have to move on. *...(Interruptions)...*

DR. M. DHANAPAL: Delays in wage payments or project approvals can undermine trust in even the best-designed programmes.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): He has to conclude. I have given him a minute.

DR. M. DHANAPAL: Sir, this Bill is not merely about guaranteeing work; it is about restoring confidence in rural India, about assuring our villagers that development will reach them not as beneficiaries, but as partners. With the suggested improvements, the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) can become a transformational pillar of India's journey towards inclusive and sustainable growth.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I will have to move on. Now, Dr. V. Sivadasan.

DR. M. DHANAPAL: I support the Bill and urge the Government to consider these suggestions. Thank you. *...(Interruptions)...*

SHRI N. R. ELANGO: Sir, ...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Mr. Elango, we will examine it. I am putting it on record. Now, Dr. V. Sivadasan.

DR. V. SIVADASAN (Kerala): [&]I have come to this Parliament by travelling through village roads built by the sweat and hard work of the common man and the downtrodden sections of our society. Therefore, my entry into Parliament is with full awareness of their struggles and sacrifices.

However, those who continuously benefit from the rich and elite classes, and who travel around the world with their aides, may not be able to understand the pain and hard work of the poor. Many of our poor mothers and sisters are surviving on the meagre wages they receive under the Employment Guarantee Scheme. Though the

[&] English translation of the original speech delivered in Malayalam.

Contents Page

amount is very small, it helps them meet their daily needs, hospital expenses, and the education costs of their children. This scheme has been a lifeline for millions of working-class families. On the other hand, those who place their faith in two extremely wealthy individuals—whose names begin with the letter 'A'—and whose party revolves around them, fail to understand the true value of the hard work of the poor and working classes.

The Government has effectively reduced the guaranteed 100 days of work to 75 days and has transferred the financial burden to the States. The Employment Guarantee Scheme, named after Mahatma Gandhiji, has been systematically weakened and destroyed by the BJP Government. As a result, strong protests against these unjust and heinous actions are now rising across the country."

Respected Vice-Chairman, *...(*Interruptions*)... Sir, this Bill, in the name of Ram, is a pinnacle of cruelty to the poor people of the nation. This Bill is an insult to the Father of the Nation. *Before the assassination of Mahatma Gandhi, Nathuram chanted the name of Ram. *This Bill would destroy the employment guarantee. MGNREGA is the Act of employment guarantee. They have destroyed the guarantee through this Bill. The employment is a right, not a favour; the dignity cannot be destroyed. They are trying to destroy the dignity of the people. This Bill would destroy the job opportunity in rural India. In this Bill, workdays have been reduced. Earlier, it was hundred days guaranteed work and fully paid by the Union Government. (*Time-bell rings.*) Now, it is only 75 days and that also not guaranteed.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

DR. V. SIVADASAN: Without employment guarantee, how the rural poor would get the job? When India faced rural crisis, agrarian crisis and mass unemployment, this House enacted MGNREGA, not as a charity, but as a legal guarantee.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

DR. V. SIVADASAN: Sir, one minute. Modi's 'guarantee' means more hunger to the people including adivasi, dalit and the women.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you, I would have to move on. Shri Sandosh Kumar P. ...(*Interruptions*)... I have given you a minute more. Now, Shri Sandosh Kumar P.

---

* Not recorded.

श्री संदोष कुमार पी (केरल)**:** महोदय, मेरी यह request है कि आप इस काले बिल को जरूर Select Committee को भेजिए। कुछ दिन पहले दिल्ली में All Party Meeting थी, उसमें आप भी थे, हम सभी लोग थे। क्या उसमें इसकी सूचना थी? मंत्री जी कम से कम 15 बिल्स के नाम लेकर आए थे, लेकिन उस समय इस बिल के बारे में कोई सूचना नहीं थी। अचानक आप यह legislation लेकर क्यों आए? इसकी इतनी बड़ी क्या आवश्यकता थी? असल में कुछ दिनों के बाद नया साल आने वाला है। इसलिए नए साल के अवसर पर ग्रामीण क्षेत्र के ऊपर, आम जनता के ऊपर यह भाजपा की bombing है। इस बिल का मतलब यह है। महोदय, मनरेगा मतलब एक अधिकार था, लेकिन अब ये लोग काम के लिए भीख माँगेंगे। इसलिए जरूर इस काले बिल को Select Committee को भेजने की जरूरत है।

महोदय, केरल जैसे राज्यों को इसके लिए एक साल में कम से कम 4,000 करोड़ रुपए का प्रावधान था, लेकिन अब कम से कम 2,000 करोड़ रुपए का नुकसान होने की संभावना है। सबसे बड़ी बात यह है। पहले के कानून के अनुसार एक साल में 4,000 करोड़ का प्रावधान था। अब कहाँ से पैसा मिलेगा! GST की वजह से अब सारा पैसा इन लोगों के हाथ में है। फिर राज्य क्या करेंगे! हमारे कहने का मतलब यह है कि अब ये राज्य इस पर कैसे पैसा खर्च करेंगे? इसकी आवश्यकता क्या थी? हमारे सदन के अंदर बहुत बार इस पर discussion हुआ था। क्या किसी ने बीजेपी की ओर से इसको माँगा था? इसके लिए किसी की माँग नहीं थी। क्या बीजेपी के प्रशासन वाले राज्यों में से किसी राज्य की इसके लिए demand थी? इसके लिए किसी राज्य की तरफ से demand नहीं थी। आप अचानक यह कानून लेकर क्यों आए? आपको इसका उत्तर देना चाहिए। किसी के पास इसका उत्तर नहीं है* ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please address the Chair.

श्री संदोष कुमार पी: *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. LoH. ...*(Interruptions)*... I would just have to stop you. Hon. LoH. ...*(Interruptions)*...

श्री संदोष कुमार पी: मैंने किसी का नाम नहीं लिया है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One minute, let him just make a point. I would come back to you.

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री; तथा सभा के नेता (**श्री जगत प्रकाश नड्डा**)**:** माननीय उपसभाध्यक्ष जी, हम MGNREGA से G RAM G के विषय पर चर्चा कर रहे हैं और उस पर हर कोई अपने-अपने तरीके से अपनी बात कह रहा है। मुझे लगता है कि हमारे संदोष जी को मुख्य विषय से deviate नहीं होना चाहिए, नम्बर एक। नंबर दो, उन्होंने जो कहा है *यह बिल्कुल expunge हो और इसे expunge करके, डिबेट आगे चले।

* Not recorded.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): It will be taken off the record. That is my ruling. Hon. Member, please conclude.

श्री संदोष कुमार पी: सर, अभी मेरा समय है। मेरे तो 6 मिनट हैं। अपनी पार्टी से सिर्फ मैं ही बोलने वाला हूं। मेरे पास 6 मिनट हैं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have been allocated three minutes. That is all I can tell you. Please continue.

श्री संदोष कुमार पी: सर, अब इसके बाद क्या होगा? अभी यह 60:40 है और इसके बाद ये लोग फिर कुछ conditions लेकर आएंगे। हर चीज के ऊपर condition है, condition क्या है? फोटो डालना है, board देखना है। कोरोना के टाइम पर जो certificate मिलता था, उसके ऊपर पर भी इन्होंने फोटो डाल दी थी। ...(**समय की घंटी**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have to conclude.

श्री संदोष कुमार पी: उस पर प्राइम मिनिस्टर का फोटो था। देश के अंदर उनकी सरकार है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have to conclude.

श्री संदोष कुमार पी: इसलिए सर, यह बिल्कुल federal विरोधी बिल है, गरीब विरोधी बिल है। इस काले कानून को Select Committee को जरूर भेजना चाहिए। थैंक यू।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Gulam Ali.

श्री गुलाम अली (नामनिर्देशित): वाइस चेयरमैन सर, मैं VB-G RAM G Bill के सपोर्ट में खड़ा हुआ हूं। यह जो Department of Rural Development है, पहले यह different था। पहले यह Ministry of Food and Agriculture के साथ था, उसका part था। बाद में, 1982 में यह full-fledged Ministry बनी। मैंने सबकी बातें सुन रहा था। सबसे पहले मैं एक बात जरूर कहूंगा कि आज मुझसे पहले जो स्पीकर्स बोले, ऑनेरेबल मेंबर्स बोले, ...(**व्यवधान**) ... सर, मैं बताता हूं कि वह कैसे की।

सर, 1952 में Community Development Programmes नाम से Challenges in Villages Programme शुरू हुआ। उसमें महात्मा गांधी जी का नाम नहीं आया। 1953 में National Extension Services आई, लेकिन फिर भी उसमें महात्मा गांधी जी नहीं आए। IRDP 1978 में शुरू हुई और 1980 में पूरी तरह लागू हुई, लेकिन महात्मा गांधी जी को भूल गए। 1989 में जवाहर रोजगार योजना (JRY)लाए। वह अच्छी स्कीम थी और employment के लिए कोशिश की, लेकिन गांधी जी का नाम नहीं आया। अटल जी ने 1999 में स्वर्ण जयंती ग्राम स्वरोजगार योजना से रूरल एरिया में काम किया। बाद में यह National Rural Livelihoods Mission के नाम से आई। सर, 2005 में NREGA के नाम से यह एक्ट बना, लेकिन फिर भी गांधी जी याद नहीं आए। 60 साल

बाद, 2009 में MGNREGA में इन्होंने महात्मा गांधी जी को इज्जत दी। इनको पहले गांधी जी दिखे नहीं। ...(**व्यवधान**) ...

†**شری غلام علی** نامزد : (وائس چیئرمین سر، میں VB-G RAM G Bill کے سپورٹ میں کھڑا ہوا ہوں۔ یہ جو Department of Rural Developmentہے، پہلے یہ different تھا۔ پہلے یہ Ministry of Food and Agricultureکے ساتھ تھا، اسکا part تھا۔ بعد میں، 1982 میں یہ full-fledged Ministry بنی۔ میں نے سب کی باتیں سن رہا تھا۔ سب سے پہلے میں ایک بات ضرور کہونگا کہ آج مجھ سے پہلے جو اسپیکرس بولے، آنیریبل میمبرس بولے، **وہ مہاتما گاندھی جی کی شریک ہتیا** پر بول رہے تھے، لیکن **کانگریس نے گاندھی جی کی ویچارک ہتیا کی** ہے۔ ---)مداخلت(--- سر، میں بتاتا ہوں کہ وہ کیسے کی۔

سر، 1952 میں Community Development Programmes نام سے Challenges in Villages Programmeشروع ہوا۔ اس میں مہاتما گاندھی جی کا نام نہیں آیا۔ 1953 میں National Extension Servicesآئی، لیکن پھر بھی اس میں مہاتما گاندھی جی نہیں آئے۔ 1978 IRDP میں شروع ہوئی اور 1980 میں پوری طرح لاگو ہوئی، لیکن مہاتما گاندھی جی کو بھول گئے۔ 1989 میں جواہر روزگار یوجنا (JRY) لائے۔ وہ اچھی سکیم تھی اور employment کے لیے کوشش کی، لیکن گاندھی جی کا نام نہیں آیا۔ اٹل جی نے 1999 میں سورن جینتی گرام سوروزگار یوجنا سے رورل ایریا میں کام کیا۔ بعد میں یہ National Rural Livelihoods Missionکے نام سے آئی۔ سر، 2005 میں NREGA کے نام سے یہ ایکٹ بنا، لیکن پھر بھی گاندھی جی یاد نہیں آئے۔ 60 سال بعد، 2009 میں MGNREGA میں انہوں نے مہاتما گاندھی جی کو عزت دی۔ انکو پہلے گاندھی جی دکھے نہیں۔ ---)مداخلت(---†

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...*(Interruptions)*... Hon. Member. ...*(Interruptions)*...

श्री गुलाम अली: सर, महात्मा गांधी जी का विज़न क्या था? ...(**व्यवधान**)... ये भूल गए हैं। ...(**व्यवधान**)... आप सुनिए। 'हरिजन' में 1946 में गांधी जी का ...(**व्यवधान**)... मोदी जी कैसे 2025 में यह बिल लाये?

جناب غلام علی : سر، مہاتما گاندھی جی کا وزن کیا تھا؟ ---)مداخلت(--- یہ بھول گئے ہیں۔ ---)مداخلت(---آپ سنیے۔' ہریجن 'میں 1946 میں گاندھی جی کا---)مداخلت(--- مودی جی کیسے 2025 میں یہ بل لائے؟

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...*(Interruptions)*... Hon. Member. ...*(Interruptions)*...

SHRI GULAM ALI: Sir, Mahatma Gandhi*ji*'s opposition is dependency and his vision is self-reliant, rural India. वे क्या लिखते हैं - "India lives in her villages, not in her cities." जिसका मतलब है कि Gandhi*ji* believed, "India's strength lies in economically strong villages, not urban dependency."

† Transliteration in Urdu script.

Contents Page

10.00 P.M.

इसका source है '*Harijan*', 1946. Self-sufficient village, self-reliant village मोदी जी को याद आया? उनको कब याद आया? उनको 2025 में याद आया। आपको याद नहीं आया। Source is '*Harijan*', 26th July, 1945, वे लिखते हैं, "My idea of village Swaraj is that it is a complete republic, independent of its neighbours for its own vital wants..." It means that villages must meet their own needs, self-reliant and not dependent on the States. अगर मेरे किसी साथी ने बिल को पढ़ा होगा, तो उसने ये चीजें जरूर देखी होंगी। सर, dependency और charity - ये आज मजदूर को बंधुआ मजदूर बनाना चाहते हैं। उसको चैरिटी देना चाहते हैं। वे उनको self-reliant क्यों नहीं होने दे रहे हैं? अगर मजदूर सीख ले, पढ़ ले, अपना रोजगार कर ले, तो इनके पास कौन आएगा? वे 'Young India' में लिखते हैं, "Real freedom comes not by the acquisition of authority by a few, but by the acquisition of the capacity by all to resist authority when it is abused." यह 1921 में 'यंग इंडिया' में लिखा गया है। इसका मतलब यह हुआ कि a dependent population cannot resist injustice. Economic independence is essential for democracy. आज अगर देहात, पंचायतों के लिए रिफार्म लाया गया है, तो हमें उसे मानना चाहिए। मुझे यह बड़े अफसोस के साथ कहना पड़ रहा है। Then dignity of labour. लेबर का सत्यानाश कर दिया, दिनदहाड़े कत्ल कर दिया। गांधी जी ने क्या कहा? "The call of the moment is do or die." Source is 'Quit India Speech' of 8th August, 1945. Gandhi*ji* linked freedom with action and responsibility, not with passive dependence. Is this not VB- G RAM G? Then productive work, जो आप नहीं चाहते हैं। पंचायत का जो मजदूर है, स्किल्ड है, वह प्रोडक्टिविटी में आए, लेकिन आप ऐसा नहीं चाहते हैं। मोदी जी और हमारे शिवराज सिंह जी बिल लाए हैं, लेकिन आप चाहते नहीं हैं। आप चाहते हैं कि वे हमारे डेरे पे आएँ। हमारे लिए ही कुछ लाएँ। 'The *Collected Works* of *Mahatma Gandhi*' *में वे लिखते हैं*, "There is no dignity of labour without productive work." आप उनको बंधुआ मजदूर बनाना चाहते हैं। आप उनको ऐसा क्यों बनाना चाहते हैं? आप यह देश को बताइए। Work must create value and dignity, not symbolic or repetitive labour. आप उनसे वहीं कच्चा रोड बनवाना चाहते हैं। आप उसको उसी में रखना चाहते हैं। आपके बिचौलियों को बिल चाहिए। ठेकेदार बिल ले जाता है। उसको न लेबर मिलता है, न कोई ट्रांसपेरेंसी है, न accountability है। On *swadeshi* and local economy पर गांधी जी ने 1924 में 'यंग इंडिया' क्या कहा? उन्होंने कहा, "*Swadeshi* is that spirit in us which restricts us to the use and services of our immediate surroundings." It means, production sustains villages and prevents forced migration. आज वर्कर पूरे देश में दर-बदर घूमता है। आप उसके लिए रोजगार क्यों नहीं चाहते हैं? यह मुझे नहीं मालूम, आप अपने आप करेक्शन करेंगे। 1909 में '*Hind Swaraj*' में true *swaraj* पर कहते हैं, 'Swaraj is not merely the absence of foreign rule, it is self-rule.' Self-rule means economic and moral independence, not permanent dependence on the State. गांधी जी अपने लफ्जों में क्या बोलते हैं? Gandhi*ji* spoke of village *swaraj*, self-rule and self-reliant villages, not dependency, not charity

and vote bank politics. आप इसमें से बाहर निकल आइए। सर, मैं आपके माध्यम से देश को यह कहना चाहता हूँ कि वजीर-ए-आज़म साहब और हमारे शिवराज जी ने इसको कैसे विकसित भारत के साथ लिंक किया है।

सर, मेरा टाइम शायद कम हो गया है। सर, मैं और टाइम चाहूँगा। मुझे 15 मिनट कहा गया था। सर, हमारे एक साथी कह रहे थे कि इस ऐक्ट के 9 नुकसान हैं। हमारे रणदीप सिंह सुरजेवाला जी बोल रहे थे और भ्रम फैला रहे थे। आप गिनिए, मैं आपको इसकी 100 से ज्यादा खूबियाँ बताता हूँ। Upgrades rural employment from wage relief to livelihood security. अगर मजदूर की livelihood की security हो जाए, तो इसमें क्या बुराई है? क्या आप उसे बंधुआ मजदूर बनाकर रखना चाहते हैं? Combines works, skill and asset creation. क्या आप उसको अनपढ़ रखना चाहते हैं? Promote self-reliant village aligned with Viksit Bharat. क्या आप उसको भीख मांगने वाला गरीब बनाकर रखना चाहते हैं? Ensure pay on site and skilling. उसको pay site पर मिलेगी और skilling भी वहीं मिलेगी। सीखो और कमाओ, learn while earn. आप यह चाहते नहीं हैं। आप चाहते हैं कि वह हमारी मजदूरी करे, हमारे घर के बर्तन कौन साफ करेगा? Creates durable rural infrastructure. आप नहीं चाहते कि वहां रोड्स बन जाएँ, नल से पानी पहुंच जाए या उसकी कोई और कैपेसिटी बढ़ जाए। रोटी, कपड़ा और मकान एक वक्त की जरूरत थी, लेकिन आज नरेन्द्र मोदी जी के भारत में, जब हमने 50 करोड़ अकाउंट्स खोले, तो हमारा मजाक उड़ाया गया। आज दुनिया में real-time transaction भारत में होता है। आप जरा देखिए, आंखें चाहिए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI GULAM ALI: Sir, please give me few minutes. It strengthens women Self-Help Groups. आप औरतों के Self-Help Groups नहीं चाहते हैं। आप कोऑपरेटिव्स नहीं चाहते। आप क्यों नहीं चाहते, यह देश को बताइए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you will have to conclude. I will have to go to the next speaker.

श्री गुलाम अली: आप फार्मर्स का FPOs नहीं चाहते। Encourage green jobs and climate resilient works.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Digvijaya Singh.

SHRI GULAM ALI: I am concluding, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have to go for next speaker because time is short. We will have to cover a lot of rounds tonight. So, you will have to conclude. Thank you.

Contents Page

SHRI GULAM ALI: Improve transparency through DBT and digital monitoring.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Digvijaya Singh.

श्री दिग्विजय सिंह (मध्य प्रदेश): उपसभाध्यक्ष महोदय, महात्मा गांधी नरेगा का नाम बदलने का उनका जो औचित्य है, वह समझ में नहीं आया, लेकिन यदि आप समझेंगे, तो इसके पीछे इनकी विचारधारा है। इनकी विचारधारा पूरे तौर पर महात्मा गांधी के ग्राम स्वराज की विचारधारा के विपरीत है। उन्होंने जो ग्राम स्वराज की कल्पना की थी, उसको महात्मा गांधी नरेगा के अंतर्गत माननीय सोनिया गांधी जी के प्रस्ताव पर हमारी यूपीए सरकार ने नरेगा स्थापित किया। उसके माध्यम से demand-driven, जिनको अधिकार दिया, किनको अधिकार दिया - मजदूरों को। उन मजदूरों को यह अधिकार मिला कि आपको जहां काम की आवश्यकता है, वहां आप काम की मांग कर सकते हैं। यह उनको गारंटी थी कि 15 दिन के अंदर वहां काम चालू हो जाएगा। अगर काम चालू नहीं हुआ, तो उनको compensation दिया जाएगा। उसमें यह भावना थी, जिसको इन्होंने इस बिल में डालने का प्रयास तो जरूर किया है, लेकिन इनकी मनःस्थिति यह है कि इसमें unskilled, semi-skilled और skilled labourers की 90% मजदूरी, जो पहले केंद्र सरकार देती थी, उसका भुगतान अब राज्य सरकारों को करना पड़ेगा।

सर, मैं अनुरोध करना चाहता हूँ कि भाजपा की यह सरकार मूल रूप से मजदूर विरोधी है। आप यदि देखें, तो मजदूरों के 44 कानून समाप्त करके ये लेबर कोड लाये और उस लेबर कोड में ट्रेड यूनियन बनाने तक का अधिकार भी उनसे छीन लिया गया। मैं आपसे निवेदन करना चाहता हूँ कि ये पीक सीज़न की बात करते हैं। पीक सीज़न अब बचा कहाँ है? जहाँ कटाई, हार्वेस्टिंग होती है, वहाँ अब सब मशीनों से होने लगी हैं। वैसे ही मज़दूरों को काम कम मिलने लगा है। इसलिए उन्होंने जो 60 दिन की रोक लगाई है, वह इस कारण से लगाई गई है कि बड़े-बड़े किसानों को सस्ते मजदूर मिलें। इसका हम विरोध करते हैं। महोदय, मैं आपसे निवेदन करना चाहता हूं कि मिनिमम वेजेज़ एक्ट को लागू किया जाना चाहिए और कंज़्यूमर प्राइस इंडेक्स के साथ इसे जोड़ा जाना चाहिए। यही मेरी आपसे प्रस्तावना है।

महोदय, मैं यह भी कहना चाहता हूं कि आज हमारे देश में लगभग 27 करोड़ कृषि मजदूर हैं। यदि आप देखेंगे कि कोरोना काल में जो लोग शहरों में काम करते थे, वे गाँव लौट आए। उपलब्ध आँकड़ों के अनुसार 2017-18 से 2024-25 के बीच लगभग 7 करोड़ कृषि मजदूर बढ़े हैं, यानी अब लगभग 30 से 34 करोड़ मजदूर काम कर रहे हैं। इनमें से कितने लोगों को मनरेगा में काम करने का अवसर मिलता है? इसके साथ-साथ महंगाई भी लगातार बढ़ती जा रही है, लेकिन मजदूर की मजदूरी नहीं बढ़ रही है। यदि आप देखेंगे तो उत्तर प्रदेश में केवल 252 रुपये प्रतिदिन मजदूरी मिलती है। यह मजदूरी कब तय हुई थी, इसे समझना चाहिए। इसी तरह हर राज्य में यही दिक्कत है। मेरा आपके माध्यम से अनुरोध है कि आज माइग्रेंट मजदूरों की सबसे बड़ी समस्या रोज़गार की है। आपने देखा था कि कोरोना काल में किस प्रकार हमारे मजदूर शहरों से पैदल चलकर आए थे। आज वही स्थिति फिर से बन रही है। इसलिए आज भारतीय जनता पार्टी के शासन में यदि सबसे अधिक किसी का नुकसान हुआ है, तो वह मजदूरों का हुआ है। मैं आपसे

अनुरोध करना चाहता हूं कि संसदीय समिति ने यहां प्रस्ताव दिया है कि मिनिमम वेजेज़ एक्ट पूरे देश में लागू किया जाए और मनरेगा में मजदूरों की न्यूनतम मजदूरी लगभग 400 रुपये प्रतिदिन होनी चाहिए। लेकिन आज इसमें इसका कोई उल्लेख नहीं किया गया है। महोदय, जो सेक्शन 22 है, मैं इसे पढ़ना चाहता हूं। पहले पूरी मजदूरी केंद्र सरकार देती थी, लेकिन अब उसे घटाकर 60 प्रतिशत कर दिया गया है। आपने 100 दिन से बढ़ाकर 125 दिन के रोजगार का एक लॉलीपॉप तो दे दिया है, लेकिन आपके पास फंड्स उपलब्ध नहीं हैं। वैसे ही राज्य सरकारों की हालत खराब है। यह सदन राज्यों का सदन है, लेकिन यदि सबसे अधिक कुठाराघात कहीं हुआ है, तो वह राज्यों के फंड्स और बजट पर हुआ है। माननीय शिवराज सिंह जी मध्य प्रदेश में कितने समय तक मुख्यमंत्री रहे। वे अभी यहां मौजूद नहीं हैं, लेकिन मैं आपसे कहना चाहता हूं कि जब वे स्वयं गाँवों में मजदूरों के पास जाएँगे, तो किस मुँह से उनके बीच जाएँगे? मजदूरों के खिलाफ क्या £ है कि उनके लिए जब पहला बिल प्रस्तुत करने का मौका मिला है, तो वह मजदूरों के खिलाफ लाया गया है। पता नहीं वे मजदूरों की उम्मीदों को कैसे पूरा कर पाएंगे!

महोदय, यह जो पूरा प्लान बनाया जा रहा है, वह टॉप-डाउन अप्रोच से बनाया जा रहा है, कन्वर्ज़न करके बनाया जा रहा है। गाँव के लोगों की माँग दिल्ली में बैठे नीति आयोग के लोग बेहतर समझेंगे या गाँव के लोग स्वयं - यह प्रश्न हमें खुद से पूछना चाहिए। ग्राम स्वराज की जो मूल भावना थी, उसके बिल्कुल खिलाफ यह कानून लाया गया है। महोदय, मुझे पहले मौका नहीं मिल पाया था। मैंने अमेंडमेट्स प्रस्तुत किए हैं। मेरा पहला अमेंडमेट यह था कि "विकसित भारत-रोजगार और आजीविका के लिए गारंटी मिशन (ग्रामीण; (वीबी-जी राम जी (विकसित भारत-जी राम जी "(हटाकर इसे फिर से "महात्मा गांधी विकसित भारत-रोजगार और आजीविका गारंटी मिशन (ग्रामीण)" किया जाए। यही मेरा पहला संशोधन था।

मेरा दूसरा अमेंडमेंट था - Section 4 में जो सारे काम हैं, जो कि ग्राम सभा को ग्राम पंचायत को लेने चाहिए, उनको decentralized planning के अंतर्गत मेरा प्रस्ताव था कि 'Restoration of autonomy of *Gram Panchayats* and *Gram Sabhas*' इसको वापस इसमें लाना चाहिए। इसके साथ ही Section 4, Sub-Sections (5) and (6) "(5) -The Central Government shall provide adequate funds to States to meet the full demand for employment arising under this Act in a financial year." यह प्रस्तावित है "(6) Where expenditure in a State reaches ninety per cent of the funds released for a financial year, and additional demand for employment exists, the Central Government shall upon such demand being duly certified, make available additional funds so as to ensure uninterrupted implementation of the Act."

इसी प्रकार से "(7) The annual budget under this Act shall be prepared at the district level by the District Programme Coordinator in consultation with *Panchayati Raj Institutions*, and shall be based on projected demand for employment and works

£ *Exupnged as ordered by the Chair*.

Contents Page

identified through the planning process." न कि top down, जो इनका विकसित बजट बनाया जा रहा है। किसके माध्यम से बनाया जा रहा है, कहां बनाया जा रहा है, इसकी कोई जानकारी नहीं है। इसी के साथ-साथ मेरा आपसे अनुरोध है कि Section 22 का sub-Section (2) में मैंने अपने भाषण जो बात कही है, उसको restore किया जाना चाहिए, जिसमें केन्द्र सरकार की राशि कम की गई है। इसी प्रकार से इन्होंने कहा है कि सेक्शन 29 में किसी भी समय ये काम रोक सकते हैं, उसको delete करना चाहिए, जिससे सबको काम का पूरा अधिकार मिलता रहना चाहिए।

सर, इसकी मूल भावना यह है कि यदि आप इसको विस्तार से देखेंगे, तो यह पूरा कानून केवल वित्त मंत्री जी के बजट को कैसे balance किया जाए, उसके लिए यह लाया गया है और जल्दबाजी में लाया गया है, ताकि इनके बजट के अंदर समावेश हो जाए। मेरे कहने का मतलब यह है कि राज्यों के अधिकार कम किए जा रहे हैं, पंचायतों के अधिकार काम किए जा रहे हैं, ग्राम-स्वराज और ग्राम सभा के अधिकार कम किए जा रहे हैं और पूरे तरीके से केन्द्र सरकार ने top down, जो इनका pro-corporate, anti-farmers, anti-labour की विचारधारा है, वह इससे परिलक्षित होती है। मैं आपसे इतना ही अनुरोध करना चाहता हूं कि हम सब विपक्ष के लोगों ने यह अनुरोध किया है कि इसको Select Committee में सौंप देना चाहिए। यह कितनी अजीब बात है कि इतना प्रभावशाली कानून, जो कि गांव-गांव को प्रभावित करता है। हर गांव में आज मजदूर हैं, उन सबको आज यह प्रभावित करता है, लेकिन उसके बारे में किसी से चर्चा नहीं हुई है, बिना चर्चा के यह कानून उन मजदूरों को प्रभावित करने वाला है, जिनकी हालत आज खराब है, जिनको आज पूरी मजदूरी नहीं मिल पा रही है, मिनिमम वेजेज़ एक्ट का पालन नहीं हो रहा है, लेबर इंस्पेक्टर्स कोई काम नहीं कर रहे हैं। ऐसे हालात में यह पूरे तरीके से मजदूरों के खिलाफ लाया गया है और न केवल मजदूरों के खिलाफ है, बल्कि इससे राज्य सरकारों के बजट पर भी भारी भार पड़ने वाला है और पूरी तरह से महात्मा गांधी जी विचारधारा के विपरीत है। इसलिए इसको तत्काल आप वापस ले लें या इसको सेलेक्ट कमेटी में सौंप देना चाहिए। यह मेरी आपसे प्रार्थना है। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Shri Derek O'Brien; not present. Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I thank you for giving me the opportunity. उपसभाध्यक्ष महोदय, मैं यह VB-G RAM G Bill पर अपनी पार्टी की तरफ से इसका विरोध दर्ज करना चाहूंगी। We believe कि यह जो बिल आया है, यह गरीब विरोधी है, यह किसान विरोधी है, यह मजदूर विरोधी है और यह रोज़गार विरोधी भी है।

सर, जब यह बिल आया और पहले मीडिया में इसकी चर्चा की शुरुआत हुई कि महात्मा गांधी जी का नाम हटाएंगे, तो आनन-फानन में यह बिल लोक सभा में पास हुआ, रात के अंधेरे में पास हुआ और आज भी रात के अंधेरे में इसको पास करने की कोशिश की जा रही है। ...(**व्यवधान**)...

Contents Page

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please sit down. ...(*Interruptions*)... Address the Chair, please. ...(*Interruptions*)... Please, hon. Members. ...(*Interruptions*)... Priyanka*ji*, please continue.

श्रीमती प्रियंका चतुर्वेदीः सर, मैं यही सोच रही थी, भगवान श्रीराम का नाम लेकर. ..(**व्यवधान**)... क्या भगवान श्रीराम और महात्मा गाँधी जी के बाद अटल बिहारी वाजपेयी जी ने राम राज्य के उद्देश्यों की बात की थी कि राम राज्य के धर्म का पालन करना चाहिए, क्या वह राम राज्य ऐसा था, जो किसान विरोधी सोच रखता हो, क्या वे भगवान श्रीराम किसानों के विरोधी थे, क्या भगवान श्रीराम गरीबों के विरोधी थे, क्या भगवान श्रीराम महात्मा गाँधी, जिन्होंने 'हे राम' कहते हुए आखिरी साँस ली थी, उनके विरोधी थे? सर, सच्चाई यह है कि भगवान श्रीराम के नाम से इनके जो दुष्कर्म हैं, उनको छिपाने का काम भगवान श्रीराम के नाम का इस्तेमाल करके किया जा रहा है। प्रभु श्रीराम का नाम लेकर, अपने काले कारनामे करने से बड़ा पाप कोई और हो ही नहीं सकता है। सर, नया नाम लेकर, नया काम लाने की यह जो कोशिश की गई है, इसमें स्टेट्स पर जो भार पड़ेगा, वह राज्य सरकारों पर 29 हज़ार करोड़ से ज्यादा का भार पड़ेगा।

सर, मैं महाराष्ट्र से आती हूँ। महाराष्ट्र में एक चुनाव जीतने के लिए 7.5 लाख करोड़ का जो डेट था, वह अब 9.3 लाख करोड़ हो चुका है। अगर अब यह भार भी राज्य सरकारों पर पड़ेगा, तो कोई भी राज्य सरकार न तो इसकी जिम्मेदारी लेगी, न इसको प्राथमिकता देगी और उनका जो डेट फिर से बढ़ता जा रहा है, वह लगातार और बढ़ता रहेगा, इसलिए effectively इस स्कीम को - स्कीम नहीं, बल्कि एक right-based employment guarantee programme को खत्म करने का काम किया जा रहा है। इसके लिए हम इसका विरोध करते हैं। सर, मैं यह भी कहना चाहूँगी कि इस पर और विचार-विमर्श होना चाहिए था। हमारी यह मांग रही है, पूरे विपक्ष की यह माँग रही है कि यह सेलेक्ट कमेटी में जाना चाहिए, सभी स्टेकहोल्डर्स से इसकी चर्चा होनी चाहिए, तभी जाकर इस बिल को यहाँ सदन में लाना चाहिए। हमारी ऐसी माँग है। मैं इन्हीं शब्दों के साथ बस यही कहूँगी कि भगवान श्रीराम का नाम बदनाम न करो, अपने पापों का काम और पाप भगवान श्रीराम के नाम पर मत करो। Thank you so much, Sir. Jai Hind!

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shrimati Ramilaben Becharbhai Bara.

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात): उपसभाध्यक्ष जी, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया है। महोदय, आज मैं इस बिल के समर्थन में बोलने के लिए खड़ी हुई हूँ।

महोदय, इस बिल से विकसित भारत 2047 को बल मिलने वाला है। यह बिल गाँव को मजबूती के साथ-साथ सर्वांगीण विकास की तरफ ले जाने वाला बिल है। इतना ही नहीं, इसमें गाँव को स्वावलंबी और आदर्श बनाने का भी एक बड़ा मिशन रखा गया है। इसके साथ ही साथ यह वसुधैव कुटुम्बकम् की भावना को भी जीवंत करेगा।

Contents Page

महोदय, भारत के मूल में गाँव है और गाँव के मूल में रोजगार है। रोजगार के लिए गाँव को समृद्ध बनाना, गाँव में रहने वालों का पलायन रोकना ही इस विधेयक का मिशन है। माननीय उपसभाध्यक्ष जी, जो पुराना बिल था, उस बिल को इस बिल से चेंज करने की क्या जरूरत पड़ी, मैं इसके लिए कहना चाहूँगी कि पूर्व सरकार के शासन में मनरेगा का जो काम होता था, उस काम में बहुत भ्रष्टाचार हो रहा था और कैग की रिपोर्ट में उसको जारी भी किया गया था। उसमें यह बताया गया था कि फर्जी जॉब काड्र्स, बड़ा-चढ़ाकर दर्ज की गई हाज़िरी, धन की लीकेज जैसे गंभीर मुद्दे सामने आए थे। इतना ही नहीं इस रिपोर्ट में यह भी जारी किया गया था कि यह योजना गड्ढे खोदने और फिर बनने तक सीमित है। ऐसा गंभीर आक्षेप भी इस योजना के तहत लगाया गया है। इसलिए जो यह बिल है, जो योजना है, इसको जनता के कल्याण के लिए, मजदूरों के कल्याण व उनकी आजीविका के लिए लाना बहुत जरूरी है। महोदय, इस विधेयक में जो मजदूरी और रोजगार की बात करते हैं, गारंटी की बात करते हैं कि मजदूर बेकार हो जाएंगे, मैं उस संदर्भ में बताना चाहती हूँ कि मजदूरों की जो रोजगार गारंटी थी, वह इसके माध्यम से 100 दिन से बढ़ाकर प्रति वित्तीय वर्ष के लिए 125 दिन की जाएगी।

इसी तरह से इसमें आजीविका सुरक्षित की गई है। इतना ही नहीं, यह विधेयक विजनरी विधेयक है, जिसका मुख्य फोकस जल सुरक्षा, ग्रामीण अवसंरचना, आजीविका और जलवायु अनुकूलन पर है। यूपीए शासन के दौरान खेती के मौसम और मनरेगा कार्यों के बीच में तालमेल की कमी थी। इस कारण कई कृषि प्रधान राज्यों में खेतों के लिए मजदूरों की कमी रहती थी। माननीय उपसभाध्यक्ष जी, यह विधेयक इस समस्या का समाधान करता है। इतना ही नहीं, इसके अंतर्गत राज्य सरकारों द्वारा अधिसूचित PoS व्यवस्था के माध्यम से स्थानीय कृषि कैलेंडर घोषित किया जाएगा। अभी माननीय सदस्य बोल रहे थे कि इसमें मजदूरों को रोजगारी के कम दिन मिलेंगे। इसमें कृषि कैलेंडर बनाने का अधिकार राज्यों को दिया गया है, तो इससे मजदूरों को रोजगारी की कमी नहीं पड़ेगी। महोदय, स्थानीय कृषि कैलेंडर राज्य घोषित कर सकेंगे और केंद्र और राज्य के बीच समन्वय भी बनेगा। इसी व्यवस्था के कारण मजदूरी, रोजगार और खेती आय का पूरक बनेगा, सहारा बनेगा। किसानों की शिकायतों का समाधान होगा और खेती के व्यस्त दिनों में पर्याप्त मजदूर उपलब्ध कराए जाएंगे।

माननीय उपसभाध्यक्ष जी, इस विधेयक का मूल उद्देश्य डिजिटल तकनीक से सक्षम व्यवस्था के माध्यम से शासन और जवाबदेही को मजबूत करना है। चूंकि भ्रष्टाचार की मात्रा बढ़ गई थी, इसलिए इसमें बायोमेट्रिक सत्यापन, जीपीएस आधारित निगरानी, रियल टाइम डैशबोर्ड, सार्वजनिक जानकारी का खुलासा और एआई आधारित निगरानी शामिल की जाएगी। विकसित भारत विजन के अंतर्गत ग्रामीण रोजगार गारंटी का आधुनिकीकरण अनुरूप है, जैसे बीस वर्षों के अनुभव आधारित रोजगार के साथ टिकाऊ परिसंपत्ति निर्माण, योजनाओं का आपसी समन्वय और परिणाम आधारित विकास को जोड़ा गया है। ग्रामीण परिवारों की आजीविका को सुरक्षा और मजबूती देने के लिए रोजगारी गारंटी को भी बढ़ाया गया है।

Contents Page

माननीय उपसभाध्यक्ष जी, £जॉब कार्ड, रिकॉर्ड में हेराफेरी, कर धन की हेराफेरी, नकद भुगतान के ऑडिट में बिचौलियों द्वारा हेराफेरी की घटनाएं सामने आईं, परंतु यूपीए सरकार तकनीकी आधारित सुरक्षा उपाय सामने नहीं ला सकी। 2014 में मोदी सरकार आई और उन्होंने नेशनल मोबाइल मैनेजमेंट सिस्टम, आधार आधारित भुगतान और जियो मनरेगा के जरिए सार्वजनिक धन को सुरक्षित किया। इंडिया गठबंधन ने इन उपायों का लगातार विरोध किया, जिस तरह आज भी विरोध कर रहे हैं। लेकिन इस विरोध को अनदेखा करके आज डिजिटल भुगतान करने वाले लोग, चाहे वे केटली वाले हों, रिक्शा वाले हों, कहीं भी चले जाइए, इसमें आमूल परिवर्तन देखने को मिला है। यह विधेयक पारदर्शिता, जवाबदेही और डिजिटल शासन का अनिवार्य स्तंभ है। यह विधेयक एकीकृत शासन के नए दौर की शुरुआत करेगा, जहां सरकारी योजनाएं अलग-अलग नहीं, बल्कि आपस में मिलकर काम करेंगी। ग्रामीण रोजगार कार्य को विकसित पंचायत योजनाओं और पीएम गति शक्ति से जोड़ा जाएगा। हमारे ऑनरेबल मेम्बर बोल रहे थे कि इससे पंचायत की सत्ता खत्म हो जाएगी। मैं बताना चाहती हूँ कि पंचायत की सत्ता खत्म नहीं होगी, बल्कि पंचायती सत्ता पीएम गति शक्ति से मिलकर खर्च, जल सुरक्षा, संपर्क व्यवस्था, आजीविका विकास से जुड़ी अवसंरचना और जलवायु अनुकूल परिसंपत्तियों पर होगी। इस बिल के द्वारा यह यूपीए शासन से बिल्कुल अलग कार्य होगा।

महोदय, यूपीए शासन में योजना से तालमेल न होने के कारण सार्वजनिक धन खर्च हुआ, लेकिन स्थायी परिणाम नहीं मिले। अब इस विधेयक के तालमेल से टिकाऊ परिसंपत्तियों और ग्रामीण क्षेत्रों की मजबूती बढ़ेगी और पलायन रोका जाएगा। अर्थात् संगठित परिणाम-आधारित शासन स्थापित होगा। इस विधेयक से ग्रामीण रोजगार व्यवस्था स्थिर बनेगी और आपदाओं के समय पारदर्शी तरीकों से संतुलित प्रतिक्रिया बनाएगा और जवाबदारी शासन की भी व्यवस्था स्थापित होगी। यह जो नामकरण की बात है, तो सिर्फ नाम से ही सम्मान नहीं किया जाता है, बल्कि वह वास्तविक परिणामों से होता है। कांग्रेस ने गांधीवादी आदर्शों को केवल ब्रांडिंग तक सीमित कर दिया, जबकि कमजोर परिस्थितियों, धन की लीक और असफल क्रियान्यवन ने मजदूरों की गरिमा और गांव की आत्मनिर्भरता, जिसकी गांधी जी ने वकालत की थी, उसको भी प्रभावित किया है। यह विधेयक उत्पादक कार्य, टिकाऊ परिसंपत्तियों, स्वावलंबी ग्राम व्यवस्थाओं और दीर्घकालिक आजीविका को सृजन करने के माध्यम से गांधीवादी सिद्धांतों को ठोस रूप से आगे बढ़ाता है और मजदूरों की गरिमा और आत्मविश्वास दर्शाता है। सम्मान उनके आदर्शों को साकार करने में है, न कि उनके नाम का उपाय करने में। 2014 के बाद मोदी सरकार ने ग्रामीण रोजगार का लगातार उच्च वित्तीय आवंटन के साथ समर्थन किया है, जिसमें वार्षिक निधि 60 करोड़ से 86 करोड़ के बीच में रही है, जबकि यूपीए का बजट आवंटन मात्र 30 करोड़ और 40 करोड़ के बीच रहा था।

माननीय उपसभाध्यक्ष जी, मैं यह कहना चाहती हूं कि हमारे देश के प्रधान मंत्री मात्र नाम से नहीं, बल्कि आदर्शों से जीते हैं। महात्मा गांधी जी का स्वच्छता का जो आदर्श है, उसके संबंध में मैं यह कहना चाहूंगी कि प्रधान मंत्री जी ने झाड़ू पकड़कर स्वच्छता का अभियान चलाया। ...(**समय**

£ *Exupnged as ordered by the Chair.*

Contents Page

की घंटी)... हमारे प्रधान मंत्री जी स्वच्छता अभियान के एक वाहक बनकर, एक झाड़ू पकड़कर उनके आदर्शों में आज जी रहे हैं। इसलिए मैं इस बिल का समर्थन करती हूं।

उपसभाध्यक्ष (डा. सस्मित पात्रा): श्रीमान प्रमोद तिवारी जी।

श्री प्रमोद तिवारी (राजस्थान): वाइस-चेयरमैन साहब, यह अजीब इत्तेफाक है कि इस योजना को, जो दुनिया की विशालतम योजना है, मजदूरों के लिए, किसानों को आगे लाने के लिए, चेयरपर्सन सोनिया गांधी जी की प्रेरणा से योजना आई थी और आज वे इस सदन की सदस्य हैं। स्वर्गीय मनमोहन सिंह जी को प्रधान मंत्री के रूप में हम श्रद्धा के साथ याद करते हुए कहना चाहते हैं कि आज दुनिया की जो सबसे बड़ी मजदूरों और किसानों को लाभ देने वाली योजना वे लाए थे, मौजूदा सरकार उसको बहुमत के बल पर बुलडोज़ कर रही है। बड़ी साफ और स्पष्ट सी बात है कि यह बिल सिर्फ नाम बदलने का मामला नहीं है, बल्कि सरकार द्वारा ऐसी शर्तें लगा दी गईं है कि मनरेगा को खत्म करना है।

मान्यवर, इसकी कानूनी पहचान से छेड़छाड़ संवैधानिक भावना के विपरीत है। हमारी कोशिश थी कि हर हाथ को काम दो, काम को पूरा दाम दो, लेकिन ये नए बिल से मनरेगा की आत्मा का समापन कर रहे हैं। *यह स्मारक है, इसको तो हम गाजे-बाजे के साथ सुनाएंगे! यह तो कांग्रेस की योजना की स्मारक बनेगी। वही स्मारक अगर न होता, तो शायद कोविड के जमाने में लाखों घरों में चूल्हा न जलता।

मान्यवर, 2015 में ही प्रधान मंत्री जी ने इसे कहा था, मेरी समझ में नहीं आ रहा है, आज कर्ज के बोझ से उत्तर प्रदेश सहित तमाम प्रदेश दबे हुए हैं। राज्यों के पास अपनी रोजमर्रा की जरूरतें पूरी करने के लिए पैसा नहीं है। हम यहां राज्यों का प्रतिनिधित्व करते हैं। वे कहां से पैसा देंगे! जो 10 परसेंट नहीं दे पा रहे थे, अब वे 40 परसेंट कैसे देंगे? यानी अब 60 परसेंट केंद्र देगा और 40 परसेंट वे देंगे। इस तरह से तो आपने एक तरीके से उनको रोक दिया! बकाया कितना है, हमारे दिग्विजय सिंह जी ने, सुरजेवाला जी ने, मुकुल वासनिक जी ने और सदस्यों ने सारे आंकड़े दिए, मैं आंकड़ों पर नहीं जाना चाहता।

मान्यवर, पहले मनरेगा कानून में रोजगार मांगने का कानूनी अधिकार था। अब 125 दिन की सीमा तय करके इसे supply driven कर दिया गया है। मान्यवर, इसको ऐसा बना दिया गया है कि यह लागू न रह सके। मैं आपसे बहुत ही विनम्रतापूर्वक, विनयपूर्वक यह कहना चाहता हूं कि इसे राजनीतिक मुद्दा न बनाया जाए। यह दुनिया की सबसे बड़ी किसान और मजदूर को लाभ देने वाली योजना है। हम सब जनप्रतिनिधि हैं, बहुत से लोग सीधा चुनाव भी लड़ते रहे हैं। उन क्षेत्रों में, जहां कुछ नहीं हो पाता था, जिन गांवों में, जिन पूरबों में, जिन मजरों में कुछ नहीं हो पाता था, इस योजना के आने के बाद वहां रास्ते बने, तालाब बने, तमाम ऐसे सिंचाई के साधन बने। अब यह खत्म हो जाएगा। आप फिर भी विचार कर लीजिए।

---
* Not recorded.

Contents Page

मान्यवर, भुगतान कितना बकाया है, वह एक बहुत लंबी कहानी है। लेकिन एक चीज मैं जरूर कहूंगा, बड़ी प्यारी सी कहावत है। हमारे शिवराज सिंह चौहान जी जब मध्य प्रदेश में मुख्यमंत्री थे, तो वे कहा करते थे - मुंह में राम बगल में छुरी। शायद कल भी कहा। इसमें आप नया कानून तो लाए हैं, राम का नाम लेकर, पर आपकी जो छुरी है, वह मजदूरों और किसानों पर चल रही है। राम के साथ भी £ किया है। कहीं ऐसा नहीं कि राम का नाम सीधा लाए हों। पढ़ लीजिए। विकसित भारत - गारंटी फॉर रोजगार एंड आजीविका मिशन (ग्रामीण)। मान्यवर, ढिंढोरा राम का पीटा जा रहा है कि राम का नाम आया है। राम का नाम तो नहीं आया, पर गांधी का नाम मिटाया गया है। यह एक ललक है इनके अंदर, एक भावना है इनके अंदर, एक विचार है इनके अंदर कि कैसे गांधी को समाप्त करो। गांधी को न समाप्त कर पाए हो, न कर पाओगे। * यह हमारा वादा है, यह वचनबद्धता है। कर लीजिए आप, लेकिन जिस दिन हम सत्ता में लौट कर आएंगे, गांधी का नाम भी होगा और मनरेगा योजना उसी स्वरूप में आएगी। यह हमारा वादा है, यह हम वचन देते हैं। ...(**व्यवधान**)... मान्यवर, हर किसी को यह उम्मीद होती है, आने वाले दिन के बारे में जब वह नहीं सोचता, तो दिन आता है। एक न एक दिन यह आएगा और जिस दिन आएगा, गांधी का नाम हम फिर लेकर आएंगे। यह हम आपके सामने कह रहे हैं। *यही नहीं, यह जो आपने 40 परसेंट लगाया है, हम इसको खत्म करके 10 परसेंट करेंगे।

मान्यवर, मैं बहुत ही दुखी मन से यह जरूर कहना चाहता हूं कि कुछ योजनाएं ऐसी होती हैं, जो कालजयी होती हैं। सरकारें आती हैं, जाती हैं, पर उन्हें समाप्त नहीं किया जाता है। इस योजना को समाप्त करके आप उस सरकार को कहीं से छोटा नहीं दिखा सकते, जो उस समय थी, बल्कि आप किसानों का, मजदूरों का एक बहुत बड़ा अहित करने जा रहे हैं। मत रहिए अहंकार में। मैं फिर आपसे अपील करूंगा, पुरजोर अपील करूंगा कि आप इस पर विचार करिए और इसे कमिटी में दे दीजिए। हम भी तो जब कानून लाए थे, आप विपक्ष में थे। आपकी मांग पर हमने जिस कानून के द्वारा इसको बनाया था, पहले हम उसे कमिटी में ले गए थे। काफी खुल कर विचार-विमर्श हुआ था। इसको आप इस तरह क्यों लाए हैं? क्यों आप इसको कमिटी में नहीं ले जा रहे हैं? आप कमिटी में ले जाएंगे, बहुमत आपका होगा। होगा वहां वही, जो सरकार चाहेगी, लेकिन सब विचार तो आ जाते। परन्तु आप विचारों को भी नहीं आने देना चाहते। इसलिए मैं आपसे इतना जरूर कहना चाहता हूं कि यह जो आप कर रहे हैं, यह देश के खिलाफ है और जो देश के खिलाफ है, उसे करने के पहले आपको 10 बार सोचना चाहिए था। कम से कम अब सोच लीजिए, यह मैं आपसे कहना चाहता हूं।

सर, सिर्फ मनरेगा ही गांव में एक ऐसी योजना थी - यह मैं अपने अनुभव के आधार पर कह रहा हूं। जब बहुत से असंभव कार्य, जो जिला योजना में फंस जाते थे, राज्य सरकार से स्वीकृत होकर नहीं आ पाते थे, उसे हम पंचायत स्तर पर प्रस्तावित कर लेते थे और उसको विकास खंड के स्तर पर लाकर, उस काम को पूरा कर देते थे। लेकिन आज अगर दिल से पूछा जाए, तो मैं जानता हूं कि हमारे जो मंत्री जी हैं, ये स्वयं इसको नहीं लाना चाहते होंगे, लेकिन ये करें क्या,

£ *Exupnged as ordered by the Chair.*

* Not recorded.

Contents Page

मजबूर हैं। अब वे मजबूरी के चलते यहां आ गए हैं। अब यहां से और कहीं नहीं जाना चाहते, तो उनको यह लाना पड़ा, लेकिन अगर उनका वश चलता, तो इस योजना को शिवराज सिंह जी कभी नहीं लाते, क्योंकि वे जानते हैं कि एक मुख्य मंत्री के रूप में यह कितनी सहायक थी। परन्तु हाथ जोड़कर मेरी एक प्रार्थना है कि सत्ता आती है, सत्ता जाती है, लेकिन आपकी यह क्या प्रवृत्ति है कि आप आए तो - पहले जो आदमी संसद भवन घूमने भी आता था, तो सांसद तो छोड़िए, हमें तो कोई प्रतिकार करना होता था, हमारे खिलाफ या हमें, तो हम गांधी की मूर्ति के नीचे बैठ जाते थे, गांधी के सामने खड़े हो जाते थे। आपने सबसे पहले संसद भवन के सामने से गांधी की मूर्ति हटाई, उसे आप कहीं और ले गए। फिर उसके बाद योजनाओं से गांधी का नाम हटाया और तीसरा, जो सबसे बड़ा काम किया, दुनिया की जो सबसे बड़ी योजना थी, यह भारत की ही नहीं, दुनिया की सबसे बड़ी योजना थी, उससे अगर आप गांधी का नाम हटाकर यह सोचते हैं कि इस देश में गांधी को समाप्त कर देंगे, युग में समाप्त कर देंगे, * उसने शारीरिक रूप से उनको समाप्त किया था, आप वैचारिक रूप से समाप्त करना चाहते हैं। इसमें आप असफल रहेंगे। भारत का एक-एक नागरिक अपने राष्ट्रपिता का ऋणी है, जिन्होंने इस देश को आजादी दिलाई। यह अलग बात है कि जब आजादी की लड़ाई चल रही थी, तो हम गांधी के साथ खड़े थे, हमारी पार्टी खड़ी थी, लेकिन आप अंग्रेजों के साथ खड़े थे और आज फिर ...(**व्यवधान**)... मैंने इसीलिए जाते-जाते कहा है, ताकि इनकी नींद टूट जाए। ...(**व्यवधान**)... इसीलिए मैंने कह दिया है कि इनकी जो नींद है, वह अब थोड़ी देर टूटी रहेगी। इनका जो एकमात्र संगठन है, उसका पत्र पढ़ लेंगे, ...(**समय की घंटी**)... जो ब्रिटिश शासन को दिया था। मैं एक बार से फिर से इसे कमेटी में भेजने का आग्रह करता हूं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Derek O' Brien, not present. Shri G. K. Vasan.

SHRI G. K. VASAN (Kerala): Sir, I rise to support this Bill on behalf of my Party, Tamil Maanila Congress (Moopanar). The importance of this Bill is that it is an historic effort to strengthen rural India's employment and livelihood. The framework of this Bill reflects the Father of the Nation, Mahatma Gandhi's conviction that India's true strength resides in its villages. Sir, the framework of this Bill is modern, responsive and firmly aligned with our long-term vision of *Viksit Bharat*. The advantage of this Bill is that instead of 100 days, it will give guaranteed employment for 125 days. It means that millions of families across rural India get income security and it will, definitely, provide resilience against seasonal distress, which is the need of the hour. The Bill integrates employment with the creation of durable rural infrastructure across priority sectors such as water conservation, rural roads and climate resilient works. The Bill preserves the core employment guarantee while equipping Government with transparency, accountability and measurable outcome.

---

* Not recorded.

Contents Page

To conclude, I would say that this Bill will be a new chapter to adjust and balance between agricultural and labour, which will go a long way in the development of our rural villages. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Rajib Bhattacharjee.

श्री राजीब भट्टाचार्जी (त्रिपुरा): माननीय उपसभाध्यक्ष महोदय, आपने मुझे 'विकसित भारत - रोजगार और आजीविका के लिए गारंटी मिशन (ग्रामीण); वीबी-जी राम जी (विकसित भारत-जी राम जी) विधेयक, 2025 पर बोलने का मौका दिया है, इसके लिए मैं आपको तहे दिल से शुक्रिया अदा करना चाहता हूँ। आज हम लोग गर्व से इस बिल पर चर्चा कर रहे हैं। जब इस बिल पर चर्चा हो रही है, तो मुझे हमारे देश के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी का एक स्लोगन याद आ रहा है। उन्होंने बोला है, 'साफ नीयत, सही विकास'। आज जब हम लोग इस बिल पर चर्चा कर रहे हैं, तो हमें यह 'साफ नीयत, सही विकास' का माध्यम दिखता है। इस बिल के माध्यम से 'मनरेगा' में ग्रामीण क्षेत्रों में जो रोजगार 100 दिन का था, उसको बढ़ा कर 125 दिन करने का काम हमारे देश के प्रधान मंत्री नरेन्द्र मोदी जी ने किया है। यूपीए गवर्नमेंट के द्वारा देश में 'मनरेगा' का काम किया गया था। इसमें हम लोगों को कुछ जगहों पर 'सबका साथ, खुद का विकास' देखने को मिलता था। यही नारा लेकर यह काम चला था और मोदी जी ने यह बिल लाकर 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' का काम करने का काम किया है।

महोदय, मैं त्रिपुरा से आता हूँ। मैं बताता हूँ कि त्रिपुरा में 'मनरेगा' में क्या-क्या हुआ है? मैं सिर्फ यह बताऊँगा नहीं नहीं, बल्कि उसका ऑथेंटिकेशन भी मेरे पास है। आज कांग्रेस के बंधु इस बिल पर चर्चा कर रहे थे। जब 'मनरेगा' चालू हुआ था, तब त्रिपुरा में कांग्रेस main opposition में था। आज भी मुझे याद है कि सीपीएम के समय कांग्रेस के लोगों ने 'मनरेगा' में करप्शन के खिलाफ मोर्चा निकाला था और आज 'मनरेगा' के करप्शन को ये अनदेखा करने का प्रयास कर रहे हैं। मैं यह जानता हूँ कि ये इधर दिल्ली में दोस्ती और त्रिपुरा में जाकर कुश्ती करते हैं। उन लोगों का यह चरित्र है। सीपीएम ने वहाँ क्या-क्या किया है, उसको मैं आज आपके माध्यम से सदन के सामने रखता चाहता हूँ।

माननीय उपसभाध्यक्ष महोदय, त्रिपुरा का क्षेत्रफल करीब 10,000 स्क्वायर किलोमीटर है और वहाँ पर इन्होंने 'मनरेगा' के माध्यम से 15,000 स्क्वायर किलोमीटर में गड्ढा करने का काम दिखा दिया है। इस तरह से सारा त्रिपुरा एक pond हो गया है, एक लेक हो गया है। मैं आपके माध्यम से सदन को बताना चाहता हूँ कि त्रिपुरा में एक ब्लॉक है विशालगढ़ ब्लॉक। * इसके लिए ऑथेंटिकेशन चाहिए, तो मैं पेश कर सकता हूँ। आज सीपीएम के लोग बड़ी-बड़ी बातें करते हैं। *आज मैं इसके लिए माननीय मंत्री जी को धन्यवाद देना चाहता हूँ कि उन्होंने इस बिल के माध्यम से biometric attendance, रोजगार की गारंटी और मजदूरों की मजदूरी मजदूरों के बैंक अकाउंट में दिए जाने का प्रावधान किया है। जो सही लेबर है, उसी को पैसा मिलेगा।...(**समय की**

---

* Not recorded.

Contents Page

घंटी)... मोदी जी ने जो करप्शन फ्री 'सबका साथ, सबका विकास' करने का निर्णय लिया है, वह आज इस बिल में देखने को मिलता है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have to conclude now.

श्री राजीब भट्टाचार्जी: सर, मैं इस बिल का समर्थन करता हूँ। आपका बहुत-बहुत धन्यवाद। भारत माता की जय!

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Dr. Sarfraz Ahmad. He is not present. Shri Ramji.

श्री रामजी (उत्तर प्रदेश): मान्यवर, आपने मुझे "विकसित भारत - रोजगार और आजीविका के लिए गारन्टी मिशन (ग्रामीण): वीबी-जी राम जी (विकसित भारत - जी राम जी) विधेयक, 2025" पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। साथ ही, मैं अपनी पार्टी की मुखिया, आदरणीय बहन कुमारी मायावती जी का भी आभार व्यक्त करता हूँ।

मान्यवर, मैं आपके माध्यम से कहना चाहता हूँ कि पुरानी योजनाओं के नाम परिवर्तन करने से अच्छा होता कि आप अपने काम करने के तरीके में परिवर्तन करते। आप उस योजना को बंद करने का यह प्लान लेकर आए हैं। आप धन्नासेठों के लिए सस्ते लेबर की व्यवस्था करने के लिए बड़े पलायन का प्लान लेकर आए हैं। अब ग्रामीण दो वक्त की रोटी के लिए बड़े पैमाने पर शहरों की ओर पलायन करेगा, क्योंकि आपने 60% और 40% का कैप लगा दिया। 40% के कैप लगने से आपकी जो वीबी-जी राम जी योजना है, वह टोटली फेल होने वाली है।

मान्यवर, मनरेगा अभी तक गरीब और गरीब ग्रामीण बेरोजगार, चाहे वह दलित हो, आदिवासी हो, ओबीसी हो, पिछड़ा हो या वह किसी भी जाति का हो, उसके लिए एक बड़ा आय का सहारा था, आय का स्रोत था। भूमिहीन बेरोजगार ग्रामीण मजदूरी करके अपने परिवार के लिए दो वक्त की रोटी का इंतजाम कर रहा था, जिसकी वजह से ग्रामीणों का शहर की तरफ पलायन कम हुआ। मनरेगा की वजह से गांवों में जल संरक्षण के लिए तालाब का निर्माण किया गया। सड़क, नहर तथा अन्य तमाम कार्यों से गांवों के हर स्तर के विकास में योगदान मिला।

मान्यवर, सबसे बड़ी बात यह है कि आपदा, सूखा और भारी बारिश के चलते फसल नुकसान के समय ग्रामीण मजदूरों और गरीब किसानों को काम देकर इससे उनके जीवनयापन में सहायता मिली, लेकिन अब उनके सामने समस्या खड़ी होगी। केंद्र की सरकार ने कहा है कि 60% हम देंगे, 40% राज्य सरकारें देंगी, जबकि सारा पैसा तो केंद्र सरकार के पास आता है! जीएसटी का सारा पैसा केंद्र सरकार के पास आता है, इनकम टैक्स का सारा पैसा केंद्र सरकार के पास आता है, तो 40% की भागीदारी वहाँ क्यों दी गई? अगर 40% की भागीदारी आप राज्य सरकारों पर डालेंगे, तो तमाम सरकारें इस बात को कहेंगी कि मेरे पास फंड की शॉर्टेज है, फंड नहीं आ रहा है, केंद्र ने फंड ट्रांसफर नहीं किया है, तो मैं 40% की पेमेंट करने में असमर्थ हूँ और तब उस वक्त यह योजना कहीं न कहीं 100% फेल नजर आएगी।

Contents Page

मान्यवर, आपने कहा है, गारंटी फॉर रोजगार एंड आजीविका, तो अगर आप गारंटी देना चाहते हैं, तो पहली बात यह कि जो 40% का जो कैप है, उसको हटाकर 10% कर दीजिए। सेकंडली, मैं आपके माध्यम से माननीय कृषि मंत्री जी से कहना चाहता हूँ कि 18 लाख हेक्टेयर खेती-योग्य जमीन सरकार के पास पड़ी हुई है। अगर उसे आप इस देश के गरीब किसानों को, भूमिहीन लोगों को, दलित, आदिवासी, पिछड़ा, सर्व समाज के लोगों को, जो भी भूमिहीन लोग हैं, जो भी मजदूरी करते हैं, ऐसे लोगों को आप दो से तीन एकड़ जमीन दे दीजिए, जिस तरह से उत्तर प्रदेश में आदरणीय बहन जी की सरकार ने 4.5 लाख हेक्टेयर जमीन गरीबों को दो से तीन एकड़ देने का काम किया था। ...(**समय की घंटी**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have to conclude now. I will have to move on.

श्री रामजी: मान्यवर, मैं यही कहना चाहता हूँ कि आप उसे पट्टे पर देने का काम करें, free of cost देने का काम करें, तो 100% इस देश का गरीब मजदूर, किसान अपने पैरों पर खड़ा हो जाएगा, तब आपकी जो गारंटी फॉर रोजगार की मूल भावना है, वह तभी पूरी होगी, धन्यवाद। जय भीम, जय भारत!

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Haris Beeran.

SHRI HARIS BEERAN (Kerala): 'At the stroke of midnight hour when the world sleeps, India will awake to life and freedom.' Sir, this was what Pandit Nehru *ji* said at the time of India's freedom. But I have to say that today at this midnight hour on 18th December 2025, the poorest of this country will face darkness when the sun rises tomorrow. What was the need to repeal Mahatma Gandhi NREGA? The law could have been amended. The law could have been strengthened. If technology was needed, it could have been added. But the Government chose the extreme path, which is, the repeal and then a new law. Sir, this is a political choice. It is not a governance necessity. This is an ideological agenda, not a developmental idea. This is not Viksit Bharat; this is vulnerable Bharat. According to Government's own sources, MGNREGA provided employment to over five crore households in 2022-23 alone. This is not a small welfare measure. It was the backbone of rural survival. To repeal such a lifeline at a time of rising rural inflation and declining real agricultural wages is not reform; it is abandonment.

Sir, they say that the Bill will empower States, but the reality is that implementation will depend upon how much a State can pay and not how much a worker needs. Rich States will cope, but poorer States will cut back. This destroys equity and universality which was the moral foundation of MGNREGA. This is cost shifting disguised as reform.

Contents Page

The real cruelty, according to me, is that the Bill is exposed in Clause 6(1) which authorizes a complete stoppage of work up to 60 days during peak agricultural seasons. It is for the first time in the history of Indian legislation that the Parliament is being asked to permit a statutory shutdown of livelihood. This is a statutory shutdown of livelihood during peak time of agriculture. Hunger cannot be suspended for 60 days. Survival cannot be paused by notification. This Clause effectively legalizes unemployment for the poorest household at a time when they need income the most. By withdrawing the legal guarantee of work, the Bill also strips workers of their bargaining power, forcing them back into exploitative labour arrangements.

Now, Sir, MGNREGA was fundamentally a rights-based law. It recognized employment as a legal entitlement. What happens now is: This Bill marks a decisive shift away from that principle. By replacing a demand-driven guarantee with administratively-determined allocations and conditional availability of work, the proposed framework transforms a statutory right into a discretionary welfare programme. Therefore, a law that protects millions of rural workers must not be replaced with a (*Time-bell* rings.) cap and exclusion-prone Centrally-dictated programme.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. You will have to conclude.

SHRI HARIS BEERAN: This Bill should be withdrawn and should not be passed. Thank you.

उपभाध्यक्ष (डा. सस्मित पात्रा): श्री रामचंद्र जांगड़ा जी।

श्री रामचंद्र जांगड़ा (हरियाणा): मान्यवर, इस महत्वपूर्ण विषय पर मुझे बोलने का अवसर देने के लिए मैं आपका आभारी हूं। मैं अपनी पार्टी के नेताओं का भी धन्यवाद करता हूं और उनसे प्रार्थना करता हूं कि मेरे निर्धारित 10 मिनट थे, यदि संभव हो तो 5 मिनट और प्रदान किए जाएं।

मान्यवर, मैं गाँव में पैदा हुआ हूँ। हमने ग्रामीण जीवन जिया है। भारत का प्रत्येक गाँव एक आत्मनिर्भर इकाई के रूप में काम करता था। गाँव में किसान खेती करता था, तो कारपेंटर पूरे गाँव के लिए लकड़ी के उपकरण बनाकर देता था। लोहार सबके लिए लोहे के औज़ार बनाता था। किसान यदि कपास का उत्पादन करता था, तो घर में बैठी महिलाएँ चरखा कातकर सूत बना देती थीं। गाँव का जुलाहा कपड़ा बनाता था और दर्जी उसकी सिलाई कर देता था। गाँव का मल्लाह, धीवर पानी की सप्लाई का सिस्टम संभालता था। गाँव का कुम्हार सबके लिए घड़े बनाकर देता था। गाँव का चर्मकार सबके लिए जूते बनाता था। शेष जो खेतिहर और मजदूर लोग थे, वे किसान के साथ मिलकर खेती का सारा काम करते थे। इस प्रकार प्रत्येक गाँव एक आत्मनिर्भर इकाई के रूप में कार्य करता था। पूरी दुनिया जानती है कि अंग्रेजों के आने से पहले

Contents Page

भारत की विश्व व्यापार में लगभग 33 प्रतिशत की भागीदारी थी। जिन वस्तुओं का मैं उल्लेख कर रहा हूं, उनका निर्यात हमारा देश पूरी दुनिया में करता था—लोहा, इस्पात, चीनी, कृत्रिम हीरे, ढाका की मलमल, खनिज, चावल, काली मिर्च, इलायची, लौंग, दालचीनी, हाथी दाँत, मोती, माणिक्य, बेल-बूटेदार पात्र—कुल मिलाकर लगभग 36 प्रकार की वस्तुएँ पूरी दुनिया में निर्यात होती थीं। इसी कारण भारत को सोने की चिड़िया कहा जाता था।

मान्यवर, अंग्रेजों ने केवल संपत्ति ही नहीं लूटी, बल्कि संपत्ति के साधनों को भी लूटा। यहां से कच्चा माल ले जाकर इंग्लैंड के कारखानों में पक्का माल बनाया और उसे भारत में बेचने लगे। उसी दिन से हमारी ग्रामीण अर्थव्यवस्था पर चोट पड़नी शुरू हो गई। मान्यवर, वे अंग्रेज थे, विदेशी थे। उनसे कोई गिला-शिकवा नहीं। वे शोषण करते थे। लेकिन आज़ादी के बाद की अर्थव्यवस्था के विषय में मैं पाँच मिनट कहना चाहूंगा। महात्मा गांधी के विषय में बहुत से माननीय सदस्यों ने बात की है। यदि उनकी कही हुई एक बात मान ली जाती, तो देश का बहुत भला हो जाता। महात्मा गांधी जी ने कहा था कि जो चीज़ हाथ से बन सकती है, उसे कारखाने में नहीं बनाया जाना चाहिए। देश का कारखानेदार ट्रैक्टर बनाए, ट्रक बनाए, कार बनाए - यह ठीक है। लेकिन यदि वही कारखानेदार नमक भी पीसे, तो यह गलत है। देश का कारखानेदार बड़ी वस्तुएँ बनाए -यह ठीक है, लेकिन साबुन जैसी छोटी चीज़ें भी वही बनाए - यह गलत है।

11.00 P.M.

यानी देश में जो हाथ से काम हो सकता था, वह कारखानों में बनना शुरू हुआ, महात्मा गांधी की बात को नहीं माना गया, बड़े उद्योगों के जरिए देश की अर्थव्यवस्था की समृद्धि का रास्ता ढूंढा और उसी ने गांव को बेरोजगार कर दिया, जिससे बेरोजगारों की फौज खड़ी हो गई। वहीं से नरेगा, मनरेगा या चाहे कितना भी सिस्टम करो, वहीं से इनकी शुरुआत हुई। मैं कहता हूं कि अगर इस देश में नमक का सारा काम शोरगीर समाज को दे दिया जाता, तो एक भी बेरोजगार नहीं होता, सारा pottery का काम कुम्हार को दे दिया जाता, तो कोई बेरोजगार नहीं होता, सारा बढ़ई का काम गांव के carpenter को दे दिया जाता, तो कोई बेरोजगार नहीं होता। आज गांव का जो स्वर्णकार है, वह Tanishq Jewellers के लिए, P.P. Jewellers, के लिए, Kalyan Jewellers के लिए दिहाड़ी का काम कर रहा है। कुम्हार गधे लेकर भट्टे के ऊपर मजदूरी कर रहा है। हमारे देश के शिल्पकार में क्वालिटी की कोई कमी नहीं है। हम जिस पार्लियामेंट के अंदर बैठे हैं, मेरे विश्वकर्माओं ने इसका सारा interior बनाया है। सारा का सारा भारत मंडपम उन्होंने बनाया है। सारा का सारा यशोभूमि कुलरिया परिवार की देन है, जो राजस्थान के सुदूर बीकानेर के गांव के अंदर बैठे हुए लोग हैं। कोई प्रतिभा की कमी नहीं है, लेकिन किसी को 'पीएम विश्वकर्मा योजना' याद नहीं आई। किसी ने 'आत्मनिर्भर भारत' की बात ही नहीं की, किसी ने 'मेक इन इंडिया' की बात नहीं की।

(**उपसभापति महोदय** *पीठासीन हुए।*)

अगर ये बातें पहले याद आ जाती, तो मैं कहता हूं कि गांव के अंदर बेरोजगारी नहीं होती। इसलिए मैं इस बात के ऊपर ध्यान दिलाना चाहता हूं कि मशीनी युग के बाद जो गांव का काम भेंट

Contents Page

चढ़ गया और सबके काम पूंजीपतियों के पास चले गए, तो गांव का आदमी कैसे अपना कारोबार करता। उसके पास गिरवी रखने के लिए कुछ नहीं था। बैंक लोन नहीं देते थे। बैंक के पास गिरवी रखने के लिए जमीन चाहिए, घर चाहिए, उनके पास अपना कुछ नहीं था। उनके पास हाथ थे और हाथों को कोई गिरवी नहीं रखता। लोन तो मेहुल चौकसी को दिए गए, लोन दिए गए नीरव मोदी को, लोन दिए गए विजय माल्या को। जब पीएम मोदी ने 13 हजार करोड़ की 'पीएम विश्वकर्मा योजना' की शुरुआत की, तब दुनिया को याद आया कि विश्वकर्मा लोग ही इस देश को आत्मनिर्भर बना सकते हैं। यही 'मेक इन इंडिया' का सपना साकार कर सकते हैं, यही 'आत्मनिर्भर भारत' का सपना साकार कर सकते हैं।

मान्यवर, मुझे दो मिनट का समय और दे दीजिए। अब इसके ऊपर 60 दिन के रोज़गारी की बात हुई है ...(**व्यवधान**)...

श्री उपसभापतिः आप समय का पालन कीजिए।

श्री रामचंद्र जांगड़ाः जो 60 दिन की बात हुई है ...(**व्यवधान**)...

श्री उपसभापतिः आप कन्क्लूड कीजिए।

श्री रामचंद्र जांगड़ाः सर, दो मिनट में व्याख्या कर रहा हूं। ...(**समय की घंटी**)...

श्री उपसभापतिः आप कन्क्लूड कीजिए।

श्री रामचंद्र जांगड़ाः इसी में मैं कन्क्लूड कर रहा हूं। इस नई योजना को किसान के साथ जोड़ा है कि किसान का जो कटाई का, बटाई का जो सीजन आता है, हमें वे दिन याद हैं ...(**समय की घंटी**)... दो महीने तक जब किसान की फसल की कटाई का सीज़न आता, तो शहर के शहर बिल्कुल सूने हो जाते थे। ...(**व्यवधान**)... कोई आदमी नहीं मिलता था।

श्री उपसभापतिः धन्यवाद, धन्यवाद।

श्री रामचंद्र जांगड़ाः यहां पर लावणी करने के लिए किसान को सस्ता मजदूर मिल जाएगा और जड़ से जो काट लेंगे ...(**व्यवधान**)... तो फसल के अवशेष भी नहीं बचेंगे।

MR. DEPUTY CHAIRMAN: Shri Ramdas Athawale, not present. Shri Derek O' Brien.

SHRI DEREK O' BRIEN (West Bengal): Rush, 14th September 2020 and 20th September, 2020. On 14th September, Bill introduced in Lok Sabha and passed on 17th September! On 20th September, it was passed in Rajya Sabha. Six days - rush, rush and rush! Opposition wanted the Bill to go to the Select Committee. Hell with the Opposition, pass the Bill! These were the Farm Bills. Eight MPs sat outside for 24 hours. The Farm Bills! This Government of Mr. Modi — Shah rushed the Farm Bills. What happened after that? Sir, 750 people were killed. Farmers protested for a year

and the same Government quietly came, *chupke-chupke,* with no discussion and repealed the Bills. It is this Government, they are rushing the Bills tonight. On 29th November, 2021, the Farm Bills were repealed. First, I said "rush", then I said "repeal". They would do the same thing again. But before that, I challenge them to face the referendum. Do not wait for two years. Come in the Monsoon Session. You have brought this Bill. Rush!

And, then, you repeal that Bill! Now, you will come in the Budget Session. You are going to elections in three States where you have non-BJP Governments--DMK in Tamil Nadu, Kerala, and in Bengal. Come and fight the elections in these three States; lose all three States. Come back, I challenge you and you resign as Prime Minister. Out you go, because this is a referendum on these Bills. Come! You will lose. You will not lose in Bengal, you will be annihilated in Bengal. What did you do yesterday and at 1.07 p.m., today? You passed the Bill in Lok Sabha. At 1.11 p.m., today, something happened! This Government stopped the MGNREGA Scheme in Bengal. Bengal started its own Scheme, 'Karmashree', to provide employment to job-card holders. This year, every job-card holder got 75 days of work. Next year, it will be 100 days of work. Today, at 1.09 p.m., the Chief Minister of West Bengal changed the name of her Scheme, 'Karmashree' and named it, the Mahatma Gandhi Karmashree Scheme. What is the content of this Bill without going into Clause-by-Clause? *...(Interruptions)...* Please listen. The scheme has got a name. Listen to a speech that you want to debate till 2'o clock, 4'o clock and 6'o clock. No opposition MP has withdrawn from the debate.

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...*

SHRI DEREK O' BRIEN: BJP has withdrawn 15 speakers from the debate!

MR. DEPUTY CHAIRMAN: You speak on the subject, please. *...(Interruptions)...*

SHRI DEREK O' BRIEN: The Bill comes from a feudal mindset. Their mindset is feudal. MGNREGA was a right. It was a right. Now, they want to dish it out as a doll before polls. It is a right and it is not a gift. It is not a gift. It is not workers dependent on the benevolence of the State. No; Sir. What they are doing in this new Bill? It is killing MGNREGA; forget Mahatma Bill. Listen to this! They are going to be the biggest losers. For the last five years, over 50 per cent of the work is done by women. In many States, women comprise 90 per cent of the workforce. This supplements their household income to keep their children in school. It is because the labour market usually prefers men. MGNREGA was the first time that started pay parity for women.

Contents Page

Then, let us build on the struggles and sacrifices. of theirs. The switch-off Clause, that is also the feudal mindset. Union will make all the decisions. The State will budget the scheme. It will be implemented in a State, but the State has no right to decide. This is feudal. Blackout for two months! Let the hon. Minister tell me whether he has any data to prove that those two months, when the workers are not available, will not get a chance. This strengthens the workers' rights to ask for better wages. It rationalizes the labour market. About MGNREGA, I am hearing from yesterday that it was a UPA legislation; it was a Congress legislation. No; Sir. It was a legislation that came out of the people's movement. I am sitting here and I am telling you with conviction. It came out of the people's movement. Let us dwell a little on federalism and how this legislation will hurt federalism. The irony is that the current hon. Prime Minister and the hon. Minister who is moving this Bill, between them they have spent 29 years as Chief Ministers of their States. 29 years! You talk about transparency! If it is transparency, then, why no MGNREGA funds from March 9, 2022? If you are talking about transparency, prior to the suspension of the funds there, 1.37 crore rural households were receiving employment.

Fifty-nine lakh registered workers in Bengal were receiving employment. Sir, Rs.52, 000 crores is owed to Bengal. These are the real issues. And what is the Opposition asking for? We are asking for reasonable... Don't pass this Bill like this, in the dead of night; Manipur, 4.00 a.m., now, 2.00 a.m.; nocturnal devious games. We are very reasonable. Take this Bill to a Select Committee. Let the Select Committee come back by 15th of January and report. This is Bill's scrutiny.* ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Derek*ji*, please speak on the Bill. ...*(Interruptions)*... We will see the words. Please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, my time. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You speak. All the Members, your Members are also doing this. मैं आप सबसे गुजारिश करता हूँ कि एक दूसरे को ध्यान से सुनें। इधर से बोलते हैं तो उधर से, उधर से बोलते हैं, तो इधर से... प्लीज़ आप बोलिए।

SHRI DEREK O'BRIEN: Thank you, Sir. Give me some extra time. This is literature, "On a cold evening in January, 1948, religious hatred claimed the life of a pleader for love. On 30th January, the assassin, Nathuram Godse pumped three fatal bullets into

---

* Not recorded.

Gandhi as the Mahatma walked towards the prayer meeting at Birla House in New Delhi." Sir, I cannot re-write history. "The hate he had battled all his life, proved too powerful for even a Mahatma." I did not write those words in my book. My accomplished colleague, Shrimati Sagarika Ghose wrote in her book. Sir, this Bill kills the original objective of MGNREGA. If you ask anybody to sum up MGNREGA in three words, they are, 'guarantee', -- this Bill washes it away-- 'livelihood', --this Bill washes it away-- 'security' -- this Bill washes it away. I was going back to that fateful evening of 1948. *

MR. DEPUTY CHAIRMAN: Shrimati Geeta *alias* Chandraprabha. ...*(Interruptions)*... We will examine and see.

श्रीमती गीता उर्फ चन्द्रप्रभा (उत्तर प्रदेश)ः उपसभापति महोदय, मैं आपका आभार व्यक्त करती हूँ कि आपने मुझे इस महत्वपूर्ण विधेयक पर बोलने का अवसर दिया है। ...(**व्यवधान**)...महोदय, देश की आत्मा गाँव में बसती है और भारत देश की बड़ी संख्या गाँव में निवास करती है। ...(**व्यवधान**)... विकसित भारत के संकल्प को पूरा करने के लिए ग्रामीण अर्थव्यवस्था का विकास अति आवश्यक है। ...(**व्यवधान**)... महोदय, पिछले ग्यारह वर्षों में माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार द्वारा गाँव के विकास की दिशा में महत्वपूर्ण कदम उठाए गए हैं। ...(**व्यवधान**)... महोदय, हमारी सरकार विकसित भारत 2047 के लक्ष्य के साथ तालमेल बैठाते हुए, एक ग्रामीण विकास तंत्र स्थापित करने का प्रयास कर रही है। महोदय, जब 2005 में नरेगा की शुरुआत हुई, तब से लेकर आज तक यह योजना अपने मूल उद्देश्य को पूरा करने की दिशा से भटकी हुई है। जो भी माननीय सदस्य ग्रामीण क्षेत्र से आते हैं, उन्होंने अनुभव किया होगा कि गाँव में सबसे ज्यादा अनियमितताओं का आरोप मनरेगा योजना पर शुरु से लगता रहा है, इसलिए सरकार द्वारा ग्रामीण क्षेत्रों में रोजगार के अवसरों में वृद्धि तथा मनरेगा की वित्तीय अनियमितताओं को खत्म करने के उद्देश्य से यह "विकसित भारत-रोजगार और आजीविका के लिए गारंटी मिशन (ग्रामीण); वीबी-जी राम जी (विकसित भारत-जी राम जी) विधेयक, 2025" लाया गया है।

महोदय, पूर्व में प्रतिवर्ष 100 दिन की अनिवार्य रूप से काम की उपलब्धता का नियम था। इस विधेयक के माध्यम से काम की उपलब्धता को बढ़ाकर 125 दिन किया गया है। इस योजना के माध्यम से ग्रामीण विकास के लिए सभी कार्यों की पहचान स्थानीय स्तर पर तैयार विकसित ग्राम पंचायत योजना के जरिए की जाएगी। विधेयक में डिज़िटल पब्लिक इंफ्रास्ट्रक्चर पर आधारित एक गवर्नेंस इको-सिस्टम को अनिवार्य किया गया है। नई योजना में मजदूरों के बायोमेट्रिक वैरिफिकेशन, जीपीएस-आधारित प्लानिंग और निगरानी, मोबाइल- आधारित रिपोर्टिंग के साथ रियल टाइम डैशबोर्ड और सोशल ऑडिट तंत्र शामिल है। काम की साप्ताहिक जानकारी भौतिक और डिज़िटल दोनों माध्यमों से पारदर्शिता के साथ सार्वजनिक रूप से प्रदर्शित की जाएगी।

* Not recorded.

Contents Page

महोदय, विपक्ष द्वारा इस विधेयक की आलोचना की जा रही है, परंतु मैं बताना चाहूंगी कि पश्चिम बंगाल में मनरेगा की जांच में सामने आया कि 19 जिलों में अनेकों कार्य ऐसे थे, जो सिर्फ कागजों पर हुए और मनरेगा के धन का दुरुपयोग हुआ। ...(**व्यवधान**)... इसी प्रकार से वित्तीय वर्ष 2025-26 में 23 राज्यों की समीक्षा में यह सामने आया कि कई ऐसे कार्य थे, जो या तो मौजूद नहीं थे या खर्च के अनुपात में सही नहीं पाए गए। वित्तीय वर्ष 2024-25 में विभिन्न राज्यों में 194 करोड़ का दुरुपयोग पाया गया है। ...(**व्यवधान**)... निश्चित तौर पर विश्व की सबसे बड़ी रोजगार प्रदान करने वाली योजना की अगर जमीन पर यह स्थिति है, तो निश्चित रूप से इस योजना के नियमों में बदलाव लाने की आवश्यकता थी और इसी दिशा में हमारी सरकार द्वारा एक विशेष कदम उठाया गया है।

अंत में, मैं माननीन प्रधान मंत्री जी और माननीय मंत्री जी का आभार व्यक्त करती हूं कि निश्चित तौर से इस विधेयक के माध्यम से गांव में, ग्रामीण क्षेत्र में गरीब मजदूर भाई बहनों के जीवन में बदलाव आएगा। निश्चित तौर से यह विधेयक, जो गांव में होना चाहिए, वहां पूर्ण रूप से काम आएगा। मैं माननीय मंत्री जी का पुनः आभार व्यक्त करते हुए इस शानदार विधेयक का समर्थन करती हूं।

श्री उपसभापतिः माननीय श्री मल्लिकार्जुन खरगे जी।

श्री मल्लिकार्जुन खरगेः सर, आपने मुझे आखिरी वक्त समय दिया, इसलिए मैं आपका आभारी हूं, क्योंकि अब सभी लोग नींद में जा रहे हैं। ...(**व्यवधान**)...

श्री उपसभापतिः सभी सदस्य आपको सुनने के लिए उत्सुक हैं। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः कम से कम मोदी जी उनको बोलें, तुम जागते रहो। जब हम बात करते हैं, तो तुम जागते रहो। ...(**व्यवधान**)... मैं चंद बातें आपके सामने इसलिए रखना चाहता हूं कि यह बहुत इम्पॉर्टेंट ऐक्ट है। इसको हमें लाइटर वे में नहीं लेना चाहिए, क्योंकि यह गरीबों से संबंधित कानून है। इसके साथ छेड़-छाड़ करना अच्छा नहीं। इसीलिए मैं यह कहूंगा कि आप लोग एक नया कानून लाकर पुराने कानून के खिलाफ जो काम कर रहे हैं, यह अच्छा नहीं है और लोग आपको सड़कों पर फिरने नहीं देंगे।

सर, 2004 और 2014 के बीच भारत की जनता को अधिकार संपन्न बनाने वाले कई ऐतिहासिक अधिकार मिले और उनके लिए कानून इसी संसद में बने थे। राइट टू इंफॉर्मेशन - यह एक हक है, यह right है। राइट टू इंफॉर्मेशन हमने दिया था। राइट टू एजुकेशन हमने दिया था। ये सब rights हैं। फॉरेस्ट राइट्स एक्ट हमने दिया था। उसी के साथ फूड सिक्योरिटी एक्ट हमने दिया था। लैंड एक्विजिशन एक्ट हमने दिया था। ...(**व्यवधान**)... नया लैंड एक्विजिशन एक्ट ...(**व्यवधान**)... सर, इनमें मनरेगा एक प्रमुख एक्ट है। ...(**व्यवधान**)... आप 11 साल में कोई ऐसा कानून नहीं बना सके। अभी मैंने आपको बताया कि हमने लोगों को कितने राइट्स दिए, गरीबों को दिए। आप बताइए कि क्या आपने गरीबों के फेवर में एक भी ऐसा कानून दिया है, राइट दिया है? जो राइट है, उसको भी आप छीन ले रहे हैं। अब देखिए, यह कानून डायरेक्टिव

Contents Page

प्रिंसिपल्स के आर्टिकल 41 के तहत बना हुआ है। आर्टिकल 41 क्या कहता है? यह कहता है: "Right to work, to education and to public assistance in certain cases: The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment, old age, sickness and disablement, and in other cases of undeserved want." यह क्यों लाया गया? यह इसलिए लाया गया, क्योंकि उस वक्त इसको फंडामेंटल राइट्स में नहीं डाला जा सका था। उस समय लोगों ने इसको बहुत अपोज किया था, क्योंकि इसके लिए बहुत पैसे की जरूरत पड़ती है, इसीलिए इसको नहीं माना गया। तब डा. बाबा साहेब अम्बेडकर ने यह सोचा और अपनी Constituent Assembly के दूसरे मेम्बर से भी इस संबंध में बातचीत की कि इसको कम-से-कम डायरेक्टिव प्रिंसिपल्स में डाला जाए, ताकि डायरेक्टिव प्रिंसिपल्स के तहत हर स्टेट में वेलफेयर के लिए कानून बनाया जा सके। उसके बाद उस वक्त डायरेक्टिव प्रिंसिपल्स का चैप्टर ऐड किया गया और उसको सर्वसम्मति से लाया गया। उसके आधार पर ही यह मनरेगा स्कीम गरीबों का पेट भरने के लिए लाई गई। जब गरीब के पास काम नहीं होता था और हार्वेस्ट सीजन खत्म होने के बाद लोगों को काम नहीं मिलता था, तब बड़े-बड़े जमींदार और अमीर लोग गरीबों से अपने घर में कम दाम में काम करवा लेते थे। उस समय उनको पेट भर खाना भी नहीं मिलता था, काम भी नहीं मिलता था। उनके पास एश्योर्ड जॉब नहीं था। इसलिए उस समय यूपीए सरकार ने यह सोचा, मनमोहन सिंह जी ने यह सोचा, सोनिया गांधी जी ने यह सोचा और सोचने के बाद यह बिल आया और यह एक्ट बना। इसका सारी दुनिया में एप्रेसिएशन हुआ। एक ही जगह नहीं, इसके बारे में मैं आगे बताता हूँ कि कैसे और कहाँ हुआ।

Sir, duty of the State to raise level of nutrition, यानी मैं फूड सिक्योरिटी के लिए बोल रहा हूँ। यह आर्टिकल 47 है। ऐसे सब आर्टिकल्स, जो डायरेक्टिव प्रिंसिपल्स में हैं, उनके आधार पर हमने इनको बनाया है। आज आप उनको जो राइट्स दिए गए हैं, बुनियादी हुकूक दिए गए हैं, उनको छीन ले रहे हैं। इसमें आपकी मंशा गरीब लोगों को कमजोर करना, उनको कुचल देना और उनको स्लेवरी में डालना है। जैसे वे हजारों सालों से एक प्रकार की गुलामी में थे, उसी तरीके से फिर से उनको गुलामी में डालने का काम इससे हो रहा है। सर, मैं यह इसलिए कहना चाहता हूं कि यहां चौहान साहब बैठे हैं। ये तो हमेशा गरीबी की बात करते थे, करते आए हैं और अभी भी करते होंगे। मध्य प्रदेश से यहां आने पर, वह जरा दूर तो हो गये, लेकिन गरीबों से उनके विचार भी दूर हो गए। ये बात मैं इसीलिए बोल रहा हूं कि यह उनके दिल में भी होगा कि यह मनरेगा गरीबों के लिए अच्छा कानून है और मैं जो ला रहा हूं, यह ठीक नहीं है। आप अपने आत्मसाक्षी से बोलिए। आपको बोलना होगा। ...**(व्यवधान)**... आपको बोलना होगा, क्योंकि जो गलत कानून है..

श्री उपसभापति: प्लीज़, आप लोग कृपया शान्ति बनाए रखें।

श्री मल्लिकार्जुन खरगे: अगर आप लोग तरफदारी नहीं करेंगे, अगर आप उसको मजबूत नहीं करेंगे, तो फिर गरीब कैसे जिएगा? इसलिए मैं आपसे निवेदन करूंगा कि इसको और मजबूत करने की कोशिश कीजिए। इसको weak करने का काम, कमजोर करने का काम, आपके हाथ से

Contents Page

नहीं होना चाहिए, क्योंकि आप हमेशा कमजोर लोगों की बात करते हैं, महिलाओं की बात करते हैं। आप तो वहां स्त्रियों के लिए 'लाडली बहना' योजना लाए थे। ...(**व्यवधान**)... इसके चलते उस वक्त आपको 'मामा', 'चाचा', क्या-क्या नाम आपको मिले! ये सब नाम आपको क्यों मिले? ...(**व्यवधान**)... हां, इन सभी लोगों के लिए काम करने के चलते इनको लोग प्रेम से 'मामा', 'चाचा' कहते थे। इनका इतना विशाल हृदय है कि एक बार मैंने टीवी में देखा कि...(**व्यवधान**)... हां, ट्राइबल था। उसको ये घर पर बुलाए, कुर्सी पर बिठाए, पैर पर पानी डाले, towel से उसके पैर पोंछे, सब कुछ किए। पानी पीने का एक काम बाकी था, लेकिन इन्होंने वह नहीं किया। इन्होंने उसको समझाया। तो इस तरह से इन्होंने अपना compassion दिखाया, करुणा दिखायी। लेकिन एक ऐसे इंसान, एक ऐसे मंत्री, जो कि करुणामय हैं और गरीबों के लिए करुणा दिखाते हैं, वे इस मनरेगा को बर्बाद कर सकते हैं! ...(**व्यवधान**)... आपकी कोई न कोई मजबूरी है, जो आप बाहर नहीं निकाल रहे हैं। नहीं तो सर, ये हमेशा हंसते रहते हैं और सबके साथ हंसते हुए मिलते हैं, लेकिन अब यहां आने के बाद, ये इतना दुखी हो गए हैं, इतना परेशान हो गए हैं, एक तो दिल्ली में आने के बाद, यहां तो pollution है ही, लेकिन शायद आपकी सरकार में बहुत बड़ा pollution है।

दूसरी चीज, यह जनता के अधिकार छीन लेने का जो काम कर रहे हैं, कल के दिन एक ऐसा समय आएगा कि जिस ढंग से आप तीन काले कृषि कानूनों को वापस लिए थे, तो क्या आपको इसमें भी वैसा ही एजिटेशन चाहिए कि लोग गड़बड़ करें, रास्ते बंद हों, लोग गोलियां खाएं? क्या यही पसंद है? उसी वक्त, अगर आप यह करते हैं, तो लोग मजबूरन रास्ते पर आएंगे, सड़क पर आएंगे, गोलियां भी खाएंगे, लेकिन इस कानून को कभी सपोर्ट नहीं करेंगे और हम लड़ते रहेंगे।

सर, मैं एक बात कहूंगा। यह शायरी तो नहीं है, लेकिन मैं यह बोलूंगा कि ये गरीबों को जो सपना दिखा रहे हैं, वह कभी पूरा नहीं होगा। तिरुची जी, जरा इधर भी सुनिए। ...(**व्यधान**)... इसीलिए गरीब लोग कह रहे हैं:

"बुलंद वायदों की बस्तियां लेकर, हम क्या करेंगे,
हमें हमारी जमीन दे दो, हम आसमां लेकर क्या करेंगे?"

तो हमें हमारा हक दो, बस। हमें हमारे rights दे दो। हम इसमें जीते हैं, लोग जी रहे हैं। आप इस चीज को £ करने की कोशिश करेंगे, इसलिए मैं आपको यह एक सुझाव दे रहा हूँ कि 'मनरेगा' को पुराने रूप में जारी रखिए और इसको आगे बढ़ाइए, मजबूत करिए, तभी इसको एक विशेष स्थान मिलेगा, नहीं तो सभी गरीब लोग बर्बाद हो जाएँगे।

उपसभापति जी, महात्मा गांधी जी का नाम सभी लोग लेते हैं और अगर हम कभी महात्मा गांधी जी के बारे में ज्यादा बोलें, तो वे लोग उठ कर अपने पुराने लोगों, लीडरों के नाम लेते रहते

£ *Exupnged as ordered by the Chair*.

Contents Page

हैं। वह मैं बोलना नहीं चाहता हूँ। वे चाहे अच्छे हों, बुरे हों, कुछ भी हों, जेल में गए हों, पर आज के लोग क्या कर रहे हैं?...(**व्यवधान**)... उपसभापति जी, महात्मा गांधी जी ने कहा था, 'मैं ऐसे भारत के निर्माण के लिए कोशिश करूँगा, जिसमें गरीब-से-गरीब आदमी भी महसूस करेगा कि यह देश उनका है और इसमें उनकी आवाज का महत्व होगा।' 'मनरेगा' एक्ट में गरीबों की आवाज है, इसलिए इसको खत्म मत कीजिए, बर्बाद मत कीजिए, नहीं तो 140 करोड़ लोगों में से 50 करोड़ लोग, जो इस पर निर्भर हैं, उनका श्राप आपको लगेगा। आप तो श्राप नहीं लेना चाहते हैं, इसीलिए आप इससे बाहर आइए, इसके लिए लड़िए, नहीं तो आपने आज तक जितना भी नाम कमाया है, वह पूरा बर्बाद हो जाएगा। मैं यह कहना चाहता हूँ।

सर, 27 फरवरी, 2015 - अभी हमारे पिछले सारे वक्ताओं ने यह बात बताई है। मैं फिर उसको रिपीट करना नहीं चाहता, फिर भी रिकॉर्ड के लिए मैं यह कहना चाहता हूँ कि मोदी जी ने 27 फरवरी, 2015 को कहा था कि मेरी राजनीतिक सूझ-बूझ कहती है कि 'मनरेगा' बंद मत करो, 'मनरेगा' आपकी नाकामियों का जीता-जागता स्मारक है। यह किसके लिए बोला गया? यह कांग्रेस वालों के लिए बोला गया। आजादी के 60 साल बाद भी लोगों को गड्ढे खोदने के लिए भेजना पड़ रहा है। इसे मैं बंद नहीं करूँगा, इसे बचा कर रखूँगा, ताकि दुनिया को दिखा सकूँ कि कांग्रेस ने क्या किया। उन्होंने यह बार-बार बोला। उन्होंने यह एक बार नहीं, बल्कि अनेकों बार बोला। आज वह 'मनरेगा' सही साबित हो गई। आपने इस सदन में 'मनरेगा' से संबंधित जितने प्रश्नों के उत्तर दिए और स्टैंडिंग कमेटी से संबंधित जो पेपर्स हैं, उन सभी पेपर्स को मैं लाया हूँ। मैं उनमें से एक को पढ़ कर बताता हूँ। ...(**व्यवधान**)... मैं ले ही करता हूँ, लेकिन ले करने के बाद भी वे इसको पढ़ते तो नहीं हैं, इसीलिए मुश्किल है।...(**व्यवधान**)...

"Sir, Government of India has made an assessment of implementation of the Mahatma Gandhi NREGA through third party study in terms of increase in household income, poverty alleviation, etc., by Development Monitoring and Evaluation Office of NITI Aayog. Study Report has acknowledged the role of Mahatma Gandhi NREGS in providing livelihood security for the rural poor through creation of durable assets, improved water security, soil conservation and higher land productivity." आपने यह आंसर 16 दिसम्बर, 2025 को दिया है। आप एक तरफ कहते हैं कि यह ठीक नहीं है और आप इसको गालियाँ देते हैं और इस स्कीम को हमेशा एक अलग नजरिए से देखते हैं और दूसरी तरफ आप इस तरह का आंसर भी देते हैं।

इसी सदन में आपने जो बोला है, वही मैं बोल रहा हूँ। मेरे पास ये जितने भी पांच-छः कागज हैं, इनमें जो लिखा है, वह सब आपके लोगों ने स्टैंडिंग कमेटी में बोला है, आपके लोगों ने प्रश्नों के दिए गए उत्तर में बोला है। आपके लोगों ने खुद यह माना है कि यह स्कीम बहुत अच्छी है, इससे asset create किया गया है। उस वक्त नरेगा को 90:10 पर लाया गया था। उसमें 90 परसेंट सेंटर का और 10 परसेंट स्टेट का योगदान था, लेकिन अब आप क्या कर रहे हैं? आपने उसको भी काट-छांट करके 60 परसेंट सेंटर का और 40 परसेंट स्टेट का कर दिया। उसकी बजाय, आप यह स्कीम ही बंद कर दीजिए, क्योंकि एक तरफ आप गरीबों का गला घोंट रहे हो और दूसरी

Contents Page

तरफ उनको जिंदा रखने की भी कोशिश कर रहे हो, यह नहीं होगा। मैं यह कहना चाहता हूँ कि आपकी सोच कम है, आप किसी और नजरिए से देखते हैं। ऐसी चीजें तो मिल-जुलकर करनी हैं। जब हम मिल-जुलकर नहीं करते, तब देश बर्बादी की ओर चला जाता है। दूसरी चीज़, आप तो स्मारक, गड्ढे, सब खोदे, सब बोले। अभी भी गड्ढे खोद रहे हैं न, अब क्या कम है?

सर, मैं और एक बात कहूँगा। यह सफल योजना है, इससे durable assets बने हैं और इससे बहुत फायदा है। पहले यह 100 दिन का था, अब इस 100 दिन को बढ़ाकर आप 125 दिन करना चाहते हैं। आपकी रिपोर्ट में यह लिखा है। सर, मैं इसे पढ़ना नहीं चाहता, क्योंकि यह बहुत लंबा हो जाएगा और आपने मुझे जो समय दिया है, उसका भी मैं दुरुपयोग करना नहीं चाहता। आज जो कुछ assets बन गए हैं, वे हैं मनरेगा की देन! ये है यूपीए वालों की देन, ये है यूपीए सरकार की देन! इसको आप जरा समझिए। चौहान साहब, आप एक बार फिर सोचिए। आपके पास अभी भी कानून वापस लेने का टाइम है। आपके पास अभी भी समय है, आप इसे वापस लीजिए। ऐसे कई कानून वापस लिए गए। क्या आपकी सरकार को उससे कोई धक्का लगा? तीन काले कृषि कानून वापस लिए गए। अगर आपने इसको वापस लिया, तो आप हीरो बन जाएँगे। आप मामा की जगह सबके मामाजी बन जाएंगे।

सर, इस कानून की पड़ताल जिस समय स्टैंडिंग कमेटी ने की थी, उस समय उस कमेटी की अध्यक्षता बीजेपी के नेता, कल्याण सिंह ने की थी। उन्होंने क्या कहा? 2 अक्टूबर, 2009 को 'नरेगा' का नाम बदलकर 'Mahatma Gandhi National Rural Employment Guarantee Act' रखा गया था। महात्मा गांधी का नाम जुड़ने से इस योजना को एक मजबूत और व्यापक राष्ट्रीय पहचान मिली थी। इसका नाम 'मनरेगा', महात्मा गांधी के ग्रामीण उत्थान, आत्मनिर्भरता और श्रम की गरिमा के विचारों को सम्मान देने के लिए किया गया था। मुकुल वासनिक जी ने अपने भाषण में जो कहा था, वह मैं सुन रहा था कि गांधी जी वही हैं, जिनके सम्मान में जी20 कंट्रीज़ के 20 राष्ट्राध्यक्षों ने उनकी समाधि के सामने जाकर सिर झुकाया। ऐसे महान महात्मा गांधी जी की आप इंसल्ट करते हैं, उनका नाम निकालकर जी राम जी करते हैं। भाई, ऐसा मत करो! मुंह में राम, बगल में छुरी मत रखो! मुंह में राम, बगल में छुरी! गरीबों के लिए राम-राम बोलते रहो, लेकिन बगल में छुरी रखकर उसके आगे, पीछे, गर्दन पर छुरी रखे हो। आप लोग अगर ऐसे काम करते रहेंगे तो आपको कोई माफ नहीं करेगा। आप अगर गांधी जी की बातों को नहीं मानेंगे, तो गरीबों की आँखों से आने वाले आँसुओं को कभी नहीं पोंछ पाएंगे।

महोदय, वंचित तबकों को गाँव में रोज़गार देकर सशक्त करना और काम की गारंटी देना ही इस योजना का मूल उद्देश्य था। लेकिन मैं कहना चाहता हूं कि आप इस योजना को स्लो पॉयज़न दे रहे हैं।

(**सभापति महोदय** *पीठासीन हुए।*)

वर्ष 2020—21 में इसका बजट 1,11,500 करोड़ था। मैं यह Revised Estimates के बारे में बोल रहा हूं। आज वर्ष 2024—25 में यह घटकर 86,000 करोड़ रह गया है और वर्ष 2025—26 में भी फिर से 86,000 करोड़ ही रह गया। अगर आपका बजट घट रहा है, तो इसका सीधा अर्थ यही

Contents Page

है कि आप इस स्कीम को ठीक ढंग से चलाना नहीं चाहते और इसे धीरे-धीरे बंद करना चाहते हैं। आप इस योजना को स्लो पॉयज़न देकर खत्म करने की कोशिश कर रहे हैं।

महोदय, पहले इस योजना में एससी को 23 प्रतिशत और एसटी को 17 प्रतिशत काम मिलता था। आज एससी घटकर 19 प्रतिशत और एसटी 16 प्रतिशत रह गया है। महोदय, यह हमने नहीं किया है, यह आपके हाथ में है। आप चाहें तो review कर सकते हैं। आप अधिकारियों से पूछ सकते हैं कि पैसा दिया गया, फिर खर्च क्यों नहीं हुआ? और अगर खर्च हुआ, तो काम क्यों नहीं हुआ? यह पूछना आपका अधिकार है। लेकिन आपने यह सब छोड़ दिया और अब आपने buffet सिस्टम की तरह सिस्टम लागू कर दिया है - जिसे जितना पहले मिलेगा, वह पहले खा लेगा। जो पंक्ति में बैठा गरीब मजदूर है, उसे कुछ नहीं मिलेगा और वह वैसे ही खाली हाथ घर लौट जाएगा। क्योंकि आपका जो पसंदीदा district है, आपको कौन-सा स्टेट अच्छा लगता है, किस सरकार से आपके रिश्ते अच्छे हैं - एरिया, जिला आदि देखकर आप पैसे देने वाले हैं। अगर किसी स्टेट से आपका कोई मिलाप नहीं है, अगर किसी स्टेट से आपके रिश्ते ठीक नहीं हैं, तो उसे बर्बाद करने की पूरी शक्ति आपके हाथ में है। *इसलिए मेरा आपसे विनम्र अनुरोध है - कृपया ऐसा गुनाह मत कीजिए। संविधान ने जो हक दिया है, उसे आप ठीक रखिए।

महोदय, जो नया कानून आप लाने की कोशिश कर रहे हैं, मैं कसम खाकर कहता हूं — मैंने अपनी माँ को नहीं देखा, उनका इंतकाल मेरे बचपन में हो गया था, उस समय मैं लगभग 6—7 वर्ष का रहा होऊंगा। आपको शायद नहीं मालूम, क्योंकि आप उधर कभी आए नहीं हैं। मैं रज़ाकार मूवमेंट में गया था। मैं उनकी कसम खाकर कहता हूं कि यह कानून गरीबों के लिए अच्छा नहीं है और आप गरीबों को खत्म करना चाहते हैं। मैं अपनी माँ की कसम खाकर और भारत माता की कसम खाकर कहता हूं कि यह कानून गरीबों के लिए ठीक नहीं है। आप ऐसा ही बोलिए। मैं अपनी मां की कसम खाकर, भारत मां की कसम खाकर बोलता हूं कि यह कानून गरीबों के लिए ठीक नहीं है। आप अपनी छाती पर हाथ रखकर बोलो कि यह कानून गरीबों के लिए ठीक है। मैं कहूंगा कि आप बहादुर लोग हैं। आपके पास क्या compassion है, क्या करुणा है, क्या प्रेम है? ...(**व्यवधान**)...

MR. CHAIRMAN: Please conclude.

श्री मल्लिकार्जुन खरगे: सर, ये लोग अपनी ही कमेटी की रिपोर्ट नहीं मानते हैं। Standing Committee on Rural Development and Panchayati Raj, Nineteenth Report में क्या कहा गया है, तो मैं Annexure-III आपके सामने रखना चाहता हूं। उस रिपोर्ट में कहा गया है कि यह योजना ग्रामीण क्षेत्रों में रहने वाले गरीबों ...(**व्यवधान**)...

श्री सभापति: खरगे जी, आप कन्क्लूड कीजिए।

---

* *Not recorded.*

Contents Page

श्री मल्लिकार्जुन खरगे: और समाज के वंचित वर्ग के लोगों के लिए रोज़गार सुनिश्चित करती है। लिहाजा यह जरूरी है कि योजना के प्रभावी क्रियान्वयन, effective implementation के लिए पर्याप्त बजटीय आवंटन किया जाए। यह पंचायती राज की Standing Committee की Report है। इसलिए आप अपनी रिपोर्ट को भी नहीं मान रहे हैं। आप अपने लोगों की सलाह भी नहीं मान रहे हैं। मेरा कहना यही है कि MNREGA के जो भी wages हैं, उनको बढ़ाना चाहिए और इसमें पहले 125 दिन थे, तो उसको वैसा ही रखिए, लेकिन कानून को हाथ मत लगाइए। उसको निकालने की बात मत कीजिए। इसको withdraw कीजिए।

MR. CHAIRMAN: Please conclude.

श्री मल्लिकार्जुन खरगे: मैं यह चाहूंगा कि आप Select Committee को refer कीजिए। वहां सारी सलाहें आ जाएंगी और लोगों को यह मालूम हो जाएगा कि इसमें क्या कमियां हैं। पहले गरीबों का demand-driven था। 15 दिन के अंदर अगर कोई कहता है कि हमारे पास काम नहीं है, प्लीज़ काम दीजिए, तो 15 दिन में ...(**व्यवधान**)...

MR. CHAIRMAN: Please conclude.

श्री मल्लिकार्जुन खरगे: 15 दिन के अंदर उनको काम देने के बारे में था। अब 60 दिन हो गया है। इसलिए यह जो 60 दिन किए हैं, उससे गरीब को और भी नुकसान है। अमीर लोग उनका खून चूस लेंगे, क्योंकि labour को bargaining power नहीं होती है। इसलिए मैं कहूंगा कि आप इसको ध्यान में रखते हुए इसको वापस ले लें। मैं और एक बात आपसे कहना चाहता हूं। ...(**व्यवधान**)...

MR. CHAIRMAN: Kharge*ji*, please conclude.

श्री मल्लिकार्जुन खरगे: सरकार लोगों पर कोई उपकार नहीं कर रही है, बल्कि यह राज की कानूनी जिम्मेदारी है, जिसे आप राम-राम करना चाहते हैं। आप बाय-बाय करना चाहते हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: Kharge*ji*, please conclude.

श्री मल्लिकार्जुन खरगे: सर, मैं ये सारी बातें आपके सामने इसलिए रख रहा हूं ...(**व्यवधान**)... मैं आखिर में ही बोल रहा हूं। मैं ज्यादा कुछ बोलना नहीं चाहता। मैंने इंतज़ार किया है। मैंने 11.30 बजे तक इंतज़ार इसलिए किया कि इसमें कुछ बदलाव हो जाए, उनको इसके बारे में कुछ ध्यान आ जाए, इसलिए मैं यह बात कर रहा हूं। इसको 150 दिन देने की बात थी, वह नहीं हुआ। सोनिया गांधी जी ने भी 150 दिन और 400 रुपये मजदूरी देने की डिमांड रखी थी। उसको भी आप इसमें शामिल नहीं कर रहे हैं। दूसरी चीज़ मैं यह कहना चाहता हूं कि हर रिपोर्ट महेन्द्रदेव कमेटी की हो, नागेश सिंह की हो। आपने इन सब रिपोर्ट्स को नहीं देखा, आपने इनको नज़रअंदाज़ किया है। ...(**व्यवधान**)...

MR. CHAIRMAN: Kharge*ji*, please conclude.

Contents Page

श्री मल्लिकार्जुन खरगे: महोदय, मैं आपको मनरेगा पर एक चीज़ बताना चाहता हूं। ..(**व्यवधान**)..

MR. CHAIRMAN: Please. ...(*Interruptions*)... I am controlling. ...(*Interruptions*)... Kharge ji, please. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: महोदय, मैं लेबर मिनिस्टर था। इटरनेशनल लेबर ऑर्गनाइजेशन की कॉंफ्रेंसेस जिनेवा में होती थीं। उसमें जी 20 कंट्रीज़ के सभी मिनिस्टर्स आते थे, वहाँ प्रधान मंत्री जी भी कभी जाते थे। मैं ऐसी सात-आठ कंट्रीज़ में गया था। मैं अफ्रीका, टर्की, जर्मनी, जापान, इटली, यूएसए, यूके, ब्राजील, चाइना ..(**व्यवधान**)..

MR. CHAIRMAN: Please conclude. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: No, no. ...(*Interruptions*)... इन कंट्रीज़ के सभी लोगों ने NREGA Scheme को माना और उसकी प्रशंसा की। मैं यह बात कह रहा हूं। ..(**व्यवधान**)..

MR. CHAIRMAN: All the time is over. ...(*Interruptions*)... Allotted time is over. ...(*Interruptions*)... I have given you 7 ½ minutes extra. Please conclude. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: इन देशों ने जो प्रशंसा की है, आप उसको खत्म कर रहे हैं और मुझसे कह रहे हैं कि आप क्या कर रहे हैं?

MR. CHAIRMAN: Your Party's time is over. ...(*Interruptions*)... Your time is over. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: Sir, I have 25 minutes. ...(*Interruptions*)...

MR. CHAIRMAN: It is already 33 minutes. You take one more minute and please conclude. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: ठीक है। सर, मैं 2-3 minute में अपनी बात खत्म कर दूँगा। Nobel Laureate, Amartya Sen, said, "NREGA reaches out to the people and gives them income. It is an enhancer of capability. It enhances their self-respect and participation in life and community." ये हमारे Nobel Laureate के वर्ड्स हैं। ये एक जाने-माने इकोनॉमिस्ट हैं। महोदय, उसके बाद एक और Nobel Laureate, Joseph Stiglitz said, "The single most innovative programme from India, lesson for the whole world, it was that programme (MGNREGA)." इतने लोगों ने प्रशंसा की, फिर भी इसको रिटेन करना आपको समझ में नहीं आ रहा है।

MR. CHAIRMAN: Please conclude. ...(*Interruptions*)... Kharge ji, please conclude now.

SHRI MALLIKARJUN KHARGE: Sir, I am concluding. I have some more points. Only one page is there.

MR. CHAIRMAN: You have already taken ten minutes more.

SHRI MALLIKARJUN KHARGE: 'The State shall within the limits of its economic capacity' मैंने आपको यहाँ पर जो पढ़कर बताया है, उसी के तहत मुझे यह कहना है कि इतना होने के बावजूद, इतने लोगों द्वारा एप्रिशिएट करने के बावजूद भी अगर आप इसे निकालना चाहते हैं, तो आप महात्मा गाँधी जी को खत्म करना चाहते हैं, गरीबों को खत्म करना चाहते हैं, दलितों को खत्म करना चाहते हैं। ..(**व्यवधान**)..

MR. CHAIRMAN: Please conclude. ...(*Interruptions*)... I am going to call the hon. Minister. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: मैं इसीलिए यह डिमांड करता हूँ कि आप यह कानून वापस लीजिए और इसको सेलेक्ट कमेटी को भेजिए। सभी लोग इसमें पार्टिसिपेट करेंगे, सभी लोग अपना कंट्रीब्यूशन देंगे। ...(**व्यवधान**)...

MR. CHAIRMAN: Now, hon. Minister, Shri Shivraj Singh Chouhan. ...(*Interruptions*)... Nothing will go on record except the Minister's reply. ...(*Interruptions*)...

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, यह सदन लोकतंत्र का पवित्र मंदिर है। ...(**व्यवधान**)... यह ईंट और गारे का भवन नहीं है। ...(**व्यवधान**)...

MR. CHAIRMAN: Please allow him. ...(*Interruptions*)... प्लीज़ बैठिए।

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, मैंने बड़े ध्यान से प्रतिपक्ष के सभी सदस्यों की बात सुनी और मैं उम्मीद करता था कि ये हमारा जवाब सुनेंगे। ...(**व्यवधान**)... माननीय सभापति महोदय, अपनी बात कहकर, आरोप लगाकर भाग जाना, यह भी बापू के सपनों की, आदर्शों की हत्या करना है। ...(**व्यवधान**)... ये बापू के आदर्शों की हत्या कर रहे हैं। ...(**व्यवधान**)... माननीय सभापति महोदय, जवाब न देने देना - यह भी हिंसा है। ...(**व्यवधान**)... मैं तो उम्मीद करता था कि खरगे साहब आज थोड़ी गंभीरता से बोलेंगे। ...(**व्यवधान**)... अभी वे कह रहे थे कि मिलकर चलो, मिलकर चलो। ...(**व्यवधान**)... सभापति महोदय, इनसे मिलकर कौन चलेगा? ...(**व्यवधान**)... यह काँग्रेस जिसके साथ जाती है, वही डूब जाता है। ...(**व्यवधान**)... हम तो डूबे हैं सनम, तुम्हें भी ले डूबेंगे। ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing will go on record except the Minister's reply. ...(*Interruptions*)... It is not correct. It is against the norms of the House.

Contents Page

श्री शिवराज सिंह चौहान: पहले इन्होंने देश को भी डुबाया है। ...(**व्यवधान**)... लेकिन माननीय सभापति महोदय, आज सबसे पहले मैं राष्ट्रपिता महात्मा गाँधी के चरणों में प्रणाम करना चाहता हूँ। ...(**व्यवधान**)... माननीय सभापति महोदय, बापू हमारे आदर्श हैं। ...(**व्यवधान**)... बापू हमारी प्रेरणा हैं। ...(**व्यवधान**)... बापू हमारे लिए श्रद्धा हैं। ...(**व्यवधान**)... यह भारतीय जनता पार्टी है, जिसने पंच निष्ठाओं में महात्मा गाँधी के सामाजिक और आर्थिक विचारों को सम्मिलित करने का काम किया है। ...(**व्यवधान**)... माननीय सभापति महोदय, हम पंडित दीनदयाल उपाध्याय के अनुयायी हैं। ...(**व्यवधान**)... दीनदयाल जी कहते थे - मानव जीवन का अंतिम लक्ष्य परमात्मा की प्राप्ति है। ...(**व्यवधान**)... जब परमात्मा को प्राप्त करना है, तब मैं नहीं जानता कि आप मंदिर में जाकर भगवान की आरती, पूजा और उपासना करेंगे, तो भगवान प्रसन्न होकर दर्शन देंगे या नहीं। ...(**व्यवधान**)... तीज-त्योहारों पर व्रत और उपवास रखोगे, तो नारायण प्रसन्न होकर दर्शन देगा या नहीं देगा - यह मैं नहीं जानता। ...(**व्यवधान**)... लेकिन अगर दीनों की सेवा कर ली, दुखियों की सेवा कर ली, गरीबों की आँखों के आँसू पोंछ दिए, तो गरीबों की उन्हीं आँखों में तुम्हें साक्षात भगवान के दर्शन होंगे, साक्षात नारायण दिखाई देगा। ...(**व्यवधान**)... दरिद्र की सेवा ही नारायण की पूजा है। ...(**व्यवधान**)... माननीय सभापति महोदय, इसलिए हमारे प्रधान मंत्री, श्री नरेन्द्र मोदी जी, जिन्हें मैं 35 सालों से जानता हूँ, उनके दो आदर्श हैं, पहला - राष्ट्र प्रथम और दूसरा - सेवा, ...(**व्यवधान**)... दीनों की सेवा, दुखियों की सेवा, गरीबों की सेवा, दलितों की सेवा, आदिवासियों की सेवा, माताओं, बहनों और बेटियों की सेवा, किसानों की सेवा और नौजवानों का साथ। ...(**व्यवधान**)... ये मनरेगा की बात कर रहे हैं। ...(**व्यवधान**)... माननीय सभापति महोदय, आज से नहीं, बल्कि अनेक वर्षों से रोजगार और गाँव के विकास की योजना बनती रही है, क्योंकि अपना हिंदुस्तान कहाँ है - वह बसा हमारे गाँव में। ...(**व्यवधान**)... गाँव के विकास के बिना देश का विकास नहीं हो सकता, इसलिए गाँव के विकास के लिए एक के बाद अनेक योजनाएं आईं। ...(**व्यवधान**)... ग्रामीण जल शक्ति कार्यक्रम आया, ग्रामीण रोजगार के लिए कृषि योजना आई, काम के बदले अनाज योजना आई, राष्ट्रीय रोजगार कार्यक्रम आया, ग्रामीण भूमि रोजगार गारंटी कार्यक्रम आया, जवाहर रोजगार योजना भी आई, संपूर्ण ग्रामीण रोजगार योजना भी आई, काम के बदले अनाज योजना भी आई। ...(**व्यवधान**)... माननीय सभापति महोदय, एक योजना ने थोड़ा काम किया, जब उसमें कमी आई तो नाम बदलकर दूसरी योजना लाई गई। ...(**व्यवधान**)... ऐसे ही नरेगा भी आई थी। ...(**व्यवधान**)... पहले इन्होंने महात्मा गाँधी के नाम पर नरेगा का नाम नहीं रखा, लेकिन जब 2009 में चुनाव आए और वोटों का सवाल आया, तब इन्होंने इसमें महात्मा गाँधी का नाम जोड़ने का काम किया। ...(**व्यवधान**)... ये तो चुनाव के लिए महात्मा गाँधी का इस्तेमाल करते हैं। ...(**व्यवधान**)...

12.00 A.M.

माननीय सभापति महोदय, ये बापू की बात कर रहे थे। ...(**व्यवधान**)... गांधी जी के आदर्शों की हत्या अगर किसी ने की, तो कांग्रेस ने की। महात्मा गांधी ने जनवरी, 1948 में यह कहा था कि आजादी प्राप्त हो गई। कांग्रेस का जो काम था, वह पूरा हो गया है। अब कांग्रेस भंग कर दो। लोक सेवक संघ बना दो। ...(**व्यवधान**)... लेकिन आजादी के आंदोलन की विरासत का चुनावी लाभ लेने के लिए पंडित जवाहरलाल नेहरू ने कांग्रेस समाप्त नहीं की। ...(**व्यवधान**)... इन्होंने तब पहली

Contents Page

बार बापू के आदर्शों की हत्या की। माननीय सभापति महोदय, बापू के आदर्शों की हत्या ये सदैव करते रहे हैं। ...(**व्यवधान**)... इन्होंने देश को बांटकर बापू की हत्या की। ये कितनी बार बापू के विचारों की हत्या करेंगे? आपातकाल लगाकर इन्होंने बापू के सपनों की हत्या की, आदर्शों की हत्या की। ...(**व्यवधान**)... हिंदुस्तान को घपलों और घोटालों का देश बना दिया। इन्होंने फिर बापू को मारा। ये कितनी बार बापू को मारेंगे?

माननीय सभापति महोदय, मैं आपसे निवेदन करना चाहता हूं ...(**व्यवधान**)... खरगे साहब, आप मनरेगा की बात कर रहे थे। अगर हिम्मत है, तो सुनो। मैं आपको बताना चाहता हूं कि मनरेगा को भी अगर ठीक से लागू करने का काम किया, तो हमारे प्रधान मंत्री श्रीमान नरेन्द्र मोदी जी ने किया। ...(**व्यवधान**)... मैं आंकड़ों के साथ आपको बताना चाहता हूं। खरगे साहब, हिम्मत है तो सुन लेना। ...(**व्यवधान**)... हिम्मत है, तो सुन लेना। ...(**व्यवधान**)... आपके समय, यूपीए के समय जो मनरेगा था, उसमें कुल सृजित श्रम दिवस 1,660 थे और मोदी जी ने 3,210 किए। ...(**व्यवधान**)... ये रिलीज़ की गई राशि की बात कर रहे थे। गरीबों की बात करने का तो हक ही नहीं है कांग्रेस को। ...(**व्यवधान**)... आपने मनरेगा के नाम पर भी ...(**व्यवधान**)... रिलीज़ की गई केंद्रीय निधि - यूपीए की सरकार ने 2,13,220 करोड़ 39 लाख रुपये किए और मोदी जी की सरकार ने 8,53,810 करोड़ रुपये किए। ...(**व्यवधान**)... माननीय सभापति महोदय, पूर्ण किए गए काम - खरगे साहब, आपकी सरकार ने किए केवल 153 लाख और मोदी सरकार ने किए 862 लाख। ...(**व्यवधान**)...

माननीय सभापति महोदय, मैं आपके सामने यह पूरा विवरण रखना चाहता हूं। जो राज्यों की बात कर रहे हैं, उसके संबंध में भी मैं कांग्रेस के अध्यक्ष खरगे जी से कहना चाहता हूं, एक बार ढंग से सुन लेना। ...(**व्यवधान**)... अलग-अलग राज्यों को आपने कितनी राशि दी और हमने कितनी राशि दी। आंध्र प्रदेश को यूपीए के समय 26,260 करोड़ रुपया मिला, लेकिन मोदी सरकार ने 75,634 करोड़ रुपया दिया। आपने अरुणाचल प्रदेश को 393 करोड़ दिए और मोदी जी की सरकार ने 3,747 करोड़ दिए। ...(**व्यवधान**)... असम को आपने 4,668 करोड़ दिए और नरेन्द्र मोदी जी की सरकार ने 19,035 करोड़ दिए। बिहार को आपकी सरकार ने 9,649 करोड़ दिए और मोदी जी की सरकार ने 51,502 करोड़ दिए। ...(**व्यवधान**)... छत्तीसगढ़ को आपने 11,155 करोड़ दिए और मोदी जी की सरकार ने 33,016 करोड़ दिए। माननीय सभापति महोदय, ये बड़ी बात कर रहे थे। ...(**व्यवधान**)... अब मैं तमिलनाडु और बंगाल की तरफ आता हूं। देरेक साहब, तमिलनाडु को यूपीए की सरकार ने 16,549 करोड़ दिए और हमने 84,898 करोड़ दिए। ...(**व्यवधान**)... पश्चिम बंगाल को आपने केवल 14,985 करोड़ दिए और मोदी जी की सरकार ने 54,415 करोड़ रुपये दिए। ...(**व्यवधान**)... जब पश्चिम बंगाल ने निधियों का दुरुपयोग किया, पैसों की बलि चढ़ा दी, बड़े काम छोटे-छोटे कामों में बांट दिए, ठेकेदारों को उपकृत किया गया ...(**व्यवधान**)... तब जांच करके कार्रवाई करने और पैसा रोकने का काम किया।

आपने न तो पूरा पैसा दिया ...(**व्यवधान**)... माननीय सभापति महोदय, ये मजदूरी दर की बात कर रहे थे। ...(**व्यवधान**)... अभी खरगे साहब ...(**व्यवधान**)... खरगे जी, कम से कम आप ही सुन लीजिए। ...(**व्यवधान**)... आप मुझे 2020-21 के आंकड़े बता रहे थे। ...(**व्यवधान**)... 2020-21 में

कोविड था। ...(**व्यवधान**)... इसके लिए हमें गर्व है कि हमने 1,11,170 करोड़ रुपए खर्च करके गरीबों, मजदूरों को रोजगार देने का काम किया। ...(**व्यवधान**)... लेकिन खरगे साहब, आपने क्या किया! ...(**व्यवधान**)... आपने योजना शुरू करने के बाद पहले 2008-09 में 30,000 करोड़ रुपए दिए, ...(**व्यवधान**)...

MR. CHAIRMAN: What is this? ...(*Interruptions*)... I allowed you to speak for ten minutes extra. ...(*Interruptions*)... This is the way you are doing? ...(*Interruptions*)...

श्री शिवराज सिंह चौहान: बाद में आपने 29,000 करोड़ कर दिए। ...(**व्यवधान**)... 40,000 करोड़ रुपए की राशि मनरेगा में 2011-12 में थी, ...(**व्यवधान**)...

MR. CHAIRMAN: No, no. Nothing else will go on record. ...(*Interruptions*)... I won't allow whether you shout. ...(*Interruptions*)...

श्री शिवराज सिंह चौहान: इसे घटा कर आपने 2013-14 में 33,000 करोड़ रुपए कर दी। ...(**व्यवधान**)... राशि घटाने का पाप यूपीए की सरकार ने किया। ...(**व्यवधान**)... कांग्रेस ने किया। ...(**व्यवधान**)...

MR. CHAIRMAN: What are you doing? ...(*Interruptions*)... You are not having any interest in democracy. ...(*Interruptions*)...

श्री शिवराज सिंह चौहान: और नरेन्द्र मोदी जी की सरकार ने ...(**व्यवधान**)... माननीय सभापति महोदय, मोदी जी की सरकार ने लगातार यह राशि बढ़ाने का काम किया। ...(**व्यवधान**)... इसलिए मैं कहना चाहता हूं कि आज सारा देश देख रहा है। ...(**व्यवधान**)... ये लोकतंत्र को अपमानित करने का पाप कर रहे हैं। ...(**व्यवधान**)... अपराध कर रहे हैं। ...(**व्यवधान**)... यह सदन ऐसे नहीं चलेगा। ...(**व्यवधान**)... माननीय सभापति महोदय, ये मजदूरी दर की बात कर रहे हैं। ...(**व्यवधान**)... यूपीए के समय मजदूरी औसतन केवल 100 रुपए से लेकर 150 रुपए थी ...(**व्यवधान**)... और मोदी जी की सरकार ने इसको बढ़ा कर 294 रुपए की। ...(**व्यवधान**)...

MR. CHAIRMAN: Ask them to go back to their seats. ...(*Interruptions*)... Otherwise, I will have to call the Marshals. ...(*Interruptions*)...

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, मैं बड़ी विनम्रता के साथ निवेदन करना चाहता हूं। ...(**व्यवधान**)... नरेन्द्र मोदी जी का सपना और संकल्प है विकसित भारत के निर्माण का ...(**व्यवधान**)... और विकसित भारत के निर्माण के लिए विकसित गांव बनाना है। ...(**व्यवधान**)...

MR. CHAIRMAN: Why are they going there? ...(*Interruptions*)... Ask them to come to their places. ...(*Interruptions*)... No, no. Why are they going to that side? ...(*Interruptions*)... You allowed them to go to that side. ...(*Interruptions*)...

Contents Page

श्री शिवराज सिंह चौहानः इसमें हमने 100 दिन की मजदूरी को बढ़ा कर 125 दिन करने का काम किया है। ...(**व्यवधान**)... इसके साथ-साथ, हमने भारत को पूर्ण विकसित बनाने का संकल्प किया है। ...(**व्यवधान**)...

MR. CHAIRMAN: No, no. ...(*Interruptions*)... I am not going to hear you at all. ...(*Interruptions*)...

श्री शिवराज सिंह चौहानः जब गांव विकसित गांव बनेंगे, गरीबी-मुक्त गांव बनेंगे, तो मजदूरी भी बढ़ेगी। ...(**व्यवधान**)...

MR. CHAIRMAN: Why are they going to that side? ...(*Interruptions*)...

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, प्रशासनिक ...(**व्यवधान**)... भी बढ़ेगा। ...(**व्यवधान**)... कुल मिला कर हमने 1,51,282 करोड़ रुपए का प्रावधान किया है। ...(**व्यवधान**)... इससे रोजगार भी मिलेंगे, गांवों का विकास भी होगा और देश भी आगे बढ़ेगा। ...(**व्यवधान**)...

(At this stage, some hon. Members left the Chamber.)

माननीय सभापति महोदय, इसीलिए यह विधेयक अत्यंत आवश्यक था। ...(**व्यवधान**)... मुझे गर्व है कि मुझे इसको प्रस्तुत करने का अवसर मिला है। ...(**व्यवधान**)... बहुत-बहुत धन्यवाद। ...(**व्यवधान**)...

MR. CHAIRMAN: I shall now put the Amendment moved by Shri Mohammed Nadimul Haque for reference of the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G (विकसित भारत - जी राम जी) Bill, 2025, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote. ...(Interruptions)..

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment moved by Shri Tiruchi Siva for reference of the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G (विकसित भारत—जी राम जी) Bill, 2025, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the motion moved by Shri Shivraj Singh Chouhan for consideration of the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G (विकसित भारत-जी राम जी) Bill, 2025, as passed by Lok Sabha, to vote. The question is:

Contents Page

"That the Bill to establish a rural development framework aligned with the national vision of Viksit Bharat @2047, by providing a statutory guarantee of one hundred and twenty-five days of wage employment in every financial year to every rural household whose adult members volunteer to undertake unskilled manual work; to promote empowerment, growth, convergence and saturation for a prosperous and resilient rural Bharat; and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

(At this stage, some hon. Members left the Chamber.)

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are four Amendments; Amendment (No. 2) by Dr. John Brittas, Amendment (No. 20) by Shri Sandosh Kumar P; Amendment (No. 35) by Dr. V. Sivadasan and Amendment (No. 82) by Shri Haris Beeran. Hon. Members, not present. Hence, Amendments not moved. I shall now put Clause 2 to vote.

Clause 2 was added to the Bill.

MR. CHAIRMAN: In Clause 3, there are five Amendments — Amendments (Nos. 21 & 22) by Shri Sandosh Kumar P, Amendment (No. 36) by Dr. V. Sivadasan, Amendment (No. 54) by Shri A. A. Rahim and Amendment (No. 60) by Shri Tiruchi Siva. Hon. Members, not present. Hence, Amendments not moved. I shall now put Clause 3 to vote.

Clause 3 was added to the Bill.

MR. CHAIRMAN: In Clause 4, there are eleven Amendments. Amendments (Nos.3 to 6) by Dr. John Brittas; Amendments (No.23 to 26) by Shri Sandosh Kumar P; Amendment (No.37) by Dr. V. Sivadasan; Amendment (No.55) by Shri A. A. Rahim; and Amendment (No.61) by Shri Tiruchi Siva. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 4 to vote.

Clause 4 was added to the Bill.

MR. CHAIRMAN: In Clause 5, there are five Amendments. Amendments (Nos.27 and 28) by Shri Sandosh Kumar P; Amendment (No.56) by Shri A.A. Rahim; Amendment (No.62) by Tiruchi Siva; and Amendment (No.83) by Shri Haris Beeran. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 5 to vote.

Clause 5 was added to the Bill.

MR. CHAIRMAN: In Clause 6, there are three Amendments. Amendment (No.7) by Dr. John Brittas; Amendment (No.57) by Shri A. A. Rahim; and Amendment (No.63) by Tiruchi Siva. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 6 to vote.

Clause 6 was added to the Bill.

Clause 7 was added to the Bill.

MR. CHAIRMAN: In Clause 8, there is one Amendment (No.64) by Tiruchi Siva. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 8 to vote.

Clause 8 was added to the Bill.

MR. CHAIRMAN: In Clause 9, there is one Amendment (No.65) by Tiruchi Siva. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 9 to vote.

Clause 9 was added to the Bill.

MR. CHAIRMAN: In Clause 10, there are two Amendments. Amendment (No.29) by Shri Sandosh Kumar P and Amendment (No.38) by Dr. V. Sivadasan. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 10 to vote.

Clause 10 was added to the Bill.

MR. CHAIRMAN: In Clause 11, there are five Amendments. Amendments (Nos.30 to 33) by Shri Sandosh Kumar P and Amendment (No.39) by Dr. V. Sivadasan. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 11 to vote.

Clause 11 was added to the Bill.

MR. CHAIRMAN: In Clause 12, there are two Amendments. Amendment (No.8) by Dr. John Brittas and Amendment (No.40) by Dr. V. Sivadasan. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 12 to vote.

Clause 12 was added to the Bill.

Clause 13 was added to the Bill.

MR. CHAIRMAN: In Clause 14, there is one Amendment (No.14) by Dr. V. Sivadasan. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 14 to vote.

Clause 14 was added to the Bill.

MR. CHAIRMAN: In Clause 15, there are two Amendments; Amendment (No.42) by Dr. V. Sivadasan and Amendment (No.66) by Shri Tiruchi Siva. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 15 to vote.

Clause 15 was added to the Bill.

MR. CHAIRMAN: In Clause 16, there is one Amendment (No.43) by Dr. V. Sivadasan. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 16 to vote.

Clause 16 was added to the Bill.

MR. CHAIRMAN: In Clause 17, there is one Amendment (No.44) by Dr. V. Sivadasan. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 17 to vote.

Clause 17 was added to the Bill.

MR. CHAIRMAN: In Clause 18, there are two Amendments; Amendment (No.45) by Dr. V. Sivadasan and Amendment (No.67) by Shri Tiruchi Siva. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 18 to vote.

Clause 18 was added to the Bill.

MR. CHAIRMAN: In Clause 19, there are three Amendments; Amendments (Nos.46 to 48) by Dr. V. Sivadasan. Hon. Member not present. Hence, Amendments not moved. I shall now put Clause 19 to vote.

Clause 19 was added to the Bill.

Clause 20 was added to the Bill.

MR. CHAIRMAN: In Clause 21, there is one Amendment (No.49) by Dr. V. Sivadasan. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 21 to vote.

Clause 21 was added to the Bill.

MR. CHAIRMAN: In Clause 22, there are 12 Amendments; Amendments (Nos.9 to 18) by Dr. John Brittas and Amendments (Nos.68 & 69) by Shri Tiruchi Siva. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 22 to vote.

Clause 22 was added to the Bill.

Contents Page

MR. CHAIRMAN: In Clause 23, there is one Amendment (No.50) by Dr. V. Sivadasan. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 23 to vote.

Clause 23 was added to the Bill.

MR. CHAIRMAN: In Clause 24, there are five Amendments; Amendment (No.51) by Shri V. Sivadasan, Amendments (Nos.70 to 72) by Shri Tiruchi Siva and Amendment (No.84) by Shri Haris Beeran. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 24 to vote.

Clause 24 was added to the Bill.

MR. CHAIRMAN: In Clause 25, there is one Amendment (No.73) by Shri Tiruchi Siva. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 25 to vote.

Clause 25 was added to the Bill.

MR. CHAIRMAN: In Clause 26, there is one Amendment (No. 52) by Dr. V. Sivadasan. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 26 to vote.

Clause 26 was added to the Bill.

Clauses 27 to 35 were added to the Bill.

MR. CHAIRMAN: In Clause 36, there is one Amendment (No. 53) by Dr. V. Sivadasan. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 36 to vote.

Clause 36 was added to the Bill.

MR. CHAIRMAN: In Clause 37, there is one Amendment (No. 58) by Shri A. A. Rahim. Hon. Member not present. Hence, Amendment not moved. I shall now put Clause 37 to vote.

Clause 37 was added to the Bill.

MR. CHAIRMAN: In the First Schedule, there are seven Amendments (Nos. 74 to 80) by Shri Tiruchi Siva. Hon. Member not present. Hence, Amendments not moved. I shall now put the First Schedule to vote.

The First Schedule was added to the Bill.

The Second Schedule was added to the Bill.

The Preamble was added to the Bill.

MR. CHAIRMAN: In Clause 1, there are five Amendments — Amendment (No.1) by Dr. John Brittas; Amendment (No.19) by Shri Sandosh Kumar P; Amendment (No.34) by Dr. V. Sivadasan; Amendment (No.59) by Shri Tiruchi Siva and Amendment (No. 81) Shri Haris Beeran. Hon. Members not present. Hence, Amendments not moved. I shall now put Clause 1 to vote.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Hon. Minister, Shri Shivraj Singh Chouhan, to move that the Bill be passed.

श्री शिवराज सिंह चौहानः महोदय, मैं प्रस्ताव करता हूँः-

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. CHAIRMAN: Hon. Members, one minute. Hon. Minister of Parliamentary Affairs wants to say something.

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु)ः सर, एक रिकॉर्ड स्टेट होना ज़रूरी है। आज 6 बचे अपोज़िशन पार्टी और हम लोगों के बीच बात हुई। हमने 'जी राम जी' विधेयक पर चर्चा के लिए 4 घंटे का समय आवंटित किया। अपोज़िशन पार्टी ने 8 घंटे चर्चा कराने के लिए रिक्वेस्ट की। हमने उनकी 8 घंटे चर्चा कराने की रिक्वेस्ट मानी। फिर दूसरी रिक्वेस्ट आई कि Leader of the Opposition श्री मल्लिकार्जुन खरगे जी को बोलने के लिए 25 मिनट का समय अलग से दिया जाए। हमने कहा कि डिबेट शांतिपूर्वक होनी चाहिए, मंत्री जी का जवाब शांतिपूर्वक पूरा होना चाहिए, हम आपकी बात मानेंगे। हमने Leader of the Opposition को बोलने के लिए 25 मिनट का समय दिया। महोदय, आपने बड़ा दिल दिखाया और उन्हें बोलने के लिए 37 मिनट का समय दिया। उसके बाद विपक्ष के लोगों ने कागज़ फेंकना, नारे लगाना, मेम्बर्स को पीछे की तरफ भेजना जैसी हरकत की है, तो उन्होंने बहुत गलत व्यवहार किया है। मैं इतना कहना चाहता हूं कि प्राइम मिनिस्टर नरेन्द्र मोदी जी ने शुरू से हमें बताया कि अपोज़िशन के साथ बात करके वे चर्चा के लिए जिस भी चीज़ की मांग करते हैं, तो उसके लिए हमें तैयार रहना चाहिए। सरकार को कभी भी किसी भी मुद्दे पर चर्चा से पीछे नहीं हटना चाहिए। ऐसा मोदी जी ने हम लोगों से कहा है। हम लोगों ने चर्चा के लिए कोई भी मुद्दा रखा है। हमने कॉलिंग अटेंशन के लिए भी कहा था, लेकिन वे बोले कॉलिंग अटेंशन इस सेशन में नहीं लेंगे। लोक सभा में आज कॉलिंग अटेंशन listed था, तो वहां भी विपक्ष ने हंगामा करके गड़बड़ कर दी। मैं इतना कहना चाहता हूं कि उन्होंने जिस तरीके का व्यवहार किया है, उसके प्रति मैं अफसोस नहीं जताना चाहता हूं। वे जिस स्टेट्स से चुनकर आए हैं, मैं उस स्टेट के लोगों को कहना चाहता हूं कि उनके ऐसे प्रतिनिधियों ने राज्य सभा, लोक

सभा में आकर उनकी आवाज़ को न उठाकर, नियम को ताक पर रखकर यहां जो हंगामा किया, मैं उसका खंडन करना चाहता हूं।

MR. CHAIRMAN: The House stands adjourned to meet again at 11.00 a.m. today, that is, on 19th December, 2025.

The House then adjourned at thirty one minutes past zero hours till eleven of the clock today, the 19th December, 2025.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)